

C O N T E N T S

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Tuesday, December 22, 2015/Pausha 1, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri JaI Prakash Narayan Yadav, Shri Kodikunnil Suresh, Prof. K.V. Thomas, Shri K.C. Venugopal, Shri Gaurav Gogai, Shri N.K. Premachandran, Shri Rajeev Satav, Shri P. Karunakaran and Shri M.I. Shanavas on different issues.

The matters, though important enough, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (*Interruptions*)

HON. SPEAKER: Now, Q. No. 321 – Shri Md. Badaruddoza Khan.

... (*Interruptions*)

11.02 hours

(At this stage, Shri Gaurav Gogai and some other hon. Members came and stood on the floor near the Table.)

11.03 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Now, Q. No. 321 – Shri Md. Badaruddoza Khan.

(Q. 321)

SHRI MD. BADARUDDOZA KHAN: Hon. Speaker, Madam, I have gone through the Answer laid on the Table by the Minister. ... (*Interruptions*) Now, I have two questions. ... (*Interruptions*)

Madam, the emission of carbon and other harmful gases is now a global problem. Developed countries like the USA and European Union are mostly responsible for climate change through excessive use of fossil fuel, nuclear plants and encouragement of arms race. ... (*Interruptions*) They are responsible for 75 per cent of such emissions. So, they must be compelled to take up a greater share of the liability of cleaning up the earth. ... (*Interruptions*) But now, it is the Paris Agreement that will provide the template for future change action not its past. ... (*Interruptions*) Totally ignored the Rio Convention ... (*Interruptions*) This is a huge loss for the developing countries like us. There are some other questions also. I am not going to those.

Now, my question is, why not India raised its strong objection against such disparity before signing the Paris Agreement? ... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: Madam Speaker, my learned friend has asked a very relevant question. ... (*Interruptions*) But let me assure him that what we have done in Paris is that actually we have made the differentiation between the actions to be taken by the developed countries and by the developing countries in a separate basket. ... (*Interruptions*)

माननीय अध्यक्ष : आप अपनी जगह पर जाइए। कोई इश्यू नहीं है। Without any issue क्यों हल्ला कर रहे हो?

... (व्यवधान)

माननीय अध्यक्ष : प्लीज़ अपनी जगह पर जाइए। इन सबके नाम लिख लीजिएगा। मुझे नाम लिखकर चाहिए। I want there names. रोज़ उठकर बिना किसी कारण के हल्ला करना, this is not at all proper. प्लीज़ अपनी जगह पर जाइए।

Yes, Mr. Minister.

... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: That is why, the responsibility of emitting less carbon is more on the developed countries. So, the developed countries are taking absolute cut in carbon emissions. The emissions from the developing countries will grow but they will walk energy efficiency path; India will walk ... (*Interruptions*) reducing its energy intensity, reducing its emission intensity. ... (*Interruptions*) अगर आम जनता की भाषा में कहेंगे तो कम धुएं में ज्यादा तरक्की या कम बिजली में ज्यादा तरक्की। ... (व्यवधान) It is because we are responsible and, therefore, we do not want carbon to be emitted more. But now, America and all other countries that are historically responsible for 90 per cent of the emissions of the world, India is just three per cent responsible for the emissions of the world historically... (*Interruptions*)

But even on current scenario, their emissions are large. Number 1 emitter emits 24 per cent emissions; Number 2 emitter is USA and it emits 16 per cent emission; European Union emits 10 per cent emission; and we are just emitting five per cent. First three emitters put together emit 50 per cent emission whereas we are at just five per cent emission level. So, we are one-tenth of emissions.

So, their responsibility is more. They have taken absolute emission cut. China has decided to cap its output by 2030. I think with that, the differentiation has been maintained in the actions in mitigations. That is a victory for India because we all will walk carbon efficiency path... (*Interruptions*)

माननीय अध्यक्ष : यूँ ही पार्लियामेंट का पर्यावरण बिगाड़ने की कोशिश मत करिए। अपने-अपने स्थान पर जाइए।

... (व्यवधान)

SHRI MD. BADARUDDOZA KHAN: Madam, there is no doubt that we have to reduce carbon emission now. But on what cost will we do it? The coal is the main energy supplier ingredient. It will remain the primary source of our energy for the next couple of decades. Now, 60 per cent electricity is produced from coal. But now, after Paris Agreement, India will face a huge pressure from the developed countries to reduce the use of coal in the name of carbon emission. Finally, it will hit our economy, poverty eradication and urbanization also. As per Agreement, India should increase its forestry covered area by five per cent. Now, it is 24 per cent. In the Himalayan Belt, we have prepared so many hydel power projects, and now, are getting the after-affect of that. India is a thickly populated country. So, it will damage our food security also.

Now, my question is as to how the Government of India would combat against poverty and how it would ensure food security. What is the substitute?...
(Interruptions)

SHRI PRAKASH JAVADEKAR: Whatever we have agreed in Paris, gives way for India to ensure its development, carry out its poverty eradication programme. Firstly, let me assure the hon. Member that there is no adverse impact on our development or on poverty eradication programme. Secondly, as far as coal consumption is concerned, today, 70 per cent of our energy comes from coal, but we have made a very ambitious target and all non-fossil fuel energy mix capacity will be increased up to 40 per cent. It is huge. Even America could achieve only 30 per cent 2030. But we are going ahead with our programme of 40 per cent because we have, under the hon. Prime Minister, Narendra Modi's leadership, a mission mode programme of 1.75,000 MW of solar, biomass, wind, onshore, offshore, small hydel and all other non-fossil nuclear energy. Only gas, oil and coal based fossil fuels are there. But about the other non-fossil fuels, we are increasing the share. We will walk the talk. We will be energy efficient. We will reduce our emission intensity but at the same time, we will not stop our growth path. We will achieve sustainable growth... *(Interruptions)*

SHRI ANIL SHIROLE: Madam, it is possible to create two or three canopies over a large part of our forest. For example, teak forest can have an under canopy of mixed hardwood species and bamboos along with certain shrubs and herbs at lower levels. Such an effort would enable us to sequester humongous quantities of carbon dioxide as biomass. This would also increase soil fertility and improve ground water. Has the Government considered development of multi canopy forests to optimise the role of forests in green initiative? If so, what action has been taken in this regard?... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: A very good question has been asked by my colleague. Let me assure him that we have decided to create new carbon sequestration of the quantity of 2.5 to 3 billion tonnes of carbon equivalent. That is the new carbon sink which we are creating. We will create it by using the same space as we are constraint of space. But multi canopy forest is one option which we are densifying.... (*Interruptions*)

I am very happy that in the last two years हमारे जंगलों के क्षेत्रफल में 5 हजार किलोमीटर की वृद्धि हुई है, हमारे जंगल बढ़ रहे हैं। We are growing dense forests from moderately-dense forests and moderately-dense forests from open forests. In doing so, this concept of multi canopy is also being assessed.... (*Interruptions*)

Now, I am going to Andamans which is covered 90 per cent by forests. I will stay there for three-four days. We are importing edible oil from Malaysia and other countries, which are like Andamans. We can create our own oil stock but we are not doing it. So, intensification of forests and increasing the forest cover is very important. At present the forest cover is 24 per cent but our aim is 33 per cent. Every year we will add in our forest area. As I said, in the last two years we have added 5000 square kilometres in our forests.... (*Interruptions*)

DR. P. VENUGOPAL: Hon. Speaker, India's National Action Plan on Climate Change recommends that the country generates 10 per cent of its power from solar, wind, hydro power and other renewable sources of energy by 2015 and 15 per cent by 2020. Tamil Nadu under the dynamic leadership of our hon. Chief

Minister Dr. Puratchi Thalaivi Amma is the largest producer of green energy in the country with about one-third of the green energy generated in the State....
(*Interruptions*)

My question to the hon. Minister is whether the Union Government have any plans to recommend and allocate funds from the National Clean Energy Fund, (NCEF) to the best performing State like Tamil Nadu as a reward and to produce more green energy thereby reducing the carbon emission.... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: India is probably the first country to levy a cess on production of coal. We are levying Rs.200 per tonne. The clean energy fund so generated is now Rs.20000 crore. From that we are giving funds to all clean energy projects. Today, they are only 35,000 megawatt. We want to double it and take our clean energy projects up to 1,75,000 megawatt. From here onwards, we will add 1,45,000 megawatt in the next six years. So, this is a very good thing. ...
(*Interruptions*)

The good news is that through tendering the price of solar power has come down from Rs.19 some 10 years ago to Rs.4.63 now. Therefore, we always consider all the good experiments done in Tamil Nadu and other States. The help is always given for solar energy evacuation, putting it on the grid, storage and development. Tamil Nadu has done a very good work in this regard. ...
(*Interruptions*)

श्री श्रीरंग आप्पा बारणे: माननीय अध्यक्ष महोदया, मेरे संसदीय क्षेत्र उरन में भारत सरकार की कंपनी ओएनजीसी क्रुड ऑयल से पेट्रो केमिकल और गैस बनाती है, ओएनजीसी प्लॉट से वेस्टेज केमिकल चिमनी द्वारा हवा में छोड़ा जाता है, जलाया जाता है। केमिकल जलने से वहां का प्रदूषण बढ़ता है जिसकी वजह से वहां के लोगों को कई तरह की बीमारियों का सामना करना पड़ता है।

माननीय अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि ओएनजीसी कम्पनी द्वारा हवा में छोड़ी जा रही केमिकल गैस से होने वाले प्रदूषण को रोकने के लिए सरकार क्या कदम उठा रही है? ...(व्यवधान) मैंने इस संबंध में पर्यावरण विभाग के अधिकारियों से पूछा तो उन्होंने कहा कि इस

केमिकल से कोई बीमारी नहीं होती, लेकिन वहां के लोग ऐसी शिकायत करते हैं। मैं मंत्री जी से पूछना चाहता हूं कि सरकार इस बारे में क्या कदम उठा रही है? ...(व्यवधान)

श्री प्रकाश जावड़ेकर : अध्यक्ष महोदया, बारणे साहब ने जो प्रश्न पूछा, उस तरफ सरकार का ध्यान है। ...(व्यवधान) हमने स्टैंडर्ड थोड़े स्ट्रिन्जेंट किये हैं और सभी प्लांट्स पर एक मॉनीटरिंग मैकेनिज्म लगाया है। ...(व्यवधान) जहां से प्रदूषण होता है, उनकी चिमनी पर एक यंत्र लगाया गया है और जहां से एफ्लूएंट निकलता है, वहां है। ...(व्यवधान) मुझे इस मोबाइल में चौबीस घंटे, जहां भी पन्द्रह मिनट तक उल्लंघन होता है, उसके एसएमएस आते हैं। वे अलर्ट उनको भी दिये जाते हैं। ...(व्यवधान) हम एक नयी रेवोल्यूशन लेकर आये हैं, इससे प्रदूषण की मात्रा कम रहेगी, मानकों के अंदर रहेगी। ...(व्यवधान) हम पन्द्रह मिनट तक लगातार देखते हैं और उस पर कार्रवाई करते हैं। ...(व्यवधान) आप चिंता न करें। लेकिन आपके पास कोई स्पेसीफिक जानकारी है, तो उसे आप हमें जरूर भेजिये। मैं उस पर जांच कराऊंगा। ...(व्यवधान)

(Q. 322)

SHRI BAIJAYANT JAY PANDA: Madam, this question of coastal security involves terrorism and illegal immigration, and is extremely important for our country.

Madam, through you, I appeal to the hon. Members shouting slogans in the Well of the House, it is difficult to ask this very important question, that they must hear this question in the national interest.

माननीय अध्यक्ष : उनका कोई नैशनल इंटरेस्ट नहीं है। हाउस बंद करने का वेस्टेड इंटरेस्ट जरूर है।

...(व्यवधान)

HON. SPEAKER: What can we do? They do not have national feelings.

SHRI BAIJAYANT JAY PANDA: Madam, for the last 15 years, since I was a Member of the other House, I have been raising this issue of coastal security and I am glad that during this time, a Coast Guard facility has been set up in Odisha. We all know what happened in Mumbai on November 26, 2008. I represent Kendrapara which has 50 kilometres of coastline, which is very vulnerable to illegal immigration. We have a serious problem already of illegal immigration from a neighbouring country across the Bay of Bengal. That is why this issue is very critical.

Odisha has almost 500 kilometres of coastline and that is why this is a crucial question. As you may be knowing, very recently, one Al-Qaeda-related person has been arrested from Odisha. This is how serious the problem is. I would like to thank the hon. Minister for the details that he has given. For example, he has pointed out that manpower issue is the State's problem. My colleague, hon. Member of Jagatsinghpur, Dr. Kulmani Samal, has recently gone to the Paradip Coastal Police Station and seen that we have only a few personnel and we need much more.

The Minister has talked about the facilities that the Central Government is providing. But there is mention, for example, of interceptor boats. Will you commit to getting interceptor boats? You have also mentioned about catering to

the training requirements and procurement of four wheelers and two wheelers, which will have to be done either by the Coast Guard or by authorities of the Central Government. Will you kindly commit to a timeline for implementing these measures, which are crucially required? ... (*Interruptions*)

SHRI KIREN RIJJU: Madam, before giving reply to the queries of the hon. Member, I would like to inform you that hon. Home Minister, Shri Rajnath Singh, has gone to Dwaraka where there was a plane crash this morning just one-and-a-half hours back. Some of our BSF Jawans have died in that accident.

Coming to the question, as the hon. Member has rightly pointed out, coastal security is a major challenge for India because we have a huge coastline in India. Odisha has 476.7 kilometres length of coastline. So, we definitely understand the challenges we face. That is why we have informed in detail about the steps being initiated by the Government of India.

Now, the hon. Member has particularly raised issues with regard to Odisha. I would like to inform the hon. Member that the total manpower sanctioned is 700 for Odisha. I must compliment the State Government of Odisha that they have already sent 75 people for training. Training is being arranged by the Coast Guard. It is being provided in Paradip. The State Government of Odisha has taken a very encouraging step for which we will be always forthcoming in terms of our assistance and additional help, whatever is necessary. In terms of jetties also, we have already decided that the earlier decision of Rs.50 lakh per jetty was found to be inadequate. So, if the State Government comes out with the detailed DPR, we are ready to look after that.

About the interceptors and other surveillance materials, whatever is necessary for the interest of the security of the country, the Home Ministry is abreast of the situation. We are ready to provide all the facilities. For the moment, they will get those items that have been provided. And 15 interceptor boats have been given in Phase-I. Now we are in the stage of Phase-II. In Phase-I, for the coastal security scheme for Odisha, we have already provided 15 interceptors.

HON. SPEAKER: Very good.

SHRI BAIJAYANT JAY PANDA: Madam, my second supplementary is this. I thank the hon. Minister for his detailed response. I would like to point out that of the 18 coastal police stations sanctioned for Odisha, his response states that eight have been completed and seven more are under construction. By proportion to the length of coast line we have, 18 is less. Some of the other States have got more coastal police stations. I would request the hon. Minister to commit that more number of coastal police stations would be sanctioned.

In part (d) of the Question, he has talked about 26 number of 12 tonnes boats which are sanctioned. They will be provided as funds are available and as required. I would urge him to expedite that immediately because we are today seeing a large number of illegal immigration and terrorist related activities. This is extremely urgent.

SHRI KIREN RIJJU: Madam, 26 boats will be purchased for the State of Odisha. We will do that very soon. Since 18 coastal police stations have been sanctioned for Odisha, it is good to know that eight of them are under fast track progress. Three have already been completed and two are soon to begin. I think, once all the 18 coastal police stations are completed, we will look for the additional, whenever it is necessary.

डॉ. किरीट सोमैया : माननीय अध्यक्ष जी, मैं माननीय सदस्य बैजयंत जे पांडा जी को धन्यवाद देना चाहता हूँ कि उन्होंने एक महत्वपूर्ण विषय उठाया है। हम सबको पता है कि मुंबई में टेररिस्ट अटैक में 1000 लोग मारे गए थे या जख्मी हुए थे। कसाब समुद्र मार्ग से आया था। मैं माननीय मंत्री जी से कहना चाहता हूँ कि आज भी सौराष्ट्र कच्छ से लेकर मुंबई कोंकण तक समुद्र सीमा के सामने पाकिस्तान और अन्य देश हैं। आईएसआईएस समुद्र मार्ग का उपयोग कर सकती है। मुंबई में बीएआरसी ऑयल रिफाइनरी है। इस दृष्टि से सिक्योरिटी और मेरिन पुलिस स्टेशन की व्यवस्था बढ़ाने की दृष्टि से क्या प्रयास हो रहा है?

श्री किरन रिजजू : माननीय अध्यक्ष जी, यह सवाल व्यापक भी है इसलिए इसकी चर्चा में समय लगेगा। मैं माननीय सदस्य को बताना चाहता हूँ कि मुंबई हमले के बाद बहुत से कदम उठाए गए हैं। इसमें कोआर्डिनेशन में कोस्ट गार्ड्स को रोल दिया गया है। गृह मंत्रालय को कोआर्डिनेटिंग मंत्रालय के हिसाब से

रोल दिया गया है। इसके मुताबिक 195 कोस्टल सिक््योरिटी ऑपरेशन्स चलाए गए हैं और कुल मिलाकर वर्ष 2009 से अब तक 127 कोस्टल सिक््योरिटी एक्सरसाइज भी की गई हैं। इसके अलावा कोस्ट गार्ड्स द्वारा वहां के स्थानीय लोगों के साथ कम्युनिटी इंटरैक्शन प्रोग्राम भी किया जाता है। इंडियन नेवी एक्सक्लूसिव इकोनामिक जोन जिसका 200 नॉटिकल माइल्स के बाद आप्रेशन शुरू होता है, 12 माइल्स से लेकर 200 नॉटिकल माइल्स तक कोस्ट गार्ड्स इस मामले को देखते हैं। शैलो कान्टिनेंटल शेल्फ में 1200 किलोमीटर अंदर मेरिन पुलिस स्टेशन को स्टेट पुलिस कोस्ट गार्ड्स के साथ कोऑर्डनेशन करती है। हम लोगों ने कोस्टल सिक््योरिटी में बिल्कुल भी ढील नहीं दी है। हम लोगों ने पूरा पक्का इंतजाम किया है और आगे और भी कठोर से कठोर कदम उटाने का प्रयास चल रहा है।

SHRI K. PARASURAMAN : Hon. Speaker Madam, I would like to request the hon. Minister of Home Affairs in view of the recent report regarding the danger and the challenges in the Indian Ocean that there is a need to upgrade the technology in the coastal police stations, particularly to extend the coastal surveillance. Has the Government taken any steps to maintain the existing coastal police stations in the country? If so, has it allocated any funds for this purpose?

SHRI KIREN RIJJU: In addition to what I have informed earlier, we have already sanctioned and established 131 coastal police stations and to man those police stations, we need adequate manpower as well as modern equipment for the coastguards to use. We have provided 12-tonne boats and vessels to the number of 150 and we have provided other 75 items like large vessels, rigid inflatable boats and other necessary items. We have already made a total number of 60 jetties across the coastal line. Besides that, we are providing four-wheelers, motorcycles and so many other equipments, whichever are necessary. So, I share the concern with the hon. Member and we are ready to upgrade whenever it is necessary. The phase-II of the coastal security will end in March, 2016. After that, if it is necessary, we will extend it or we will come up another phase.

डॉ. सत्यपाल सिंह : माननीय अध्यक्ष जी, जैसे माननीय मंत्री जी ने कहा है कि इसका समुद्री किनारा बहुत ही ज्यादा वलनरेबल है और जैसे उन्होंने कहा कि अभी तक सुरक्षा के लिए तीन लेयर्स हैं- एक नेवी है, उसके बाद कोस्ट गार्ड्स हैं और उसके बाद पुलिस है। वर्ष 2003 में यह तय किया गया था कि कोस्ट

गाडर्स के पास अभी छोटी और ऑपरेशनल बोट्स नहीं हैं और जब तक उनके पास छोटी और ऑपरेशनल बोट्स नहीं होंगी तब तक पुलिस कोस्टल पुलिस का काम देखेगी। अभी वर्ष 1993 के बाद जब मुम्बई में सीरियल ब्लास्ट हुए, उसके बाद से कोस्टल सिक्योरिटी का कांसेप्ट देश के अंदर आया। लेकिन 22 वर्षों के बाद भी और 12 वर्षों के बाद भी कोस्ट गाडर्स को बोट्स देने के बाद **police is neither trained nor well-equipped and nor anybody is willing. They cannot protect the coasts.** इसलिए आवश्यकता इस बात की है कि कब तक यह जिम्मेदारी कोस्ट गार्ड्स को दी जाएगी?

मैडम, मैं बहुत ही महत्वपूर्ण सवाल पूछ रहा हूँ। मैं ऑल इंडिया कोस्टल कमेटी का चेयरमैन रहा हूँ, मेरा कहना यह है कि लाखों बोट्स काम करती हैं और यह पता लगाना मुश्किल है कि पाकिस्तान की बोट हैं या इंडिया की बोट हैं। इसलिए मैं माननीय मंत्री जी से पूछना चाहता हूँ कि कब तक सभी बोट्स पर ट्रान्सफॉर्डर्स लगेंगे? इसके अलावा मैं यह भी जानना चाहता हूँ कि जो फिशिंग बोट ट्रॉलर पर काम करने वाले क्रू हैं, जो खलासी वगैरह लोग हैं, उनको कब तक स्मार्ट कार्ड दिये जाएंगे?

श्री किरन रिजीजू : माननीय अध्यक्ष जी, माननीय सदस्य ने जो सवाल पूछा है, मैं कहना चाहता हूँ कि वह स्वयं भी बहुत बड़े पुलिस अधिकारी रहे हैं और उनको इन समस्याओं के बारे में जानकारी है। उन्होंने बहुत ही अहम सवाल पूछा है। मैं उनको बताना चाहता हूँ कि कुछ बोट्स जो हमने डिप्लॉय की हैं और कुछ ऐसी जगह पर हैं कि जो हमारे पास उपलब्ध बोट्स हैं, वे वहां पर नहीं जा पातीं हैं। इसलिए नयी बोट की मैनुफैक्चरिंग करने के लिए कुछ जगहों पर पब्लिक सेक्टर यूनिट के साथ हमने एम.ओ.यू. भी साइन किया है। हम लोग यह उम्मीद कर रहे हैं कि समय पर मैनुफैक्चरिंग हो जाएगी और उनको हमारे समक्ष उपलब्ध कराया जाएगा। साथ साथ जो बोट्स में जाते हैं, अभी काफी लोग समुद्र में जाते हैं और फिशिंग करते हैं। हम लोगों ने नेशनल पापूलेशन रजिस्ट्रेशन के तहत सभी को स्मार्ट कार्ड देने का निर्णय लिया है। इससे पता चलेगा कि कौन फिशरमैन है और कौन गलत व्यक्ति है।...(व्यवधान) बाहर से कौन लोग हमारे देश में आते हैं, इसे देखने के लिए हमने फिशरमैन कार्ड नेशनल पापूलेशन रजिस्ट्रेशन के तहत इंतजाम किया है। अलग-अलग विभागों के साथ भी हमने समन्वय बैठकें की हैं।...(व्यवधान) मैं माननीय सदस्य को संतुष्ट करना चाहूंगा कि भारत सरकार के माध्यम से गृह मंत्रालय इस संबंध में पूरे क्रम उठा रहा है।

(Q.323)

SHRI MALYADRI SRIRAM: Thank you very much for giving me an opportunity to speak on this question. ... *(Interruptions)*

The hon. Minister's statement contains the full details of the various schemes of his Ministry but in practice they are not reachable to the beneficiaries. ... *(Interruptions)* They are away from the actual beneficiaries. I request the Minister to establish an effective mechanism so that the benefits reach the actual requirees. ... *(Interruptions)*

We are all aware that the Indian poultry sector represents one of the biggest success stories of the country over the past decade. India is the second largest egg producer and third largest broiler chicken producer in the world. ... *(Interruptions)* The market is estimated to be worth around Rs. 90,000 crore.

As domestic demand for broiler meat and eggs continues to grow, the Indian poultry industry is expected to see double-digit growth in 2015. ... *(Interruptions)*

We are all aware that 70 per cent of Indian population lives in villages and depend on agriculture as farmers or farm labourers. We also know that the farm sector is crisis-ridden because of various issues such as lack of remunerative prices, low yield, etc. ... *(Interruptions)*

HON. SPEAKER: What is your question?

... *(Interruptions)*

SHRI MALYADRI SRIRAM: Whatever crops the farmers grow, they are not getting remunerative prices. ... *(Interruptions)* I am really concerned about this. That is why I have highlighted the crisis in the agriculture sector so that the poultry industry could be an alternative. ... *(Interruptions)*

HON. SPEAKER: Ask your question please.

... *(Interruptions)*

SHRI MALYADRI SRIRAM: I want to highlight the issue of the farmers in the crisis-ridden agriculture sector and so I am elaborating this to some extent. ...
(Interruptions)

The prices of the products are artificially brought down by the powerful lobbies like hoarders and black-marketers. That is also one of the reasons why the farmers are suffering. ... (Interruptions)

In order to bring the farming community out of the crisis-ridden agriculture sector, poultry farming may be considered as an alternative. Another submission of mine is this. ... (Interruptions)

HON. SPEAKER: You please ask one question. After that, you will get another chance.

... (Interruptions)

SHRI MALYADRI SRIRAM: I would like to know whether the Government will come up with a comprehensive scheme to expand the poultry cultivation in a large scale which will help the small and medium farmers as a supplementary source of income and also the country in several ways. ... (Interruptions)

डॉ. संजीव बालियान : अध्यक्ष महोदया, पोलट्री एक आर्गेनाइज्ड सैक्टर है और इसमें सरकार की इंटरवेंशन की कोई आवश्यकता नहीं है।... (व्यवधान) इसमें फीड हो, वैक्सीन हो या ब्रीड की बात हो, यह सब वे अपने आप ही जेनरेट करते हैं। जहां तक सरकार की बात है सरकार बैकयार्ड पोलट्री को बढ़ावा देती है और 273 प्रदेशों में पोलट्री फार्म्स हैं, वहां किसानों को बैकयार्ड पोलट्री के तौर पर हर किसान को 45 चिक्स दिए जाते हैं और 1500 रुपए शेड के दिए जाते हैं।... (व्यवधान) सरकार सिर्फ रूरल बैकयार्ड पोलट्री को मदद करती है, अन्य पोलट्री को सरकार किसी तरह की मदद नहीं करती है।... (व्यवधान)

माननीय अध्यक्ष : सरकार पे करती है।

... (व्यवधान)

SHRI MALYADRI SRIRAM: My next question is not directly related to this Ministry but I want to make a suggestion. ... (Interruptions) In India, up to the age of 12, 40 per cent of the children are suffering from malnutrition and under-nourishment. If the agriculture sector and the poultry industry is encouraged, the

Government can see whether the children of such people could be supplied eggs through the Mid-Day Meal Scheme by linking both the Departments. ...
(Interruptions)

माननीय अध्यक्ष : अन्य तरीके भी हैं।

...(व्यवधान)

डॉ. संजीव बालियान : अध्यक्ष महोदया, कोई भी प्रदेश सरकार मिड डे मील में क्या शामिल करना है, इस बारे में कोई भी निर्णय ले सकती है।

श्री भैरों प्रसाद मिश्र : माननीय अध्यक्ष महोदया, जैसा कि माननीय मंत्री जी को भी मालूम है ...(व्यवधान) कि हमारा बुंदेलखण्ड क्षेत्र सूखे से ग्रसित है और वहां पर कुक्कुटों के लिए चारा-दाना उपलब्ध है ही नहीं, अन्य पशुओं के लिए भी वहाँ पर चारे-दाने की समस्या उत्पन्न हो गयी है। ...(व्यवधान) चारा न मिलने के कारण वहाँ पशु मर रहे हैं। वहाँ पर जो बीपीएल परिवार हैं, जैसा कि आपने जवाब में बताया है, उनकी कुक्कुट-पालन में सहायता करते हैं। ...(व्यवधान) जैसे 15 वर्ष पूर्व बीपीएल सूची बनी है, इसलिए मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या बुंदेलखण्ड क्षेत्र के लिए और विशेषकर जैसा अभी प्रश्न पूछा गया था कि जो सूखाग्रस्त एरिया है, ...(व्यवधान) अर्सिंचित एरिया है, जैसे मेरा बुंदेलखण्ड क्षेत्र है, आपने जो पशुधन मिशन में लागू किया है, वह स्वागतयोग्य है, ...(व्यवधान) उसमें आपने 116 करोड़ रुपये की राशि दी है, लेकिन सूखाग्रस्त और अर्सिंचित क्षेत्रों के लिए आप उसी से विशेष धन आवंटित करेंगे या अलग से ऐसे क्षेत्रों के लिए सहायता राशि देने का प्रावधान करेंगे? ...(व्यवधान)

माननीय अध्यक्ष : बस कीजिए, आपका प्रश्न पूरा हो गया।

...(व्यवधान)

श्री भैरों प्रसाद मिश्र : क्या पशुओं के लिए चारा-भूसा भी उपलब्ध कराएंगे? ...(व्यवधान)

माननीय अध्यक्ष : बस हो गया, बैठिए। Nothing will go on record.

... (Interruptions)... *

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, जैसा कि मैंने पहले बताया कि बीपीएल फैमिलीज के लिए इस समय मात्र एक स्कीम चल रही है। ...(व्यवधान) जहाँ तक माननीय सदस्य का प्रश्न है, तो अभी विशेष पैकेज देने की कोई योजना नहीं है। ...(व्यवधान) लेकिन चूंकि बुंदेलखण्ड पैकेज पहले से ही चला आ रहा था, उसमें एनिमल हसबैंड्री भी एक कम्पोनेंट था, जिसमें गोटरी, पोलट्री और एनिमल हसबैंड्री

* Not recorded.

शामिल थे। उम्मीद है कि पैकेज के बारे में दुबारा कुछ होगा।... (व्यवधान) यदि उसमें बुंदेलखण्ड के लिए कुछ हुआ तो हम उस पैकेज में शामिल कराने का अलग से प्रयास करेंगे। ... (व्यवधान)

SHRIMATI PRATIMA MONDAL: Madam, I would like to inform the House that in South 24 Parganas District of West Bengal there is no Central Government farm for Khaki Campbell and the condition of the infrastructure in the existing broiler farm is very poor.

I would like to ask the hon. Minister, through you, whether the Government is ware of the matter and if so what steps have been taken in this regard.

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, देश में करीब 272 पोलट्री फार्म्स हैं। जबकि केन्द्र सरकार के मात्र चार सेन्ट्रल पोलट्री डवलपमेंट आर्गेनाइजेशंस हैं। ... (व्यवधान) राज्यों में जो 272 पोलट्री फार्म्स हैं, इनकी केन्द्र सरकार मदद करती है और पिछले कुछ वर्षों के दौरान 80 लाख रुपये की राशि हर फार्म को दी गयी है।... (व्यवधान) जिस फार्म का जिक्र माननीय सदस्या ने किया है, या तो उसको धनराशि मिल गयी होगी और यदि नहीं मिली है, तो उसको धनराशि प्रोवाइड करा दी जाएगी। ... (व्यवधान)

श्री शेर सिंह गुबाया : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से कृषि मंत्री जी से यह पूछना चाहता हूँ कि जैसे ड्राई एरिया में उन्होंने पोलट्री की स्कीम बतायी है, ... (व्यवधान) ऐसे कुछ एरियाज में जहाँ सेम की मार है, पानी ज्यादा है, जमीन के नीचे से पानी आ जाता है, ... (व्यवधान) तो क्या मंत्री जी यह बताएंगे कि उस हालत में फिशरीज का कोई प्रावधान है। ... (व्यवधान) जैसे पहले 80 पर्सेंट सब्सिडी की राशि केन्द्र सरकार देती थी लेकिन वह बंद कर दी गयी है। ... (व्यवधान) क्या दुबारा वह सब्सिडी देकर उन किसानों को लाभ पहुंचाने का काम करेंगे? ... (व्यवधान)

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : माननीय अध्यक्ष महोदया, फिशरीज के संबंध में इनका सवाल है। मैं आपके माध्यम से बताना चाहता हूँ ... (व्यवधान) कि ब्लू रिवोल्यूशन के एक अम्ब्रेला के नीचे हम एक नयी योजना ला रहे हैं। ... (व्यवधान) जहाँ तक सब्सिडी का सवाल है, तो जो पहले से मिलती थी, उसमें हम कोई कमी नहीं करने जा रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष : प्रश्न 324, श्री रवनीत सिंह

... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी,

(Q.324)

माननीय अध्यक्ष : श्री जगदम्बिका पाल ।

श्री जगदम्बिका पाल: अध्यक्ष महोदया, माननीय मंत्री जी ने अपने उत्तर में स्वीकार किया है कि जो नेशनल फार्मास्यूटिकल प्राइसिंग पॉलिसी, 2012 है, इसमें नेशनल लिस्ट ऑफ एसेंसियल मेडिसिन, 2011 है, ...(व्यवधान) इसको इन्होंने कहा कि *the Government has been reviewing and re-evaluating the policy*. जो पॉलिसी 2012 में बनी थी, उस पॉलिसी को अगर सरकार समय-समय पर रिव्यू कर रही है, रिड्रैल्यूएट कर रही है तो रिव्यू करने के बाद उस संबंध में क्या परिणाम आए हैं? जो ड्रग प्राइस कंट्रोल ऑर्डर, 2013 है, ...(व्यवधान) इसमें इन्होंने एक लिस्ट बनाई है, उसमें क्या सरकार इस तरह की कुछ अन्य जीवन रक्षक दवाइयों, जो लोगों के लिए प्राणघातक बीमारियों के इलाज में काम आती हैं, को शामिल करने पर विचार कर रही है? ...(व्यवधान)

श्री हंसराज गंगाराम अहीर: माननीय अध्यक्ष जी, यह बात सही है कि हम यह काम करते हैं, औषध मूल्य नियंत्रण आदेश, 1995 के अंतर्गत औषधियों के मूल्यों पर नियंत्रण रखते हैं। एक सतत प्रक्रिया के रूप में इसमें बार-बार सुधार आते हैं। ...(व्यवधान) सरकार ने वर्ष 2013 में जो सूची बनाई थी, उसे मांग आने पर बढ़ाया जाता रहता है और जो जनौषधि दवाइयों पर विचार करके बढ़ाया जाता है। मैं माननीय सदस्य को बताना चाहूंगा कि आपने जो चिन्ता प्रकट की है, उसके लिए हमने इसमें बहुत बढ़ोत्तरी की है। वर्ष 2013 में जो सूची बनी थी, उसके बाद वर्ष 2014 में नई सरकार बनने पर तब से लेकर अभी तक...(व्यवधान) पहले में करीब 530 औषधियां थीं, जिसमें पैरा-19 के अंतर्गत हमने 106 अन्य औषधियों को बढ़ाया है। इसी तरह से न्यू ड्रग के अंतर्गत भी, पिछली सरकार के समय 61 दवाओं को नियंत्रण में रखा गया था, उसमें हमने 186 अन्य दवाएं बढ़ा दी हैं। इस तरह से कुल मिलाकर 883 दवाएं अभी मूल्य नियंत्रण में ली गयी हैं। पहले की सरकार के समय में ऐसी दवाओं की संख्या 454 थी और हमने 429 दवाएं बढ़ाई हैं, इस तरह कुल 883 दवाएं हमने कंट्रोल में ली हैं। ...(व्यवधान) अगर जरूरत को देखते हुए कुछ अन्य सुझाव भी आते हैं और हमें स्वास्थ्य मंत्रालय से जो एनएलईएम की लिस्ट मिलती है, उसको एड किया जाता है। गरीबों एवं ग्राहकों का पूरा ध्यान रखते हुए हमारा मंत्रालय इसमें काम कर रहा है।...(व्यवधान)

श्री राजेश रंजन :अध्यक्ष महोदया, मनुष्य के लिए खाना, पानी और दवाई सबसे अधिक आवश्यक हैं। मैं आग्रह करना चाहूंगा कि एक सर्वे के अनुसार इस देश में लगातार इस देश में पांच करोड़ छियासी लाख लोग अस्पताल जाते हैं और जो अलग जाते हैं, जिनका कोई सर्वे नहीं है, उनमें 90 प्रतिशत गरीब लोगों की स्थिति बहुत बदतर है। जीवन रक्षक दवाई में कैंसर की बात आई है, उसमें दमा भी है, किडनी की दवा

भी है, ब्रेन ट्यूमर की दवा भी है। मैं माननीय मंत्री जी से कहना चाहूंगा कि अस्पतालों में जो दवाई...(व्यवधान) कल भी हमारे माननीय सांसद ने कैंसर की दवाई को लेकर अस्पताल के दर्द को माननीय अध्यक्ष महोदया के सामने बताया है।...(व्यवधान) क्या आप आप ऐसी कोई व्यवस्था करेंगे जिससे सस्ते दामों पर जीवन रक्षक दवाई सरकारी अस्पतालों में उपलब्ध हो सके जिससे गरीबों की जान बचाई जा सके।

श्री हंसराज गंगाराम अहीर: महोदया, सरकारी अस्पतालों का नियंत्रण स्वास्थ्य मंत्रालय द्वारा होता है। मैं बताना चाहूंगा कि हमारे डीपीसीओ में कैंसर से संबंधित करीब 47 दवाएं हैं, ...(व्यवधान) साथ ही अन्य जो गंभीर बीमारियां हैं, उनकी दवाओं को इसमें कवर किया गया है, तभी डेढ़ साल में हमने दोगुनी दवाएं इसमें कवर की हैं। जहां तक अस्पतालों की बात है, अगर स्वास्थ्य मंत्रालय इसमें कुछ करता है,...(व्यवधान) दवाओं के दाम और कम करने के लिए हमें एनएलईएम पेश करेगा, सूची भेजेगा तो हम कैंसर की और दवाओं को भी इसमें एड करके उनका भाव नियंत्रण में लेने की पूरी कोशिश करेंगे। ...(व्यवधान) यह मैं जवाबदेही के साथ कहता हूं।...(व्यवधान)

श्री धर्म वीर गांधी : अध्यक्ष जी, हमारे देश में दवाई प्राइस निर्धारण की नीति है, वह बहुत ही नुक्सदार है। दवाई कंपनियां 200 प्रतिशत से लेकर 2000 प्रतिशत तक मुनाफा कमा रहा है, उनके ऊपर कोई चेक नहीं है। मेरे पास यह दवा की स्ट्रिप है, इस पर प्राइस 30 रुपये लिखा है, लेकिन अगर आप इसे मार्केट में लेने जाएंगे तो यह तीन रुपये में मिलेगी। इतनी बड़ी लूट हमारे उपभोक्ताओं और गरीबों की हो रही है। लगता है कि हमारी प्राइस निर्धारण नीति सही नहीं है इसलिए उस पर पूरी चर्चा होनी चाहिए और दवा कम्पनीज की यह लूट बंद होनी चाहिए। जो जेनेरिक दवाएं हैं, जिनसे गरीबों को फायदा होता है, उन दवाओं पर सख्ती से जो प्राइस लिखा हो, उस पर कुछ प्रतिशत मुनाफा लेकर ही उन्हें बेचने की इजाज़त होनी चाहिए। मैं मंत्री जी से निवेदन करना चाहता हूं कि प्राइस निर्धारण नीति पर पुनः चर्चा की जाए, कम्पनीज को बुलाया जाए और उनके लागत मूल्य पर कुछ मुनाफा देकर उन्हें दवाएं बेचने की इजाज़त हो। क्योंकि 2,000 प्रतिशत तक मुनाफा लेना कतई उचित नहीं है जो गरीबों के साथ अन्याय है। क्या सरकार इस पर विचार करेगी?

माननीय अध्यक्ष: आप सिर्फ पूरक प्रश्न पूछें, भाषण न दें। मंत्री जी, आप ऐसा प्रयास करें कि कर रहे हैं।

श्री हंसराज गंगाराम अहीर : अध्यक्ष महोदया, इन्होंने सही सवाल पूछा है। इसी के चलते सुप्रीम कोर्ट ने हमें आदेश दिया है। दवाओं के प्राइस कंट्रोल के लिए, पेड मार्जिन के लिए भी उन्होंने हमें कहा है। हम इस पर काम कर रहे हैं। इसी को ध्यान में रखते हुए हमने दवाओं के मूल्य रखने के लिए, पेड मार्जिन लगाने के बारे में मंत्रालय के संयुक्त सचिव की अध्यक्षता में एक कमेटी का गठन किया है। उस कमेटी ने अपनी रिपोर्ट हमें पेश कर दी है। उस आधार पर हम और भी कुछ दवाओं को इस प्राइस कंट्रोल में लेकर, और दाम कम करने के लिए जितने सुझाव उस कमेटी ने दिए हैं, उन पर सकारात्मक रूप से विचार कर रहे हैं। जहां तक जेनेरिक औषधियों की बात है, इनके बारे में सरकार ने बहुत अच्छा कार्यक्रम अपने हाथ में लिया है। बहुत जल्द पूरे देश में सभी जगहों पर जेनेरिक औषधियां सस्ती दरों पर ग्राहकों को मिलेंगी। इसके लिए सरकार ने बड़े पैमाने पर जेनेरिक स्टोर्स खोलने का कार्यक्रम बनाया है। सभी तहसील और मंडल स्तर पर इन औषधियों के स्टोर खोले जाएंगे। इन स्टोर्स पर सभी गम्भीर बीमारियों की दवाएं भी शामिल करेंगे, जिससे सुगमता से ये दवाएं गरीब लोगों को मिल सकें, ऐसा हमारा प्रयास रहेगा।

(Q.325)

श्री सुनील कुमार मण्डल : अध्यक्ष महोदया, मैं आपका आभारी हूँ कि लोकतंत्र के इस मंदिर में मुझे सवाल पूछने का मौका दिया। मंत्री जी ने अपने उत्तर में स्वीकार किया है कि इंडो-बांग्लादेश, इंडो-पाकिस्तान, इंडो-चाइना, इंडो-म्यांमार के लिए जो फंड एलोकेट किया गया था, वह पूरा खर्च नहीं हुआ। इंडो-नेपाल और इंडो-भूटान का फंड तो एलोकेट तक नहीं किया। इस बारे में रक्षा मंत्री जी का एक बयान पढ़कर मुझे बहुत अफसोस हुआ। माननीय पर्रिकर, रक्षा मंत्री जी, ने कहा है कि बॉर्डर रोड ऑर्गेनाइजेशन पूरी तरह रक्षा मंत्रालय के तहत आना चाहिए। यह अभी गृह मंत्रालय के अधीन है। मेरा निवेदन है कि रक्षा मंत्रालय के साथ मिलजुलकर काम करना चाहिए।

माननीय अध्यक्ष: डिफेंस मिनिस्टर ने ऐसा कोई स्टेटमेंट नहीं दिया।

श्री सुनील कुमार मण्डल: मेरा पूरक प्रश्न है कि एलोकेट की गई राशि क्यों नहीं खर्च की गई और खर्च करने के लिए क्या मंत्री जी के पास कोई दूसरा प्लान है या नहीं, अगर नहीं है तो क्यों नहीं?

श्री किरन रिजीजू : मैडम, माननीय सदस्य ने एक बहुत ही जेनेरिक सवाल पूछा है। भूटान के बारे में जो उन्होंने कहा, मैं बताना चाहता हूँ कि यह सही है कि इंडो-भूटान बॉर्डर रक्षा मंत्रालय और गृह मंत्रालय से इसका फंडिंग अभी तक नहीं हुआ है। लेकिन हाल ही में गृह मंत्रालय से इंडो-भूटान रोड असम के एरिया में कंस्ट्रक्शन करने का काम एप्रूव हो चुका है। परंतु असम सरकार का कहना है कि जब तक लैंड कम्पनसेशन नहीं देंगे, तब तक हम वहां रोड नहीं बना सकते, लैंड एक्वीजिशन नहीं कर सकते हैं। इस बारे में गृह मंत्रालय में चर्चा हो रही है कि असम को कैसे किसी स्पेशल केस के तहत यह प्रावधान किया जाए। जहां तक रोड के अधूरा रहने की बात है, ज्यादातर रोड्स बना दी गई हैं। मैंने लिखित जवाब में सारा विवरण दिया है और उसे दोहराने की आवश्यकता नहीं है। लेकिन मैं यह कहना चाहता हूँ कि जहां-जहां डिटेल हुआ है, उन कारणों के बारे में हमने डिटेल में पता किया है। जहां लैण्ड एक्वीजिशन नहीं हुआ है या फॉरेस्ट इनवायरमेंट क्लीयरेंस की वजह से अगर पैडिंग है या किसी और कारण से जैसे कुछ जगह ऐसी हैं जहां फेंसिंग बना ही नहीं सकते हैं या रोड बना ही नहीं सकते हैं। अगर माननीय सदस्य चाहें तो मैं उन्हें डिटेल में जानकारी दे सकता हूँ, मेरे पास पूरी जानकारी है, लेकिन उसको पूरा बताने में वक्त लगेगा।

श्री सुनील कुमार मण्डल : महोदया, मेरा दूसरा सवाल है कि हमारे बॉर्डर एरिया में बुनियादी ढांचे को मजबूत करना बहुत जरूरी है। रात के अंधेरे में घुसपैठिए और आतंकवादी हमारे देश में प्रवेश कर रहे हैं और आतंक फैला रहे हैं। इन मामलों में कई बार केन्द्र सरकार राज्य सरकार को दोष देती है। किन्तु बॉर्डर सिक्योरिटी की जिम्मेदारी केन्द्र सरकार की है, राज्य सरकार के पास कुछ नहीं है तो फिर राज्य सरकार

को क्यों दोष दिया जाता है। मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि पश्चिम बंगाल के बॉर्डर भंडारपुर-गेदे-जंगीपुर साइड में क्या फेंसिंग करने या दीवार बनाने की आपकी कोई योजना है? यदि है, तो उसको आप कब से शुरू करने जा रहे हैं? यदि नहीं है, तो क्यों नहीं है?

श्री किरेन रिजीजू : मैडम, माननीय सदस्य ने जो महत्वपूर्ण सवाल किया है, उसमें उन्होंने राजनीति की बात भी की है। हम लोग राज्य सरकार को इसके लिए ब्लेम भी नहीं कर सकते हैं और राज्य सरकार के ऊपर जिम्मेदारी भी नहीं डाल सकते हैं, क्योंकि हम लोग संविधान और रूल्स एंड रेगुलेशन के हिसाब से ही चलेंगे। बॉर्डर मैनेजमेंट भारत सरकार के अधीन है। बॉर्डर मैनेजमेंट होम मिनिस्ट्री के अंडर आता है, इसलिए हमारी बॉर्डर गार्डिंग फोर्सिस अंतर्राष्ट्रीय बॉर्डर को मैनेज करती है। वहां जीरो लाइन पर आर्मी नहीं बैठती है, वहां पैरामिलिट्री फोर्स ही रहती है, क्योंकि यह इंटरनेशनल कनवेंशन है, जिसके तहत यदि बॉर्डर में घुसपैठ होती है या किसी तरह की कोई गड़बड़ होती है, स्मगलिंग होती है तो उसकी जिम्मेदारी होम मिनिस्ट्री और भारत सरकार लेती है, इसमें राज्य सरकार को ब्लेम करने का कोई सवाल ही नहीं उठता है। आपने जो कहा है कि बॉर्डर एरिया के लिए, बॉर्डर फेंसिंग करने के लिए और बाकी जो गड़बड़ होती है, उसको चेक करने के लिए क्या-क्या कदम उठाए हैं, उसके लिए सर्विलांस, पेट्रोलिंग और बॉर्डर फेंसिंग टेक्नोलॉजी यूज़ करते हैं। हमारे बॉर्डर सुरक्षित हैं। कहीं-कहीं कुछ दिक्कतें जरूर हैं। जहां फेंसिंग नहीं बड़ा सकते हैं, उनके कुछ कारण होते हैं, लेकिन मैं पूरे सदन को यह आश्वासन देना चाहता हूँ कि भारत देश का जितना बॉर्डर है, वह सुरक्षित है और हमारी अलग-अलग बॉर्डर गार्डिंग फोर्सिस 24 घंटे बॉर्डर की निगरानी करती है।

डॉ. संजय जायसवाल : अध्यक्ष महोदया, मैं आपका आभारी हूँ कि आपने मुझे प्रश्न पूछने का अवसर दिया है।

महोदया, मेरा माननीय मंत्री जी से प्रश्न है कि इंडो-नेपाल बॉर्डर के लिए 593 करोड़ रुपये रिलीज़ किए हैं और 346 करोड़ रुपये का उपयोग हुआ है। इसके बावजूद पिछले तीन साल में केवल 16 किलोमीटर रोड बनी है। लैण्ड इक्विजिशन का इश्यु जरूर है, लेकिन मेरा आपसे सवाल है कि आप मॉनीटरिंग क्यों नहीं करते हैं? इसी तरह से बीएडीपी का रोड है। आपने अभी कहा कि बॉर्डर एरिया आपकी जिम्मेदारी है। बीएडीपी के रोड छः महीने में ही खराब हो जाते हैं, उड़ जाते हैं और खोजने से भी वह रोड नहीं मिलती है। राज्य में हमारा मजाक उड़ाया जाता है कि यह तो केन्द्र सरकार की सड़क है इसलिए छः महीने में टूट गयी। मेरा आपसे यही निवेदन है कि आपने इंडो-नेपाल बॉर्डर के लिए जो धन सैंक्शन किया है, उस की आप निगरानी करेंगे या नहीं, ताकि वह रोड तेजी से बन सके और उसकी एक क्वालिटी हो।

इसकी और बीएडीपी की क्वालिटी या तो आप स्वयं मॉनीटर कीजिए या डिस्ट्रिक्ट विजलेंस मॉनीटरिंग कमेटी के तहत सांसदों को दीजिए। इस पर न तो डीवीएमसी का अधिकार है, जबकि राज्य सरकार समझती है कि यह केन्द्र सरकार का पैसा है तो वह इसके लिए कोई रीसपॉसिबिलिटी नहीं लेती है। क्या होम मिनिस्टरी क्वालिटी ऑफ रोड के लिए रिसपॉसिबिलिटी लेगी या नहीं, यही मेरा प्रश्न है।

श्री किरन रिजीजू : अध्यक्ष महोदया, पूरा नार्दन बिहार नेपाल के साथ सटा हुआ है और भारत-नेपाल की टोटल लैंड 1377 किलोमीटर है और इसमें जो अप्रूव किया है, वह 1377 किलोमीटर रोड्स को भारत सरकार ने अप्रूव किया है। इसके लिए टोटल पैसा 3853 करोड़ रुपये अप्रूव हुआ है। माननीय सदस्य ने सही कहा कि वहां इम्प्लीमेंटेशन में डिले है। उन्होंने इसका कारण भी बताया कि लैंड एक्जुजिशन की एक मेजर प्रॉब्लम है, क्योंकि नये रेट आने से वहां एक समस्या खड़ी हुई है।

इसके साथ-साथ एनवायरनमेंट का भी इश्यु है। मैं समझता हूं कि इसमें स्टेट गवर्नमेंट को मजबूती के साथ सामने आने की आवश्यकता है। बिहार में टोटल सैंक्शन 564 जो हुआ है, उसमें कम्प्लीटेड 16 है, बाकी राज्यों के मुकाबले सचमुच में बिहार के नेपाल के सीमावर्ती इलाकों में जिस रेट से कंस्ट्रक्शन चल रही है, वह स्लो है, यह मैं भी मानता हूं। लेकिन मैं आपके माध्यम से सदन को यह जानकारी देना चाहता हूं कि हम लोग बार्डर इंफ्रास्ट्रक्चर के लिए पूरा जोर लगा रहे हैं।

इसके अलावा बीएडीपी के बारे में भी माननीय सदस्य ने कहा है। बीएडीपी छोटे-छोटे प्रोजेक्ट्स के लिए होता है, जैसे स्कूल की बिल्डिंग बनाने के लिए, छोटे-छोटे रोड्स के लिए, म्यूल ट्रैक, मोटर ट्रैक और अन्य इसी तरह की छोटी-छोटी अलग-अलग चीजें बना सकते हैं। लेकिन हम छोटे-छोटे कार्यक्रम लाते हैं। लेकिन बार्डर इंफ्रास्ट्रक्चर जहां बड़ी-बड़ी रोड्स बनानी होती हैं, उसके लिए अलग से प्रावधान किया गया है। मैं यह आश्वासन देना चाहता हूं कि पार्लियामेंट के इस सेशन के बाद हम लोग बार्डर इंफ्रास्ट्रक्चर को लेकर रिव्यू मीटिंग लेंगे और हर एक प्रोजेक्ट जहां-जहां डिले हुआ है, उन सार प्रोजेक्ट्स की हम लोग निगरानी करेंगे।

(Q. 326)

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI): Madam Speaker, thank you.

I thank the hon. Minister and the National Disaster Management Authority for undertaking a multi-State exercise and awareness campaign to assess preparedness of local authorities to deal with the earthquakes.

As the House knows, earthquake has become a common phenomenon in Asia-Pacific region due to movement of Himalayan plates. May I know from the hon. Minister whether there is any device which can help detect earthquakes before damaging waves hit our area so that we can vacate the premises well in time and can avoid loss and injuries to lives? This is my first supplementary.

श्री हरिभाई चौधरी : अध्यक्ष महोदया, पूरी दुनिया में ऐसी कोई टेक्नोलोजी नहीं है, जो भूकम्प को पहले से पहचान सके। पूरी दुनिया में जापान के पास टेक्नोलोजी है, लेकिन वह 30 सैकिंड्स की है, उसमें 30 सैकिंड्स की जानकारी रहती है, बाकी अन्य कोई टेक्नोलोजी ऐसी नहीं है। जब भूकम्प आता है तो बचाव कार्य के लिए नेशनल डिजास्टर मैनेजमेंट कार्य करता है। लेकिन आज तक ऐसी कोई टेक्नोलोजी नहीं है जिससे भूकम्प की जानकारी पहले से मिल जाए। लेकिन सुनामी की जानकारी मिल जाती है। समुद्र में जब भूकम्प आता है और उसके बाद सुनामी आती है तो उसकी जानकारी हम दे सकते हैं। जैसा कि ओडिसा में उसकी जानकारी पहले से दी गई थी और बचाव कार्य किया गया था।

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) : My second supplementary is this.

Till now the Chairman and members have not been appointed in the National Disaster Management Committee. Why have they not been appointed?

In some of the countries, the Governments have recommended to install P waves and S waves. It is just like a fire alarm. Since Delhi is on Zone IV, it is essential to have these devices at every place.

On 26th October, 2015, Delhi was rocked by earthquake. Cracks have occurred in many houses, particularly in DDA slum area houses. May I know from the Minister whether the Government will carry out repair works for the houses

that have cracked or will pay compensation to the owners of the DDA slum dwelling units or allow individual owners to carry out the repair works on their own?

श्री हरिभाई चौधरी : महोदया, मैं बताना चाहता हूँ कि नेशनल डिजास्टर मैनेजमेंट अथारिटी के चेयरमैन खुद प्रधान मंत्री जी होते हैं। हर स्टेट में भी स्टेट डिजास्टर मैनेजमेंट अथारिटी होती है। हम लोग उनको गाइडलाइंस दे सकते हैं कि अच्छा मकान बनाओ। उसकी गाइडलाइंस भी हैं। 8 पॉइंट भूकंप आए, तब मकान अच्छा बनाना चाहिए। जो मकान जर्जर हो गए हैं, पूरे नहीं हुए हैं, उनके सशक्तीकरण के लिए हम बोलते हैं। सभी राज्यों एवं यूनियन टैरिटरीज़ को बार-बार निर्देश देते हैं। अभी हमने सार्क देशों के सात देशों के साथ चर्चा की थी - नेपाल, अफगानिस्तान, बंगलादेश, भूटान, मालदीव आदि देशों के साथ अपने देश के डिजास्टर मैनेजमेंट के अधिकारी बैठ कर पूरा संशोधन करते हैं। संशोधन के बाद सभी राज्यों को हम निर्देश देते हैं कि इस प्रकार से आप बचाव कर सकते हैं। जैसा कि आपने दिल्ली के बारे में पूछा है, वह भूकंप ज़ोन में है। हम उनको बार-बार निर्देश देते हैं। लेकिन आज तक हमने कोई फंडिंग नहीं की है।

HON. SPEAKER: Prof. Richard Hay. Now, put a short question because the time is up.

PROF. RICHARD HAY: Madam, I was a victim of Tsunami on 26th December, 2004. I was in the sea, two kilometers away from the shore but there was no warning signal given by any Government agency those days. I escaped the Tsunami by 30 seconds. Is there any possibility of having a better disaster management system now where the citizens will be warned of such kinds of Tsunami disasters henceforth?

श्री हरिभाई चौधरी : अध्यक्ष महोदया, अपने पास इंडियन नैशनल सेंटर फॉर ओशियन इंफॉर्मेशन सर्विस है, उसमें हम संशोधन कर रहे हैं। जैसा भी संशोधन होगा, तो बाद में उनको बता देंगे।

12.00 hours**PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of my senior colleague Shri Ramvilas Paswan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2014-2015.
- (2) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3893/16/15]

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) केंद्रीय कृषि विश्वविद्यालय, नई दिल्ली, दिसंबर 2014 की स्थापना के लिए दिशानिर्देश की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3894/16/15]

- (2) रानी लक्ष्मीबाई केंद्रीय कृषि विश्वविद्यालय अधिनियम, 2014 की धारा 44 की उपधारा (2) के अंतर्गत अधिसूचना संख्या वीसी/आरएलबीसीयू/अध्यादेश/7/2014 जो 9 दिसंबर, 2015 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो रानी लक्ष्मीबाई केंद्रीय कृषि विश्वविद्यालय झांसी के अकादमिक कार्यक्रमों के बारे में है, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3895/16/15]

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री, विदेश मंत्रालय में राज्य मंत्री तथा प्रवासी भारतीय कार्य मंत्रालय में राज्य मंत्री (जनरल (सेवानिवृत्त) विजय कुमार सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) इंडियन काउंसिल ऑफ वर्ल्ड अफेयर्स, नई दिल्ली के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (दो) इंडियन काउंसिल ऑफ वर्ल्ड अफेयर्स, नई दिल्ली के वर्ष 2014-15 के वार्षिक लेखाओं की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) इंडियन काउंसिल ऑफ वर्ल्ड अफेयर्स, नई दिल्ली के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3896/16/15]

- (2) (एक) रिसर्च एण्ड इंफार्मेशन सिस्टम फॉर डेवलपिंग कंट्रीज, नई दिल्ली के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) रिसर्च एण्ड इंफार्मेशन सिस्टम फॉर डेवलपिंग कंट्रीज, नई दिल्ली के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3897/16/15]

- (3) (एक) इंडियन स्टैटिस्टिकल इंस्टिट्यूट, कोलकाता वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखा परीक्षित लेखे।
- (दो) इंडियन स्टैटिकल इंस्टिट्यूट, कोलकाता के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3898/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2014-2015.
- (2) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. . LT 3899/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): On behalf of my colleague Shri Sarbananda Sonowal, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. . LT 3900/16/15]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. . LT 3901/16/15]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2013-2014.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. . LT 3902/16/15]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2012-2013.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. . LT 3903/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2014-2015.

[Placed in Library, See No. . LT 3904/16/15]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2014-2015.

[Placed in Library, See No. . LT 3905/16/15]

(3) A copy of the Rejection of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees Reference (CA Reference No. 1 of 1992) (Hindi and English versions).

[Placed in Library, See No. . LT 3906/16/15]

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) पोर्ट ब्लेयर म्युनिसिपल काउंसिल, पोर्ट ब्लेयर के वर्ष 2006-2007 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3907/16/15]

(3) पोर्ट ब्लेयर म्युनिसिपल काउंसिल, पोर्ट ब्लेयर के वर्ष 2007-2008 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3908/16/15]

(5) राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 26 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 2030(अ) जो 23 जुलाई, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय में पीठासीन होने के लिए पुडुचेरी के मुख्य न्यायाधीश की नियुक्ति किए जाने के बारे में है।

(दो) का.आ. 2098(अ) जो 31 जुलाई, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 29 जनवरी, 2015 की अधिसूचना संख्या का.आ. 281(अ) में कतिपय संशोधन किए गए हैं।

- (तीन) का.आ. 2099(अ) जो 31 जुलाई, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 30 जनवरी, 2015 की अधिसूचना संख्या का.आ. 289(अ) में कतिपय संशोधन किए गए हैं।
- (चार) का.आ. 2349(अ) जो 27 अगस्त, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय में पीठासीन होने के लिए अतिरिक्त जिला और सत्र न्यायाधीश, पटना सिटी की नियुक्ति किए जाने के बारे में है।
- (पाँच) का.आ. 2837(अ) जो 15 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय में पीठासीन होने के लिए अतिरिक्त सिटी सिविल और सत्र न्यायाधीश की नियुक्ति किए जाने के बारे में है।
- (छह) का.आ. 2838(अ) जो 15 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय में पीठासीन होने के लिए अतिरिक्त 3 जिला न्यायाधीश-II, अर्णाकुलम की नियुक्ति किए जाने के बारे में है।
- (सात) का.आ. 2839(अ) जो 15 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत विशेष न्यायालय में पीठासीन होने के लिए जिला और सत्र न्यायाधीश-II, आइजवल की नियुक्ति किए जाने के बारे में है।
- (आठ) का.आ. 3160(अ) जो 24 नवम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत जिला एवं सत्र न्यायालय, विलासपुर को विशेष न्यायालय के रूप में अधिसूचित किए जाने तथा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत

चार जिलों के अलावा पूरे छत्तीसगढ़ राज्य के लिए और उक्त न्यायालय में न्यायाधीश की नियुक्ति किए जाने के बारे में है।

(नौ) का.आ. 3161(अ) जो 24 नवम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के अंतर्गत प्रथम अपर न्यायाधीश का न्यायालय, जगदलपुर को विशेष न्यायालय के रूप में अधिसूचित किए जाने तथा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत छत्तीसगढ़ के चार जिलों के लिए और उक्त न्यायालय में न्यायाधीश की नियुक्ति किए जाने के बारे में है।

[Placed in Library, See No. . LT 3909/16/15]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री मोहनभाई कल्याणजीभाई कुंदरिया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) (एक) नारियल विकास बोर्ड, कोच्चि के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नारियल विकास बोर्ड, कोच्चि के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नारियल विकास बोर्ड, कोच्चि के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3910/16/15]

(2) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) केरल एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, तिरुवनंतपुरम के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) केरल एग्रो इंडस्ट्रीज कारपोरेशन लिमिटेड, तिरुवनंतपुरम का वर्ष 2010-2011 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. . LT 3911/16/15]

(ख) (एक) एम.पी. स्टेट एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भोपाल के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एम.पी. स्टेट एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, भोपाल का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3912/16/15]

(4) (एक) नेशनल डेयरी डेवलपमेंट बोर्ड, आणंद के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल डेयरी डेवलपमेंट बोर्ड, आणंद के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3913/16/15]

(5) (एक) स्मॉल फार्मर्स एग्री-बिजनेस कंसार्टियम, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) स्मॉल फार्मर्स एग्री-बिजनेस कंसार्टियम, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3914/16/15]

(6) (एक) चौधरी चरण सिंह नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल मार्केटिंग, जयपुर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चौधरी चरण सिंह नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल मार्केटिंग, जयपुर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3915/16/15]

(7) (एक) नेशनल को-ऑपरेटिव यूनियन ऑफ इंडिया, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल को-ऑपरेटिव यूनियन ऑफ इंडिया, नई दिल्ली के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नेशनल को-ऑपरेटिव यूनियन ऑफ इंडिया, नई दिल्ली के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3916/16/15]

(8) (एक) नेशनल एग्रीकल्चरल को-ऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल एग्रीकल्चरल को-ऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया, नई दिल्ली के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3917/16/15]

(9) जम्मू और कश्मीर हार्टिकल्चरल प्रोड्यूस मार्केटिंग एण्ड प्रोसेसिंग कारपोरेशन लिमिटेड, श्रीनगर के वर्ष 1997-98 से 2014-2015 के वार्षिक प्रतिवेदनों तथा लेखापरीक्षित लेखाओं को संबंधित लेखा वर्ष की समाप्ति के पश्चात् नौ माह की निर्धारित अवधि के भीतर सभा पटल पर न रखे जाने के कारणों को दर्शाने वाले विवरण की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. . LT 3918/16/15]

(10) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 2898(अ) जो 24 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 28 जुलाई, 2014 की अधिसूचना संख्या का.आ. 1908(अ) में कतिपय संशोधन किए गए हैं ।

(दो) का.आ. 2899(अ) जो 24 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो उर्वरक (नियंत्रण) आदेश, 1985 के खण्ड 20क के अंतर्गत फास्फोजिप्सम (दानेदार) को अनंतिम उर्वरक के रूप में अधिसूचित किए जाने के बारे में है।

- (तीन) का.आ. 2900(अ) जो 24 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो उर्वरक (नियंत्रण) आदेश, 1985 के खण्ड 13 और 21 के अंतर्गत उर्वरक के शत प्रतिशत जल में घुलनशील मिश्रण का सामान्य मानक के बारे में है।
- (चार) का.आ. 2901 (अ) जो 24 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 8 अक्तूबर, 2013 की अधिसूचना संख्या का.आ. 3058(अ) में कतिपय संशोधन किए गए हैं ।
- (पाँच) का.आ. 2902(अ) जो 24 अक्तूबर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो उर्वरक (नियंत्रण) आदेश, 1985 के खण्ड 20क के अंतर्गत कैल्शियम साइनामाइड को अधिसूचित किए जाने के बारे में है।

[Placed in Library, See No. . LT 3919/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2012-2013.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. . LT 3920/16/15]

(b) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2013-2014.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. . LT 3921/16/15]

(c) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2014-2015.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. . LT 3922/16/15]

(d) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2014-2015.

(ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. . LT 3923/16/15]

(e) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2014-2015.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) & (b) of (1) above.

[Placed in Library, See No. . LT 3924/16/15]

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Department, of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2015-2016.

[Placed in Library, See No. . LT 3925/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 35 of the Land Ports Authority of India Act, 2010:-

- (i) The Land Ports Authority of India (Contracts) Regulations, 2015 published in Notification No. G.S.R. 850(E) in Gazette of India dated 12th November, 2015.
- (ii) The Land Ports Authority of India (Fee and Other Charges) Regulations, 2015 published in Notification No. G.S.R. 906(E) in Gazette of India dated 27th November, 2015.
- (iii) The Land Ports Authority of India (Lost Property) Regulations, 2015 published in Notification No. G.S.R. 851(E) in Gazette of India dated 12th November, 2015.

[Placed in Library, See No. . LT 3926/16/15]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्णपाल गुर्जर): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) महात्मा गांधी सेवा संघ, परभनी के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) महात्मा गांधी सेवा संघ, परभनी के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3927/16/15]

- (2) (एक) हैंडीकैप्ड ओरिएंटेशन प्रोग्राम एजुकेशन, दुर्गापुर के वर्ष 2012-13 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेख।
- (दो) हैंडीकैप्ड ओरिएंटेशन प्रोग्राम एजुकेशन, दुर्गापुर के वर्ष 2012-13 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3928/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV BALYAN): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

[Placed in Library, See No. . LT 3929/16/15]

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2014-2015.

[Placed in Library, See No. . LT 3930/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India - Union Government (No. 50 of 2015) (Financial Audit) - Accounts of the Union Government for the year ended March, 2015.

[Placed in Library, See No. . LT 3931/16/15]

- (ii) Report of the Comptroller and Auditor General of India - Union Government (Defence Services–Army) (No. 51 of 2015) (Performance Audit) - Implementation of Ex-servicemen Contributory Health Scheme for the year ended March, 2015.

[Placed in Library, See No. . LT 3932/16/15]

- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Finance Accounts of Union Government for the year 2014-2015.
[Placed in Library, See No. . LT 3933/16/15]
 - (ii) Appropriation Accounts of Union Government (Civil) for the year 2014-2015.
[Placed in Library, See No. . LT 3934/16/15]
 - (iii) Appropriation Accounts of Defence Services for the year 2014-2015.
[Placed in Library, See No. . LT 3935/16/15]
 - (iv) Appropriation Accounts of Postal Services for the year 2014-2015.
[Placed in Library, See No. . LT 3936/16/15]

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-

- (1) नेशनल मीट एण्ड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेख।
- (2) नेशनल मीट एण्ड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3937/16/15]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) सुराबी महिला मंडली, शिमोगा के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) सुराबी महिला मंडली, शिमोगा के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) सुराबी महिला मंडली, शिमोगा के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3938/16/15]

- (2) (एक) अन्नपूर्णा एसोसिएशन, देवनागरे के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) अन्नपूर्णा एसोसिएशन, देवनागरे के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3939/16/15]

- (3) (एक) जय किशन यूथ क्लब, पुरी के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) जय किशन यूथ क्लब, पुरी के वर्ष 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) जय किशन यूथ क्लब, पुरी के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3940/16/15]

(5) (एक) मैत्री एसोसिएशन, देवनागरे के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) मैत्री एसोसिएशन, देवनागरे के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) मैत्री एसोसिएशन, देवनागरे के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3941/16/15]

(6) (एक) नेशनल कमीशन फॉर सफाई कर्मचारी, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल कमीशन फॉर सफाई कर्मचारी, नई दिल्ली के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3942/16/15]

(7) (एक) अन्नाई करुणालय सोशल वेलफेयर एसोसिएशन, विल्लुपुरम के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) अन्नाई करुणालय सोशल वेलफेयर एसोसिएशन, विल्लुपुरम के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3943/16/15]

(8) (एक) गाँधी पीस सेंटर, सलेम के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) गाँधी पीस सेंटर, सलेम के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3944/16/15]

(9) (एक) करुणालय सरस्वती इलम, किल्वेल्लुर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) करुणालय सरस्वती इलम, किल्वेल्लुर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3945/16/15]

(10) (एक) कलाइसेल्वी करुणालय सोशल वेलफेयर सोसायटी, चेन्नई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कलाइसेल्वी करुणालय सोशल वेलफेयर सोसायटी, चेन्नई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. . LT 3946/16/15]

12.01 hours**MESSAGE FROM RAJYA SABHA**

SECRETARY GENERAL: Madam Speaker, I have to report three messages received from the Secretary General of Rajya Sabha:-

(i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 2015 agreed without any amendment to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015 which was passed by the Lok Sabha at its sitting held on the 4th August, 2015.”

(ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.4) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 15th December, 2015 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

(iii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.5) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 15th December, 2015 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.02 hours**COMMITTEE ON PUBLIC ACCOUNTS
32nd to 35th Reports**

श्री भर्तृहरि महताब (कटक) : महोदया, मैं लोक लेखा समिति (2015-16) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) रक्षा मंत्रालय से संबंधित 2010-11 केसी एण्ड एजी प्रतिवेदन संख्यांक 32 पर आधारित "भारतीय नौसैनिक युद्धपोतों का स्वदेशी निर्माण" विषय पर 32वां प्रतिवेदन।
- (2) कृषि मंत्रालय (पशुपालन, डेयरी और मात्स्यिकी विभाग) से संबंधित 2013 केसी एण्ड एजी प्रतिवेदन संख्यांक 23 के पैरा संख्या 2.1 पर आधारित "विशिष्ट रोगवाहक मुक्त श्रिम्प बीज गुणन केन्द्र की स्थापना पर निष्फल व्यय-(एनएफडीबी)" विषय पर 33वां प्रतिवेदन।
- (3) श्रम और रोजगार मंत्रालय से संबंधित 2013 केसी एण्ड एजी प्रतिवेदन संख्यांक 32 पर आधारित "कर्मचारी भविष्य निधि संगठन" विषय पर 34वां प्रतिवेदन।
- (4) महिला और बाल विकास मंत्रालय से संबंधित "समन्वित बाल विकास सेवा योजना" विषय पर 14वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 35वां प्रतिवेदन।

12.02 ½ hours**COMMITTEE ON SUBORDINATE LEGISLATION
10th Report**

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : महोदया, मैं अधीनस्थ विधान संबंधी समिति का की-गई-कार्यवाही संबंधी दसवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.03 hours**COMMITTEE ON PAPERS LAID ON THE TABLE****5th Report**

SHRI CHANDRAKANT KHAIRE (AURANGABAD): Madam, I beg to present the Fifth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2015-2016).

12.03 ½ hours**RAILWAY CONVENTION COMMITTEE****1st and 2nd Reports**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to present the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) First Report (Sixteenth Lok Sabha) on 'Rate of Dividend payable by the Railways to the General Revenues for the years 2014-15 and 2015-16 and other Ancillary Matters'.
 - (2) Second Report (Sixteenth Lok Sabha) on 'Role of IRCON in infrastructure building of Indian Railways'.
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12.04 hours**COMMITTEE ON EMPOWERMENT OF WOMEN
5th Report**

श्रीमती रीती पाठक (सीधी) : महोदया, मैं 'रेलवे में महिलाओं की कार्यदशाएं तथा महिला यात्रियों के लिए सुविधाएं' विषय पर महिलाओं को शक्तियां प्रदान करने संबंधी स्थायी समिति के तीसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में महिलाओं को शक्तियां प्रदान करने संबंधी समिति का 5वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूँ।

12.04 ½ hours**STANDING COMMITTEE ON ENERGY
Statement**

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : महोदया, मैं 'वर्ष 2014-15 के लिए विद्युत मंत्रालय की अनुदानों की मांगों संबंधी पहले प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई' के बारे में ऊर्जा संबंधी स्थायी समिति के आठवें प्रतिवेदन (16वीं लोक सभा) के अध्याय-I में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में ऊर्जा संबंधी स्थायी समिति का विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.05 hours**STANDING COMMITTEE ON LABOUR****(i) 11th to 13th Reports**

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) वस्त्र मंत्रालय की अनुदानों की मांगों (2015-2016) के बारे में समिति के आठवें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 11वां प्रतिवेदन।
- (2) 'रेडियो कश्मीर, सीबीएस रेडियो कश्मीर और दूरदर्शन केन्द्र, श्रीनगर के नैमित्तिक कर्मकार/कलाकार का नियमितीकरण' के बारे में समिति के चौथे प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 12वां प्रतिवेदन।
- (3) 'एनडीएमसी में संविदा/नैमित्तिक/सफाई कर्मियों की तैनाती' के बारे में 13वां प्रतिवेदन।

(ii) Statements

डॉ. वीरेन्द्र कुमार : महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) श्रम और रोजगार मंत्रालय की अनुदानों की मांगों (2014-2015) के बारे में समिति के पहले प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 5वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला विवरण।
- (2) वस्त्र मंत्रालय की अनुदानों की मांगों (2014-2015) के बारे में समिति के दूसरे प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी छठे प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाला विवरण।

12.05 ½ hours**STANDING COMMITTEE ON WATER RESOURCES
5th to 7th Reports**

श्री हुकुम सिंह (कैराना) : महोदया, मैं जल संसाधन संबंधी स्थायी समिति (2015-2016) के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) 'भू-जल परिदृश्य की समीक्षा (एक) कृष्ण खण्ड; और (दो) कतिपय उद्योगों द्वारा भू-जल का संदूषण के विशेष संदर्भ में देश में समस्याओं के निराकरण हेतु व्यापक नीति और उपाय की आवश्यकता' के बारे में पांचवां प्रतिवेदन।
 - (2) जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय की अनुदानों की मांगों (2014-15) के बारे में समिति के पहले प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर की-गई-कार्रवाई संबंधी छठा प्रतिवेदन।
 - (3) जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय की अनुदानों की मांगों (2015-16) के तीसरे प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी सातवां प्रतिवेदन।
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12.06 hours**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS****Statements**

SHRI ANANDRAO ADSUL (AMRAVATI): Madam, I beg to lay the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on Forty-fourth Report of the Standing committee on Chemicals and Fertilizers (2013-14) on Action Taken by the Government on the Recommendation contained in the Thirty Ninth Report (15th Lok Sabha) on the subject Pricing of Fertilizers of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
 - (2) Action Taken Statement on Eighth Report of the Standing committee on Chemicals and Fertilizers (2014-15) on Action Taken by the Government on the Recommendation contained in the Third Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
 - (3) Action Taken Statement on Ninth Report of the Standing Committee on Chemicals and Fertilizers (2014-15) on Action Taken by the Government on the Recommendation contained in the Second Report (16th Lok Sabha) on the subject Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
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12.06 ½ hours**STANDING COMMITTEE ON RURAL DEVELOPMENT****16th to 20th Reports**

DR. P. VENUGOPAL (TIRUVALLUR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Sixteenth Report on 'BPL Survey (currently Socio-economic and Caste Census, (SECC-2011).
 - (2) Seventeenth Report on action taken by the Government on the recommendations contained in the Fifth Report on 'Demands for Grants (2015-16)' of the Ministry of Drinking Water and Sanitation.
 - (3) Eighteenth Report on action taken by the Government on the recommendations contained in the Sixth Report on 'Demands for Grants (2015-16)' of the Department of Rural Development (Ministry of Rural Development).
 - (4) Nineteenth Report on action taken by the Government on the recommendations contained in the Seventh Report on 'Demands for Grants (2015-16)' of the Department of Land Resources (Ministry of Rural Development).
 - (5) Twentieth Report on action taken by the Government on the recommendations contained in the Eighth Report on 'Demands for Grants (2015-16)' of the Ministry of Panchayati Raj.
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12.07 hours**STANDING COMMITTEE ON COAL AND STEEL
17th Report**

श्री राकेश सिंह (जबलपुर) : महोदया, मैं इस्पात मंत्रालय से संबंधित अनुदानों की मांगों (2015-2016) के बारे में समिति के 9वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 17वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.07 ½ hours**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT
21st to 25th Reports**

श्री रमेश बैस (रायपुर): महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2015-2016) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (निःशक्त व्यक्ति अधिकारिता विभाग) की अनुदानों की मांगों (2015-16) के बारे में समिति के 12वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 21वां प्रतिवेदन।
- (2) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों (2015-16) के बारे में समिति के 13वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 22वां प्रतिवेदन।
- (3) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों (2015-16) के बारे में समिति के 14वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 23वां प्रतिवेदन।
- (4) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों (2015-16) के बारे में समिति के 11वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 24वां प्रतिवेदन।
- (5) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) के 'शराब और मादक पदार्थ (नशीले पदार्थ) के दुरुपयोग से प्रभावित व्यक्ति, उनका उपचार/पुनर्वास और स्वैच्छिक संगठनों की भूमिका' विषय पर 25वां प्रतिवेदन।

माननीय अध्यक्ष : श्री हरीश मीणा - उपस्थित नहीं।

श्री कौशल किशोर।

12.08 hours**STANDING COMMITTEE ON HOME AFFAIRS
193rd to 195th Reports**

श्री कौशल किशोर (मोहनलालगंज) : महोदया, मैं गृह कार्य संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) 'जम्मू और कश्मीर में शरणार्थियों और विस्थापित व्यक्तियों के समक्ष आ रही समस्याओं' के बारे में 183वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 193वां प्रतिवेदन।
 - (2) 'पूर्वोत्तर क्षेत्र के निमित्त नीतियों, कार्यक्रमों, योजनाओं और परियोजनाओं' के प्रभावी कार्यान्वयन हेतु उत्तर पूर्व क्षेत्र विकास मंत्रालय के कार्यकरण को सुदृढ़ किए जाने संबंधी 173वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 194वां प्रतिवेदन।
 - (3) 'आंध्र प्रदेश और उड़ीसा में प्राकृतिक आपदा हुदहुद चक्रवात से हुए विनाश' के बारे में 195वां प्रतिवेदन।
-

12.08 ½ hours**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT****271st to 273rd Reports**

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 271st Report on Performance of National Sports Development Fund and Recruitment of Sportspersons (Part II).
 - (2) 272nd Report on Action Taken by the Government on Recommendations/Observations contained in the 266th Report on Demands for Grants (2015-16) (Demand No. 109) of the Ministry of Youth Affairs and Sports, Department of Youth Affairs.
 - (3) 273rd Report on Action Taken by the Government on Recommendations/Observations contained in the 269th Report on Demands for Grants (2015-16) (Demand No. 109) of the Ministry of Youth Affairs and Sports, Department of Sports.
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12.09 hours

STANDING COMMITTEE ON INDUSTRY

271st Report

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, I beg to lay the Table the Two Hundred and Seventy-first Report on Action Taken on the 264th Report on Demands for Grants (2015-16) (in English and Hindi) pertaining to the Ministry of Micro, Small and Medium Enterprises of the Standing Committee on Industry.

12.09 ½ hours**STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE****89th to 91st Reports**

DR. MANOJ RAJORIA (KARAULI-DHOLPUR): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

(1) 89th Report on Action Taken by the Government on the recommendations/observations contained in the Eighty-second Report of the Committee on Demands for Grants (2015-16) of the Department of Health and Family Welfare.

(2) 90th Report on Action Taken by the Government on the recommendations/observations contained in the Eighty-third Report of the Committee on Demands for Grants (2015-16) of the Department of Health Research.

(3) 91st Report on Action Taken by the Government on the recommendations/observations contained in the Eighty-fourth Report of the Committee on Demands for Grants (2015-16) of the Ministry of AYUSH.

12.10 hours**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2015-16), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.*

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, on behalf of Shri Ram Vilas Paswan, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2015-16), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

* Laid on the Table and also placed in Library, See No. LT 3947/16/15.

12.10 ½ hours

(ii) Status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2014-15), pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.*

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय से संबंधित अनुदानों की मांगों (2014-15) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ।

12.11 hours

(iii) Status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Ministry of Statistics and Programme Implementation.*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (GEN. (RETD.) VIJAY KUMAR SINGH): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Ministry of Statistics and Programme Implementation.

* Laid on the Table and also placed in Library, See No. LT 3948/16/15 and 3949/16/15 respectively.

12.11 ½ hours**(iv) India's stand in WTO***

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam Speaker, I am making this intervention in the House today in order to place before the Hon'ble Members the details of the position taken by India at the Tenth Ministerial Conference of the World Trade Organization. (WTO).

The Ministerial Conference was held in Nairobi, Kenya from 15 to 19 December 2015. This was the first such meeting to be hosted by an African nation. This also happened to be the 20th anniversary of the WTO and during the conference its achievements were recalled by all members.

The outcomes of the Conference, referred to as the 'Nairobi Package' contains Ministerial Decisions on agriculture, cotton and issues related to least developed countries (LDCs). These cover public stockholding for food security purposes Special Safeguard Mechanism (SSM) for developing countries, a commitment to abolish export subsidies for farm exports particularly from the developed countries and measures related to cotton. Decisions were also made regarding preferential treatment to LDCs in the area of services and the criteria for determining whether exports from LDCs may benefit from trade preferences.

An important issue that was discussed at the Conference was the future of the Doha Round of trade negotiations which began in 2001 and remains unfinished. India took the stand that the Doha Development Agenda (DDA) must continue after the Nairobi Conference and no new issues must be introduced into the WTO agenda until the DDA has been completed. The DDA was launched as a development Round to benefit a large number of developing countries and LDCs. It seeks to place the needs of developing countries, including LDCs, at the centre

* Laid on the Table and also placed in Library, See No. LT 3950/16/15.

of negotiations. This position has the support of a large number of countries, including the G33, the Arab Group and the LDCs.

A few developed countries, including the United States, however, are opposed to the continuation of the Doha Round. The Nairobi Ministerial Declaration acknowledges that members "have different views" on how to address the future of the Doha Round negotiations but noted the "strong commitment of all Members to advance negotiations on the remaining Doha issues."

India not only made a statement to this effect at the closing ceremony on 19 December 2015 but also made a written submission to the Director General, WTO and the Chair of the Tenth Ministerial Conference, the Kenyan foreign minister. The Ministerial Declaration records that WTO work would maintain development at its centre. It also reaffirms that provisions for special and differential treatment shall remain integral.

As regards the introduction of other new issues for discussion, the Declaration acknowledges the differences in views and states that any decision to launch negotiations multilaterally on such issues would need to be agreed by all Members.

As the future of the Doha Round appeared in doubt, India sought and succeeded in obtaining a re-affirmative Ministerial Decision on Public Stockholding for Food Security Purposes honouring both the Bali Ministerial and General Council Decisions. The decision commits members to engage constructively in finding a permanent solution to this issue.

Similarly, a large group of developing countries has long been seeking a Special Safeguard Mechanism (SSM) for agricultural products. In order to ensure that this issue remains on the agenda of future discussion in the WTO, India negotiated a Ministerial Decision which recognizes that developing countries will have the right to have recourse to an SSM as envisaged in the mandate. Members will continue to negotiate the mechanism in dedicated sessions of the Committee

on Agriculture in Special Session. The WTO General Council has been mandated to regularly review progress of these negotiations.

All countries agreed to the elimination of agricultural export subsidies subject to the preservation of special and differential treatment for developing countries such as a longer phase-out period for transportation and marketing export subsidies for exporting agricultural products.

Developed countries have committed to removing export subsidies immediately, except for a few agricultural products, and developing countries will do so by 2018. Developing countries will keep the flexibility to cover marketing and transport subsidies for agriculture exports until the end of 2023, and the LDCs and net food-importing developing countries would have additional time to cut such export subsidies.

The Ministerial Decision contains disciplines to ensure that other export policies are not used as a disguised form of subsidies. These disciplines include terms to limit the benefits of financing support to agriculture exporters, rules on state enterprises engaging in agriculture trade, and disciplines to ensure that food aid does not negatively affect domestic production. Developing countries, such as India, are given longer time to implement these rules.

One of the Decisions adopted extends the relevant provision to prevent 'evergreening' of patents in the pharmaceuticals sector to ensure accessibility and affordability of generic medicines. This decision would help immensely in maintaining affordable as well as accessible supply of generic medicines.

India supported outcomes on issues of interest to LDCs including enhanced preferential rules of origin for LDCs and preferential treatment for LDC services providers.

India already offers duty-free, quota-free access scheme to all LDCs, which provides a comprehensive coverage with simple, transparent and liberal rules of origin.

India has also recently made available substantial and commercially meaningful preferences in services to LDCs and relevant benefits have been notified.

In another area under negotiation, namely, rules on fisheries subsidies, India argued strongly for special and differential treatment. As regards rules on Anti-dumping, India strongly opposed a proposal that would give greater power to the WTO's Anti-Dumping Committee to review Members' practices. There was no convergence in these two areas and, hence, no outcome and, therefore, interests of Indian fishermen have been adequately protected.

At the Ministerial Conference, a group of 53 WTO members, including both developed and developing countries, agreed on the timetable for implementing a deal to eliminate tariffs on 201 Information Technology products. Duty-free market access to the markets of the members eliminating tariffs on these products will be available to all WTO members. However, India is not a party to this Agreement.

India negotiated hard to ensure that the WTO continues to place the interests of developing countries and the LDCs at the centre of its agenda.

12.12 hours

(v) Status of implementation of the recommendations contained in the 181st Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/ observations contained in the 180th Report of the Committee on `Administration of UTs (Daman and Diu, Dadra and Nagar Haveli and Chandigarh), pertaining to the Ministry of Home Affairs.*

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): अध्यक्ष महोदया, मैं निम्नलिखित के बारे में वक्तव्य सभा पटल पर रखता हूँ:-

गृह मंत्रालय से संबंधित संघ राज्य क्षेत्र प्रशासन (दमन और दीव, दादरा और नागर हवेली तथा चंडीगढ़) के बारे में समिति के 180वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्यवाही के संबंध में गृह कार्य संबंधी स्थायी समिति के 181वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में।

* Laid on the Table and also placed in Library, See No. LT 3951/16/15.

12.13 hours**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1207 DATED 28.07.2015 REGARDING STATUE OF NETAJI SUBHASH CHANDRA BOSE ALONGWITH REASONS FOR DELAY ***

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): अध्यक्ष महोदया, मैं निम्नलिखित के बारे में वक्तव्य सभा पटल पर रखता हूँ:-

(एक) 'नेताजी सुभाषचन्द्र बोस की प्रतिमा' के बारे में श्री विष्णु पद राय, संसद सदस्य द्वारा 28.07.2015 को पूछे गए अतारांकित प्रश्न संख्या 1207 के दिए गए उत्तर में शुद्धि करने; और

(दो) उत्तर में शुद्धि करने में हुए विलंब के कारण बताने के बारे में।

शुद्धि:

उत्तर दिए गए प्रश्न का भाग	के लिए	पढ़ें
(क) और (ख)	जी, हां। भारत संघ बनाम गुजरात राज्य एवं अन्य के मामले में वर्ष 2006 की एस.एल.पी. सं. 8519 में माननीय उच्चतम न्यायालय के दिनांक 18.01.2013 के निर्देशों का उल्लंघन करते हुए नेताजी सुभाष चन्द्र बोस प्रतिमा स्थापना समिति द्वारा दिनांक 27.09.2014 को सरकारी राजस्व भूमि पर डाल्फिन चौक, दिगलीपुर में नेताजी सुभाष चन्द्र बोस की प्रतिमा लगाई गई थी।	जी, हां। भारत संघ बनाम गुजरात राज्य एवं अन्य के मामले में वर्ष 2006 की एस.एल.पी. सं. 8519 में माननीय उच्चतम न्यायालय के दिनांक 18.01.2013 के निर्देशों का उल्लंघन करते हुए नेताजी सुभाष चन्द्र बोस प्रतिमा स्थापना समिति द्वारा दिनांक 27.09.2014 को सर्वेक्षण संख्या 193/1 वाली सरकारी राजस्व भूमि, जिसका कुल क्षेत्रफल 0.0101 हेक्टेयर है, पर सुभाषग्राम बाजार, दिगलीपुर में नेताजी सुभाष चन्द्र बोस की प्रतिमा लगाई गई थी।
(ग) और (घ)	जी, नहीं। उपर्युक्त (क) और (ख) में	जी, नहीं। उपर्युक्त (क) और (ख) में दिए गए

* Laid on the Table and also placed in Library, See No. LT 3952/16/15.

	<p>दिए गए उत्तर के मद्देनजर उसी स्थान पर प्रतिमा लगाने का को प्रस्ताव नहीं है।</p>	<p>उत्तर के मद्देनजर उसी स्थान पर प्रतिमा लगाने का को प्रस्ताव नहीं है।</p>
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विलम्ब का कारण

नेताजी सुभाष चन्द्र बोस की प्रतिमा के संबंध में दिनांक 28.7.2015 के लोक सभा अतारांकित प्रश्न सं. 1207 का उत्तर तैयार करते समय अंडमान एवं निकोबार संघ राज्य क्षेत्र प्रशासन से सूचना मागी गई थी। अंडमान एवं निकोबार संघ राज्य क्षेत्र प्रशासन ने सूचित किया था कि नेताजी सुभाष चन्द्र बोस प्रतिमा स्थापना समिति द्वारा दिनांक 27.9.2015 को सर्वेक्षण सं. 193/1 वाली सरकारी राजस्व भूमि, जिसका कुल क्षेत्रफल 1.0101 हेक्टेयर है, पर डाल्फिन चौक, दिगलीपुर में प्रतिमा लगाई गई थी, जो कि भारत संघ बनाम गुजरात राज्य एवं अन्य के मामले में वर्ष 2006 की एसएलपी सं. 8519 में माननीय उच्चतम न्यायालय के दिनांक 18.1.2013 के निर्देशों का उल्लंघन है। तदनुसार, संघ राज्य क्षेत्र प्रशासन से प्राप्त सूचना के अनुसार अतारांकित प्रश्न का उत्तर दिया गया था। तब दिनांक 28.7.2015 के अतारांकित प्रश्न सं. 1207 के तहत पूर्व में दिए गए उत्तर को संशोधित करने की प्रक्रिया आरंभ हुई।

अब, अंडमान एवं निकोबार संघ राज्य क्षेत्र प्रशासन ने सूचित किया है कि स्थितिपरक रिपोर्ट प्रस्तुत करते समय, चूक के कारण, गलती से यह उल्लेख किया गया था कि प्रतिमा सुभाषग्राम बाजार, दिगलीपुर के स्थान पर डाल्फिन चौक, दिगलीपुर में लगाई गई थी।

असुविधा के लिए खेद है।

12.13 ½ hours**STATEMENTS BY MINISTERS...Contd.**

(vi) Status of implementation of the recommendations contained in the 185th Report of the Standing Committee on Home Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Home Affairs.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Madam, I beg to make a statement regarding the status of implementation of the recommendations contained in the 185th Report of the Standing Committee on Home Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Home Affairs.

* Laid on the Table and also placed in Library, See No. LT 3953/16/15.

HON. SPEAKER: Now we take up 'Zero Hour'. Shri Tatagatha Satpathy - Not present.

... (Interruptions)

12.14 hours

(At this stage, Shri Anto Antony and some other hon. Members went back to their seats.)

HON. SPEAKER: I have received a notice of privilege given by Shri Venugopal dated 21st December, 2105. It is under my consideration.

... (Interruptions)

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): मैडम, इधर से तो एलाऊ नहीं कर सकती हैं ...(व्यवधान) यह तो नहीं चलेगा।
...(व्यवधान)

HON. SPEAKER: What is it?

... (Interruptions)

श्री राजीव प्रताप रूडी : मैडम, इस प्रकार से सदन को बाधित करना और बोलने का अधिकार उचित नहीं है। ...(व्यवधान) मैडम, यह न्याय सबके लिए सदन में होना चाहिए। ...(व्यवधान) पूरा एक घंटा इन लोगों ने सदन की कार्यवाही बाधित की। ...(व्यवधान) फिर 12 बजे अपनी कुर्सी पर जाकर बोलना चाहते हैं, यह कतई उचित नहीं है। ...(व्यवधान) इस बात की अनुमति आपको नहीं देनी चाहिए। ...(व्यवधान) जब तक सदन में आर्डर रहता है ...(व्यवधान) ये अपने मन से इस प्रकार से एक घंटे का काम सभी सदस्यों का बाधित करते हैं। ...(व्यवधान) मैडम, यह कतई स्वीकार्य नहीं होगा। ...(व्यवधान) इस पर आपका संरक्षण सभी सदस्यों को चाहिए। ...(व्यवधान)

माननीय अध्यक्ष : मिलेगा।

...(व्यवधान)

श्री राजीव प्रताप रूडी : मैडम, जो बिजनेस लिस्टेड है, जिसका नोटिस है और वह सदस्य जिन्होंने एक घंटा सदन का और पिछले एक महीने से सदन की कार्यवाही बाधित कर रहे हैं, उनको कतई आपकी तरफ से यह सुविधा नहीं दी जानी चाहिए। ...(व्यवधान)

SHRI JYOTIRADITYA M. SCINDIA (GUNA): Madam, in protest we walk out.... (*Interruptions*)

12.16 hours

(At this stage, Shri Jyotiraditya M. Scindia and some other hon. Members left the House.)

माननीय अध्यक्ष : श्री मानशंकर निनामा।

...(व्यवधान)

माननीय अध्यक्ष : आपका सदस्य बोल रहा है, प्लीज बैठिए।

...(व्यवधान)

HON. SPEAKER: I have allowed Shri Manshankar Ninama.

... (*Interruptions*)

श्री मानशंकर निनामा (बांसवाड़ा) : आदरणीय महोदया, शून्य काल में बोलने का अवसर देने के लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। ...(व्यवधान)

माननीय अध्यक्ष : महताब जी, आपकी भी नोटिस है, आपने नोटिस दी है। It is under consideration.

...(व्यवधान)

माननीय अध्यक्ष : मैं आज उसको देख लेती हूँ, कल देखूंगी।

...(व्यवधान)

HON. SPEAKER: You are talking about your notice.

... (*Interruptions*)

श्री मानशंकर निनामा : महोदया, मैं आपके माध्यम से मंत्री जी से निवेदन करना चाहता हूँ कि मेरे संसदीय क्षेत्र बांसवाड़ा में ...(व्यवधान)

माननीय अध्यक्ष : एक मिनट मानशंकर जी।

... (*Interruptions*)

HON. SPEAKER: Yes, Bhartruhari ji.

श्री भर्तृहरि महताब (कटक) : मैडम, मैंने एक सबस्टैंशिव मोशन आपकी कंसीडरेशन के लिए था so that it can be taken up in the House relating to the decision of the Arunachal Governor.

I had given a substantive motion. हमें चेताया गया था कि इसे मोशन की तरफ से दिया जाए। जब श्री पी. कुमार ने इसको जीरो ऑवर में उठाया था, उस समय सरकार की तरफ से हमारे पार्लियामेंट्री अफेयर्स मिनिस्टर रूडी जी ने कहा कि एक सबस्टैंशिव मोशन के आने के बाद ही इसको चर्चा में हम ले सकते हैं। ... (व्यवधान) मैंने उसी दिन यह दिया था। ... (व्यवधान) मैं यही निवेदन आपसे करूंगा कि इसको जल्दी ही आप ले लें, क्योंकि टाइम भी नहीं है। ... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री किरन रिजीजू) : मैडम, मैटर हाई कोर्ट में चला गया है। ... (व्यवधान)

HON. SPEAKER: It is not that.

... (*Interruptions*)

श्री भर्तृहरि महताब : मेरा ईश्यू वह नहीं है, जो हाई कोर्ट में गया है। ... (व्यवधान)

HON. SPEAKER: I have to give; you are not supposed to give.

... (*Interruptions*)

श्री भर्तृहरि महताब : मेरा ईश्यू वह नहीं है, आपको रिएक्शन करने की कोई जरूरत नहीं है। मेरा ईश्यू गवर्नर के एक्शन के ऊपर है, जो हाई कोर्ट के अंदर विचार के लिए नहीं है। मैं यही निवेदन आपसे करूंगा कि आप इसको जल्दी लें। ... (व्यवधान)

HON. SPEAKER: I will examine it.

... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I also endorse the views of Shri Bhartruhari Mahtab.... (*Interruptions*)

HON. SPEAKER: I know, Shri P. Kumar is also endorsing; all of you are endorsing. But it is under my consideration. Yesterday, I saw it. मैंने इसको देखा है। But, I will take a decision after examining the matter, definitely. I am not saying 'No'.

Shri Manshankar Ninama

... (*Interruptions*)

श्री मानशंकर निनामा : महोदया, मैं आपके माध्यम से मंत्री जी से निवेदनपूर्वक कहना चाहता हूँ कि मेरे संसदीय क्षेत्र बांसवाड़ा-डूंगरपुर में वन और पहाड़ वाला इलाका है। ... (व्यवधान) स्थानीय लोग कई वर्षों से वहां रहते हैं और मुख्य रूप से खेती करके अपनी आजीविका चलाते हैं। लेकिन आज भी सभी निवासियों को जमीन के पट्टे, रहने एवं कृषि के पूर्ण अधिकार नहीं दिए गए हैं। इससे वहां के निवासियों को भारी

दिक्कत का सामना करना पड़ रहा है। वन विभाग के कर्मचारी और अधिकारी आये दिन इनका मानसिक एवं आर्थिक शोषण करते रहते हैं। आज भी वे केन्द्र और राज्य सरकार से निर्गत सभी योजनाओं से वंचित हो जाते हैं।

मेरा आपके माध्यम से सरकार से अनुरोध है कि उक्त विषय को गंभीरता से लेते हुए तुरंत उन्हें वनबन्धु योजना के अन्तर्गत वर्तमान में अधिकार क्षेत्र में जो भूमि है, उनके पट्टे, रहने एवं कृषि के पूर्ण अधिकार दिए जाएं। धन्यवाद ।

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Manshankar Ninama.

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Thank you hon. Speaker, Madam, I want to draw your kind attention regarding the Airport at Jharsuguda.

Odisha Government and Airports Authority of India have entered two MoUs on 30th July 2014 regarding environmental impact assessment studies for the project which have been done. The Consultant was appointed on 26th August, 2014 and TRO was approved by the MoEF on 19th March 2015. Administrative approval and E/S was accorded for Rs. 176.90 crore on 20th August, 2014. Geotechnical investigation and Topographical survey are completed and further work has been undertaken by the Civil Aviation Department. The State Government of Odisha contributed Rs. 75 crore, which is non-refundable, for the development of infrastructure along with 120 acres of land.

Therefore, it is requested that the work is to be completed on a war footing because this is the second recognised airport, undertaken by the Civil Aviation Department, after the airport at Bhubaneswar, Odisha. This will serve the local people. It would also speed-up the industrialisation in Western Odisha. IIM has been already set up and courses have already begun there. A large number of engineering colleges, medical colleges RDC offices, DIG office, MCL office along with more than 20 mines, Collectorate offices of Jharsuguda, Sambalpur and Bargarh are also there. Three districts are also getting all facilities.

Hence, early completion of this airport is to be materialised in the interest of the people of Western Odisha.

माननीय अध्यक्ष : देखिए, गवर्नमेंट हाईस्कूल का मैटर स्टेट का है।

श्री शरद त्रिपाठी (संत कबीर नगर): अध्यक्ष महोदय, उसे बनाने के लिए पैसा भारत सरकार ने दिया है इसलिए मैं इसे उठाना चाहता हूँ, आप इसे पता करा लें। भारत सरकार, मानव संसाधन विकास मंत्रालय द्वारा उत्तर प्रदेश की छात्राओं को अच्छी शिक्षा प्रदान करने के लिए मार्च में 28 विद्यालय दिए गए थे लेकिन यह खेद का विषय है कि वहां की कार्यदायी संस्था राजकीय निर्माण निगम मनमाने तरीके से बिना किसी घोषित टेंडर के मैनेज करके अपने स्थानीय प्रोजेक्ट मैनेजर्स के द्वारा ...(व्यवधान)

श्री अक्षय यादव (फ़िरोज़ाबाद) : मैडम, यह सीधे आरोप लगा रहे हैं।

श्री शरद त्रिपाठी : महोदय, मैं किसी के ऊपर आरोप नहीं लगा रहा हूँ बल्कि उसकी गुणवत्ता की जांच के बारे में कहना चाहता हूँ, जिन छात्राओं के लिए विद्यालय बन रहे हैं ...(व्यवधान) मैं किसी के ऊपर आरोप नहीं लगा रहा हूँ, हमारे जनपद संत कबीर नगर तहसील के बाराखाल में राजकीय उच्चतर माध्यमिक विद्यालय बन रहा है अब तक वह कार्य बनकर पूर्ण हो जाना चाहिए था, इसमें व्यापक गड़बड़ी की जा रही है।

माननीय अध्यक्ष : अगर नहीं बन रहा है आप भी उसकी जांच करा लीजिए।

श्री शरद त्रिपाठी : अध्यक्ष जी, अगर वह बिल्डिंग गिर गई तो उसमें छात्राएं दब भी सकती हैं। किसी केन्द्रीय जांच एंजेंसी सीपीडब्ल्यूडी आदि से जांच कराई जाए और दोषियों के खिलाफ सख्त कार्रवाई की जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री पुष्पेन्द्र सिंह चन्देल, श्री अजय मिश्र टेनी, श्री हरिनारायण राजभर और श्री ददन मिश्रा को श्री शरद त्रिपाठी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

माननीय अध्यक्ष : नेताजी, आप भी जांच करा लीजिए, सवाल केवल इतना है कि भवन अच्छा बने ।

श्री पी.पी.चौधरी (पाली): माननीय अध्यक्ष जी, आपने किसानों से संबंधित विषय को उठाने का मौका दिया।

माननीय अध्यक्ष : किसी के ऊपर आरोप नहीं लगाया है।

...(व्यवधान)

श्री पी.पी.चौधरी: जलवायु परिवर्तन के कारण प्रतिवर्ष देश के किसानों को प्राकृतिक आपदाओं का सामना करना पड़ रहा है। किसान हितैषी माननीय प्रधानमंत्री मोदी जी और राजस्थान की मुख्यमंत्री वसुंधरा जी द्वारा किसानों को 30% फसल खराब होने पर भी मुआवजा देने के मापदंड से सभी किसानों में खुशी की लहर दौड़ गई। वर्तमान वर्ष में ओलावृष्टि से हुई फसलों को क्षति के एवज में राजस्थान सरकार द्वारा प्रभावित किसानों को मुआवजा के लिए 11,886 करोड़ रुपये की धनराशि भारत सरकार से मांग की गई थी जिसके एवज में 1,378 करोड़ रुपये धनराशि राजस्थान सरकार को आबंटित की गई है जिसे प्रभावित किसानों और कास्तकारों को एफडीएफआर के नार्म्स के अनुसार वितरित की जा चुकी है। ओलावृष्टि के समय राजस्थान की मुख्यमंत्री जी ने पूरे सत्र को सस्पेंड करके सारे विधायकों को किसानों की सुध लेने और उनकी तकलीफें जानने के लिए किसानों के पास भेजा, इसके लिए उनको मुआवजे की राशि दी गई। मेरा भारत सरकार से अनुरोध है कि सरकार के पास जो धनराशि पेन्डिंग है उसे शीघ्र आबंटित करने की कृपा की जाए, जिससे किसानों के नुकसान के अनुसार मुआवजा दिया जा सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री पुष्पेन्द्र सिंह चन्देल, श्री गजेन्द्र सिंह शेखावत और श्री श्री रामचरण बोहरा को श्री पी.पी.चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, मैं आपको समझाना चाहूंगी कि किसी व्यक्ति पर कोई आरोप नहीं है। जो कंस्ट्रक्शन हो रही है।

...(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, आप पहले मेरी बात सुनिये, फिर मैं आपकी बात सुनूंगी।

...(व्यवधान)

माननीय अध्यक्ष : यह किसी पर आरोप नहीं है। अगर कंस्ट्रक्शन अच्छा नहीं हो रहा है, तो केवल देखना है, बाकी कुछ बात नहीं है।

...(व्यवधान)

HON. SPEAKER: Yes, I know that you will also look into it.

... (Interruptions)

श्रीमती अनुप्रिया पटेल (मिर्जापुर): अध्यक्ष महोदया, निषाद समाज संविधान की अनुसूचित जाति एवं जनजाति की सूची में क्रम संख्या 53 पर अंकित मझवार का ही जाति नाम है। भारत सरकार जनगणना 1961 के एपेंडिक्स ऑफ सेंसस मैनुअल पार्ट वन उर्फ उत्तर प्रदेश के अनुसार अहिरवार, रविदास, रैदास आदि की गणना उनकी मूल जाति जाटव के नाम से होती है। कनौजिया, बरेठा, रजक की गणना उनकी मूल जाति धोबी के नाम से होती है। लेकिन इसी निर्देश पुस्तिका के क्रमांक 51 पर अंकित मझवार के पर्यायवाची जाति केवट, मल्लाह, मांझी की गणना उनकी मूल जाति मझवार के नाम से नहीं की जा रही है और न ही इन्हें अनुसूचित जनजाति का प्रमाण-पत्र जारी किया जा रहा है, जो पूरी तरह से भारत सरकार के जनगणना विभाग के निर्देशों का उल्लंघन है।

इसलिए मेरा सरकार से, माननीय मंत्री जी से अनुरोध है कि इस प्रकरण को तुरंत संज्ञान में लेते हुए इस समस्या का समाधान करें, जिससे निषाद समाज के साथ न्याय हो सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री मुकेश राजपूत और कुंवर पुष्पेन्द्र सिंह चंदेल को श्रीमती अनुप्रिया पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RABINDRA KUMAR JENA (BALASORE): *Adhyaksh Mahodaya*, thank you very much for giving me an opportunity to raise this issue.

I represent Balasore Lok Sabha Constituency which has got two districts, one is Balasore and other is Mayurbhanj. In my constituency, 89.11 per cent of our population lives in the rural areas and their primary source of earning is agriculture. Agriculture gets repeatedly devastated year after year because of several reasons – flood, cyclone, and drought. Among various things that cause this devastation, one is River Budhabalanga, which flows through two of my districts. It has a length of about 198 kilometres. Five of my assembly constituencies out of seven, get repeatedly devastated by virtue of the flood in this River. During rainy season there is a huge flood while during the remaining period there is no water. Hence, the farmers of my constituency suffer at both ends. The area constitutes Barsahi block, Betnoti block, Nilagiri, Remuna and Balasore Sadar of my Constituency.

Madam, since the farmers are acutely suffering, I would urge upon the Union Government to consider to construct a barrage in Barsahi and Betnoti area

on River Budhabalanga, which will not only have a bearing on the lives of 40-50 thousand farmers directly and several others but also get an indirect benefit out of it.

I also demand that two multi-product mega cold storages be set up in Barsahi and Betnoti area in Mayurbhanj district which falls under my Parliamentary Constituency. Thank you very much.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Rabindra Kumar Jena.

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): अध्यक्ष महोदया, पूरे शीतकालीन सत्र को कांग्रेस पार्टी के नेताओं ने बाधित करने का असफल प्रयास किया, लेकिन उसके बावजूद भी आपने देश को सूखे के संकट से निपटने के लिए चर्चा करायी। उस चर्चा में काफी व्यवधान उत्पन्न हुआ। हम लोग क्षेत्र से आते हैं। क्षेत्र की जनता हमें यहां इसलिए भेजती है, ताकि हम वहां का दर्द यहां बता सकें और सरकार उसका निदान कर सके। संवेदनशून्य विपक्ष बाधा उत्पन्न कर रहा है।

अध्यक्ष महोदया, मैं बुन्देलखंड का निवासी हूं। हमीरपुर संसदीय क्षेत्र के नागरिकों ने अपनी समस्या को संसद में उठाने के लिए मुझे यहां भेजा है। मैंने वहां की समस्या से सदन को हर बार और बार-बार अवगत कराया है। सदन और देश बुन्देलखंड के गंभीर संकट को समझता है। कल रात ग्यारह बजे जी न्यूज समाचार चैनल के लोग बुन्देलखंड के गांव में गये और वहां के अन्नदाताओं का असली कष्ट डी.एन.ए. समाचार में दिखाने का काम किया। वे बधाई के पात्र हैं।

अध्यक्ष महोदया, जब हम अपनी बात उठाते हैं, तो उसे यहां अतिशयोक्ति माना जाता है कि ये लोग सांसद हैं, इसलिए जनता की बात यहां बढ़ा-चढ़ाकर बोल रहे हैं। जबकि हम लोग सिर्फ बयां कर सकते हैं। ज़ी-मीडिया ने उस दर्द को दिखाया। हमारे बुन्देलखंड में लोग घास की रोटी खाने के लिए मजबूर हैं। निश्चित रूप से यह किसी मामले में अतिशयोक्ति लग सकता है, लेकिन जब किसी के घर में अनाज नहीं बचता, तो वह जंगल जाकर घास के कुछ तिनके निकालता है। वहां इस प्रकार का कुछ जंगली चारा वगैरह है, जिससे वह रोटी बनाते हैं और पापी पेट की भूख मिटाने के लिए खाने को मजबूर होते हैं। इस कारण लोग गांव में कृषि से विमुख हो रहे हैं और धीरे-धीरे पलायन करते जा रहे हैं। देश में रोजगार के लिए पलायन एक सामाजिक समस्या है। बुन्देलखंड में विगत दस वर्षों से यह समस्या और भी गंभीर हो गयी है। इस क्षेत्र में कृषि के साथ आजीविका के अन्य साधन विकसित करने की जरूरत है। मेरे संसदीय

क्षेत्र हमीरपुर में यमुना नदी के किनारे 200 वर्ग किलोमीटर क्षेत्र उपलब्ध है जिस पर खेती नहीं होती है। यह भूमि बहुत कम दरों पर किसान बेचने को मजबूर हैं।

मेरे संसदीय क्षेत्र में खेती के लिए बहुत व्यापक जगह है, पर्याप्त मात्रा में साधन उपलब्ध है और श्रम के लिए लोग उपस्थित हैं। मैं आपके माध्यम से भारत से निवेदन करना चाहता हूँ कि बुंदेलखण्ड में कृषि प्रोत्साहन के साथ उद्योगों के विकास पर बल दिया जाए जिससे इस क्षेत्र में लोगों का पलायन रोका जा सके और जनता खुशहाल हो सके।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, श्री मुकेश राजपुत को कुँवर पुष्पेन्द्र सिंह चन्देल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

***SHRI RAMESWAR TELI (DIBRUGARH):** Hon. Madam Speaker. Bogibeel bridge is being constructed across the river Brahmaputra in the Dibrugarh district of Assam. It is the longest bridge in the country .The foundation of this rail cum road bridge was laid by our former Prime Minister Shri Atal Bihari Vajpayeeji , on 21st April, 2002. When completed the bridge would connect Lakhimpur and Dibrugarh Lok Sabha constituency in upper Assam providing connectivity to nearly five million people residing in upper Assam and Arunachal Pradesh. The bridge will be of strategic importance to our country as it would facilitate movement of our troops and would supply necessary logistics to its border with China in Arunachal Pradesh. In view of its strategic importance, the project was granted National Project status by the government of India in 2007. But unfortunately, the pace of the project work has been very slow. Although it was expected to be completed within seven years of laying of foundation stone, the project has experienced significant time and cost overruns. I therefore, request the government to take appropriate steps to expedite the construction of the bridge in the greater interest of the people of Assam and complete the project at the earliest. Thank you.

* English translation of the Speech originally delivered in Assamese.

माननीय अध्यक्ष: श्री सिराजुद्दीन अज़मल, श्री राधेश्याम बिश्वास, कुँवर पुष्पेन्द्र सिंह चन्देले को श्री रामेश्वर तेली द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री भरत सिंह (बलिया) : माननीय अध्यक्ष जी, मैं आपका आभारी हूँ कि आपने मुझे शून्य काल में बोलने का मौका दिया। बलिया लोकसभा क्षेत्र के पास गंगा नदी के दूसरी तरफ बक्सर जिला बिहार का है। बक्सर और बलिया को गंगा नदी पर जोड़ने के लिए एक पुल बना है। यह पुल लगभग 35-40 साल पहले बना था। अब यह पुल जर्जर हो गया है। इस पुल के जर्जर होने की वजह से भारी वाहन जैसे ट्रक, बस इस पर नहीं जा सकते हैं। सोनपुर से लाल बालू आता है, चुनार से गिट्टी आती है और, बिहार से कोयला आता है। इस पुल के जर्जर होने से बलिया में कोयला और गिट्टी की सप्लाई महंगी हो गई है। इस कारण लोगों को मकान बनाने में कठिनाई हो रही है क्योंकि वस्तुओं के दाम बढ़ते जा रहे हैं। लोगों को कठिनाइयों का सामना करना पड़ रहा है।

मैं आपके माध्यम से माननीय मंत्री भूतल परिवहन मंत्री का ध्यान आकर्षित करना चाहता हूँ। मैंने पिछले साल भी शून्य काल में यह सवाल उठाया था। मैंने माननीय मंत्री जी से व्यक्तिगत रूप से मिलकर भी ध्यान आकर्षित किया था कि इस पुल को तत्काल बनवाया जाए ताकि जनता की कठिनाई दूर हो सके और जनता पर पड़ रहे आर्थिक भार को कम किया जा सके।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र, श्री अश्विनी कुमार चौबे, कुँवर पुष्पेन्द्र सिंह चन्देल को श्री भरत सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : यह बिहार और उत्तर प्रदेश की बात है।

श्री भरत सिंह : माननीय अध्यक्ष जी, माननीय अश्विनी चौबे जी का क्षेत्र बक्सर है, मेरा संसदीय क्षेत्र बलिया है, बीच में गंगा नदी का फर्क है। हमें बहुत लंबा चक्कर लगाना पड़ता है। बक्सर में राजधानी ट्रेन भी नहीं रुकती है। यह जरूरी है।

माननीय अध्यक्ष : वह बात अलग है और यह बात अलग है।

12.35 hours**SUBMISSIONS BY MEMBERS****(i) Re : Reported deaths of labourers working in Tea Gardens in Darjeeling area of West Bengal.**

श्री एस.एस.अहलुवालिया (दार्जिलिंग): माननीय अध्यक्ष जी, आपने शून्यकाल में मुझे एक महत्वपूर्ण विषय उठाने की अनुमति दी है, उसके लिए मैं कृतज्ञ हूँ।

अभी कुछ दिन पहले हमारे माननीय प्रधान मंत्री जी इंग्लैंड गये थे और वहां की महारानी से दोपहर के भोजन में मुलाकात हुई थी। बहुत सारे वह उपहार लेकर गये थे और उनमें एक विशेष वस्तु लेकर गये थे जिसमें मकईबाड़ी की दार्जिलिंग की चाय भी उनको उपहार स्वरूप दी गई थी और एग्रीकल्चर प्रोडक्ट के नाम पर जो पहला जी.आई. आइडेंटिफाई हुआ है, वह चाय डब्ल्यू.टी.ओ. में आइडेंटिफाई हुई है और वह चाय हमारे इलाके से है।

हमें आज दुर्भाग्य से बोलना पड़ रहा है कि दार्जिलिंग इलाके में और डुआर्स रीजन में वर्ष 2002 से लेकर अब तक करीब 2000 चाय बागान के मजदूर अनाहार के कारण या दुर्भिक्ष के कारण या किसी रोग के कारण मर गये हैं और उनको जो सहूलियतें मिलनी चाहिए थीं, वे उनको नहीं मिलीं हैं। वर्ष 2002 से ऐसा हो रहा है और इसी वर्ष करीब 70 चाय बागान के मजदूरों की मौत हो गई है। चाय बागान के व्यवसाय में वहां किस तरह से गड़बड़ हो रही है कि चाय बागान के मालिक वहां से भाग जा रहे हैं और इनको भगवान भरोसे छोड़कर वे चले जा रहे हैं। लेकिन यह जघन्य अपराध है क्योंकि वे उनके कर्मचारी हैं। लॉस और प्रॉफिट जो भी हो रहा है, वह मजदूरों को मिलाकर ही उनके साथ शेयर करके ही उनको आगे चलना है किंतु दुर्भाग्य की बात है कि जो प्लांटेशन लेबर एक्ट वर्ष 1951 में बना था, वह अभी तक चलता है। उसमें सैक्शन 39 और 40 ऐसे सैक्शन हैं कि वहां का चाय बागान का मालिक या मैनेजर कोई निर्णय लेता है तो उसे किसी कोर्ट में चैलेंज भी नहीं किया जा सकता। उसके खिलाफ कोई कार्यवाही भी नहीं की जा सकती जब तक इंस्पेक्टर से प्रोसीक्यूशन सैक्शन न लिया जाए। इसलिए इसमें संशोधन करने की जरूरत है।

दार्जिलिंग और डुआर्स रीजन में लोएस्ट पे 112 रुपये प्रतिदिन है जबकि वैस्ट बंगाल में एग्रीकल्चर वर्कर की मिनिमम वेजेज 206 रुपये है। यह जो अन्याय हो रहा है, मिनिमम वेजेज एक्ट के तहत हम तरह तरह के कानून बनाते हैं, इसी संसद में पास करते हैं कि मिनिमम वेजेज एक्ट के तहत मजदूरी मिलेगी किंतु हरेक राज्य में उसके अलग अलग मापदंड हैं। किंतु हमारे चाय बागान के मजदूर उससे सबसे ज्यादा

प्रताड़ित और दुखी हो रहे हैं। केरल और कर्नाटक में भी चाय बागान के मजदूरों को 254 रुपये प्रतिदिन मजदूरी मिलती है जबकि हमारे यहां सिर्फ 112 रुपये प्रतिदिन मजदूरी दी जाती है। वैस्ट बंगाल में करीब 87 चाय बागान ऐसे हैं जिनके पास रजिस्ट्रेशन सर्टिफिकेट नहीं है और वे रजिस्ट्रेशन सर्टिफिकेट नहीं दिखा सकते हैं। 112 ऐसे चाय बागान हैं जिनमें पिछले दस वर्षों में कई बार मालिकाना हक बदले हैं, मालिक बदल गये हैं, कहीं कोई चिट फंड वाला मालिक बन जाता है, कभी कोई और बन जाता है और अपना दोहन-शोषण करके पैसे बनाकर निकल जाता है। वहां पर 2,62,000 मजदूरों में करीब 95000 मजदूरों के पास अभी तक चाय बागान वालों ने उनको मकान नहीं दिये हैं। 273 चाय बागानों में 166 चाय बागानों में अस्पताल हैं। दुर्भाग्य की बात है कि वहां पर 166 में 92 ऐसे डॉक्टर हैं जिनके पास एम.बी.बी.एस. की डिग्री नहीं है लेकिन ऐसे लोगों को डॉक्टर दिखाकर उनके साथ नर्सें बिठाकर, एक मेडिकल सेंटर बनाकर मजदूरों के साथ अन्याय किया जा रहा है। यानी मजदूरों को जो इलाज मिलना चाहिए, वह इलाज उनको नहीं मिलता है। इसलिए मेरी आपके माध्यम से सरकार से मांग है कि तुरंत ही जो लैंड राइट्स हैं, जो सैकड़ों वर्षों से वहां मजदूर लोग काम कर रहे हैं, उनको रहने के लिए मकान मिलना चाहिए। अगर चाय बागानों के मजदूर वहां से निकलते हैं तो चाय बागानों का वह हिस्सा जहां चाय की खेती नहीं होती है, उस हिस्से में उनके लिए मकान बनाने का प्रावधान किया जाए। हमारी सरकार कहती है कि हर आदमी के पास घर होगा, छत होगी। "हाउस फार आल" की पालिसी ला रहे हैं, इसलिए चाय मजदूरों के लिए यह प्रावधान लाना चाहिए। जब तक मिनिमम वेजिज एक्ट लागू नहीं होता है, तब तक पश्चिम बंगाल में चाय बागान के जितने मजदूर हैं, उन सभी को बिलो पावर्टी लाइन घोषित करना चाहिए और बी.पी.एल. को जो सुविधाएं मिलती हैं, वे उन्हें उपलब्ध करानी चाहिए।

इसके साथ ही साथ मैं यह भी कहना चाहता हूं कि केंद्र सरकार की तरफ से एक इंटर मिनिस्टीरियल कमेटी या हाई पॉवर कमेटी बनाने की जरूरत है जो कि राज्य सरकार से मिल कर उनकी सारी मुश्किलों को सुनकर उनका समाधान करे जैसे कि चाय बागान इंडस्ट्री क्यों बंद हो रही है, इसके लिए क्या किया जा सकता है। महोदया, वर्ष 1951 के हालात को देखते हुए जो प्लांटेशन लेबर एक्ट बना था, उसके प्रावधानों को बदलने की जरूरत है और कम्प्रिहेंसिव अमेंडमेंट करने की जरूरत है। टी-बोर्ड को निर्देश दिया जाना चाहिए कि जिस चाय बागान का मालिक उसे बंद करके भाग जाता है, मालिक के खिलाफ तो कार्यवाही की जानी चाहिए किंतु वहां जो मजदूर भूखे मर रहे हैं, उन्हें तनखाह नहीं मिल रही है, उनके प्रोविडेंट फंड का पैसा नहीं मिल रहा है, इसे भी देखने की व्यवस्था की जानी चाहिए। मैं आपके माध्यम से यह मांग भी करता हूं कि फूड सिक्योरिटी के तहत उन सभी को मदद मिले।

मंत्री महोदया सदन में उपस्थित हैं। उनके लिए फूड सिक्योरिटी कम्प्लसरी इम्प्लीमेंट किया जाना चाहिए।... (व्यवधान) नहीं दिया गया है।... (व्यवधान)

माननीय अध्यक्ष : आप सभी लोग बैठ जाएं।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं। मंत्री जी रिप्लाइ दे रही हैं। आप सभी अपने को इस विषय से संबद्ध कर सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष : श्री राजेश रंजन, श्री पुष्पेंद्र सिंह चंदेल, श्री कामाख्या प्रसाद तासा, श्री रामेश्वर तेली, श्री लखन लाल साहू, श्री शंकर प्रसाद दत्ता, श्री जितेन्द्र चौधरी, श्रीमती पी.के.श्रीमथि टीचर, श्री एम.बी.राजेश, श्री जोस के. मणि, डॉ. रमेश पोखरियाल निशंक, श्री भैरों प्रसाद मिश्र, श्री निशिकांत दुबे को श्री एस.एस. अहलुवालिया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

... (व्यवधान)

माननीय अध्यक्ष : मैं सभी को बोलने के लिए अलाऊ नहीं करूंगी। आपमें से कोई एक इस विषय पर मंत्री जी से पहले बोल सकता है।

... (व्यवधान)

PROF. SUGATA BOSE (JADAVPUR): Madam, in this conflict between the capitalists and the labourers on the tea plantations of Northern part of West Bengal, we stand resolutely on the side of the tea plantation workers. The State Government of West Bengal is doing its best to provide food security in a very difficult situation, and we want to bring any legislative changes that may be necessary... (*Interruptions*)

HON. SPEAKER: Thank you.

All others may associate themselves on this issue.

श्री राजीव प्रताप रूडी : अध्यक्ष जी, यह बहुत महत्वपूर्ण विषय है। माननीय मंत्री जी भी सदन में उपस्थित हैं लेकिन टी-प्लांटेशन के बारे में आजादी के बाद से जब से ये नियम बने हैं, तब से यह संकट का विषय बना हुआ है और इस बारे में विस्तार से राज्य सरकारों की भी सहमति लेनी होगी और केंद्र सरकार को भी इसमें पहल करनी होगी। माननीय मंत्री जी अगर इस विषय में कुछ कहना चाहती हैं, तो ठीक है।

माननीय अध्यक्ष : मैंने मंत्री जी को इस विषय पर बोलने के लिए अलाऊ कर दिया है।

Now, let the concerned Minister reply. I am allowing her.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Thank you, Speaker Madam. The hon. Member has raised a very, very sensitive issue.

HON. SPEAKER: That is why I have allowed you to speak on it.

SHRIMATI NIRMALA SITHARAMAN: Since last year, this is a matter of great concern for us. In fact, I visited North Bengal, particularly, some tea estates from where we have reports of alleged deaths of workers. I have gone and visited, and seen the situation then. But certainly, the hon. Member has raised a very, very important issue and a lot of people have also identified and associated themselves. I will come with a comprehensive reply subsequently.

HON. SPEAKER: It is okay.

... (*Interruptions*)

माननीय अध्यक्ष : आप इस तरह से प्रश्नोत्तरी मत कीजिए।

... (व्यवधान)

HON. SPEAKER: She has already said that he will come with a comprehensive reply.

Thank you, Madam Minister. Thank you very much.

... (*Interruptions*)

HON. SPEAKER: Shri K. Parasuraman.

... (*Interruptions*)

माननीय अध्यक्ष : मंत्री जी ने कहा है कि वे सदन को इस बारे में अवगत कराएंगी।

... (व्यवधान)

माननीय अध्यक्ष : सौगत राय जी, आप क्या कहना चाहते हैं?

... (व्यवधान)

प्रो. सौगत राय (दमदम) : महोदया, मैं कहना चाहता हूँ कि मंत्री जी को बंद चाय बगानों को खोलने के लिए क़दम उठाने चाहिए। मंत्री जी इस बात का उत्तर देने के लिए तैयार हैं।...(व्यवधान) मंत्री जी इस विषय पर और भी बोलना चाहती हैं।...(व्यवधान)

SHRI RAJIV PRATAP RUDY: Madam, the hon. Minister has already said that she is going to come back comprehensively on that... *(Interruptions)* She has said that... *(Interruptions)*

माननीय अध्यक्ष : मंत्री जी ने कहा है कि वे आपको इस विषय से आपको अवगत कराएंगी। आप जबरदस्ती क्यों कर रहे हैं।

...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी, क्या आप कुछ और भी कहना चाहती हैं।

...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी ने अपनी बात कह दी है।

...(व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Speaker Madam, I only wanted to reassure the hon. Member that I have given a reply that I will come back with a comprehensive reply on this issue... *(Interruptions)*

SHRI K. PARASURAMAN (THANJAVUR): Hon. Speaker Madam, under the able guidance of our hon. Chief Minister Puratchi Thalaivi Amma, I would like to request the hon. HRD Minister to start a Kendriya Vidyalaya school at Pillaiyarpatti revenue village, Thanjavur district, Tamil Nadu. There are 6000 Central Government and Public Sector Undertaking employees and 15000 State Government employees who are working in Thanjavur district. Presently, a school of Kendriya Vidyalaya is functioning in Mappillainaikan patti village near Thanjavur. However, it could not cover all the children of all the Central and State Government employees to provide them with education and there is a need

for setting up of another Kendriya Vidyalaya school at Pillaiyapatti. A proposal in this regard has been submitted to the Central Government. The district administration of Thanjavur has also expressed its intention of providing ten acres of land and assured that temporary building at free of cost will be provided till a permanent school is constructed by the Kendriya Vidyalaya and 50 per cent residential accommodation for the staff as per the norms. Therefore, I request you to initiate necessary action to set up a Kendriya Vidyalaya school in Pillaiyarpatti, Thanjavur district at the earliest.

SHRI S. RAJENDRAN (VILUPPURAM): Madam Speaker, thank you for this opportunity. I would like to represent the grievances of the salt pan workers of my constituency.

First of all, I would like to mention that in India, our hon. Chief Minister of Tamil Nadu Puratchi Thalaivi Amma is the first person who has introduced Amma Drinking Water, Amma Unavagam, Amma Cement for the benefit of the poor and needy people. Buoyed by the success of the above, Amma Salt is an affordably priced quality common salt which also was introduced. Amma is more concerned about the upliftment of all the weaker sections including salt workers in Tamil Nadu.

Marakkanam is a coastal panchayat town and taluk in villupuram district. The 110 kilometre stretch from Marakkanam to Chennai is called South Buckingham canal. People of ten villages are engaged in salt production. The total salt pan area in Marakkanam is 2900 acres. Most of the workers are from Scheduled castes. Adhidraavidar Workers Cooperative Societies are involved in salt production.

Madam, more than 60 per cent and 40 per cent salt pan land belongs to the Central Government and State Government respectively. Hundreds of lessees are involved in salt manufacturing. A majority of salt workers borrow money at an exorbitant rate of interest. After a year long hard work, the salt produced by the

manufacturers is around 25000 tonnes which was washed away recently in the floods.

माननीय अध्यक्ष : शून्यकाल में एक पेज ही लिखकर लाइए, दो पेज नहीं।

SHRI S. RAJENDRAN : When they were about to sell their products as a whole, the stock was washed away. Now their livelihood has become a big question mark. I urge upon the Government to send an expert team to estimate the actual loss and take steps to provide immediate relief to all the affected workers.

श्री राम टहल चौधरी (राँची) : माननीय अध्यक्ष महोदया, शून्यकाल में आपके माध्यम से सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र राँची, जो झारखण्ड की राजधानी है, में पूरे झारखण्ड के लिए एक ही हवाई अड्डा है। पूर्व में पिछले कई वर्षों से राँची से दो महानगरों- दिल्ली और मुंबई के लिए एक मात्र इंडियन एयर लाइंस की फ्लाइट 809 और 810 चल रही थी। राँची से मुंबई वाया दिल्ली एवं मुंबई से राँची वाया दिल्ली उड़ान भरने वाली फ्लाइट को बंद कर दिया गया है। एयर इंडिया की एक फ्लाइट संख्या 417, दिल्ली से राँची और फ्लाइट संख्या 418 दिल्ली से राँची के लिए चालू की गयी है, लेकिन वह समय पर नहीं चलती है। इस फ्लाइट में जो एग्जीक्यूटिव क्लास वर्षों से था, उसे हटा दिया गया है एवं उसके समय में फेरबदल किया गया है। राजधानी होने के नाते भारत सरकार के नागरिक उड्डयन विभाग को सुविधा बढ़ानी चाहिए, लेकिन दी गयी सुविधा को भी खत्म कर दिया जा रहा है। राँची से मुंबई जाने वाली फ्लाइट संख्या 810 एवं मुंबई से राँची आने वाली फ्लाइट संख्या 809 बंद हो जाने से यात्रियों का काफी परेशानी हो रही है, साथ ही आम लोगों में विभाग के प्रति आक्रोश भी है। अतः मैं आपके माध्यम से विभाग के मंत्री जी से आग्रह करता हूँ कि पूर्व की भांति, राँची से मुंबई वाया दिल्ली फ्लाइट संख्या 809 और मुंबई से राँची वाया दिल्ली एयर इंडिया फ्लाइट संख्या 810 को शीघ्र चालू किया जाए, एग्जीक्यूटिव क्लास की सीट, जिसे हटा दिया गया है, उसे बरकरार रहने दिया जाए एवं राँची से देश के अन्य शहरों जैसे बंगलौर, चेन्नई, अहमदाबाद, हैदराबाद आदि को हवाई यात्रा से जोड़ने की मांग करता हूँ। धन्यवाद।

माननीय अध्यक्ष : श्री विद्युत वरन महतो, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री रवीन्द्र कुमार पाण्डेय एवं श्री भैरों प्रसाद मिश्र को श्री राम टहल चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री लखन लाल साहू (विलासपुर): अध्यक्ष महोदया आपने मुझे शून्यकाल में बोलने के लिए अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

अध्यक्ष महोदया, छत्तीसगढ़ में मात्र एक एयरपोर्ट रायपुर में स्थित है, जहां से ओडिशा, मध्य प्रदेश और छत्तीसगढ़ के यात्री हवाई यात्रा करते हैं, जिसके कारण उस एयरपोर्ट पर हमेशा दबाव रहता है और कभी-कभी ऐसा भी होता है कि लोगों को फ्लाइट में सीट न मिलने के कारण आवश्यक काम को छोड़कर अपनी यात्रा रद्द करनी पड़ती है। मैं बिलासपुर क्षेत्र का प्रतिनिधित्व करता हूं, बिलासपुर में आप भी गयी हैं, आपको मालूम है कि नया राज्य बनने के बाद बिलासपुर में छत्तीसगढ़ का हाईकोर्ट, रेलवे जोन का मुख्यालय, अपोलो हास्पिटल एवं सेंट्रल यूनिवर्सिटी जैसे विभिन्न संस्थाएं कार्यरत हैं। साथ ही, उसके आस-पास में औद्योगिक क्षेत्र भी है, जिसमें कोरबा में एनटीपीसी है, रतनपुर धार्मिक स्थान है, वहां एसईसीएल का मुख्यालय भी है। अभी 18 तारीख को गिरौदपुरी में कुतुबमीनार से भी ऊंचा एक जय स्तम्भ का उद्घाटन बाबा गुरु घासीदास जी की जन्म स्थली में हमारे मुख्यमंत्री जी द्वारा किया गया है, जो 55 करोड़ रुपये से निर्मित है। साथ ही, बिलासपुर के नजदीक अमरकंटक है। इस तरह से छत्तीसगढ़ के आठ-दस जिलों एवं मध्य प्रदेश के चार-पांच जिलों से लोग आते हैं। बिलासपुर में यदि एयरपोर्ट की शुरुआत होती है, तो यहाँ के आम लोगों को बहुत सुविधा होगी। मुझे जो जानकारी है, वर्ष 2014 में 300 करोड़ रुपये हमारी सरकार द्वारा स्वीकृत किया गया है, लेकिन अभी आज तक उसमें काम शुरू न होने के कारण विलम्ब हो रहा है। मैं आपके माध्यम से नागरिक उड्डयन विभाग मंत्री जी से यह मांग करूंगा कि इस कार्य को प्रारम्भ किया जाए ताकि वहां के लोगों को यह सुविधा तत्काल मिल सके। धन्यवाद।

माननीय अध्यक्ष : डॉ. बंशीलाल महतो एवं श्री भैरों प्रसाद मिश्र को श्री लखन लाल साहू द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI C. GOPALAKRISHNAN (NILGIRIS): Hon. Speaker, before I raise my issue, I pray to my revolutionary leader, the hon. Chief Minister, Dr. Puratchi Thalaivi Amma.

Madam, you are aware that the recent devastating rains and floods in Tamil Nadu have damaged almost 50,000 houses. Hence, housing has become the top most priority for the urban poor in Chennai

The Chief Minister of Tamil Nadu has requested the hon. Prime Minister to release a special package for construction of houses for flood affected people. The slum dwellers along the city's waterways of Adayar, Coovam and Buckingham Canal have lost their homes. It is for the rehabilitation of slum dwellers and

reconstruction of their houses that our leader demanded a special package of Rs.5770 crore during the recent visit by the hon. Minister in Chennai.

Madam, it is worth mentioning that according to automobile industry experts, depending on the level of submersion – complete or stalling after being driven in two/ three feet of water – repairs could cost from Rs.1.5 lakh to Rs.5 lakh. To set right the damaged engine alone could cost about Rs.1.5 lakh.

Madam, hundreds and thousands of two-wheelers and autos have drowned in the flood in Kancheepuram, Tiruvallur and Cuddalore districts of Chennai. The hon. Chief Minister has also announced special camps for repair service of affected automobiles.

I request the hon. Minister to release the special financial package of Rs.5770 crore for housing project and also direct all automobile companies to arrange free repair service of two-wheelers, three-wheelers and cars which have been damaged in recent floods.

डॉ. मनोज राजोरिया (करौली-धौलपुर): अध्यक्ष महोदया, मैं आपका ध्यान खाद्य पदार्थों में हो रही मिलावट की ओर आकर्षित करना चाहता हूँ। खाने-पीने की कोई भी वस्तु हो, सबमें मिलावट की वजह से पूरे देशवासी परेशान हैं। पिछले दिनों चाहे मेगी का या कोल्ड ड्रिक्स में पेप्सी का उदाहरण लें, सबमें मिलावट की वजह से हमें परेशानी उठानी पड़ रही है। लेकिन जितनी सख्त कार्रवाई इस बारे में होनी चाहिए, उतनी नहीं हो पाती है।

मैं सरकार का ध्यान भारत में कुछ कम्पनीज जैसे के.एफ.सी., मेकडोनाल्ड, पिज्जा हट, डोमीनोज की ओर आकर्षित करना चाहता हूँ। ये ऐसी कम्पनीज हैं, जिनके स्ट्रॉंग नेटवर्क की वजह से और स्ट्रॉंग मार्केटिंग की वजह से भारत का युवा इनके उत्पादों का काफी उपयोग करता है। ये कम्पनीज पिज्जा, बर्गर और पैक्ड फूड लोगों को बेचती हैं। इन पदार्थों की वजह से हमारे शरीर में इतनी मिलावट होने लग गई है, जिसकी वजह से हमारे, विशेषकर युवाओं के स्वास्थ्य पर विपरीत असर पड़ रहा है। मैं आपके माध्यम से भारत सरकार और मंत्री जी का ध्यान अंतरराष्ट्रीय स्तर के इन कम्पनीज के स्टैंडर्ड्स और भारत में इनके जो स्टैंडर्ड्स होते हैं, उनके बीच में जो अंतर है, उस ओर आकर्षित करना चाहता हूँ। मैं सरकार से मांग करता हूँ कि इन कम्पनीज के जो अन्य देशों में अंतरराष्ट्रीय स्तर पर, यूरोपीय स्तर पर जो मापदंड होते हैं, उन्हीं की भांति भारत में भी इनके प्रोडक्ट्स उस स्तर के होने चाहिए। इसके साथ ही साथ समय-समय पर

इनके खाद्य पदार्थों जैसे पिज्जा है या पैकड फूड है या कोल्ड ड्रिंक्स हैं, जांच कराई जाए और यदि ये कम्पनीज दोषी पाई जाती हैं तो इन पर सख्त रूप से आर्थिक और कानूनी कार्रवाई की जाए, ताकि भविष्य में कोई भी कम्पनी मिलावट करने से घबराए कि मिलावट करने पर गम्भीर सजा मिलेगी।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री अजय मिश्रा, श्री प्रहलाद सिंह पटेल, श्री पी.पी. चौधरी, श्री ददन मिश्रा, श्री रमेश बिधूड़ी, श्री सी.आर. चौधरी, श्री गजेन्द्र सिंह शेखावत, श्रीमती अंजु बाला, श्रीमती रीती पाठक, श्रीमती संतोष अहलावत, डॉ. हिना विजयकुमार गावीत, श्रीमती रेखा वर्मा, श्री सी.पी. जोशी, कुँवर पुष्पेन्द्र सिंह चन्देल को डॉ. मनोज राजोरिया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रमेश बिधूड़ी (दक्षिण दिल्ली) : महोदया, मैं आपके माध्यम से सदन और सरकार का ध्यान राज्यों में सरकारी व निजी अस्पतालों में रक्तदान प्रक्रिया जैसे अहम् विषय पर लोगों की गम्भीर परेशानियों पर केंद्रित करना चाहता हूँ। अध्यक्ष जी, जैसा कि सभी जानते हैं कि रक्तदान, जीवन दान है। हमारे द्वारा किया गया रक्तदान कई जिंदगियों को जीवन देता है और इस बात का अहसास हमें तब होता है जब हमारा कोई अपना खून के लिए जिंदगी और मौत के बीच जूझता है। उस वक्त हमें संज्ञान होता है और उसे बचाने के लिए खून के इंतजाम की हम जद्दो-जेहद करते हैं। परंतु इस संदर्भ में सरकारी एवं निजी अस्पतालों का रवैया मरीज व्यक्ति व उसके परिजनों के लिए निराशाजनक होता है। रक्तदान करने वाला व्यक्ति, जिसे रक्तदान प्रक्रिया समाप्त होने के बाद उक्त अस्पताल से रक्तदान का कार्ड मुहैया कराया जाता है, दुर्भाग्यपूर्ण, उस व्यक्ति को जब कभी दुर्घटना व बीमारी के चलते स्वयं खून की आवश्यकता पड़ती है, तो अस्पताल प्रशासन द्वारा कहा जाता है कि जिस अस्पताल में रक्तदान किया है व रक्तदान कार्ड बना है, उसी अस्पताल से खून मिलेगा। इस प्रकार की परिस्थिति में रोगी के परिजनों को काफी कष्ट उठाने पड़ते हैं, विशेषकर गरीब लोगों, जिसके चलते मरीज के इलाज में समय पर खून उपलब्ध न होने से उसकी मृत्यु तक हो जाती है।

अध्यक्ष महोदया, आज देशभर के शिक्षित, सभ्य समाज के नागरिक एवं युवाओं में रक्तदान का महत्व कई गुना बढ़ा है, जो केवल अपनी नहीं, बल्कि दूसरों की भलाई के लिए रक्तदान कैम्पों/अस्पतालों में काफी मात्रा में रक्तदान करते हैं, जिससे कई जिंदगियों को उनके द्वारा जीवनदान मिलता है। अगर गम्भीर परिस्थितियों में सरकारी/निजी अस्पतालों द्वारा जरूरत पड़ने पर रक्तदान कार्ड-धारक मरीज को भर्ती अस्पताल से खून के लिए अन्य अस्पतालों में भटकाया जाएगा, तो मैं समझता हूँ कि इस प्रकार की मरीज की दशा होने पर रक्तदान करने वाले व्यक्तियों की सोच इस विषय में काफी प्रभावित होगी।

अतः इस संदर्भ में, मैं सरकार से अनुरोध करता हूँ कि सरकारी व निजी अस्पतालों को उपरोक्त समस्या के समाधान स्वरूप दिशा-निर्देश जारी किए जाएं। जिससे कि रक्तदान कार्ड-धारक मरीज को भर्ती अस्पताल से ही जरूरत पड़ने पर खून मुहैया कराया जा सके और वे अस्पताल उस अस्पताल से स्वयं खून मांगें, जहां उसने रक्तदान किया हो उसका कार्ड नम्बर लेकर, इससे उसे अन्य अस्पतालों में भटकना नहीं पड़ेगा। आपने मुझे इस संवेदनशील मुद्दे पर बोलने का अवसर दिया, उसके लिए आपको धन्यवाद।

माननीय अध्यक्ष : डॉ. मनोज राजोरिया, श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल को श्री रमेश बिधूड़ी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

13.00 hours

श्री छेदी पासवान (सासाराम) : अध्यक्ष महोदया, सर्वप्रथम मैं देश के प्रधानमंत्री श्री नरेन्द्र मोदी और शहरी विकास मंत्रालय द्वारा देश के सौ शहरों को स्मार्ट सिटी बनाने के निर्णय का स्वागत करता हूँ। उल्लेखनीय है कि अब तक शहरी विकास मंत्रालय द्वारा पूरे देश में 98 शहरों को स्मार्ट सिटी बनाने हेतु चयन किया गया है। इस परिप्रेक्ष्य में बिहार के तीन शहरों यथा भागलपुर, मुजफ्फरपुर एवं बिहारशरीफ का चयन किया गया है, जो कि सम्पूर्ण बिहार के साथ न्यायसंगत नहीं है। तीनों ही चयनित शहर उत्तर बिहार के हैं तथा दक्षिण बिहार के विश्वव्यापी, सांस्कृतिक एवं पर्यटक महत्व के शाहबाद का सासाराम एवं मगध प्रमंडल के गया जो बोध सर्किट के रूप में जाना जाता है, के साथ न्याय नहीं हो पाया है। न्यायसंगत तो यह होता कि बिहार का सासाराम एवं गया को भी स्मार्ट सिटी योजना के तहत ग्रहण किया जाता, क्योंकि सासाराम और गया राष्ट्रीय ही नहीं अंतर्राष्ट्रीय महत्व के अविकसित शहर हैं, जहां पर्यटन एवं विकास की असीम संभावनाएं हैं।

अध्यक्ष महोदया, मैं आपके माध्यम से मांग करता हूँ कि आप शहरी विकास मंत्रालय को यथाशीघ्र निर्देशित करें कि इन दो जगहों पर भी स्मार्ट सिटी का निर्माण करवाया जाए।

माननीय अध्यक्ष : धर्मवीर गांधी जी, आपने जो विषय दिया है, वह यहां से संबंधित नहीं लगता है, क्योंकि आप कोई व्यक्ति विशेष की बात यहां कहना चाहते हैं।

श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री छेदी पासवान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री धर्म वीर गांधी (पटियाला) : मैडम, यह लोकतांत्रिक अधिकारों का मामला है और मैं दो मिनट में ही अपनी बात समाप्त कर दूंगा।

मैडम, पंजाब में पिछले 25 दिन से भारत के विदेश में बसने वाले अमेरिका के नागरिक सरदार भूपिंदर सिंह जो पंजाब में 10 तारीख से पहले अपने परिवार से मिलने और कारोबार के सिलसिले में भारत आए थे। वह दुर्भाग्यवश या सौभाग्यवश सरबत खालसा अटैंड करने गए थे।

माननीय अध्यक्ष : इस मामले का सदन से कोई संबंध नहीं है।

श्री धर्म वीर गांधी : उनको वहां से गिरफ्तार कर लिया गया है, उनको जेल में डाल दिया गया है और वह यातनाएं झेलते हैं। यह नेचुरल जस्टिस के खिलाफ है, लोकतांत्रिक अधिकारों के खिलाफ है, व्यक्तिगत आजादी के खिलाफ है और हमारे संविधान के खिलाफ है।

मैडम, मैं आपसे विनती करता हूं कि केन्द्र सरकार पंजाब सरकार से इस मामले की पूरी जानकारी ले, इसकी पूरी इनवेस्टीगेशन कराए और उसको तुरन्त रिहा किया जाए।

माननीय अध्यक्ष : यह यहां का विषय नहीं बनता है।

श्री धर्म वीर गांधी : ताकि विश्व समुदाय में हमारी छवि खराब न हो...(व्यवधान)

SHRIMATI HEMAMALINI (MATHURA): Madam, thank you so much for giving me this opportunity to speak on the need to strengthen our public health system.... (*Interruptions*)

माननीय अध्यक्ष : आप लोग बैठ जाइए। धर्मवीर गांधी जी, आपने अपनी बात बोल दी है, आप बैठ जाइए।

SHRIMATI HEMAMALINI: The National Health Mission (NHM) of the Government of India runs many focussed programmes for the improvement of health indicators, especially related to maternal and child health as women and children living in rural areas bear the brunt of the burden of poor health services. Implementation challenges prevent the execution of policies and programmes in its entirety. Assessing gaps to bridge them and using evidence-based solution in building a roadmap to a substantial health system is the most important process of strengthening our health system.

We are all really blessed people to be living in metro cities with all kinds of facilities available like world-class hospitals and where hospitals with 5-Star facilities are also coming up. What about the poor people who are living in villages, in rural areas? Women, children and elders are suffering because of lack of medical help.

As an MP from Mathura, I have experienced the suffering of all these people in my area, especially in the villages because there is not even a single health sub-centre available there. I see that most of the young mothers carrying their small babies are undernourished. Also, there is not even a single pregnancy monitoring system available for the pregnant women. If any kind of problem arises in pregnant women, they cannot even reach the hospitals because the roads are so horrible. If there is any heart patient, it is impossible for them to reach the hospital. This is the condition in rural areas.

As per estimates, 40 infants die per 1,000 live births in India while the Millennium Development Goals (MDGs) target for infant mortality rate is 26. Similarly, the maternal mortality ratio in India is 167 while the MDH target is 109. As per UNICEF, India has more maternal deaths than any other country in the world.

In my adopted village, Raval, I have organized a medical camp for carrying out medical check up of women. My request is that the Government of India should concentrate on setting up a lot of health sub-centres in rural areas. Thank you.

HON. SPEAKER: Dr. Manoj Rajoria, Kunwar Pushpendra Singh Chandel, Shri C.R. Chaudhary, Shri Gajendra Singh Shekhawat, Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shrimati Hemamalini.

Shri N.K. Premachandran, where were you when I called your name?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I just walked out and I did not boycott. There is a difference between 'walk-out' and 'boycott'.

HON. SPEAKER: I am not saying anything about that. You were not there in your seat when your name was called.

SHRI N.K. PREMACHANDRAN: Madam, the banks entrusted private agencies for recovery of arrears of loan amount, including educational loans. The agencies adopted unlawful means for threatening and harassing parents and students for collecting the amount without giving reasonable opportunity for getting the

statement of accounts and settle the matter in accordance with law. This becomes a grave social issue.

In my State of Kerala, nationalized banks have entered into an agreement with M/s. Reliance Asset Reconstruction Company in realizing arrears of loan amount from the customers. The said agency and some other private agencies entered into an agreement with banks, including nationalized banks, for realization of non-performing assets of the bank from the customers adopted illegal means for recovery, which amounts to harassment and threatening the customers. Regulatory or controlling mechanism is not introduced for the monitoring functions of such agencies. It is harassing the poor children also. Those students who have availed of loans from the nationalized banks, these private agencies are harassing and threatening these students and parents.

So, I urge upon the Government to initiate urgent steps to stop the unlawful methods adopted for the recovery of arrears of loans by the banks, including nationalized banks with the help of private agencies. Thank you.

HON. SPEAKER: Shri Jose K. Mani and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri N.K. Premachandran.

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Madam, we know that 50 per cent of the population is women in our country. But in Parliament, women's representation is only 11 per cent. The spirit of our freedom movement is reflected in our Constitution which guarantees equality regardless of gender, caste or class. Yet, this equality has not been realized, and women continue to face exclusion and discrimination in their public and private lives. This is the case, despite the fact that women's political participation is guaranteed by the Constitution. Ensuring women's political leadership is essential for building a strong and vibrant democracy. Therefore, an affirmative action in the form of reservation of seats for women in State Legislatures and Parliament is imperative. The passage of the Seventy-third and Seventy-fourth amendments to the Constitution in 1993 addressed women's exclusion from political participation at

the grass-roots level. The implementation of the reservation system has meant that over 1.5 million women now hold position in Panchayati Raj Institutions and local civic bodies. The emergence of effective women leaders has led many States to increase the reservation of seats for women to 50 per cent. However, woman's voice is still excluded from the higher levels of decision-making process and bodies. Successive Governments have been stalling the Bill in the name of consensus whereas all we need to do is pass a Bill in Parliament with the majority of votes.

So, in this august House, I request the Government and the hon. Speaker that the Women's Reservation Bill be put in the next Session of Parliament and to pass it. Thank you.

HON. SPEAKER: Shri P.K. Biju, Shri Sankar Prasad Datta and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati P.K. Shreemathi Teacher.

श्रीमती नीलम सोनकर (लालगंज) : अध्यक्ष महोदया, मैं अतिलोक महत्व एवं किसान से जुड़े विषय को शून्य काल में उठाना चाहती हूँ। आज धान क्रय केंद्रों की उत्तर प्रदेश में बहुत खराब हालत है। क्रय केंद्र खुल तो गए हैं, किंतु एक भी क्रियाशील नहीं है। किसानों की धान की खरीद क्रय केंद्रों पर नहीं हो रही है। मजबूर किसान घोषित समर्थन मूल्य 14 रुपये 50 पैसे के स्थान पर, बिचौलियों एवं व्यापारियों को 10 रुपये अथवा औने पौने मूल्य पर बेचने को विवश है। लागत एवं उपज मूल्य के बीच बढ़ती खाई के कारण किसान निराश होता जा रहा है। वर्ष 2010-11 तक स्टेट पूल चावल का भण्डारण खुद करती थी। अब भारतीय खाद्य निगम खरीद कर भण्डारण कर रहा है। स्टेट पूल 62 प्रतिशत जबकि भारतीय खाद्य निगम 67 प्रतिशत धान कुटाई का औसत कर दिया। परिणाम स्वरूप किसान हित बुरी तरह प्रभावित हो रहा है। वहीं पर चावल मिल बैठ गए हैं। बेरोजगारों की मिलें बंद होने के कागार पर हैं।

मैं सदन के माध्यम से यह मांग करना चाहती हूँ कि किसानों की दुर्दशा व उपेक्षा को ध्यान में रखते हुए, निर्धारित समर्थन मूल्य से कम मूल्य पर खरीद को संज्ञेय अपराध घोषित किए जाने व किसानों की संपूर्ण धान की खरीद सुनिश्चित किए जाने की मांग करती हूँ।

माननीय अध्यक्ष : श्री भैरो प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती नीलम सोनकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RADHESHYAM BISWAS (KARIMGANJ): Madam, my constituency Karimganj has a forest area namely, Pataria Range which is situated at zero point with Bangladesh border. A group of seven elephants move here and there for the last 15 years. Men and elephant have become a serious problem in that area. On 5th and 7th December, 2015, they attacked the villagers at Basantinagar and Kukital and destroyed six houses of the villagers. A few years ago some people had been killed by the attack of these elephants. Thousands of acres of agricultural crop get destroyed every year. The local people have already stopped farming. People are afraid and they cannot sleep properly at night in this area. The main problem of this area is the deep forest area situated in Bangladesh side. Due to fencing work, the elephants cannot go back into deep forest. They are permanently living in the Indian territory. The local Forest Department, Assam has failed to solve the problem. Considering the above fact, I would urge upon the Union Government through this august House to chalk out a permanent project to save both elephants and men by rehabilitating the elephants groups into another deep forest area. I would also request to rehabilitate the affected people by providing sufficient funds.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Radheshyam Biswas.

SHRI JAYADEV GALLA (GUNTUR): Madam, India is the second largest producer of silk in the world and Andhra is the second largest State producing silk in India. Andhra Pradesh (AP) has 31,000 metric tonnes of mulberry cocoons production. Sericulture has high employment potential. It is women-friendly and eco-friendly. But, the Government of India has recently reduced the customs duty from 30 per cent to 10 per cent on imported Chinese silk. This has resulted in swamping of South Indian sericulture industry by Chinese silk due to drastic fall in cocoon prices from Rs.400 in last summer to Rs.180 per kg now. The bi-voltine cocoon rate in SRU Guntur market in the second week of this month was only

Rs.200 per kg. This gives an indication of what the status of market is in AP. This has hit very hard the Indian silk market leaving silk farmers and weavers in crisis.

I have a few suggestions. Firstly, keeping “Make in India” initiative in view, I request the Ministry of Textiles, Government of India to increase the customs duty on imports to 50 per cent to protect sericulture sector of the country. As an interim measure, I request the Government of India to give Rs.150 per kg as incentive to Indian sericulture farmers which will give them some solace from the flooding of Chinese silk.

Secondly, I request for fixing of acceptable MSP for cocoons also to benefit the sericulture farmers. Thirdly, I request the Ministry of Textiles to buy silk from farmers under the Market Intervention Scheme and save them from Chinese onslaught.

Finally, we produce only multi-voltine silk which is of low-wheel quality as it does not give continuity in reeling and threads and have many cuts whereas bi-voltine silk produced by China can easily reel out filament continuously up to 1,000 metres. So, the Government of India should also focus on this.

HON. SPEAKER Shri Arvind Sawant is permitted to associate with the issue raised by Shri Jayadev Galla.

श्री ददन मिश्रा (श्रावस्ती) : महोदया, मैं आपका ध्यान भारत सरकार और मानव संसाधन विकास मंत्रालय की ओर दिलाते हुए उत्तर प्रदेश में शिक्षा मित्रों के समायोजन में आ रही अड़चनों को दूर कर के उनका समायोजन विद्यमान करने की मांग करता हूँ। महोदया, उत्तर प्रदेश में विगत 16 वर्षों से तीन हज़ार और साढ़े तीन हज़ार रुपये के न्यूनतम वेतन पर कठिन परिश्रम से लगातर शिक्षण कार्य शिक्षा मित्र दे रहे थे। माननीय न्यायालय के एक आदेश के बाद उत्तर प्रदेश में शिक्षा मित्रों को शिक्षण कार्य से हटा दिया गया है, जिसकी वजह से तमाम विद्यालय बन्द हो गए हैं। आज उत्तर प्रदेश की प्राथमिक शिक्षा पूरी तरह से चौपट हो गई है। ऐसी स्थिति से हमारी भारत सरकार से माँग है, मानव संसाधन विकास मंत्री जी से माँग है कि उत्तर प्रदेश के शिक्षा मित्रों के समायोजन में जो भी अड़चनें आ रही हों, उनको दूर करते हुए और उनको प्राथमिक शिक्षक का जो दर्जा दिया गया था, उसको बरकरार रखते हुए उनको समायोजित किया जाए। आज उत्तर प्रदेश में तमाम शिक्षा मित्रों के परिवार भुखमरी के कगार पर पहुँच गए हैं और तमाम शिक्षा मित्र

आत्महत्या करने के लिए मजबूर है। ऐसी स्थिति में हमारी माँग है कि समायोजित करके उनको राहत प्रदान की जाए।

माननीय अध्यक्ष : आपकी बात हो गई है। समायोजित करने के लिए आपने तीन बार कह दिया है, अब आप बैठ जाइए।

श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल और श्री अजय मिश्रा टेनी को श्री ददन मिश्रा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Hon. Speaker Madam, I congratulate the NDA Government for taking up the cause of women on a high priority basis. For example, *Beti bachao, Beti Padhao* has become a big hit scheme in the country.

Madam Speaker, I thank you for giving me an opportunity to raise the issue of providing free education to a girl child whose family is having only one girl up to degree/post-graduation. It would be in the fitness of things if five per cent seats are reserved in medical and engineering colleges for one girl child from the families. Similarly, the Government may consider providing employment to the one girl child in a family in Government establishments in the country.

If these things are done, I am sure, the spirit of *Beti Bachao, Beti Padhao* would become very successful, and this would check female foeticide as well. Thank you.

HON. SPEAKER: Shri Pushpendra Singh Chandel and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Gajanan Kirtikar.

SHRI JOSE K. MANI (KOTTAYAM): Hon. Speaker Madam, the Indian diaspora in Gulf, especially from Kerala, is being fleeced by air carriers during the ongoing peak season by hiking fares exorbitantly. Even the national flight carrier Air India has joined the private sector in holding the Gulf Malayalis to ransom. There is no provocation for the steep hike in air fare when the crude oil price is still ruling low. Further, currently the Gulf countries are passing through a peaceful and

politically quiet period with no threat of mass evacuation of Indian emigrants from conflict areas requiring massive air evacuation arrangements by India.

Most of the air travellers from Gulf to Kerala are surviving on very low wages and harsh condition. It would be an uncharitable gesture on the part of the Indian air carriers to make them part with a major share of their earnings just to travel home every year and to spend a few days with their families. It rests upon the Air India, the national flight carrier to hold on to the nominal fare schedule even during the ongoing peak season and also during June-July annual school holidays. This will have a symbolic effect on the private carriers to fall in line. I urge the Centre to pay heed to legitimate grievance of the Gulf travelers. Thank you.

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : महोदया, मैं आपको धन्यवाद देता हूँ कि आपने किसानों से जुड़े हुए एक महत्वपूर्ण विषय पर मुझे बोलने का अवसर दिया। मैं चित्तौड़गढ़, राजस्थान, मध्य प्रदेश और उत्तर प्रदेश के अफीम किसानों के बारे में कहना चाहता हूँ। इस देश में 1857 अफीम अधिनियम के तहत यह खेती कृषि मंत्रालय के अधीन न होकर वित्त मंत्रालय के अधीन होती है। ओलावृष्टि और अन्य कारणों से जो अफीम के किसान बर्बाद हुए, मैं अध्यक्ष महोदय आपके माध्यम से निवेदन करना चाहता हूँ कि उन किसानों को राहत देते हुए औसत व्यय और अन्य जिन कारणों से भी अफीम के लाइसेंस निरस्त हुए हैं, उनको फिर से बहाल किया जाए। पूर्ववर्ती सरकार ने, तत्कालीन वित्त मंत्री ने जो अमेरिका को अफीम हम लोग साढ़े तीन सौ टन बेचते थे, वह सौदा किसी कारणवश कैंसल हो गया। आज हमारे पास एक ही रास्ता है उन किसानों को आगे बढ़ाने के लिए और आगे करने के लिए कि गाजीपुर और नीमच में जो दो फैक्ट्रियां बनी हैं, उनका रेनोवेशन किया जाए, उनकी क्षमता बढ़ाई जाए। आज भी हम इस देश में डोडा चूरा इंपोर्ट करते हैं, वह खत्म होकर हमारे किसान को सम्बल मिले और उन फैक्ट्रियों का रेनोवेशन करके उन किसानों को सक्षम करने का काम किया जाए। मैं आपके माध्यम से एक बात और कहना चाहता हूँ। राजस्थान में पिछले वर्ष भी ओलावृष्टि के कारण किसानों को नुकसान हुआ है। इस बार भी सूखे के कारण कई किसानों को नुकसान हुआ है। अभी सरकार ने वहाँ एक सर्वे रिपोर्ट भेजी है। मेरा फिर से आग्रह है कि केन्द्र सरकार ने पिछली बार जो मदद की, इस बार भी सहानुभूति रखते हुए उन किसानों को संबल दें। धन्यवाद।

माननीय अध्यक्ष : श्री गजेन्द्र शेखावत, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री सी.आर.चौधरी तथा डॉ. मनोज राजोरिया को श्री सी.पी.जोशी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI RENUKA SINHA (COOCH BEHAR): Respected Speaker Madam, I am very grateful to you for giving me a chance to say something about my constituency

My constituency is Cooch Behar. I want to draw the attention of the Minister of External Affairs through you that the people who have come to Cooch Behar from the enclaves of India are penniless because most of them could not sell their lands due to the urgency of their coming here. So, will the Minister consider declaring a package for the establishment of the people who have come to India from Bangladesh?

My other point is this. Many of the people of the enclaves of India who have fled away to Cooch Behar are residing in different places of Cooch Behar. They had to flee away due to torture by the land mafia. They have deeds of land of their own. So, if the Minister thinks about their registration as Indians, they will be very grateful. Thank you.

श्री चन्द्रकांत खैरे (औरंगाबाद) : अध्यक्ष महोदया, एन.डी.ए. की सरकार आने के बाद कई ऐतिहासिक फैसले किए गए। भारत सरकार ने गंगा माता के संरक्षण हेतु अलग से एक मंत्रालय बनाया। 'बेटी बचाओ, बेटी पढ़ाओ' को एक जनआंदोलन का रूप दिया। मैं आपके माध्यम से सरकार से मांग करता हूँ कि गोमाता के संरक्षण हेतु भारत सरकार जल्दी से जल्दी गोमाता को राष्ट्रमाता घोषित करे। गोमाता का सभी सम्मान करते हैं, किसी का जीवन गोमाता के दूध के बिना पूरा नहीं होता। इसके अलावा गोबर और गोमूत्र से भी कैंसर तथा अन्य बीमारियों का इलाज होता है। फिर क्यों न हम लोग देवी समान गोमाता को राष्ट्रमाता का दर्जा दें। गोमाता गुणों की खान है और सभी को यह पहचानने या स्वीकार करने में कोई परहेज़ नहीं है। भारत में राष्ट्रध्वज, राष्ट्रगान, राष्ट्रपिता, राष्ट्रीय पक्षी, राष्ट्रीय पशु है। इसी क्रम में राष्ट्रमाता के रूप में गोमाता की घोषणा करें।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री चन्द्रकान्त खैरे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती अंजू बाला (मिश्रिख) : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान अपने लोक सभा क्षेत्र मिश्रिख के विधान सभा क्षेत्र बिलग्राम में स्थित मल्लावां रेलवे स्टेशन की ओर आकर्षित करना चाहती हूँ। अध्यक्ष जी, मल्लावां रेलवे स्टेशन आज तक अपेक्षाओं का शिकार रहा है।

मल्लावां स्टेशन पर यात्रियों के लिए पीने के पानी की व्यवस्था नहीं है, न ही प्लेटफॉर्म है, न ही टीन का शेड है। मैं आपके माध्यम से माननीय रेल मंत्री जी से मांग करती हूँ कि मल्लावां रेलवे स्टेशन का अतिशीघ्र ऊँचीकरण किया जाए तथा स्टेशन पर यात्री सुविधाएँ उपलब्ध कराई जाएँ।

श्री अरविंद सावंत (मुम्बई दक्षिण) : अध्यक्ष महोदया, मैं एक गंभीर विषय शून्यकाल के माध्यम से सदन के सामने ला रहा हूँ। हाल ही में वर्ल्ड हेल्थ आर्गनाइज़ेशन ने यह बताया कि पूरी दुनिया में 90 लाख लोग टीबी से ग्रस्त हैं। गंभीर बात यह है कि उसमें से 23 लाख लोग भारत में हैं। इनमें से हर वर्ष 3 लाख लोगों की मृत्यु हो रही है। हम इसके सुधार के लिए तो प्रयास कर रहे हैं लेकिन इसमें प्रति वर्ष 1.3 लाख करोड़ का घाटा होता है क्योंकि 17 करोड़ मनुष्य दिनों की हानि होती है, इतना काम नहीं कर पाते हैं। इनकी दवाओं के बारे में मैं कहना चाहता हूँ कि एक नयी दवा बेडाक्विलिन जो निकली है, वह दवा हम देने का प्रयास कर रहे हैं। यह दवा मिल रही है, लेकिन कम मात्रा में मिल रही है। इसकी जो मशीन है, इसे एमडीआर और एक्सडीआर कहा जाता है। एक और गंभीर रिपोर्ट है, उन्होंने कहा कि जो पॉपुलेशन है, उसमें से चालीस प्रतिशत लोगों को ट्युबरकुलोसिस हुआ होगा, वह लैटेन्ट रूप में है। मैं उसकी तरफ सरकार का ध्यान आकर्षित कर रहा हूँ। जेनएक्सपर्ट नाम की एक मशीन आती है, हमारे पूरे भारत में सिर्फ 120 मशीन्स हैं। उसके ऊपर टैक्स लगाया जा रहा है।

मैं आपके माध्यम से सरकार से प्रार्थना करता हूँ कि मशीन पर टैक्स न लगाया जाए, यह मशीन जल्दी लाई जाए। यह मशीन रैपिड मॉलिक्युलर टेस्ट करती है, जिससे एमडीआर के पेशेंट की जानकारी मिलती है। इसके लिए आपके माध्यम से मैं सरकार से प्रार्थना करता हूँ कि जल्दी से जल्दी उसके ऊपर से टैक्स रिलीज करके लोगों को सहायता दी जाए। ... (व्यवधान)

माननीय अध्यक्ष : श्री श्रीरंग आप्पा बारणे, श्री राहुल शेवाले, प्रो. रविन्द्र विश्वनाथ गायकवाड़, कुँवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री अरविंद सावंत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री जय प्रकाश नारायण यादव (बाँका) : महोदया, आपने मुझे बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूँ। बिहार की कई मामलों में उपेक्षा हो रही है। केन्द्र सरकार लगातार बिहार की उपेक्षा कर रही है। बिहार को विशेष राज्य का दर्जा दिया जाए।

माननीय अध्यक्ष : रोज वही बात हो रही है।

श्री जय प्रकाश नारायण यादव : यह सवाल बार-बार उठाया जा रहा है कि विशेष राज्य का दर्जा बिहार को दिया जाए। ... (व्यवधान) योजनाओं में कटौती की जाती है, बिहार के साथ भेदभाव किया जाता है और

न्याय नहीं होता है। पिछड़े प्रदेशों के साथ भी इसी ढंग से हो रहा है। पीएमजेएसवाई में, शिक्षा के क्षेत्र में, स्वास्थ्य के क्षेत्र में, इंदिरा आवास में पैसे की भारी कटौती हुई है। एससी, एसटी, ओबीसी के क्षेत्रों में भारी कटौती हुई है। बिहार एक तरफ सुखाड़ से तो दूसरी तरफ बाढ़ से प्रभावित होता है।

हमारी यह मांग है कि विशेष राज्य का दर्जा बिहार को दिया जाए। बिजली, पानी, सड़क, एन.एच., परिवहन के मामलों में और खासकर जो हमारा बांका का संसदीय क्षेत्र है, भागलपुर है, मुंगेर है, लखीसराय है, इनकी कई योजनायें हैं, उनमें राशि केन्द्र से दी जाए। विशेष राज्य का दर्जा बिहार को दिया जाए। हम एक बार नहीं हजार बार मांग करते हैं कि बिहार के साथ न्याय किया जाए।

HON. SPEAKER: The House stands adjourned to meet again at 14.30 hours.

13.27 hours

*The Lok Sabha then adjourned till Thirty Minutes
past Fourteen of the Clock.*

14.32 hours

*The Lok Sabha re-assembled at Thirty-Two Minutes past
Fourteen of the Clock.*

(Hon. Deputy-Speaker in the Chair)

SUBMISSIONS BY MEMBERS...Contd.**(ii)Re : Anonymous telephone calls and abusive SMSs on
Hon'ble Member's cell phone.**

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, I want to give an information.

Sir, I am receiving threat calls in my mobile since last evening. I received the first SMS at 1.25 p.m. Normally, I do not go through SMS received from unknown phone numbers. Here in this message it was mentioned: "You will be killed in Delhi and your dead body will be taken to Kalighat". It is a place where my Chief Minister resides. After that, it is also written that you are bastard's son. It is with me on my mobile and everything is there.

Then, a second SMS came asking me: " Why are you silent in spite of my intimation to you?" Then he accused me by telling something in a very absurd wording which I cannot mention here due to prestige of the House. I tried to check it up before I talked with the Chief Minister of West Bengal. She categorically made a tweet and held a Press Conference also in Kolkata. She also suggested me to place it on record on the floor of the House.

Sir, I sent a counter SMS on that number and I found that he received it. After that he sent me two more SMS – one at 2.15 p.m. and another at 2.24 p.m. These two are also having a language which is dangerous in nature. I feel that they are so much ugly language that on national television, these are shown with blank spaces.

One year ago, when I was badly ill and was on life and death battle, three thefts took place at my residence in Delhi itself. After that, I shifted to MS Flats

for security reasons. But I do not know what is going to happen now. Last time, the hon. Speaker and the Home Minister took major steps. But these things are going on continuously. I do not know who this person is and from where these are coming but everything is there with me on record. I would request you to direct the Home Minister to look into this matter... (*Interruptions*)

HON. DEPUTY SPEAKER: Now you listen to the Minister.

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): उपाध्यक्ष महोदय, सुदीप दा ने जिस विषय को उठाया है, केन्द्र सरकार के लिए ... (व्यवधान)

श्री सुल्तान अहमद (उलुबेरिया) : आप क्यों हर चीज पर सवाल उठाते हैं? ... (व्यवधान) यह बहुत सीरियस मामला है। ... (व्यवधान)

श्री राजीव प्रताप रूडी : हम सीरियस मामले पर ही उत्तर देने के लिए खड़े हुए हैं। ... (व्यवधान)

महोदय, सुदीप जी ने जो विषय रखा है। ... (व्यवधान) पश्चिम बंगाल के मुख्य मंत्री पर ... (व्यवधान) क्या यह अपने मुख्य मंत्री के ऊपर उठाये गये सवाल पर उत्तर नहीं सुनना चाहेंगे? ... (व्यवधान) उसी विषय पर बताया जा रहा है। पश्चिम बंगाल के मुख्य मंत्री के एक ट्विट में ऐसे कुछ तथ्य उभरकर आये हैं, जिसमें संभवतः कुछ लोग ... (व्यवधान) कौन सी ऐसी ताकत है, जो उनको किसी प्रकार की धमकी दे रही है या किसी प्रकार का संवाद आया, उस बार में सुदीप दा ने जानकारी दी है। किसी भी राज्य की मुख्य मंत्री हो, उनकी सुरक्षा ... (व्यवधान)

श्री सुदीप बन्दोपाध्याय : यह श्रेट मुझे दिया गया है और मोबाइल भी मेरा है। ... (व्यवधान)

श्री राजीव प्रताप रूडी : उपाध्यक्ष महोदय, इन्होंने सदस्य के रूप में पहले भी यह विषय उठाया था कि इनके ऊपर श्रेट है। निश्चित रूप से इसका संज्ञान हम लेते हैं क्योंकि किसी भी सदस्य को कोई श्रेट मिलती है या किसी प्रकार के खतरे की गुंजाइश होती है, तो भारत सरकार हमारे माननीय सदस्यों की सुरक्षा के लिए हर संभव कदम उठायेगी। इसमें कहीं किसी प्रकार का संकोच नहीं होगा और हम आपको इस बारे में आश्वस्त करते हैं।

आज बीएसएफ के एक विमान की दुर्घटना हुई है, जिस कारण गृह मंत्री जी उस स्थल पर गये हुए हैं। उसके बाद से उनका अभी तक आगमन नहीं हो पाया है। यदि आप चाहेंगे, तो हम उस विषय पर भी जानकारी देना चाहेंगे। वह सूचना प्राप्त हो जायेगी और आप चाहेंगे, तो हम वह जानकारी सदन को देना चाहेंगे, लेकिन अभी वह सूचना उपलब्ध नहीं है। ... (व्यवधान) निश्चित रूप से मैं गृह मंत्री को इस विषय

के बारे में जानकारी दूंगा और माननीय सदस्य को आश्वस्त करता हूँ कि जो भी आपने समस्या हमारे समक्ष रखी है, उस पर हम पूरी तरह से ध्यान देंगे।

HON. DEPUTY-SPEAKER: Mr. Minister, you may convey the feeling of the hon. Members to the hon. Home Minister.

14.37 hours**MATTERS UNDER RULE 377***

HON. DEPUTY-SPEAKER: Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

(i) Need to reschedule the working hours of offices in public and private sector to resolve the problems of traffic and pollution in Delhi

श्री भोला सिंह (बुलन्दशहर): मैं एक महत्वपूर्ण विषय सरकार के समक्ष रखना चाहता हूं। अभी दिल्ली सरकार ने एक आदेश पारित किया है कि दिल्ली में सम और विषम गाड़ियां अलग-अलग दिन चलेंगी जिससे दिल्ली की जनता को काफी कठिनाईयों का सामना करना पड़ेगा।

मैं एक सुझाव देना चाहता हूं। सम और विषम गाड़ियों को अलग-अलग दिन चलाने की बजाय सरकारी/प्राइवेट कार्यालय का समय क्रमशः 8.00 से 4.00 बजे तक और 12.00 से 8.00 बजे तक अलग-अलग समय कर दिया जाए एवं शनिवार-रविवार को अवकाश के स्थान पर कुछ कार्यालय का अवकाश शुक्रवार-शनिवार और कुछ का रविवार-सोमवार हो जाए जिससे प्रदूषण भी कम होगा और लोगों की समस्या का समाधान भी होगा।

* Treated as laid on the Table.

**(ii) Need to expedite construction of Dobra-Chanti bridge
in Tehri district, Uttarakhand**

श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल): मैं सरकार का ध्यान अपने संसदीय क्षेत्र टिहरी गढ़वाल (उत्तराखंड) की ओर दिलाना चाहती हूं। मेरे संसदीय क्षेत्र के अंतर्गत टिहरी डैम की झील के प्रतापनगर, जाखनीधार, धनशाली व उत्तरकाशी के कुछ क्षेत्रों में रहने वाले ग्रामीणों-नागरिकों को सुविधा देने के लिए प्रस्तावित आधुनिक तकनीक पर आधारित "डोबरा चॉटी" पुल के निर्माण के लिए 2006 में प्रथम निविदा जारी की गई थी। प्रस्तावित परियोजना 90 करोड़ की लागत राशि शुरू हुई जो अब काफी बढ़ने की संभावना है। टीएचडीसी ने डोबरा चॉटी पुल के निर्माण के लिए अभी तक 132 करोड़ का भुगतान कम्पनी को कर दिया है। पिछले दस वर्षों में एक अरब रुपए से ज्यादा खर्च होने के बावजूद अभी भी पुल डिजाइन परीक्षण के दौर में ही है। अभी तक अंतिम निर्णय न होने से निर्माण कार्य में कोई प्रगति नहीं हो रही है। इस दौरान निर्माण कार्य में कई तरह की अनियमितताओं की बात सामने आई है। जिम्मेदार अफसरों के खिलाफ कार्रवाई की जाए। प्रतापनगर क्षेत्र के पूर्व विधायक कई लोगों के साथ पिछले 4-5 महीनों से धरने पर बैठे हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि उपरोक्त परिस्थितियों को देखते हुए पुल निर्माण स्थल पर ऊर्जा मंत्रालय से एक समिति भेजी जाए जो प्रभावित क्षेत्र के दो लाख से अधिक लोगों की समस्याओं को देखते हुए मानवता के आधार पर पुल निर्माण कार्य को शीघ्र आरंभ किया जाए और स्थानीय लोगों के लिए 24 घंटे निःशुल्क मोटरबोट सुविधा उपलब्ध कराई जाए।

(iii) Need to allot lands to eligible persons under 20- point programme in NCT of Delhi

DR. UDIT RAJ (NORTH WEST DELHI): In the matter of allotment of land to Dalits, other poor and landless persons for their housing under the 20-Point Programme, 1975, till date, land has not been allotted to all eligible beneficiaries. The beneficiaries should be allotted land as per the aims of the 20- point programme as well as the judgment of the Hon'ble Supreme Court in the case of Hukam Chand and others vs. Union of India besides resolution of the Gram Sabha dated 25.2.1984 by virtue of which the Pradhan is the competent authority for allotment of land under the programme. Now, when this land is sought to be acquired by the Government and/or its agencies in the larger public interest, the entitled beneficiaries should not be made to suffer and not be granted alternative plots and payment of due compensation. That the matter is still pending for resolution is due to delay attributable to resolution of the Committee formed by the Hon'ble Lieutenant General of Delhi, and beneficiaries should not be made to suffer on account of this delay. Even the Delhi Development Act, 1957 and Nazrul rules modified by the order dated 30.1.1987, persons allotted agricultural land under the 20 point programme are eligible for allotment of alternative plots and hence the Government should act immediately in this matter.

(iv) Need to include people belonging to Bengali Namo-Sudra Caste of Chhattisgarh in the list of Scheduled Castes

श्री विक्रम उसेंडी (कांकेर): नमः शूद्र जाति शरणार्थी के रूप में भारत आए। बंगलादेश और पूर्वी पाकिस्तान के विस्थापित बंगाली नमः शूद्र देश के विभिन्न हिस्सों के साथ तत्कालीन मध्य प्रदेश और छत्तीसगढ़ राज्य में बसाए गए थे। उनमें से अधिकांश अनुसूचित जाति वर्ग के थे। विस्थापित बंगाली नमः शूद्रों के द्वारा वर्ष 2001 में छत्तीसगढ़ शासन के समक्ष बंगाली जाति को अनुसूचित जाति में सम्मिलित करने का प्रस्ताव रखा। नमः शूद्र जाति के लोग अधिकांश खेतीहर मजदूर होते हैं। छत्तीसगढ़ में बसे बंगाली नमः शूद्रों को भारत की नागरिकता प्राप्त है। वर्तमान में छत्तीसगढ़ के पखांजुर (परलकोट) बचेली, धरमपुरा (जगदलपुर) माना (रायपुर) धरमजयगढ़, रामानुजगंज इत्यादि स्थानों पर निवासरत हैं। यहां पर कई परिवारों की आर्थिक स्थिति ठीक नहीं है। कई लोग बेरोजगार हैं। वर्णसंकर नमः शूद्र जाति के सात प्रमुख उपजाति है - 1. सियाली, 2. कोरा, 3. किशोरी, 4. नालों, 5. मेछो, 6. नुनिया, 7. चाषी। छत्तीसगढ़ में सबसे ज्यादा सियाली उपजाति के लोग ही आए हैं। जन्म, विवाह, मृत्यु आदि संस्कार सभी संस्कार वर्ण हिन्दुओं की भांति ही पालन करते हैं। चूंकि नमः शूद्र कोई नई जाति नहीं है पश्चिम बंगाल के साथ भारत के 8 राज्यों में इनको अनुसूचित जाति का दर्जा प्राप्त है। छत्तीसगढ़ विधान सभा द्वारा अशासकीय संकल्प पारित कर केन्द्र सरकार को भेजा गया है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि छत्तीसगढ़ के नमः शूद्र बंगालियों को अनुसूचित जाति का दर्जा देने हेतु शीघ्र आवश्यक कदम उठाए जाएं।

(v) Need to construct airport at Giridih and Dhanbad districts of Jharkhand for domestic flight and also helipads at select places in the State

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): मेरे संसदीय क्षेत्र अंतर्गत गिरिडीह एवं धनबाद जिले कई कारणों से प्रसिद्ध और आय सृजन के स्रोत हैं जिसके अंतर्गत गिरिडीह जिला में जैनियों का प्रसिद्ध तीर्थ स्थल पारसनाथ (मधुबन) है जो जिला मुख्यालय से 40 किलोमीटर की दूरी पर है। वहीं गिरिडीह से लगभग 65 किलोमीटर पर हिन्दुओं का महान धर्मस्थल देवघर है। इन तीर्थ स्थलों पर करोड़ों भक्त जलाभिषेक करने और दर्शनार्थ देश-विदेश से आते हैं। वहीं इन क्षेत्रों के समीप कई सरकारी लोक उपक्रमों मुख्य रूप से डीवीसी, सीसीएल और बीसीसीएल आदि के प्रतिष्ठान हैं और कुछ क्षेत्र उग्रवाद से प्रभावित होने के कारण भारी संख्या में अर्द्धसैनिक बलों की तैनाती है। इसके बावजूद गिरिडीह और धनबाद जिलों में घरेलू विमान सेवा की सुविधा और उग्रवाद प्रभावित क्षेत्रों में हेलिपैड निर्माण की व्यवस्था का अभाव है जिसके कारण प्रतिवर्ष इन क्षेत्रों में करोड़ों रुपए की धन-जन की क्षति होती है और पर्यटक इस ऐतिहासिक और प्रसिद्ध स्थल के भ्रमण से वंचित रहते हैं। ज्ञातव्य है कि बौद्ध स्थल को विकसित करने के लिए गया में घरेलू विमान सेवा आरंभ की गयी है जहां विमान कम्पनियों को आय अर्जित करने का साधन है और पर्यटकों को सरकार द्वारा समुचित सुविधा उपलब्ध करायी गयी है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि इन क्षेत्रों में पर्यटक के विकास, सरकार, लोक उपक्रमों के कार्य निष्पादन में वृद्धि और उग्रवाद प्रभावित क्षेत्रों के विकास और आपातकालीन घटनाओं पर त्वरित नियंत्रण और सरकार के राजस्व में वृद्धि करने हेतु गिरिडीह और धनबाद (झारखंड) के हवाई अड्डों को विकसित करने और घरेलू विमान सेवा आरंभ कराने की व्यवस्था कर उग्रवाद प्रभावित क्षेत्रों को चिन्हित कर हेलीपैड का निर्माण कराने की कृपा की जाए।

(vi) Need to set up a hospital with modern health care facilities in Kairana parliamentary constituency, Uttar Pradesh

श्री हुकुम सिंह (कैराना): विगत 4 महीनों में देश के अधिकांश भागों में डेंगू का भयंकर प्रकोप रहा है। राजधानी दिल्ली में भी हजारों लोग इससे प्रभावित हुए तथा बहुत बड़ी संख्या में लोगों की मौत भी हुई। मेरा लोक सभा क्षेत्र कैराना भी डेंगू रोग से ग्रसित हुआ और सैकड़ों लोगों की मृत्यु हो गई। स्थानीय स्तर पर इलाज की कोई समुचित व्यवस्था नहीं थी। निजी क्षेत्र के चिकित्सकों ने स्थिति का अनुचित लाभ उठाते हुए प्रभावित परिवारों का भरपूर शोषण भी किया। अभी तक भी गांवों में डेंगू का प्रभाव मौजूद है। इसके अतिरिक्त प्रदूषित जल एवं मिलावटी खाद्य पदार्थों के कारण हजारों की संख्या में लोग हृदय रोग, टीबी तथा कैंसर के रोगों से ग्रसित हैं। मेरे संसदीय क्षेत्र के कैराना, शामली, थानाभवन, नकुड़, गंगोह में आधुनिक सुविधाओं से सुसज्जित एक भी चिकित्सालय नहीं है। गरीब लोगों के लिए निजी चिकित्सालयों में इलाज कराना संभव नहीं हो पा रहा है। अतः बीमारी का शिकार होकर मौत के मुंह में जाने को मजबूर हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि उपरोक्त किसी भी स्थान पर सभी आधुनिक सुविधाओं से सुसज्जित चिकित्सालय की अविलम्ब स्थापना की जाए ताकि लाखों लोगों की गंभीर रोगों से रक्षा की जा सके।

(vii) Need to set up a hospital with modern health care facilities in Jhunjhunu district, Rajasthan

श्रीमती संतोष अहलावत (झुंझुनू): राजस्थान के झुंझुनू जिले में चिकित्सकीय सुविधाओं का घोर अभाव है। झुंझुनू में जो अस्पताल या डिस्पेंसरी हैं, उनमें कर्मचारियों तथा डॉक्टरों की कमी है। अस्पतालों में आधुनिक यंत्र तथा ऑपरेशन थिएटर नहीं हैं। आस-पास कोई भी बड़ा अस्पताल या ट्रामा सेंटर नहीं होने के कारण यहां के लोगों को इलाज के लिए दिल्ली या जयपुर जाना पड़ता है जिससे लोगों को दूरी के कारण काफी परेशानी होती है। कई बार आकस्मिक दुर्घटना होने पर चिकित्सा के अभाव में लोगों की मृत्यु भी हो जाती है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि झुंझुनू जिला, राजस्थान में केन्द्र द्वारा वित्तपोषित एवं आधुनिक सुविधाओं से युक्त अस्पताल स्थापित किया जाए।

**(viii) Need to arrange land for construction of building for Zila Pradhan Dak
Ghar at Begusarai district, Bihar**

डॉ. भोला सिंह (बेगूसराय): बिहार में बेगूसराय जिले में 65 वर्षों के बाद भी जिला प्रधान डाकघर की न तो अपनी जमीन है और न ही अपना भवन। एक लम्बे अंतराल में डाक-तार कर्मचारियों को जो वेदना भोगनी पड़ी है, उस व्यथा की ओर तत्कालीन सरकारों ने ध्यान नहीं दिया है। इन वर्षों में विभाग के कर्मचारियों ने संघर्ष का कीर्तिमान स्थापित किया है। बेगूसराय जिला मुख्यालय के सामने जो पुराना जेल परिसर है, उसे जिला प्रधान डाकघर कार्यालय के लिए अधिग्रहण के प्रयास हुए हैं। केन्द्र सरकार ने जेल परिसर जो अब जेल नहीं है, को जिला प्रधान डाकघर कार्यालय बनाने के लिए एक करोड़ रुपए आवंटित कर रखे हैं। राज्य सरकार नगर निगम का क्षेत्र होने के कारण 14 लाख रुपए अधिक की मांग कर रही है। परिस्थिति जैसी की तैसी बनी हुई है। दिनांक 13.12.2015 को जिला डाक कर्मचारियों का 59वां वार्षिक समारोह हुआ। कर्मचारियों की पीड़ा को मैंने महसूस किया है। उनकी भावनाओं का स्वागत करते हुए मैंने आश्वासन दिया है कि इस कार्य के लिए सरकार की ओर से सकारात्मक प्रयास किए जायेंगे।

अतः मेरा केन्द्र सरकार से अनुरोध है कि बिहार के बेगूसराय जिले के डाक-तार कर्मचारियों को सरकारी कार्यों को सुचारू रूप से चलाने के लिए जेल परिसर की जमीन देने के लिए अपेक्षित कार्यवाही की जाए।

**(ix) Need to accord status of Central University to Deen Dayal Upadhyaya
Gorakhpur University, Uttar Pradesh**

योगी आदित्यनाथ (गोरखपुर): गोरखपुर, उत्तर प्रदेश का एक प्रमुख धार्मिक, आध्यात्मिक एवं सांस्कृतिक केन्द्र के साथ-साथ पूर्वी उत्तर प्रदेश का एक प्रमुख व्यापारिक और शिक्षा का केन्द्र भी है। लगभग 3 करोड़ से ऊपर आबादी के बीच पंडित दीन दयाल उपाध्याय जी के नाम पर एकमात्र विश्वविद्यालय गोरखपुर में स्थित है। गोरखपुर विश्वविद्यालय की स्थापना वर्ष 1956-57 में हुई थी। यह विश्वविद्यालय न केवल पूर्वी उत्तर प्रदेश अपितु बिहार और नेपाल के तराई क्षेत्र की उच्च शिक्षा की आवश्यकता की पूर्ति का एकमात्र केन्द्र है। राज्य सरकार के संसाधन सीमित होने के कारण शिक्षा की गुणवत्ता बनाए रखने और सम्पूर्ण क्षेत्र के सांस्कृतिक सामाजिक और आर्थिक विकास में विश्वविद्यालय की जो महत्वपूर्ण भूमिका होनी चाहिए, वह अत्यंत ही सीमित रह गई है। यह वर्ष पंडित दीन दयाल उपाध्याय जी का जन्मशती वर्ष है। पंडित दीन दयाल उपाध्याय जी के नाम पर देश का यह एकमात्र विश्वविद्यालय है।

अतः केन्द्र सरकार से अनुरोध है कि गोरखपुर के धार्मिक, सांस्कृतिक महत्व के साथ-साथ पंडित दीन दयाल उपाध्याय जी की जन्म शताब्दी को देखते हुए दीन दयाल उपाध्याय गोरखपुर विश्वविद्यालय, गोरखपुर (उत्तर प्रदेश) को केन्द्रीय विश्वविद्यालय के रूप में स्थापित किया जाए।

(x) Need to implement the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in letter and spirit

श्री फग्गन सिंह कुलस्ते (मंडला): वन अधिकार कानून, 2006 के तहत वनों में रहने वाले नागरिकों को पट्टा दिए जाने का प्रावधान किया गया था परन्तु अभी तक सम्पूर्ण देश में इस कानून का पालन नहीं किया गया है। इसके कारण कई प्रदेशों में अभी भी लोग पट्टे प्राप्त करने हेतु भटक रहे हैं।

दूसरा, वनग्रामों को राजस्व ग्रामों में परिवर्तन करने का प्रावधान शासन ने किया है लेकिन परिवर्तन नहीं होने के कारण वनग्रामों में अभी भी विकास के कार्य अटके पड़े हैं, साथ ही सामूहिक एवं व्यक्तिगत दावों के प्रकरण भी भारी मात्रा में लम्बित हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि इस समस्या का निराकरण करने हेतु समय सीमा निश्चित करने के आदेश दिए जाएं।

(xi) Need to check contamination of ground water caused by industrial effluents and other pollutants in Hathras parliamentary constituency, Uttar Pradesh

श्री राजेश कुमार दिवाकर (हाथरस): मेरे संसदीय क्षेत्र हाथरस (उत्तर प्रदेश) में सासनी से गुजर रहे अलीगढ़ ड्रेन नाला के जहरीले पानी के कारण लोगों में कैंसर की बीमारी फैल रही है, क्योंकि जमीन का पानी इस नाले ने दूषित कर दिया है। इस नाले में पशुओं की अवैध कटाई के कारण बूचड़खाने से निकलने वाला खून तथा अन्य प्रकार का दूषित मलबा एवं फैक्ट्रियों से निकलने वाले खतरनाक रसायन सीधे नाले में बहा दिए जाते हैं जिस कारण जमीन का पानी लगातार दूषित हो रहा है। खतरनाक रसायन के कारण तीव्र दुर्गन्ध उत्पन्न होती है और आस-पास के निवासियों के स्वास्थ्य पर बहुत बुरा प्रभाव डाल रही है। इस दूषित नाले के कारण आस-पास के नलों का पीने वाला पानी भी दूषित हो गया है। नलों का पानी पीने से लोगों का स्वास्थ्य दिन-ब-दिन गिरता जा रहा है और कैंसर जैसी भयंकर बीमारियों की चपेट में आ रहे हैं। जमीन का पानी दूषित हो जाने के कारण सब्जियों एवं अन्य फसलों पर भी इसका प्रभाव पड़ रहा है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि जनहित में तुरन्त प्रभाव से पीने के पानी की जांच कराई जाए एवं अवैध रूप से चल रही पशुओं की कटाई का खून एवं मलबा नाले में गिराने से रोका जाए और साथ ही साथ फैक्ट्रियों में दूषित पानी को शुद्ध करने का प्लांट लगाया जाए ताकि लोगों के जीवन की रक्षा की जा सके।

(xii) Need to provide passenger facilities including development of railway platform at Bhannaur railway station in Machhlishahr parliamentary constituency, Uttar Pradesh

श्री राम चरित्र निषाद (मछलीशहर): मेरे संसदीय क्षेत्र मछलीशहर (उत्तर प्रदेश) के अंतर्गत पड़ने वाले जंघई से जौनपुर के बीच भन्नौर स्टेशन पर स्टेशन तो बना है पर आवश्यक सुविधाएं जैसे प्लेटफार्म न होने के कारण यात्रीगण को डिब्बे से कूद-फांदकर उतरना पड़ता है जिससे यात्रीगण प्रायः चोटिल हो जाते हैं। कभी-कभी ट्रेन के बीच में फंसने का डर रहता है। समस्या तब कहीं अधिक गंभीर हो जाती है जब जिला मुख्यालय से दूर होने के कारण गर्भवती महिलाएं, बूढ़ी औरतें, पुरुष, बच्चे आदि को चढ़ने-उतरने में काफी परेशानी होती है। इस स्टेशन से लगभग 30 से 35 गांवों के नागरिक ट्रेन की सुविधा लेते हैं। इस स्टेशन के पास से ही सिर्फ वधवा बनारस मार्ग गुजरता है जो उस क्षेत्र के आवागमन का मुख्य मार्ग है। इस से उतरकर अन्य 50 गांवों के व्यक्ति ट्रेन पकड़ते हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि यात्रियों की परेशानियों को दृष्टिगत रखते हुए उक्त भन्नौर स्टेशन का विकास प्लेटफार्म व अन्य सुविधाएं प्रदान कराने की कृपा की जाए। मैं तथा मेरे संसदीय क्षेत्र मछलीशहर (उत्तर प्रदेश) के निवासी सदैव आपके आभारी रहेंगे।

**(xiii) Need to address the loan requirements of small entrepreneurs
under MUDRA Bank scheme**

श्रीमती कृष्णा राज (शाहजहांपुर): प्रधानमंत्री मुद्रा बैंक योजना अनौपचारिक क्षेत्र को वित्तीय स्वावलंबन प्रदान करने की महत्वाकांक्षी योजना है जो साधनहीन समूहों के लिए विकास का वरदान साबित होगी। इस योजना के अंतर्गत अत्यधिक छोटे और स्वरोजगार कर रहे लोगों के कारोबार को प्रोत्साहन देने तथा अनुसूचित जाति/जनजाति और वंचित समूहों के उद्यमियों को सस्ती दर पर संस्थागत ऋण की सुविधा उपलब्ध करना इस योजना का लक्ष्य है। इस योजना में यह भी स्पष्ट किया गया कि अनुसूचित जाति/जनजाति के उद्यमियों को प्राथमिकता दी जाएगी।

प्रधानमंत्री मुद्रा बैंक योजना के प्रचलित प्रारंभिक उत्पादों और योजनाओं को शिशु, किशोर तथा तरुण नाम दिया गया है जिसमें शिशु योजना के तहत 50 हजार रुपए तक का ऋण तथा किशोर योजना के तहत 50 हजार से 5 लाख रुपए तक का ऋण दिया जाना है परन्तु बैंकों की उदासीनता और अधिकारियों के सुस्त रवैये के कारण निम्न स्तर के उद्यमी लाभान्वित नहीं हो पा रहे हैं। देश में करीब 6 करोड़ लघु व्यवसायिक इकाई हैं जो अधिकतर एकल स्वामित्व के अधीन हैं, व्यापार या सेवा संबंधी लघु व्यवसाय करती हैं तथा लोगों की दैनिक जरूरतों को पूरा करती हैं। इन इकाइयों में से 62 प्रतिशत अनुसूचित जाति/जनजाति/पिछड़े वर्ग का स्वामित्व है। नेशनल सर्वे सैम्पल ऑर्गेनाइजेशन (एन.एस.एस.ओ.) का वर्ष 2013 का सर्वे बताता है कि देश में असंगठित क्षेत्र के 5.77 करोड़ कारोबारी हैं जिनके पास कुल 11 लाख करोड़ रुपए की पूंजी है। उनमें से केवल 4 प्रतिशत पूंजी ही संस्थागत तरीके से इन तक पहुंचती है शेष जरूरत गैर-संस्थागत तरीके से पूरी करते हैं। यह क्षेत्र 12 करोड़ लोगों को रोजगार देता है। इसके विपरीत बड़े कॉर्पोरेट बैंकों से पिछले 22 वर्षों में 58 लाख करोड़ रुपए का कर्जा मिला जिससे केवल 22 लाख लोगों को रोजगार मिला है। इससे स्पष्ट है कि व्यावसायिक बैंक छोटे कारोबारियों तक नहीं पहुंच पा रहे हैं। बैंक अधिकारियों के दुलमुल रवैये के कारण गरीब और छोटे कामगारों को व्यवसाय हेतु ऋण उपलब्ध नहीं हो पा रहा है जिस कारण वह बैंकों का रुख न कर साहूकारों की ओर अग्रसर हो उनके चंगुल में फंस जाते हैं और साहूकार उनका आर्थिक व मानसिक शोषण करते हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि प्रधानमंत्री मुद्रा बैंक योजना को प्रोत्साहन हेतु कार्यरत निकायों को उचित दिशानिर्देश जारी किए जाएं, जिससे इस योजना से ज्यादातर उद्यमी लाभ उठा सकें।

**(xiv) Need to release balance fund sanctioned for development
of tourism in Godwad circuit in Rajasthan**

श्री पी.पी. चौधरी (पाली): मैं सरकार के संज्ञान में लाना चाहूंगा कि पर्यटन को ध्यान में रखते हुए पश्चिमी राजस्थान के गोडवाड सर्किट के जिले पाली, जालोर व सिरोही के पर्यटन विकास की परियोजना भारत सरकार द्वारा स्वीकृत की गई थी। इस परियोजना हेतु 643.19 लाख रुपए की धनराशि का आवंटन किया गया था जिसकी प्रथम किश्त के रूप में अभी तक 128.63 लाख रुपए ही जारी किए जा चुके हैं। आवंटित धनराशि का व्यय राजस्थान पर्यटन विकास निगम एवं पुरातत्व एवं संग्रहालय विभाग द्वारा कराया जा चुका है। शेष धनराशि भारत सरकार से प्राप्त होने पर गोडवाड सर्किट का कार्य पूर्ण हो सकेगा। इस परियोजना से मेरे लोक सभा क्षेत्र के विश्व प्रसिद्ध रणकपुर, नरवारिया और जंवाई बांध क्षेत्र के साथ कोटरा व नरोवी बावड़ियों का विकास होने के साथ-साथ अनेक पुरातत्व स्थलों व विरासतों का संरक्षण किया जा सकेगा जिसमें नाडोल व घानेराव व नीमज भी शामिल है।

अतः मेरा माननीय पर्यटन मंत्री जी से अनुरोध है कि पश्चिम राजस्थान के पर्यटन को बढ़ावा देने हेतु गोडवाड सर्किट विकास योजना की बकाया धनराशि 520.56 लाख रुपए स्वीकृत करने की कृपा की जाए जिसका प्रस्ताव राज्य सरकार द्वारा केन्द्र सरकार को भेजा जा चुका है।

(xv) Need to address the issues pertaining to education, sanitation, housing, drinking water and power-supply under Multi-sectoral Development Programme (MSDP) in Kisanganj parliamentary constituency, Bihar and also set up Madarsa Buildings in the State under MSDP

श्री मोहम्मद असरारुल हक (किशनगंज): मैं यह जानना चाहता हूँ कि मेरे निर्वाचन क्षेत्र किशनगंज (बिहार) में अल्पसंख्यक समुदाय की शिक्षा को सुविधाजनक बनाने एवं बढ़ावा देने के लिए बहुक्षेत्रीय विकास कार्यक्रम (एम.एस.डी.पी.) द्वारा सम्बद्ध एवं आर्थिक सहायता प्राप्त मदरसा इमारतें बनाने हेतु कितनी राशि आवंटित की गई। इस कार्यक्रम के तहत लाभार्थी उन्मुख आय एवं सृजन के अवसरों के अलावा शिक्षा, साफ-सफाई, पक्के मकान, पेयजल और विद्युत आपूर्ति के प्रावधान से संबंधित परियोजनाओं पर एमएसडीपी के द्वारा किशनगंज में इन समस्याओं पर जल्द से जल्द धन दिया जाए और आर्थिक सहायता प्राप्त मदरसों की बिल्डिंग बनाने पर विशेष ध्यान दिया जाए तथा किशनगंज के अब तक 240 मदरसा में से 149 पर इमारत बन चुकी है, 91 बाकी हैं। पूर्णियां जिले में 103 मदरसों में से 72 पर इमारतें बन चुकी हैं, 31 बाकी है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि बिहार के शेष मदरसा बिल्डिंग एमएसडीपी के तहत तमाम इमारतें बनायी जाएं।

(xvi) Need to tackle the menace of stray dogs in Kerala

SHRI ANTO ANTONY (PATHANAMTHITTA): I request the Government to kindly tackle the menace of stray dogs in the country. As per reports, Kerala alone has a stray dog population of 2.5 lakh. Every year, more than one lakh people in the State are bitten by stray dogs. Majority of the victims of stray dogs are women and children, and the unexpected attacks of stray dogs inflict terrible shocks to victims. Therefore, the stray dog menace virtually affects 'Right to Live', and 'Freedom of Movement'. People in the State have sought the urgent intervention of local bodies and the State Government in tackling this issue. However, at present they are helpless to protect the interest of people. There are certain provisions in the Animal Birth Control (Dogs) Rules, 2001 that allows stray dogs to wander on streets. Having aggrieved by this issue certain human rights associations have filed the Public Interest Litigation in the Hon'ble Supreme Court. Accordingly, the Hon'ble Court has sought the response of the Government of India and State Government on this issue. Therefore, I request the Government to kindly consider the plight of the people in this regard.

**(xvii) Need to convert Gandhigram Rural University
into a Central University**

SHRI M. UDHAYAKUMAR (DINDIGUL): In 1956 the Government of India experimented with Rural Institutes. Fourteen such institutes came up in all. While others fell by the way side, the one at Gandhigram was to claim status as a Deemed University in 1976. The Gandhigram Rural Institute (GRI) was founded in 1956, with undying faith and deep devotion to Mahatma Gandhi's revolutionary concept of 'Nai Talim' system of education. It attracts students from all over the country and abroad. Its courses have a rural tilt.

Today, it has become a nationally and internationally recognised Institute for its contribution to rural education, so much so that the New Education Policy of the Nation reflects the principles evolved here in developing the rural university concept. It has, at present, about 2300 students and 125 teaching and 250 non-teaching staff. The programmes offered here have attracted students from abroad every year. The Gandhi gram Rural Institute is re-accredited with 'A' Grade by the National Assessment and Accreditation Council (NAAC).

A government-appointed panel of experts which reviewed 126 deemed universities, had found only 38 to be deserving for the deemed tag and put them in category A, one among them is the Gandhi Gram Rural Institute.

I urge upon the Central Government to provide financial assistance of Rs. 200 crore to the GRI under the Union Government's Rashtriya Uchchatar Shika Abhiyan (RUSA) scheme, so that the present infrastructure may be upgraded in the coming days.

Further I request the Ministry of Human Resource and Development that the Gandhigram Rural University in Tamil Nadu should be converted into a Central University for raising the benchmark for academics and research.

(xviii) Need to increase the purchase price of milling copra

SHRI C. MAHENDRAN (POLLACHI): Coconut growing is the main occupation of agriculturists of Pollachi Parliamentary Constituency.

As per guidance of our Chief Minister of Tamil Nadu, I have debated in this august House to increase the purchase price of milling copra to Rs. 140 per Kilo. Despite the repeated requests made through this House, the Union Government has fixed the procuring price of milling copra at Rs. 55.50 per Kilo by increasing just Rs. 3.

Hence, I urge upon the Minister for Agriculture and Farmers Welfare to increase and fix the purchase price of milling copra to Rs.140 per Kilo immediately.

(xix) Need to promote the cultivation of potato

SHRIMATI APARUPA PODDAR (ARAMBAG): My Parliament Constituency Arambagh, the largest sub-division in Hoogly District is located on Dwarakeswar River Bank. As it is an agricultural fertile land, rice and potato are cultivated more.

Potato, a vegetable with a variety of vitamins, minerals is good for human health. Studies also reveal that potato decreases risk of heart disease, & increases energy. It contains fibre which helps to reduce cholesterol in blood and helps to prevent constipation.

Potato is also considered as a comfort food as it is available round the year and is the number one vegetable crop in the world. It strengthens our bones, boosts anti-oxidants, maintains blood pressure & reduces cancer cell growth. Reports say potato is also used in Siddha Medicines.

I wish to state that Agriculture Ministry and Ministry of Food & Civil Supplies should bring more new schemes and announce attractive subsidies, so that more farmers cultivate potato. Ministry of Food Processing should set up Mini Food Parks in Arambagh. Outlets like Haldirams, Lays, Tangles etc should be opened in Arambagh.

As Potato has so many benefits, I urge upon the Central Government to take necessary steps to promote the cultivation of potato in the country particularly in my constituency.

(xx) Need to tackle Filariasis

DR. RATNA DE (NAG) (HOOGHLY): Even after 63 years of Independence, the problem of Filariasis is continuing. Filariasis is a parasitic disease caused by microscopic worms transmitted through bite of mosquito. It can cause horrible disability and disfigurement in the inflicted people. With vast-changes in life style, diseases like diabetes and cancer has increased. It has been reported in the newspaper that India would have to postpone the goal of lymphatic elimination by two years. Eradicating Filariasis is considered very important next only to Polio. Such is the magnitude of the problem. It is said that over 137 districts of the country are affected by Filariasis. It is astonishing to find that at present 35 crore people in 137 districts in 13 states continue to remain under the lymphatic Filariasis risk. It is the duty of the Health Ministry to create awareness among the poor and general public about the risks associated with Filariasis. I would like to request the Health Minister to generate more and more public awareness about the disease.

(xxi) Need to regularize the adhoc employees of IOCL, Paradip

DR. KULMANI SAMAL (JAGATSINGHPUR): On 23 November, 2015, Indian Oil Corporation Limited (IOCL) through their advertisement invited applications for proposed recruitment in various posts including the Junior Office Assistants without regularizing the services of adhoc employees, who were recruited on the basis of their displacement due to establishment of IOCL in Paradip, Odisha. It has also not been mentioned in the advertisement about the quota supposed to be reserved for displaced families as well as for those who are already continuing in the post of Office Assistants and other technical jobs on adhoc basis. The most important point is that in some of the cases the employees recruited on adhoc basis have been imparted required training for the purpose by the IOCL Authority and they also fulfill all other criteria except the upper age limit. As per the said advertisement of IOCL, they are not eligible to apply for the post from the view point of age limit as they are already in those posts on adhoc basis for the last seven to eight years. So, a sense of insecurity has gripped the adhoc employees. Hence, it is necessary to address their grievances as per the MoU signed between IOCL and Government of Odisha.

Therefore, I urge upon the Minister of Petroleum and Natural Gas to order the IOCL authorities to regularize first the adhoc employees recruited on the basis of their displacement because of IOCL establishment and then recruit as per the advertisement.

(xxii) Need to ensure payment of insurance money for loss of crops to the farmers in Marathwada region of Maharashtra

प्रो. रविन्द्र विश्वनाथ गायकवाड़ (उस्मानाबाद): मैं सूखे की मार झेल रहे किसानों की समस्याओं की ओर सरकार का ध्यान आकर्षित कराना चाहता हूँ। आज मराठवाड़ा सहित पूरे महाराष्ट्र तथा देश के कई हिस्सों में किसानों ने सूखे की चपेट में आकर आत्महत्याएं की हैं। मुझे बहुत पीड़ा हुई जब मैं अपने संसदीय क्षेत्र के पीड़ित तथा मृत किसानों के परिवारों से मिला। फसल की बीमा राशि का पूर्ण भुगतान न होना उनकी मूल समस्या है। इसके लिए बीमा कम्पनी को किसान हर फसल के लिए अलग-अलग प्रीमियम (किश्त) भरता है तो उसे सभी फसलों का मुआवजा मिलना चाहिए जो वर्तमान में नहीं मिल रहा है। इसी प्रकार जब किसानों के जानवरों के लिए चारा अनुदान देने का मौका आता है तो किसी एजेंसी के मार्फत नहीं देकर किसानों के खातों में सीधा जमा कराया जाना चाहिए तथा छोटे पशुओं के लिए सरकार 35 रुपए और बड़े पशुओं के लिए 70 रुपए देती है, जो पर्याप्त नहीं है। इस राशि को बढ़ाया जाना चाहिए। इसी तरह किसानों को बीज नहीं उगने पर भी काफी नुकसान झेलना पड़ रहा है। ऐसी स्थिति में किसानों को तुरन्त अच्छे दर्जे का बीज उपलब्ध कराया जाना चाहिए तथा बीज नहीं उगने पर जो नुकसान हुआ, उसे अनुदान स्वरूप राशि देनी चाहिए।

दूसरा, खरीफ-रबी फसलों को मानसून के उतार-चढ़ाव से नुकसान पहुंचने पर अनुदान नहीं मिलना, उनके समय पर बिजली के बिल माफ नहीं होना, यह सब समस्याएं आज भी व्याप्त हैं जबकि आज मराठवाड़ा के किसान सार्वधिक सूखे की मार झेल रहे हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह इन सब बिन्दुओं पर शीघ्रातिशीघ्र किसानों के हित में कदम उठाए।

(xxiii) Need to set up skill training institutes in Malkajgiri parliamentary constituency in Telangana

SHRI CH. MALLA REDDY (MALKAJGIRI): I would like to raise one very important issue today which concerns the people of country in a great way. As you are aware that the entire country is now making a gradual change to online and making everything electronic. The Government of today under the leadership of Shri Narendra Modi has also launched the digital India initiative to help the country make a transformation towards the same. According to this programme, the Government seeks to connect each other and the people and the government electronically. It aids in ensuring effective governance. It also aids in reducing the dependence on paper by making everything available online. The parliament is also leading from the front by going paperless. It is here that I would like to point out that my constituency Malkajgiri, in Telangana, is the biggest constituency in India with more than 30 lakh voters is ideally suited for the government to set up skill institutes to arm the people with computer literacy. I would like to request to set up skill and computer training institutes here. This will greatly help in ensuring that the people there get employment opportunities. By making the people aware of the benefits of digital world, the Government can also reap the benefits by initiating cashless transactions and transfer of subsidies. It is, therefore, necessary for the Government to set up more computer centres in districts to act as facilitation centres for the people.

(xxiv) Need to set up Base Transceiver Stations of BSNL in Pratapgarh parliamentary constituency, Uttar Pradesh to augment mobile and internet connectivity in the region

कुंवर हरिवंश सिंह (प्रतापगढ़): मेरे संसदीय क्षेत्र प्रतापगढ़ (उत्तर प्रदेश) में बेस ट्रैन्सीबर स्टेशन (बी.टी.एस.) की भारी कमी के चलते शहरी एवं ग्रामीण क्षेत्रों में नेटवर्क से उपभोक्ता परेशान हैं। मोबाइल इंटरनेट एवं लैंडलाइन इंटरनेट प्रायः धीमी गति से चलते हैं। कॉल ड्रॉप होने के कारण कॉल बार-बार कट जाती है एवं पिछले वर्षों में कई लोगों ने भारत संचार निगम लिमिटेड (बीएसएनएल) की खराब व्यवस्था के कारण हजारों उपभोक्ताओं ने अपने कनेक्शन बंद करा दिए हैं। जिले में विभागीय सूचना के माध्यम से वर्तमान में 124 बेस ट्रैन्सीबर स्टेशन कार्यरत हैं एवं 60 बेस ट्रैन्सीबर स्टेशन की मांग प्रस्तावित है। 3जी डाटा एवं 4जी डाटा नेटवर्क के बेस ट्रैन्सीबर स्टेशन 2 नगर क्षेत्र व 7 ग्रामीण क्षेत्र में लगाए जाने की प्रक्रिया भी अभी तक लम्बित है।

जिलाधिकारी प्रतापगढ़ (उत्तर प्रदेश) के द्वारा पत्रांक संख्या 139/111, दिनांक 24.03.2015 में भी मुख्य महाप्रबंधक को अवगत कराया गया था लेकिन उक्त समस्या को गंभीरता से नहीं लिया गया।

अतः मेरा केन्द्र सरकार से अनुरोध है कि उपभोक्ताओं के हित को देखते हुए 60 बेस ट्रैन्सीबर स्टेशन व 3जी डाटा एवं 4जी डाटा नेटवर्क के बेस ट्रैन्सीबर स्टेशन हेतु धन अवमुक्त किया जाए जिससे व्यवधान को दूर कर संचार व्यवस्था दुरुस्त हो सके।

(xxv) Need to revisit the existing recruitment policy for Nurses and Paramedics for overseas employment

SHRI JOSE K. MANI (KOTTAYAM): Wreckless exploitation of Indian paramedical personnel, especially nurses from Kerala by both the recruitment agencies and the overseas employers had jolted the Indian Government to ban recruitment/placement of nurses by private agencies for overseas employment.

This move solely empowers the Government agencies to handle recruitment of paramedics for overseas placements. However, it has turned out to be a counter-productive with India losing a major share of such overseas employment opportunities to its traditional rivals like Pakistan, Bangladesh, Philippines and Indonesia. The Government agencies lack the requisite infrastructure to handle the volume of work hitherto handled by professionally run private agencies and also lag behind in motivational aspects. As a corollary to enforcement of this new policy, recruitment/placement of nurses/paramedics overseas has become standstill.

The Government needs to revisit the policy without compromising on issues relating to exploitation of job aspirants and at the same time augment the handling capacity of the Government agencies manifold to tap the overseas employment potential to the fullest.

14.37 hours

DISCUSSION UNDER RULE 193

Price Rise...Contd.

HON. DEPUTY SPEAKER: Now, the House will take up Item No. 42.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Since there is a discussion pending under Rule 193 which had been going on for the last two weeks and Shri P. Karunakaran had initiated the discussion on the matter of price rise. So, we would like this discussion to be concluded because tomorrow is the last day. After that at 4 o'clock we can take up the legislative business if the Chair finds it appropriate. But we can now start the discussion on Rule 193 so that the discussion can be concluded, otherwise there would not be any reply to the discussion. Tomorrow is the last day of the Session and so it would be very difficult and so we would like to take up the discussion on 193 now.

HON. DEPUTY-SPEAKER: If the House agrees to what the hon. Minister is suggesting, then we can take up the discussion under Rule 193.

SEVERAL HON. MEMBERS: Sir, yes.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, what about the other Bills?

HON. DEPUTY-SPEAKER: That is why it has been suggested by the hon. Minister that we can take up the discussion under Rule 193 and then at 4 o'clock we will see that.

SHRI P.R. SENTHILNATHAN (SIVAGANGA): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to speak on the discussion on price rise. I express my sincere thanks and gratitude to our beloved leader hon. Amma also for giving me this opportunity to speak on this discussion.

The very sharp rise in price of food and essential commodities is a phenomenon that characterized the last few years of the erstwhile UPA Government. This was caused due to the poor macro economic management of the Government of India. Some of those inflationary trends have persisted in the tenure of the present Government as well. The overall inflation has been kept under check. Food inflation has not been effectively tackled. Some decisive action by the Government of India is essential to ensure that the common person is protected against the rapid rise in price, particularly food and essential commodities.

In the State of Tamil Nadu, the State Government under the capable leadership of hon. Chief Minister, Puratchi Thalaivi Amma has taken a large number of appropriate measures to ensure that the common people and the poor and the vulnerable are protected against the rise in price of the essential commodities. One of the first decisions of hon. Amma after assumption of Office as Chief Minister in May 2011 was to announce and implement free supply of 20 kilograms of rice per month through the Public Distribution System to about 1.83 crore families in the State.

Tamil Nadu's PDS is the best functioning Public Distribution System in the country as recognised by many economists and scholars both in India and abroad. The supply of free rice in the PDS has greatly helped the vast majority of families in the State and protected them against the rise in food prices.

The well functioning Public Distribution System in Tamil Nadu has also been effectively leveraged by the State Government to reach other essential commodities to the people of the State at reasonable prices. One litre of refined

palm oil is supplied at Rs. 25 and one kilogram each of urad and tur dal are supplied at Rs. 30 per kilogram to all family card holders as part of the Special Public Distribution System. The State Government incurs an expenditure of Rs.1861 crore on the Special PDS out of its own budgetary resources every year.

The steep rise of prices of vegetables and pulses is a very serious concern in Indian homes in recent months. It has made the life of common people, poor and middle class people in particular miserable. The price of pulses and other essential commodities including the petroleum products have reached an unreachable maximum. The sky-rocketing prices of vegetables and pulses have made any average middle class family think twice before buying or consuming them. The big question is why is there a constant food inflation.

Frequent fuel price rises affect the prices of all other essential commodities dearly. Hon. Chief Minister, Puratchi Thalaivi Amma has opposed the frequent revision in fuel prices, that too when the international price of crude oil is down to an all-time low in the last ten years. The hon. Prime Minister should intervene and make necessary efforts to have a price control and regulation policy to put brakes to such consistent hikes. The Centre getting revenue by revising excise duty but passing the burden on the common man was 'an unjust act'.

The people of Tamil Nadu, rich or poor, thrive mainly on idli, vada, dosa and sambar as their staple food and quite naturally depend on pulses and grains. The people of Tamil Nadu who consume larger quantities of various types of pulses are the most affected due to the sky-rocketing prices of vegetables and pulses in the recent times.

In an attempt to stabilise the soaring prices of pulses and augment their availability, the Government of Tamil Nadu, under the dynamic leadership of the hon. Chief Minister, Puratchi Thalaivi Amma, have ordered to sell 500 metric tonnes of tur dal in its cooperative outlets at subsidized rates. Half a kilogram of tur dal is priced at Rs. 55 and one kilogram of it is priced at Rs. 110. Imported dal is being sold through 36 outlets run by TUCS, North Chennai, Chintamani

Cooperative Societies and 20 Amudham departmental Stores and available in 11 cooperative outlets in Madurai, 14 in Tiruchirappalli and 10 in Coimbatore. The PDS outlets would continue to sell the subsidized tur dal, urad dal and palm oil at Rs. 30 and Rs. 25 respectively. These timely initiatives would help stabilise the market rate of tur dal. It is because of the efforts taken by the hon. Chief Minister, Puratchi Thalaivi Amma that the ill effects of price rise on the poor and middle class people have been reduced considerably.

With the change in eating habits, many families consume pulses in excess of what is supplied in the Special PDS each month. They purchase them in the open market in order to moderate the increase in prices of dal in the open market. The Government of Tamil Nadu has also launched a Market Stabilisation Fund with a provision of Rs. 100 crore for effective market intervention through the cooperative wholesale stores network to moderate the prices of dal in the State. A total of 230 tonnes of urad dal and 120 tonnes of tur dal were supplied through this mechanism which helped to substantially bring down market prices, effectively curbing the hoarding tendency through market means.

Recently, when the Government of India imported 5,000 metric tonnes of unmilled *thuvai dal* and offered it through the States, Tamil Nadu was the first State to lift 1,000 metric tonnes. The Tamil Nadu Universal Public Distribution System, commended both within India and elsewhere, is a model food security programme. This vital programme requires constant vigil and monitoring so as to ensure that the benefits continue to reach the deserving persons and to plug leakages. Hon. Tamil Nadu Chief Minister Amma has ordered officials to ensure that the process of collection of bio-metric information through the National Population Register is expedited and the State is in a position to issue smart cards to all families in the State at the earliest.

The Government of Tamil Nadu under the leadership of hon. Chief Minister Puratchi Thalaivi Amma has also launched several initiatives to make available fresh vegetables to consumers in urban areas, while at the same time

ensuring that vegetable farmers get remunerative prices. As part of many measures taken by this Government to combat price rise, 48 Farm Fresh Vegetable Outlets have been opened in Chennai. Consumers are now able to buy vegetables at reasonable prices and at the same time farmers get both an assured market and remunerative prices. ... (*Interruptions*)

HON. DEPUTY-SPEAKER: May I request the Members to take their seats? Hon. Members, please go to your seats.

SHRI P.R. SENTHILNATHAN : Already 2,482 metric tonnes of vegetables valued at Rs. 7.38 crore have been sold through these outlets. To ensure sustainable vegetable supply, 10,493 farmers have been provided with crop loans of Rs. 55.22 crore for the cultivation of vegetables have been provided. Amma had instructed the District Collectors to open Farm Fresh Outlets at appropriate locations in their districts for the benefit of the public.

Why are the prices of pulses, vegetables and other essential commodities increasing continuously in India? It is not only due to a poor harvest or due to a bad monsoon. There are ten important man-made reasons which result in the rising prices of pulses, vegetables and other essential commodities.

There are global inflation, less space for cultivation, less production of pulses, increased cost of production, improper management and distribution, fuel price rise and increased cost of transportation, hoarding, many mediators, supply chain mismanagement, and increased demand for protein-enriched food and green vegetables.

It is unfortunate to see India's villages face a sharp spike in food prices in 2016, as a second year of drought drives up the cost of ingredients such as sugar and milk, and poor transport infrastructure stops falling global prices from reaching rural areas. While urban dwellers have seen some cheaper imported food products, benefiting from global deflation, that has not filtered through to rural areas, given poor roads, rail and a lack of storage facilities for perishable goods.

Prices of vegetables like onions, tomatoes and potatoes have already been rising. Palm oil prices have also climbed in the last two months, while milk prices have risen by ten per cent. Edible oil prices in India, which meets nearly 70 per cent of demand through imports, are also likely to rise, given the scant rainfall in palm oil producing countries.

Meanwhile, scarcity of fodder and water is expected to hit local milk production. The lesser production will obviously allow prices to rise. The rural economy contributes around 50 per cent of Indian Gross Domestic product and is already showing signs of strain as the Government has cut down the once generous subsidies that shielded farmers and villagers. Agriculture income has dropped nearly by 50 per cent due to drought. They borrowed loan from banks for seeds and fertilizer, but now they do not know how to repay the loan.

Continuing the past trend of significant increases in the Minimum Support Price of pulses, the Cabinet Committee on Economic Affairs raised those of *masoor* and gram, the two most sown in the rabi season, by Rs. 250 a quintal. A bonus of Rs. 75 a quintal has also been recommended over and above the MSP, a total increase of Rs. 325 a quintal as compared to 2014-15.

The Cabinet Committee on Economic Affairs also authorized the Food Corporation of India, along with other procuring agencies, to undertake procurement of pulses and oilseeds. The MSP of wheat, the biggest *rabi* food grain, has been raised by Rs.75 a quintal, the highest increase in recent years. If the money we spend on importing pulses reaches our farmers, there will not be any suicides or shortage of food grains. There has been an overall increase in the prices of almost every commodity.

It is high time the hon. Prime Minister concentrated and focussed more on domestic policies because a lot of things require the intervention of the Prime Minister. Just as onions left many crying, it is now the turn of pulses (*dal*). The price of the poor man's staple has doubled and there is no visible measure to check its spiralling growth. While India has reached self-sufficiency in many food items,

which include milk, rice and wheat, it has not been able to do the same with pulses. While all these revolutions had their own God Father like Varghese Kurien or Prof. M.S. Swaminathan, pulses, one of the most used ingredients in the Indian kitchen, had not found support from any quarter. Approximately, an annual import bill of \$ 2.6 billion is incurred by India only on pulses. If this amount were to reach our farmers, they may never think of leaving farming – leave alone committing suicide. Lack of policies or clarity on agriculture planning has led to this crisis which is not going to abate in the near future.

As a rule, the demand for all commodities reaches a peak during the festival season in India. Pulses are no exception. India is facing a crisis because of deficient rainfall in one end and excess rainfall in the other side. But we cannot blame this alone for this crisis. Crisis is mainly in *tur* and *urad dals*, two of the most consumed pulses, as total pulses' production dipped to 17.2 million tonnes last year against 19.25 million tonnes in the previous year. Domestic production may be just 17 million tonnes against the demand of 27 million tonnes. Maharashtra, Uttar Pradesh and Madhya Pradesh are the major pulse-producing regions followed by Karnataka, Andhra Pradesh and Telangana. Canada, Ukraine, the USA, Australia, Myanmar and a few African countries contribute to India's pulses need.

Pulses production in India has shown less than 40 per cent growth during the last five decades and this has led to almost halving the *per capita* availability to 30 grams now. So, this precisely means the prices are doubling at an alarmingly low periodicity.

We also have to take stock of the Green Revolution and what it has achieved. Though we are self-sufficient in rice and wheat, crop rotation has made the soil of some of the Northern States unfit for use. The result is there for all to see. But crop rotation and diversification could have helped retain the soil. But we never put other essential commodities in this agriculture cycle and the net result is

that the farmers of Canada, Myanmar and Australia are benefiting instead of our own.

Approximately, India's annual import bill of pulses alone is \$ 2.6 billion. Imagine this reaching our own farmers, they may never think of leaving farming – leave alone think of committing suicide! Just see the granaries of public distribution system like Food Corporation of India warehouses. Wheat and rice are rotting because we are over-producing both. Why cannot we replace one of these with pulses? The question is: who will the farmers go to if something goes wrong with these decisions?

It is not that we cannot incentivize the production of pulses. There are many ways to do it and India's climate is suited to grow most of the lentils we consume. The Minimum Support Price is also not transparent and it depends on various political factors. Some of the lentils do come under MSP but they are not attractive enough for farmers to concentrate merely on pulses. Not all pulses come under the ambit of MSP. But more than MSP, it is procurement guarantee that matters.

To feed our growing population, we need at least 30 million tonnes of lentils by 2030 which is close to five per cent growth annually. We are no way near it. So we will continue to burn our foreign exchange reserves forever. By merely checking the prices of pulses, inflation is not going to be under control. There has been an overall increase in the prices of almost every commodity. People are now destined to live with it. It looks like the Government should go by correct advise and take correct economic action on the ground.

Inflation in India generally occurs as a consequence of global traded commodities and the several efforts made by the Reserve Bank of India to weaken rupee against dollar. This has been regarded as the root cause of inflation crisis rather than the domestic inflation. According to some experts, the policy of the RBI to absorb all dollars coming into the Indian Economy contributes to the appreciation of the rupee. When the US dollar has shrunk by a margin of 30 per cent. Reserve Bank of India had made a massive injection of dollar in the economy make it highly liquid, and this further triggered off inflation in non-traded goods.

The Amma Canteen scheme, a brain child of the hon. Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma*, which is now renowned across the world, and studied by governments and experts from different parts of India and the world, has also had a salutary impact on keeping a check on food prices in Tamil Nadu. In *Amma* Canteens *idlis* with *sambar* is supplied at Rs 1 and curd rice at Rs 3 and *sambar* rice at Rs 5.

There are a number of other commodities which are also supplied at reasonable prices in Tamil Nadu. I would specifically like to highlight the *Amma* Mineral Water, *Amma* Salt, and *Amma* Cement programmes which ensure availability at reasonable prices of commodities prone to price increase due to cartelization and other factors. These interventions have had a salutary effect on market prices of such commodities. VAT on domestic LPG has also been completely exempted to ensure that price of domestic LPG is kept reasonable in spite of deregulation of LPG prices.

Through many such innovative and imaginative schemes, the Government of Tamil Nadu under the leadership of *Amma* has managed to ensure that the common people in the State have been protected against the ill-effects of price rise. This is no mean achievement.

Our leader, *Amma* has rightly cautioned against the implementation of the Direct Benefit Transfer scheme in areas where the availability and price level of commodities is a key concern. These are primarily the food, fertilizer, LPG and kerosene subsidy schemes, where the availability of the essential commodities and affordable prices is the key concern, and merely transferring the monetary equivalent of the subsidy being incurred, and that too on a pre-determined and fixed basis, will not adequately protect the food and nutritional security of the common people. Such a scheme would expose the common people who depend on the Public Distribution System and fertilizer supply to the vagaries of the market and deprive them of essential commodities. Hence, the Government of India should exercise the greatest care and caution in expanding the scope of the Direct Benefit Transfer scheme beyond those schemes which currently involve cash transfer at present, like scholarships and pensions. This is the unequivocal stance of the AIADMK Party.

What can the Government of India do to bring down prices and protect the poor? I would like to suggest to subsidize food items including pulses and edible oil; roll back the additional excise duty levied on petrol and diesel announced earlier this year; enable cheaper movement by rail by reducing the freight rates for essential commodities; reduce the toll fee collected, particularly from freight vehicles; and provide adequate input subsidy to farmers to encourage production of pulses and oil seeds with assured price and purchase mechanism.

All these factors to be taken into account to control price rise in India. I urge upon the Union Government to take appropriate steps to control the soaring price rise graph and maintain the prices as lower as possible for the poor and middle class people of this country on the lines of hon. *Puratchi Thalaivi Amma*. With these words, I conclude.

15.00 hours

श्री जगदम्बिका पाल (डुमरियागंज): उपाध्यक्ष महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने एक महत्वपूर्ण विषय पर हो रही चर्चा में मुझे भाग लेने का अवसर दिया। इस बात का यह सदन गवाह है, हमारे प्रो. सौगत राय जी भी बैठे हैं, पिछली लोक सभा के और भी सदस्य यहां बैठे हैं, कि 15वीं लोक सभा में लगातार कोई ऐसा सत्र नहीं होता था जब महंगाई पर हम चर्चा न करते हों। जिस तरीके से पेट्रोलियम पदार्थों के दामों में उस समय लगातार वृद्धि हो रही थी और महंगाई को लेकर आम जनता का जन-जीवन आवश्यक वस्तुओं के लिए किस तरह से दूभर हो गया था, मैं समझता हूँ कि आप भी इस बात के साक्षी हैं कि आज 16वीं लोक सभा में जिन लोगों ने महंगाई पर चर्चा के लिए प्रस्ताव दिया, पूरा देश इस बात को देख रहा होगा। अगर महंगाई एक महत्वपूर्ण विषय है, तो सुबह आकर सदन में प्रश्न काल में जब माननीय सदस्य का अधिकार होता है सरकार और मंत्रियों से सवाल पूछने का और सरकार की तथा मंत्रियों की जवाबदेही होती है कि वह जनता की आकांक्षाओं और अपेक्षाओं के सापेक्ष में उनके सवालों का जवाब दे। लेकिन जिस तरीके से इन लोगों द्वारा प्रश्न काल और फिर शून्य काल बाधित किया जाता है और फिर वाकआउट कर जाते हैं, तो ये बताएं कि इनकी क्या स्ट्रेटेजी है। मैं इतना ही कहना चाहूंगा कि इनके द्वारा क्यों प्रश्न काल को डिस्टर्ब करके सदन के बाकी माननीय सदस्यों के हक और हकूकों पर कुठाराघात किया जा रहा है। जब पूरे सदन में जनता की समस्याओं पर चर्चा हो रही हो और ये उस समय सेंट्रल हॉल में या अपने घरों में आराम से बैठें, शायद यही कारण है कि जनता ने इन्हें इतनी कम संख्या में चुनकर यहां भेजा है। इसलिए निश्चित तौर से सदन और देश इस बात को देखेगा कि ये यहां क्या करने आते हैं।

उपाध्यक्ष जी, मैं कहना चाहता हूँ कि अगर विपक्ष के ये लोग यहां होते तो मैं पूछता कि महंगाई का क्या कारण आप मानते हैं। ये लोग अभी महंगाई की बात कर रहे हैं, लेकिन जब देश में हमारी सरकार यानि एनडीए की सरकार आई तो सरकार बनने के बाद 7 मई, 2015 को हमारे खाद्य मंत्री जी ने सभी प्रदेशों और यूनियन टैरीटरी के रसद मंत्रियों की बैठक बुलाकर इस पर चर्चा की थी। यह सही है कि कृषि राज्यों का विषय है। जिस समय 26 मई, 2014 को हमारी सरकार बनी थी, आपको याद होगा कि सरकार बनने के बाद सबसे पहला काम यह किया गया कि इस देश में जितने भी कालाबाजारी करने वाले और होर्डिंग करने वाले हैं, उनके खिलाफ कठोर कार्रवाई किए जाने की घोषणा सरकार द्वारा की गई थी। हालांकि यह अधिकार राज्यों में निहित है। अगर महंगाई है तो निश्चित तौर पर उसे रोकने के लिए राज्यों द्वारा आवश्यक कदम उठाए जाने चाहिए। जैसा अभी हमारे तमिलनाडू के माननीय सदस्य बता रहे थे कि कैसे उनके राज्य में मुख्य मंत्री अम्मा ने सस्ते दामों पर साम्भर, इडली और डोसा आम जनता को बेचने

जैसे कदम उठाए हैं, वह हर राज्य सरकार का दायित्व होना चाहिए और उस तरह से तमिलनाडू की सरकार अपने दायित्व का सफलतापूर्वक निर्वहन कर रही है।

असेंशियल कमोडिटी एक्ट जो 1955 है, अगर कहीं कोई होर्डिंग होती है या कालाबाजारी होती है, तो निश्चित तौर पर इस एक्ट के तहत कार्रवाई होनी चाहिए। मैं बताना चाहता हूँ कि आज निश्चित तौर पर कहीं कोई महंगाई नहीं है। चाहे खाद्यान्न हों या वेजिटेबल्स हों। पिछले दिनों दाल की कमी हुई। वह इसलिए हुई क्योंकि देश में मार्च-अप्रैल में बरसात हुई और पिछले दो बरस से प्राकृतिक आपदाओं का प्रकोप हुआ इसलिए जो देश की आवश्यकता है 22-23 मिलियन टन की, उसकी जगह केवल 17 मिलियन टन ही दाल पैदा हुई। इस तरह देखा जाए तो पांच से छः मिलियन टन दाल की कमी हो गई और उससे दाल की कीमतों में वृद्धि हुई। लेकिन जैसे ही दाल की कीमत में वृद्धि होने लगी, न्द्र सरकार निश्चित तौर पर बधाई की पात्र है कि उसने सभी राज्यों से कह दिया कि अगर दाल की कमी है तो 30-09-2016 तक के लिए के आप दाल का आयात कर सकते हैं और केन्द्र सरकार ने आयात शुल्क जीरो कर दिया। स्वाभाविक है कि केन्द्र सरकार आप जनता के हित के लिए चिंता थी कि लोगों को उनकी आवश्यकतानुसार दाल उपलब्ध हो। उस उपलब्धता के लिए अगर राज्य को आवश्यकता है तो 5,000 मिलियन टन तुअर की दाल को राज्यों के एलोकेशन के हिसाब से, डिमांड के हिसाब से आयात करने की बात कही। क्योंकि यह राज्यों का रिक्वायरमेंट होता है, उन्हें खरीदना होता है और यहां तक कि जो दाल एक्सपोर्ट होती थी, उस पर भी केन्द्र सरकार ने बैन किया कि हम निर्यात पर प्रतिबंध लगाते हैं, जिससे कि देश में दाल की कमी न होने पाये। इसके लिए भारत सरकार ने एक प्लान स्कीम भी बनाई। पहली बार मार्केट को स्टेबिलाइज करने के लिए प्राइस स्टेबिलाइजेशन फंड भी बनाया और पांच सौ करोड़ रुपये का एक कार्पस फंड भी बनाया गया और यह भी कहा गया कि इस कार्पस फंड से हम बफर स्टॉक बनायेंगे। जिस समय किसानों की पैदावार होती है, उस समय इसे प्रोक्योर करके एक बफर स्टॉक बनाकर जहां जितनी आवश्यकता होगी, वह पूरी करेंगे।

महोदय, सार्वजनिक वितरण प्रणाली पूरे तरीके से राज्य का सब्जैक्ट है, अगर राज्य सरकारें निश्चित तौर से इस बात को सुनिश्चित नहीं करेंगी कि जो केन्द्र सरकार से आप अपनी आवश्यकता के अनुसार गेहूं, चावल या जो भी खाद्यान्न हों या आवश्यक वस्तुओं की मांग करते हैं, उसकी आपूर्ति करने का काम फूड कार्पोरेशन ऑफ इंडिया का है या यह काम भारत सरकार की एजेन्सीज करती हैं। माननीय मंत्री जी विस्तार से बतायेंगे कि राज्यों की क्या आवश्यकता थी या उसके सापेक्ष या उसके मुताबिक हमने व्हीट, पैडी और ग्रेन्स को राज्यों के मुताबिक दिया। आज भी खाद्यान्न की कोई कमी नहीं है, हम दुनिया के सामने कहना चाहते हैं कि इस देश की जनता की जितनी भी खाद्यान्न की आवश्यकता हो, चाहे गेहूं

चावल या अन्य वस्तु की हो, ऐसी किसी भी आवश्यकता को पूरा करने के लिए हमारे पास सरप्लस स्टॉक है और केन्द्र सरकार इस बात को सुनिश्चित करती है। लेकिन इसके बावजूद अगर किसी चीज का दाम बढ़ता है तो निश्चित तौर पर उसमें राज्य सरकार को उपाय करना होगा और आज राज्य सरकार को यह अधिकार हमने दिया, चाहे एसेंशियल कमोडिटीज एक्ट, 1955 हो या दि प्रिवेंशन ब्लैक मार्केटिंग एंड मेन्टिनेंस ऑफ सप्लाइ ऑफ एसेंशियल कमोडिटीज एक्ट, 1980 हो, ये जो दोनों कानून हैं, ये अधिकार राज्यों के पास हैं और राज्यों और यूनियन टैरिटरीज को यह भी कहा गया कि पल्सेज के स्टॉक की एक लिमिट हो, ताकि लोग इसकी होर्डिंग, जमाखोरी न करें, उस स्टॉक लिमिट के लिए भी एडवायजरी किया और यहां तक एडवायजरी किया कि आप अपने राज्यों में अगर दाल की पैदावार की कुछ कमी हुई है, क्योंकि फसल का जो चक्र है, प्रकृति के नाते पानी की कमी के कारण अगर कमी हुई है तो आप उन राज्यों में जमाखोरों के खिलाफ, जो ब्लैकमार्केटिंग करने वाले हैं, उनके यहां रेड करिये और उस एडवायजरी के बावजूद भी केवल 14 राज्यों में रेड हुआ।

आपको जानकर आश्चर्य होगा कि जो अपने को आम आदमी की सरकार कहती है, दिल्ली में किसी भी ब्लैकमार्केटिंग और जमाखोरी करने वाले के खिलाफ दिल्ली सरकार ने एक भी रेड नहीं किया। यू.पी. में एक भी रेड नहीं हुई। जबकि महाराष्ट्र में रेड्स हुईं और हमने अकेले महाराष्ट्र से 86709 टन दाल जब्त कराई, जो जमाखोरी में थी और इस एडवायजरी के बाद इन 14 राज्यों से हमने कहा था कि 23.11.2012 तक हमने लगभग 1 लाख 30 हजार टन का सीजर किया। इतना ही नहीं जब पिछले दिनों प्याज के दाम बढ़े तो उस समय भारत सरकार ने आवश्यक वस्तुओं की उपलब्धता के मूल्य नियंत्रण के लिए निर्णय लिया कि आलू के एक्सपोर्ट के लिए जो मिनिमम एक्सपोर्ट प्राइस होगा, वह कम से कम 450 यूएसडी से कम नहीं होगा, यह फैसला हमने 20.02.2015 को किया। इसी तरीके से प्याज का 250 पर मीट्रिक टन का 7.04.2015 को हमने फैसला किया। इस तरीके से हमने यही इतना बड़ा कदम नहीं उठाया, 26 मई, 2014 में सरकार बनी और उस सरकार के एक माह आठ दिन के बाद यह फैसला लिया गया कि अब कहीं किसी राज्य में अगर कोई कृत्रिम अभाव ब्लैकमार्केटिंग से करना चाहेगा, होर्डिंग से करना चाहेगा तो अभी तक यह बेलेबल ऑफेन्स था, होर्डिंग करने वाले होर्डिंग करते थे, अगर उनके खिलाफ एसेंशियल कमोडिटीज एक्ट में राज्य सरकार ने कोई कार्रवाई की तो वे जाते थे और उन्हें खड़े-खड़े अदालत से जमानत मिल जाती थी।

मैं बधाई दूंगा कि केन्द्र में हमारी सरकार बनते ही इसे नॉन-बेलेबल ऑफेन्स किया गया कि अगर कोई जमाखोरी करेगा तो यह नॉन-बेलेबल ऑफेन्स होगा, जिससे कि कम से कम जनता को कोई कठिनाई

न होने पाये। आज जिस तरीके के कदम उठाये गये हैं, भारत सरकार ने कहा कि हम इसे जीरो इम्पोर्ट ड्यूटी करते हैं और इसके नाते राज्य उसे लेना शुरू करे तो इससे स्वाभाविक है कि इससे यह काम होगा।

मैं एक बात कहना चाहता हूँ कि जब पिछले दिनों महंगाई की बात उठती थी तो महंगाई का पैमाना क्या होता है। या तो महंगाई का पैमाना यह होता है कि पेट्रोलियम के दामों में वृद्धि हो या महंगाई का असर तब आता है या तो कंज्यूमर प्राइस इंडेक्स (सीपीआई) में बढ़ोत्तरी हो या होलसेल प्राइस इंडेक्स (डब्ल्यूपीआई) में बढ़ोत्तरी हो या रेपो रेट में बढ़ोत्तरी हो। ये तीन ऐसे पैमाने हैं, जो केवल भारत के नहीं पूरी दुनिया के लिए मेजरमेंट है कि महंगाई बढ़ती है। निश्चित तौर से आदरणीय मोदी जी की सरकार बनने के बाद आप अगर एक नज़र देखें कि जो हमारी स्थिति थी कि आज जिस इंप्लेशन की बात करते हैं, हमारे सभी सदस्य इस बात के गवाह हैं, सन् 2014 तक हम सब लोग इस सदन के सदस्य थे, कि महंगाई डबल डिजिट में थी। आज तो सोना भी सस्ता है, सब्जियां भी सस्ती हैं, प्याज़ भी नियंत्रित भाव में हो गया है, तीस रूपये से नीचे आ गया है, आज स्टील सस्ता है, मैं समझता हूँ कि कई चीजें हैं, आप देखिए वे जो डबल डिजिट में थी, जो कंज्यूमर प्राइस इंडेक्स सन् 2009 में 14.97 पर्सेंट था, 2012 में 11.17 प्रतिशत सीपीआई था, यहां तक कि सन् 2013 में 9.13 और वही जब सन् 2014 में हमारी सरकार बनी है तो कंज्यूमर प्राइस इंडेक्स जो एक कंज्यूमर के लिए पूरी दुनिया का यह रेटिंग है, उस 2014 में डबल डिजिट से घट कर केवल 5.86 पर्सेंट सीपीआई हो गया है। यह निश्चित तौर से इस सरकार के लिए बहुत बड़ी उपलब्धि की बात है। यह नहीं कि सन् 2014 में 5.86 पर्सेंट कंज्यूमर प्राइस इंडेक्स हो गया तो उससे फिर बढ़ गए। सन् 2015 में वह निरंतर घट रहा है। आज 2015 में 5.75 पर्सेंट हमारा कंज्यूमर प्राइस इंडेक्स घटा है। निश्चित तौर से पूरी दुनिया हमें इसलिए देख रही है कि आज पूरी दुनिया महसूस करती है कि जिस तरीके से नरेंद्र मोदी की सरकार बनने के बाद चाहे कंज्यूमर प्राइस इंडेक्स हो और जो होलसेल प्राइस इंडेक्स है, वह तो लगातार पिछले एक वर्ष से निगेटिव है। ये आंकड़े हैं, ये हमारे आंकड़े नहीं हैं, ये सरकारी आंकड़े हैं, आप जानते हैं कि ये समय-समय पर राष्ट्रीय अंतर्राष्ट्रीय जो संस्थाएं हैं, वे इसको जारी करती हैं। आज होलसेल प्राइस इंडेक्स -1.99 पर्सेंट है। पिछले एक वर्ष से हमारी होलसेल प्राइस इंडेक्स निगेटिव चल रही है, कोई बढ़ोत्तरी नहीं हुई। मान्यवर, हम कब कहते थे? कहते थे जब इन्वेस्टमेंट होगा तो विकास होगा, जब विकास होगा तो लोगों को रोजगार मिलेगा। इसका भी पैमाना अगर कोई है तो केवल सकल घरेलू उत्पाद है, जिसको जीडीपी कहते हैं।

आज आप देखिए कि जो चिंता का विषय था कि निरंतर हमारा जीडीपी घट रहा था। सन् 2014 तक स्थिति यह आ गई थी कि कोई भारत में इन्वेस्ट करने के लिए तैयार नहीं था। जो इन्वेस्टमेंट किया था, वह भी अपना इन्वेस्टमेंट वापस ले रहे थे और यहां तक कि टाटा और जो कभी बाहर नहीं जाते थे, वे लोग

साऊथ अफ्रीका और यूरोप के दूसरे देशों में हमारे देश के डॉमेस्टिक इन्वेस्टर्स थे, वे भी दुनिया के दूसरे मुल्कों में समझते थे कि अगर हम पूंजी निवेश करेंगे तो हम सुरक्षित रहेंगे, यह हमारे लिए लाभप्रद रहेगा। इसी तरीके से आप यकीन कर लीजिए कि फॉरन इन्वेस्टमेंट आ ही नहीं रहा था। अगर किसी देश में न डॉमेस्टिक इन्वेस्टमेंट आएगा, न फॉरन इन्वेस्टमेंट आएगा, तो किस तरीके से विकास बढ़ेगा अगर विकास नहीं होगा, पूंजी निवेश नहीं होगा, उद्योग धंधे नहीं आएंगे तो ये हज़ारों लाखों जो आईटी, सीएस कर के नौजवान निकल रहे हैं, आखिर उन लाखों हाथों को रोज़गार कैसे मिलेगा? यह एक चिंता का विषय था। पिछली सरकार के समय में महंगाई ही नहीं बल्कि इन्वेस्टमेंट में भी एक रूकावट आ रही थी, चाहे वह डॉमेस्टिक हो या फॉरन इन्वेस्टमेंट हो, लोगों को लगता था कि इस देश में कोई रोज़गार के एवन्चूज़ नहीं होंगे।

मैं आपके माध्यम से कहना चाहता हूँ कि अभी जापान के प्रधान मंत्री आए थे और उन्होंने क्या कहा, मैं समझता हूँ कि अभी तक हम दुनिया से इंपोर्ट करते थे, पहली बार लागों को अब एहसास हो रहा है। अगर वे सामने होते तो मैं निश्चित तौर से कहता कि अब तो बधाई दीजिए, रोज़ आप मेक इन इंडिया स्लोगन का ऐसा मज़ाक कर रहे हैं, लेकिन अब अगर जापान के प्रधान मंत्री हमारे साथ एमओयू कर के गए हैं, अगर तीस हज़ार कारें, भारत से जापान को जाएंगी। जो जापान विकास के मामले में दुनिया में राज़ कर रहा था, तो निश्चित तौर से आज वह मेक इन इंडिया वास्तविकता के धरातल पर उतर रहा है। केवल यह नहीं कि कितना बड़ा इन्वेस्टमेंट आया है, आपने देखा है कि करीब 85 हज़ार करोड़ रुपये का इन्वेस्टमेंट बुलेट ट्रेन के लिए आया। हमें याद है कि 15वीं लोक सभा में उसी सेन्ट्रल हॉल में हम सब लोग बैठे थे और अमेरिका के राष्ट्रपति आए थे। अमेरिका के राष्ट्रपति ने कहा कि हम यहाँ से 50 हज़ार रोज़गार लेकर के जा रहे हैं। उनकी आँखों में चमक थी कि हम इन्वेस्टमेंट लेकर के जा रहे हैं। हमारे सेन्ट्रल हॉल में अमेरिका के राष्ट्रपति खड़े होकर के कह रहे थे, आप सब लोग मौजूद थे कि हम अपने देश के लिए रोज़गार लेकर जा रहे हैं।

HON. DEPUTY SPEAKER: Many hon. Members want to participate in this discussion. Please try to be very short. The Minister is going to reply tomorrow.

श्री जगदम्बिका पाल : महोदय, मैं अपनी पार्टी की तरफ से पहला वक्ता हूँ, थोड़ा शुरू कर देता हूँ। अब आप हमें मौका नहीं देंगे तो कैसे काम चलेगा। मैं अपनी सरकार की जीडीपी बता देता हूँ। मैं दो-चार मिनट का समय और लूँगा। मैं आपसे कहना चाहता था कि ये हमारे आँकड़े नहीं हैं। ये सेन्ट्रल स्टैटिस्टिक्स ऑफिस के आँकड़े हैं। मैं आज कहना चाहता हूँ कि जो जीडीपी वर्ष 2012-13 में 5.1 परसेंट थी, जिसे विकास दर कहते हैं, वर्ष 2013-14 में 6.9 थी, वह वर्ष 2014-15 में 7.2 परसेंट हुई, वर्ष 2014-15 से

आगे बढ़कर 7.5 हुई। मुझे लगता है कि आने वाले दिनों में 8 परसेंट होगी। मुझे आज सदन के माध्यम से अपने देश की जनता को यह बताते हुए प्रसन्नता हो रही है कि दुनिया में विकास दर के मामले में आज हमसे सिर्फ चाइना आगे हैं और भारत मोदी जी के नेतृत्व में पूरी दुनिया में नम्बर दो पर आ गया है। स्वाभाविक है कि जिस तरीके से हमारी जीडीपी बढ़ रही है, जिस तरीके से विकास बढ़ रहा है, आज पूरी दुनिया के लोगों का हमारे प्रति भरोसा बढ़ रहा है, पूरी दुनिया के लोगों का विश्वास बढ़ रहा है। आप पूरी दुनिया को देख रहे हैं, चाहे चाइना के राष्ट्रपति हों, चाहे जापान के प्राइम मिनिस्टर हों, चाहे आस्ट्रेलिया के हों, चाहे डेविड कैमरून इंग्लैंड के हों, चाहे बराक ओबामा जी हों, जिस तरीके से आज दुनिया में कहीं भी चाहे ब्रिक्स का सम्मेलन हो, चाहे यूनाइटेड नेशंस का सम्मेलन हो, जी-20 का सम्मेलन हो, आज उन सम्मेलनों में जब हमारे प्रधानमंत्री खड़े होते हैं और दुनिया के राष्ट्राध्यक्षों से बात करते हैं तो केवल उनका सम्मान नहीं बढ़ता है, भारत की 125 करोड़ जनता का सम्मान बढ़ता है और हमारी छाती चौड़ी होती है कि जिस तरीके से भारत पीछे खड़ा था, जिस भारत में लोग समझते थे कि हमारा निवेश सुरक्षित नहीं होगा, आज वह भारत पूरी दुनिया को आकर्षित कर रहा है। अभी आपने देखा, अमेरिका के राष्ट्रपति ने तारीफ की, यह बात नहीं है कि हम सत्तारूढ़ दल के हैं या भारतीय जनता पार्टी के सांसद हैं, इसलिए कह रहे हैं, आपने देखा कि जिस तरीके से टाइम मैगजीन में आया, जिस तरीके से खुद बराक ओबामा जी ने कहा कि अंडर हिज लीडरशिप जिस तरीके की डिलेवरी हो रही है और जिस तरीके का एक नया भारत बनाने की कल्पना कर रहे हैं, उस दिशा में वे कामयाब हो रहे हैं। मैं समझता हूँ कि आज जीडीपी जिस तरीके से लगातार बढ़ रही है, इससे विकास में भी तेजी आएगी और जब आर्थिक विकास की गति बढ़ेगी तो निश्चित तौर से रोजगार भी बढ़ेगा और गरीबी में भी कमी आएगी। पिछले दिनों हम कहते थे कि रेपो रेट की स्थिति देखिए। आज आप देखिए कि 29 जनवरी 2013 में रेपो रेट 7.750 था और आज जिस तरीके से वह रेपो रेट घट रहा है, रेपो रेट कम होना उस देश की अर्थव्यवस्था को बूस्ट करने का एक पैमाना माना जाता है। आज वह रेपो रेट 29 सितम्बर 2015 को घटकर के 6.75 परसेंट है। ये आरबीआई के आँकड़े हैं। निश्चित तौर से यह साबित करता है कि आज भारतीय जनता पार्टी-एनडीए की, मोदी जी की सरकार को उनके नेतृत्व में इस देश की अर्थव्यवस्था को बूस्ट मिल रहा है और आने वाले दिनों में केवल इकोनॉमी नहीं बढ़ेगी, केवल विकास दर ही नहीं बढ़ेगा, बल्कि देश के नौजवानों को निश्चित तौर से उनके हाथों में काम मिलेगा। जहाँ तक पेट्रोलियम के दामों की बात है, आप कहते हैं कि पेट्रोलियम के दामों में निरन्तर कमी आई। पहले हर सेशन के पहले पेट्रोलियम के दामों में बढ़ोत्तरी होती थी। आज लगातार जिस तरीके से पेट्रोलियम के दामों में घटोत्तरी हो रही है, हम जिस समय आए थे, उस समय 71.56 रूपए प्रति लीटर पेट्रोल का दाम था, डीजल का दाम 57.28 रूपए प्रति लीटर था। आज वह घटकर के पेट्रोल 60.48 रूपए

प्रति लीटर और डीजल 45 रूपए प्रति लीटर है। स्वाभाविक है कि जब पेट्रोलियम के दामों को सरकार ने मार्केट ड्रिवेन पर छोड़ा है, क्योंकि पेट्रोलियम का दाम केवल हम तय नहीं कर सकते हैं, वह अन्तर्राष्ट्रीय मार्केट के अनुसार तय होता है। हमने अपने हाथों में कंट्रोल नहीं किया है, अगर आज वहाँ कम होगा तो निश्चित तौर से हमारे यहाँ भी उपभोक्ताओं को उसका लाभ मिलेगा, पेट्रोल के दामों में भी कमी आएगी, डीजल के दामों में भी कमी आएगी। मैं दो मिनट का समय और लूँगा। यह उस तरीके से होगा।

श्री भर्तृहरि महताब (कटक) : सैस तो बढ़ रहा है, कमी कहाँ आ रही है?

श्री जगदम्बिका पाल: बढ़ रहा है लेकिन राज्यों का उसमें कितना टैक्स है, यह तो आप सब जानते हैं क्योंकि आप समझदार हैं। जैसे वेट का है। मैं समझता हूँ कि आज जो भी बढ़ रहा है, उसमें 50 प्रतिशत राज्यों को जा रहा है। अगर आज भी राज्य अपने उन टैक्सेज़ को कम कर दें तो मैं समझता हूँ कि भर्तृहरि महताब जी भी इस बात से एग्री करेंगे कि स्वाभाविक रूप से उपभोक्ताओं को उसका और लाभ मिलेगा। आपने यह नहीं देखा कि हम तो संघीय ढाँचे में विश्वास करते हैं। जिस तरह से 14वें फाइनेंस कमीशन में हमने डीवैल्युएशन में 32 परसेंट से 42 परसेंट किया है और अभी आप देखें कि कोयले के ऑक्शन में सीधा सीधा पहली बार राज्यों को लाभ होने जा रहा है। जिस कोल स्कैम की बात होती थी, मैं आज उसमें नहीं जाना चाह रहा हूँ। ... (व्यवधान)

श्री भर्तृहरि महताब: कब होगा?

श्री जगदम्बिका पाल: मिलना शुरू हो गया है राज्यों को। ... (व्यवधान)

HON. DEPUTY-SPEAKER: Be it the Centre, be it the States, both have to control prices. It is their role to do it.

SHRI JAGDAMBIKA PAL: That is true.

HON. DEPUTY-SPEAKER: So, do not put your perspective from one side only.

श्री जगदम्बिका पाल : वह सही है, लेकिन मैं आज कहना चाहता हूँ कि आज निश्चित तौर से देश में महंगाई नहीं है। अगर नासिक में प्याज की फसल खराब हो गई तो नेचर के नाते, उत्पादन की कमी के नाते या दाल के उत्पादन की कमी के नाते उसके दाम बढ़ें। फिर भी केन्द्र सरकार ने त्वरित रहते हुए बफर स्टॉक बनाने की बात की, ज़ीरो इंपोर्ट ड्यूटी की बात की, बाहर से इंपोर्ट करने की बात की जिससे एक एक व्यक्ति को वह मिले। स्वाभाविक है कि पहली बार भारत में कीमतों पर नियंत्रण है, आम आदमी को उपलब्ध है। केवल राज्यों को चाहिए कि वह एसैशियल कमोडिटीज़ एक्ट या जो फूड सिक्यूरिटी एक्ट है, उसको लागू करें। कितने ही राज्यों ने अभी तक फूड सिक्यूरिटी एक्ट लागू नहीं किया है। उनको लागू करें

और देश के 70 परसेंट गरीब लोगों की थाली तक पहुँचाने का काम करें। अगर राज्य उनकी थाली तक सामान पहुँचाने का काम नहीं कर सकते हैं, अगर एसैशियल कमोडिटीज़ एक्ट का प्रयोग करके यह सुनिश्चित नहीं कर सकते कि जो गरीब किसी खेत, खलिहान, चौपाल या झोपड़ी में बैठा हुआ है, उसके पास वह कैसे जाएगा, तब तक यह कैसे सफल होगा। कुछ राज्य अभी अच्छा कर रहे हैं। अभी मैंने तमिलनाडु का उल्लेख किया है। कुछ राज्य अगर उसी तरह से और अच्छा करें तो अच्छा रहेगा। आज छत्तीसगढ़ सबसे अच्छा पीडीएस का काम कर रहा है। रमन सिंह जी की सरकार ने अच्छा काम किया है। आज मध्य प्रदेश हो या छत्तीसगढ़ हो, इन राज्यों में जिस तरीके से पब्लिक डिस्ट्रिब्यूशन सिस्टम है, शायद इन राज्यों में किसी भी गरीब को आज ग्रेन, व्हीट वगैरह की दिक्कत नहीं थी। इसलिए मैं समझता हूँ कि आज कम से कम आप सभी इस बात से सहमत होंगे, प्रो. सौगत राय भी सहमत होंगे और देश भी इस बात से सहमत होगा कि आज कीमतें नियंत्रण में हैं।

PROF. SAUGATA ROY (DUM DUM): Hon. Deputy-Speaker, Sir, I am very lucky to be speaking on this price rise issue debate at the fag end of this Session, which was initiated by our learned colleague Shri P. Karunakaran.

Sir, I just heard Mr. Jagdambika Pal speaking on Obama, China, Britain, Japan, and how the Japanese Prime Minister praised us without speaking on the price rise. I shall not cast my net so wide. All I will say, he has said that the inflation is under control. Led by a spike in food prices, especially pulses, Consumer Price Index based inflation for November rose to 5.41 per cent from 5 per cent in October. Though the general inflation may be under control yet the food inflation is rising, which is a cause of concern for the common man.

Sir, I think, there is something wrong with the macro management of the economy because worldwide commodity prices are falling. Oil prices have fallen. Brent crude is now being sold at less than 35 dollar per barrel. So, in India, every price should have fallen. Still we see the costs of some essential commodities, particularly pulses, are rising. Also sometimes onions, sometimes tomatoes, start being sold at Rs 60 a kilo. The whole problem is that the Government has not passed on the benefit of oil price fall to the consumer. Rather the Finance Minister is taking the petroleum sector as a 'milch cow' to get more excise out of the same. If he had lowered the prices of petroleum products, this inflation would not have touched this level. This is wrong macro-economic policy. Jagdambika Pal Ji was eloquent on what Obama had said in press but may I say that 'Make in India' is still a slogan. The investments in India that were expected have not taken place. It is a dream which the dream-marchers of BJP are selling but it has not touched the reality. So, I shall confine to what Karunkaran Ji has started. He not only mentioned what is wrong but he also suggested ways of improving things. I shall, therefore, confine myself to the actual price rise which has mainly taken place in pulses.

Sir, the price of *arhar* which is commonly used by people rose to Rs. 200 a kilogram. Now, we have to remember that the retail and wholesale inflation in

this fiscal was down but the inflation in prices particularly of pulses is undesirably high in a country where an average Indian spends five per cent of his food expenditure on pulses because pulses is the only vegetable protein which is available to the poor people.

Now, there are supply constraints due to lower production and higher demand. It is because of rising incomes. More people are buying pulses in the rural areas which has led to the spike in prices. There has been three consecutive monsoon shocks affecting the *kharif* season output and weather disturbances in March 2015 affecting the *Rabi* crop. The global pulse prices are elevated. The rupee has become weak because the rupee has fallen to 67 rupees per dollar. That means it is costlier to import today. The macro-management is again wrong. Why is the price of rupee falling while Obama is praising India? Sir, not only *arhar*, but *moong* and *urad* have been selling on the higher side at Rs. 112 and 152 respectively per kilogram. The Gram *dal* was retailed last month at Rs. 75 per kilogram. This is very high.

This year, it is expected that the *dal* price will be steepest in ten years. Now, at this point, I must mention that why the pulse price is so high. Let me mention that India has become self-sufficient in all food items in the last ten years. There are only two things which we are importing. One is pulses for which Rs. 18 to 25 thousand crore are spent every year for import and the other is edible oils for which we spend Rs. 30,000 crore. Now, I want to know whether the Government has any plan to improve the production of these things. Unfortunately, it is true that there is problem in pulse production. In West Bengal, for instance, farmers are spreading the *dal* seeds after the *kharif* crop has been harvested. So, they do not do separate cultivation for *dal*. The other problem is that this *dal* is not seen as a commodity to be produced because there is a fixed procurement price only for rice and wheat. So, if the farmers produce more rice and wheat, they can get more money through procurement prices. There is no proper mechanism for procurement of *dal*. As a result of which also this is happening. *Dal* is a

leguminous crop. That means it does help in self-pollination. So, it is somewhat difficult to increase the productivity of pulses unless we really take to what Dr. Swaminathan had suggested. He suggested that let us build pulse villages – villages which will only produce pulses.

What Dr. Swaminathan had suggested has not been implemented. We had the Green Revolution in wheat; we have had a revolution in rice production. Today, 100 million tonnes of rice is produced in the country and nearly 100 million tonnes of wheat is produced in the country, which is why the Government can give the whole thing in a food security system. But dal compared to that is about 15 million. If I may mention, we have not given enough attention to the cultivation of dal.

Then, let me come to Ramvilas Paswan ji. What has the Food Ministry done after the dal prices started rising? They introduced zero import duty for dal. They also said that they have set up a price stabilisation fund at a cost of Rs.500 crore. They also said that the Government would import 5000 metric tonnes of tur. But this is a drop in the ocean. Every year roughly three to five million tonnes of pulses are imported. If the Government imports only 5000 metric tonnes, how is it going to solve the problem?

Then, why have the prices of pulses risen? Please do not mind my saying so but there is a saying in the country that the political base of the BJP consists of traders in different cities. Whenever the BJP Government is in power, they think that it is a good opportunity to raise prices and make money. I know that Ramvilas ji does not belong to BJP, he belongs to the Lohia and Jaiprakash variety of politics. But what can he do? He is alone in a big Cabinet of BJP people. Why I am blaming that some traders are responsible for this – please listen to me. What are the main places we import from? The biggest import centre last year was Canada followed by Australia, followed by Russia, then followed by Myanmar and then some African countries like Malawi.

I was in Vancouver, Canada recently. It is true that all these dals come from Vancouver. But Vancouver so far away that it takes a long time. As a result of which the import is never timely. It was clear in the beginning of this year with the deficient monsoon that there will be shortage of dal. Actually, compared to 23 million tonnes of demand our production would be around 17.2 million tonnes. If we had imported in time, it would not have happened. But the problem is that Ramvilas ji does not have import in his hand. Import of dal is totally left to the private traders. These people delay the import till the prices can rise further. My suggestion is that the import should be in time. The Government should ensure that import takes place in time.

Then, sometimes foolishly, what happens is that six ships landed in Mumbai port. The Maharashtra Government has introduced a law that one cannot hoard beyond one and a half quintals of dal. So, the ships stayed in Mumbai port for 15 days before the problem was resolved and in the meantime the prices rose further. I think that one major step would be to import on time and that too from countries which are closer to India like Myanmar and even Malawi, a country in Africa. But now the idea should be to produce more pulses in this country and make the farmers interested in it.

What is happening is that the farmers are unwilling to grow pulses due to price risk, low and declining profitability. A high fluctuation in prices is meant that farmers are sure of getting stable returns. This has led to a large scale substitution of area under pulse cultivation with other high value crops which give comparatively higher returns. Pulses are highly risk prone because most of the production is rain-dependent. Eight-five per cent of pulses are grown in areas where there is no irrigation. Merely 16 per cent of the total area is covered by irrigation. Hence, the crop is highly vulnerable to monsoon shocks. So, the Government should have some plans to improve it. But where will it do the planning? On the one hand, we want more agricultural production and on the other hand, Shri Jaitley is cutting Plan outlay on agriculture. What is the position? In

2013-14, budget for agriculture was Rs. 17,788 crore. In 2014-15, it was Rs. 11,531 crore. Compared to 2013-14 actuals, this year's Budget Estimates are only Rs. 11,657 crore. So, it has come down substantially in comparison to what it was in 2013-14. Unless you spend more on agriculture, how can you expect that we shall be self-sufficient in any crop?

Sir, I am almost winding up my speech. For cotton, we had allowed GM – genetically modified - or Bt. cotton. Now India is one of the biggest exporters of cotton. We have not introduced GM crops in other areas - neither pulses nor edible oils. I say that by all means, take all precautions so that they are not dangerous either to land or to human beings, but unless you introduce the modern technological crops, it is not possible to do it.

What has the Minister insisted on? He instructed the States to resort to de-hoarding. As I said, out of 17 million tonnes of production, how much has the de-hoarding yielded? Sir, you will be surprised to learn that the total amount de-hoarded is only 1,33,000 tonnes. Seventeen million means one crore 70 lakh tonnes. Out of that, in de-hoarding, you have discovered only 1,30,000 tonnes. The strange thing about it is that this quantity is lying in government godowns. Out of 1,30,000 tonnes seized by way of de-hoarding, only 26,000 tonnes were disposed of while the rest is lying with the Government. So, what is the point in going for de-hoarding, if after de-hoarding, you are not able to distribute those stocks?

Sir, the present problem in prices, apart from macro economic management, is led by rise in pulse prices followed sometimes by onions and sometimes by tomatoes which cost Rs. 60 per kilogram. But my fear is that unless the Government takes a positive policy for improving edible oil production, the edible prices, for which we are dependent on imports, will also rise. So, we are very concerned that the poor man may not be able to buy it. Earlier, he had rice and onions. Onions became costly and the rice is cheap. Now with improvement in income, he took to pulses, lentils because a large population of India is vegetarian and for them pulses are the only protein. Now, we are depriving people of India of

this vegetable protein. It has become a luxury rather than an essential thing to build up the bodies of our children.

Even, milk prices rose. So, I would urge upon Shri Ram Vilas Paswan that he must be a little firm on traders. Do not leave the whole trading to private traders and ask the States, follow it up, for serious de-hoarding operations and distribution of the quantities seized. Take quick policy decisions, because next year also there will be pulses shortage, so that we are able to import in time.

With this, Sir, I say that it is a serious situation and the Government should rise to the occasion. I am sure Mr. Paswan is doing his best but maybe his hands are tied by economic policies of the Government as a whole. But I do hope that this happens in the interest of the common people of the country.

Thank you, Sir.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Deputy Speaker, Sir, I rise to take part in the discussion on price rise raised by Shri P. Karunakaran, and I hope the discussion concludes today and the Minister also is able to reply. At the outset I would say this is not the sole responsibility of the Minister for Food and Consumer Affairs because this also involves the Ministry of Finance to a very great extent.

Before coming into those details I would say, Sir, that India's official numbers say retail food inflation was 2.15 per cent in July but the actual situation, however, was the opposite. Skyrocketing onion and other prices showed food prices were more than doubled from last year. The sharp spike in Dal prices maybe among the biggest worries for Indian households today. The study by CRISIL says this year's increase is the steepest in a decade. Inflation may have dropped significantly owing to reduction in oil prices from last year's level, but what is also true is that most Indians still find prices of goods and services consumed on a daily basis growing beyond their comfort level.

This year's deficit monsoon has not only affected pulses production but has also severely damaged growth of vegetable production. The scarcity situation has all the more been worsened by the unscrupulous middlemen and hoarders. The amount of care and vigilance expected to be maintained by the Government is also wanting. India's dependency on imported pulses grew from 2.7 million tonnes in 2010-11 to almost four million tonnes in 2015-16. Some say we have developed a taste for Dal, it has become our staple food, but is it not falling off our plate because of soaring prices? The Dal is on the boil, as has been mentioned. Pulses are falling off the poor man's plate. Prices have hit the middleclass. I am constrained to say here that food price inflation is rearing its head again. The steady rise in the Consumer Price Index over the last four months suggests that inflation risk remains. CPI ...

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): What about CPM!

SHRI BHARTRUHARI MAHTAB: Consumer Price Index, as we call CPI, inflation for November is at 5.41 per cent is running well below the RBI's target of six per cent for January. But food prices are displaying signs of flaring up again.

The price rise can be attributed to the structural problems that persist in our economy. These structural problems were due to supply constraints that discouraged adequate supply of food grains and other essential commodities to the households. On the other hand, being a consumption-driven nation, the demand for essential commodities is high. Thus, the demand and supply mismatch contributes to the price rise.

Our dietary pattern has undergone a change, no doubt. Even in villages it has undergone change. Demand in households has gone up. But the price rise in India is not because of globalization, it is because of domestic structural problems which affect the supply of essential commodities. I may here give an example. In 80s, 500 gm of butter was only Rs.9. Today it is Rs.189. In 35 years there has been a 200 per cent increase. Price of six eggs used to be Rs 18. Today, it is Rs 30. That is 66.66 per cent increase. One kilogram mutton stood at Rs 180 in early 2000s. Today, it is Rs 480 per kilogram. That is 166.66 per cent increase. I have quoted three instances- butter, egg and mutton. These are all food items that normally middle class people take once a week. ... (*Interruptions*) I am also coming to the price of sugar. As for vegetable, in season, no vegetable was more than Rs 10 per kilogram. Today, even during season, the price does not come down less than Rs 30 in retail. Are you not surprised? Should we say that it is supply side factors that have contributed to this resurgence in food prices. If the Government does not have an answer, then whom should one blame? I would state that the policy response to this supply pressure has so far relied heavily on firefighting such as creation of buffer stocks, higher imports, crackdown on

hoarders and stock hoarding- four metric tonnes of stock hoarding limits of crops. Measures to raise production through higher support prices or input subsidies have been rather late in coming.

Here I would like to mention two reports. One report is that of the Standing Committee on Finance which was submitted in 2009. I am just quoting the second last area where the Committee had found out, when it was dealing with the subject of inflation and price rise.

“Monitoring of prices is the primary responsibility of the Department of Consumer Affairs through the Price Monitoring Cell, which is stated to be monitoring the prices of 17 essential commodities. The retail prices on daily basis and wholesale prices on weekly basis are collected by the Monitoring Cell from different centers across the country. Price policy and management of inflation at macro level is within the purview of the Ministry of Finance (Department of Economic Affairs). The Department of Food and Public Distribution is charged with the prime responsibility of management of the food economy of the country.”

You see the dichotomy here. ... (*Interruptions*)

“....This department is supposed to keep a close watch on the stock and price levels of foodgrains and to ensure their adequate availability at reasonable prices in different parts of the country. However, during the course of examination of the subject, the Committee have found that various issues concerning inflation and price rise, that required to be addressed in a coordinated manner, were being considered in isolation by the respective Department alone. Neither the Ministry of Finance (Department of Economic Affairs) nor the Ministry of Consumer Affairs, Food and Public Distribution could provide a holistic perspective in the matter. The Department of Consumer Affairs, which is the nodal monitoring agency, seems to have been reduced to a mere data collecting/compiling organization. The inputs collected by them do not

appear to be influencing price policy, which is the domain of the Ministry of Finance....”

This is the report which the Committee had given to the Parliament in 2009. I do not know how far Shri Ram Vilas Paswan will be able to throw true light on the action the then Government had taken and steps that have been taken by this Government in the last 18 months. The suggestion was to bring in a co-ordination between specific Ministries of Finance and Consumer Affairs, as the Committee recommended.

SHRI P. KARUNAKARAN (KASARGOD): Sir, when we started this discussion we demanded that some Minister from the Ministry of Finance should be here. He has made a strong point but no one is here. We have pointed it out last time.

HON. DEPUTY SPEAKER: The Food Minister is here; other Ministers are here. They will take care. The Home Minister is also here.

SHRI BHARTRUHARI MAHTAB: The recommendation was an effective mechanism for inter-Ministerial co-ordination and follow up to be put in place for facilitating prompt response. This was the recommendation of the Standing Committee. Normally, after the Standing Committee submits a Report, an Action Taken Note is also submitted. I went through the Action Taken Note. This Action Taken Note was submitted in December, 2013; the Report was submitted earlier in 2009. So, the Action Taken Note came after four years. This was basically relating to the issue of sugar. Now, that hon. Member has left after raising the issue of sugar.

The Action Taken Note states that ‘Any subsidisation of sugar import by Central government would discourage the sugar mills merchants to contract import of sugar.’ However, the Ministry seems to have conveniently ignored the fact that the decision not to import sugar by Central public sector agencies at a crucial juncture eventually led to a demand-supply mismatch of sugar in the market. This was relating to the sugar aspect. But the crux of the issue which I had raised in the main Committee was a thorough inquiry into this matter so that persons

responsible for how the sugar price made a spiral increase during that period in question leading traders to make windfall gains could be identified and brought to book. We are yet to know what steps the then Government had taken and who were responsible. This was a clear-cut Report of the Standing Committee asking the then Government to take action. I would request the present Minister to find out this Report and to also convey to this House what steps have been taken. We would all be obliged if the special monitoring mechanism that the committee had suggested during that time is set up so that independently the Government can act. It is not the sole responsibility only of the Consumer Affairs Ministry.

Now, I want to come to a very sticky question. Tell me, do you not believe that the *dal* crisis which recently hit the country was more man-made than natural? I may quote here from India Today TV, which through a special investigation has revealed the *modus operandi*. *Arhar dal* was available in the market for less than Rs. 70 a kilogram. Now, it is Rs. 180. It went up to more than Rs. 200; now, it is Rs. 180. The *satta* operators are having a field day. They manufactured artificial scarcity. Their tentacles spread from Myanmar, all the way to African countries which are major pulse producers. Big importers based in Mumbai procure and take delivery of stock but hoard it at foreign ports. Prof. Saugata Roy said that the ship came to Mumbai but that was happening in UPA term. The stocks were brought; it was languishing in Kolkata Port, it was languishing in Mumbai Port. That was happening during that period. We had also raised it in the House. Now, what has happened this time is that the hoarders are purchasing them from foreign countries and they are hoarding it in Africa, they are hoarding it in Singapore. They are not allowing the ships to pass the Malacca Strait. They are being hoarded there until there is a conducive atmosphere in our country and until the price has risen to such a height.

श्री राम विलास पासवान : आप सजेशन भी दीजिए कि इसे कैसे कंट्रोल किया जाए।

श्री भर्तृहरि महताब : मैं सजेशन दूंगा। वे जो वहाँ से परचेस कर रहे हैं, लेकिन मार्केट तो यही है। यहीं तो बिकेंगे, उनको आप परमिशन दे रहे हैं। उनके फॉरेन एक्सचेंज की डिलीवरी आप कर रहे हैं। Your monitoring mechanism is not only confined within the State. You have to look beyond the borders. अगर कोई म्यांमार से परचेस कर रहा है, कोई अफ्रीका से परचेस कर रहा है, कोई बैंकूवर से परचेस कर रहा है, वहाँ भी आपके इंडियन मिशन हैं।

श्री राम विलास पासवान : हमने पता लगाया है, जो बात आप कह रहे हैं, इसमें सच्चाई है और यह गंभीर भी है। हम तीन-चार महीने से इसके लिए प्रयास कर रहे हैं। यह अच्छी बात है, हमारे जयंत सिन्हा जी आ गये हैं, लेकिन जो बाहर की जो बातें आपने कही कि जो इम्पोर्टर्स हैं, इस बार भी 45 लाख टन इम्पोर्ट हुआ है। हमारा प्रोडक्शन घटा है। हमारा प्रोडक्शन 170 लाख टन हुआ है। डिमांड 226 लाख टन है। 45 लाख टन बाहर से इम्पोर्ट हुआ है और होना चाहिए था। लेकिन एक दिन मेल टूड़े में भी छपा था कि बाहर से ही लोग खरीदते हैं और वहीं पोर्ट पर रखते हैं और जब यहाँ धीरे-धीरे दाम बढ़ते हैं, तो वहाँ से उसे रिलीज करते हैं। हमने कॉमर्स डिपार्टमेंट से भी पूछा। इस संबंध में हमने बैठक भी की। उसमें सरकार की लोग कितना खरीदते हैं और कहाँ रखते हैं, हम लोगों के पास इसका कोई हिसाब नहीं रहता है। हमारे पास केवल तभी रहता है जब वह हमारे देश में पहुंचता है। उस संबंध में मैंने कहा कि यदि आपके पास कुछ सुझाव हों, तो उसे बताएँ।

HON. DEPUTY SPEAKER: How much more time you are going to take?

SHRI BHARTRUHARI MAHTAB: I would conclude my speech within three to four minutes.

Sir, it seems the Government is aware of what has happened. The Government is also aware why this situation has cropped up but what I find to my dismay is the Government is not aware of how to tackle this situation. This Ministry of Food and Consumer Affairs does not have the scope to go beyond the borders but there are other agencies within the Government which can tackle that situation. If you want my suggestion we can share it, but it is necessary. It is not unique for our country alone. There are other countries also which have faced this type of constraint. Let us understand how they have tackled. We are dealing with food price. We are dealing with essential commodities. How have others tackled this?

If some of our traders, importers buy certain things from foreign market and store it in foreign ports, there are provisions. We have now already gone into global trade. We can intervene because ultimately the market is not there. Market is in India. Ultimately he has to bring it to India to sell the product. Here I would say that an investigation has been made and these operations, as we have said, have already come to light. You have also mentioned that months have passed. Similar operations had occurred in the UPA regime but there was no one to respond to. At least this Government is responding, is asking for suggestions. I think we can tackle it. There are laws. I think the Consumer Affairs Department is actually implementing that law. If I purchase food stock at a certain price with an intention to sell it in the market, how much profit can I earn? The Government has to intervene there and it can fix a price. If the import price is this much, if you have purchased it at such and such price you can sell it at this price. You cannot sell a dal which you have purchased from a foreign market at Rs.80 per kg. at Rs.180 per kg. in India.

16.00 hours

Then there will be transport and other costs.

HON. DEPUTY SPEAKER: Anyway, the Ministry of Finance would know the price when they are clearing the stock. They know the purchase price also.

SHRI BHARTRUHARI MAHTAB: Sir, it has to be.

I would like to understand from the Government why the food prices are up even as Wholesale Price Index decline continues. WPI based deflation continues for 13th month in a row which is the longest since 1975. Has anyone in the Government gone into this aspect? Can anyone explain it from the Government side? If you are aware of any answer, please tell us what are you doing about it?

With these words, I conclude.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, as per the Business, we have Insolvency and Bankruptcy Bill listed in the name of Minister of Finance. There were some suggestions from different quarters that this needs a deeper scrutiny. Therefore, I am holding discussions with our friends in the other House also whether we can send it to a Joint Committee of Parliament so that a thorough study can be made.

Our friends in Lok Sabha have already given consent but I need to get a consent of the Members of the Rajya Sabha. I have to be frank with the House that if I get the consent then we would take that route. Otherwise, we have to take up the Bill after the other Bill.

So I would request the Deputy-Speaker, Sir, to allow discussion on the Payment of Bonus Bill now. Meanwhile, I will complete the consultation process in the Rajya Sabha and come back to the House.

The discussion on price rise will continue afterwards.

HON. DEPUTY SPEAKER: I think the House agrees.

SEVERAL HON. MEMBERS: Yes.

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Minister of Finance is also here. If he can throw some light on this aspect, it would be good. Otherwise, tomorrow again the things get diluted.

HON. DEPUTY SPEAKER: The discussion on price will continue afterwards.

16.04 hours**PAYMENT OF BONUS (AMENDMENT) BILL, 2015**

HON. DEPUTY SPEAKER: Now, we shall take up Item No.43. Hon. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Sir, I beg to move:

“That the Bill further to amend the Payment of Bonus Act, 1965, be taken into consideration.”

Sir, it is my privilege and honour to introduce the Payment of Bonus (Amendment) Bill, 2015, which will benefit crores of poor workers of our country.

The year 2015 is the 125th birth anniversary of Dr. B.R. Ambedkar who always worked for the labour force from the core of his heart. In India, the word ‘labour’ is a force to reckon with. Productivity of human resources, *viz.*, labour, being an important input besides land capital which plays a significant role in determining the over all economic growth of the nation.

‘Labour’ is in the Concurrent List. Various legislations have been enacted by the Parliament as well as the State Legislatures to protect the interest of the labour force, particularly those who are in the unorganized sector. The Payment of Bonus Act, 1965 is one of the legislations. It applies to every factory and every other establishment in which 20 or more persons are employed on any day during an accounting year.

Two ceilings are provided under the Act, namely, Eligibility Limit and Calculation Ceiling. While the Eligibility limit is Rs. 10,000 per month, the Calculation Ceiling is Rs. 3500. These changes were made in the year 2007 and were made effective from 1.4.2006. Minimum bonus is 8.33 per cent of the salary or wage earned by the employee during an accounting year. Similarly, maximum bonus is 20 per cent of the salary or wage earned by the employee.

In the Payment of Bonus (Amendment) Bill, 2015, the eligibility limit is proposed to be increased from Rs. 10,000 per month to Rs. 21,000 per month as per clause 2 of the Bill. The calculation ceiling is also be raised from Rs. 3500 to Rs. 7000 or the minimum wage for the scheduled employment, as fixed by the appropriate Government, whichever is higher, as per clause 3 of the Bill.

Another amendment is the previous publication of draft subordinate legislations for inviting objections and suggestions before notifying the final rules, etc. which is in consonance with other labour laws, as per Clause 4 of the Bill.

As per the Bill introduced by me on the 7th December, 2015, these amendments would be effective from 1st day of April, 2015. However, hon. Prime Minister desired that this benefit be made effective from the 1st day of April, 2014. Therefore, an official amendment is going to be moved to make the changes in the Act with effect from the 1st day of April, 2014. It will, I am sure, bring cheers to crores of labour force of our country and their family members. This is also a clear vision of the NDA Government led by our hon. Prime Minister, Shri Narendra Modi. I am also thankful to the hon. Prime Minister for giving this advance New Year Gift to crores of poor workers of our country.

With these words, I commend this Bill for the consideration of this august House.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the Payment of Bonus Act, 1965, be taken into consideration.”

PROF. DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Sir, I thank you for giving me this opportunity to speak on this Bill.

I am really happy that I am speaking on a Bill which is really for the benefit of a vast majority of poor workers of our country. I must thank the Government for thinking about this Bill. As the hon. Minister said, it is written in the Bill that it will come into effect from the 1st day of April, 2015 but now, probably another amendment is to be moved so that it will come into effect from the 1st day of April, 2014.

Bonus is a thing which is something extra and over anybody's regular pay and everybody feels happy when they get something extra. Bonus in the employee's life is very important because those who get bonus are poor people. They think about this yearly bonus and keep it with them thinking about spending the amount for various purposes. They wait for it throughout the year. We must congratulate the Government for increasing it. It will be Rs. 21,000 instead of Rs. 7,000. That is almost more than double. It is very good. Just now we are discussing about inflation and price rise. Taking that into consideration, I was just thinking whether it is inflation-linked because we are increasing it after 25 years. It was fixed in 1965 and after 25 years we are increasing the amount, which the employees are allowed to get as bonus. I would like to know whether it should be little bit more. Generally for 25 years we say silver jubilee. So, I would like to know whether it should be increased as per the inflation or atleast extending the limit upto Rs.25000/-.

In section 12 of the principal Act, it is said: "for the words "three thousand and five hundred rupees" at both the places where they occur, the words "seven thousand rupees or the minimum wage for the scheduled employment, as fixed by the appropriate Government, whichever is higher". That is also very welcoming step. It has been mentioned, "seven thousand rupees or the minimum wages". It is also said that where the employees' pay is more than Rs. 3,500, they are also be in

the Rs. 3,500 bracket. My question is this: If somebody is getting a payment of Rs. 2,000 or Rs. 2,400, what will be the amount they will get?

According to another amendment, the Government may come out with some rules or regulations regarding these things. But it is not clearly mentioned in the Bill as to what sort of Government regulations will be there. It is not in the legislation. It will be the Government's schedule and how can they come in to this Act. That is my question.

With these few words, I thank the Ministry for bringing this Bill to the House. Thank you.

श्री प्रहलाद सिंह पटेल (दमोह) : उपाध्यक्ष महोदय, भारत रत्न डॉ. भीम राव अंबेडकर जी की 125वीं जयंती पर और मुझे यह कहते हुए भी गर्व हो रहा है कि हमारे महान नेता अटल जी का तीन दिन बाद जन्मदिन भी है। मैं दोनों लोगों को इसके अनुकूल पाता हूँ। मैं मानता हूँ कि डॉक्टर साहब को श्रद्धांजली होगी और अटल जी के प्रति हमारा यह सम्मान होगा। बोनस संदाय संशोधन विधेयक, 2015 आज यहां पर रखा गया है।

इसमें दो खण्डों में यहाँ पर संशोधन की बात की गई है, जिसका उल्लेख मंत्री जी ने भी किया है और हमारी माननीय सदस्य महोदया जी ने भी किया है। मैं उसको रिपीट करना नहीं चाहता हूँ। वे खण्ड बड़े साफ हैं, खण्ड दो और खण्ड तीन, खण्ड दो में यह संशोधन है। तीसरी बात यह है जो अभी तक नहीं कही गई है कि विधानों के अनुरूप आक्षेपों और सुझावों को आमन्त्रित करने के प्रयोजन के लिए पूर्व प्रकाशन का उपबन्ध करने वाला समर्थकारी उपबन्ध अन्तःस्थापित करने का प्रस्ताव भी है। यदि कोई चीज आएगी आक्षेप के रूप में या सुझाव के रूप में तो पूर्व से ही लोगों के सामने इसको रखा जाएगा, मैं इस बात का स्वागत करता हूँ और सरकार को धन्यवाद भी देता हूँ और बधाई भी देता हूँ।

महोदय, अटल जी बड़े जोरदार ढंग से कहते थे कि कल्याणकारी राज्य में दुकान, मकान, सड़क, पुल, पुलिया, कार्यालय बनेंगे, क्या मजदूर को सिर्फ मजदूरी से ही संतोष करना पड़ेगा या इसके अलावा भी उसको कुछ दिया जाएगा। वह सामाजिक सुरक्षा होगी, वह बोनस होगा, किस रूप में आप उसके मेहनताने के अलावा आप उसे देना चाहते हैं, यह इस संसद के सामने सबसे अहम सवाल है। मुझे लगता है कि हम सब लोग रोजमर्रा के उस मजदूर की मेहनत का सम्मान भी करते हैं और उसको निकट से देखते भी हैं। लेकिन यह सच है कि न्यूनतम मजदूरी अधिनियम 1948 से लेकर अब तक, हमने यह तो कह दिया, हम सरकार को बधाई देंगे कि इसमें जो ज्यादा होगा वह मजदूर को मिलेगा, लेकिन अभी भी उस पर काम करना बाकी है। मैं सरकार से यह कहूँगा कि आपने दुगुनी तादाद में इतने लम्बे अरसे के बाद में बढ़ाया है।

वर्ष 2007 में जो भी संशोधन था, आखिरी संशोधन वर्ष 2007 में था, लेकिन आर्थिक रूप से जो फैसले किए जाने थे, वे फैसले नहीं किए गए। जिसके बारे में हमारी सम्माननीय सदस्य ने भी कहा है। इसके लिए मैं सरकार को बधाई दूँगा कि आपने कदम उठाया है और वह कदम सम्मानजनक है कि आपने कम से कम दोगुना करने की हिम्मत तो जुटाई।

दूसरी बात मैं यह कहूँगा कि इसमें सीलिंग की बात आती है, यह मेरा सुझाव है, मैं मजदूरों के क्षेत्र में काम करता हूँ, सीलिंग अधिकतम क्यों की जाती है। आप सीलिंग न्यूनतम कीजिए कि इससे कम नहीं दिया जाएगा। मेरा सरकार को सुझाव है कि सरकार इस पर जरूर विचार करे कि क्या बार-बार हम

इस सदन के भीतर संशोधनों को लेकर आते रहेंगे। अगर हम न्यूनतम मजदूरी अधिनियम 1948 में आगे चलकर संशोधन करते हैं तो निश्चित रूप से इस आंकड़े में फिर परिवर्तन के लिए हमको इस सदन के भीतर आना पड़ेगा। मैं आपको बधाई देने के साथ-साथ आपसे आग्रह करता हूँ कि अगर आपको सीलिंग रखनी है तो न्यूनतम सीलिंग जरूर तय कीजिए, अधिकतम सीलिंग के बारे में बहुत चिन्ता मत कीजिए। इसके लिए कोई मैकेनिज्म तैयार कीजिए। जब इस देश में कर्मचारियों के लिए वेतन आयोग आता है, क्या उस वेतन आयोग के साथ में इसको जोड़ा जाएगा या फिर मेरा दूसरा एक और सुझाव है कि औद्योगिक विकास के जो सूचकांक इस देश में बहुत दावे के साथ बताए जाते हैं, क्योंकि उसका इससे सम्बन्ध है, जब कभी आप उत्पादन करते हैं तो उसकी लागत पर तो आप बहुत जोर देते हैं, लेकिन क्या कभी लाभ पर भी आप पारदर्शी होते हैं। मेरे आपके माध्यम से सरकार को दो सुझाव हैं कि या तो आप वेतन आयोग की सिफारिशों के आधार पर इस बोनस का को-रिलेशन करने का कोई रास्ता खोजिए ताकि बार-बार संसद के भीतर आपको न आना पड़े। अगर न्यूनतम मजदूरी अधिनियम में कभी कोई तब्दीली होती है तो उसके साथ में कोई ऐसा मैकेनिज्म तैयार कीजिए ताकि इस मजदूर के हितों को उसके साथ में जोड़कर रखा जाए। अगर आप औद्योगिक विकास के सूचकांक के साथ भी इसको जोड़ते हैं तो मुझे लगता है कि यह ज्यादा बेहतर होगा। ऐसा कोई मैकेनिज्म हम बनाएंगे तो बार-बार इस संसद का समय भी खराब नहीं होगा और मुझे लगता है कि हम मजदूर के अधिकारों को सुरक्षित भी रख पाएंगे। मैं एक बात और कहना चाहता हूँ कि यदि कोई उद्योग घाटे में चला गया तो वह बोनस नहीं देता है। मैं बड़ी जिम्मेदारी के साथ सवाल करना चाहता हूँ कि अगर कोई उद्योग घाटे में चला जाएगा तो मजदूर को दीपावली और अपने अन्य त्यौहार मनाने का अधिकार नहीं है क्या? यह बोनस का आधार नहीं हो सकता है कि अगर कोई उद्योग फायदे में है तभी वह बोनस देगा। मुझे लगता है कि इन बातों पर कहीं न कहीं संसद को बहुत बारीकी से विचार करने की जरूरत है। मुझे लगता है कि जब ऐसे बिल आते हैं तो हम सबकी यह मानसिक तैयारी होनी चाहिए कि वास्तव में मजदूर के हितों को सुरक्षित कहाँ किया जाएगा? मैं जानता हूँ कि न्यूनतम मजदूरी अधिनियम कभी भी पारदर्शी ढंग से अपना अस्तित्व कायम नहीं कर सकता, क्योंकि उसकी समस्याएं हैं।

मैं किसान हूँ और मैं अच्छी तरह से जानता हूँ कि किसान की खेती के जो लक्षण हैं, वह पहाड़ में, मैदान में और पठार में सब जगह अलग-अलग हैं। अगर न्यूनतम मजदूरी अधिनियम की बात करेंगे तो खुद मेरे जैसे लोग जो बुंदेलखंड से आते हैं, हम कैसे मजदूरी दे पाएँगे, हम तैयार नहीं होंगे। इसलिए मुझे लगता है कि कई बार उसमें एकरूपता नहीं आ सकती और इसलिए औद्योगिक रूप से जो फैसले होते हैं, उनको अलग किया जाना चाहिए, खेती के फैसले अलग किये जाने चाहिए। लेकिन बोनस के मामले में हम

जिनको चिह्नित करते हैं, जैसे उद्योग को हमने चिह्नित किया है तो निश्चित रूप से हम न्यूनतम मज़दूरी अधिनियम 1948 के साथ जब इसको कोरिलेट करना चाहते हैं तो उस पर भी हमें कहीं न कहीं काम करने की ज़रूरत है।

उपाध्यक्ष महोदय, मैं अंत में इतना ही कहूँगा कि इस पर बहुत लंबी बात करने की आवश्यकता मैं नहीं समझता लेकिन अपने महान नेता अटल बिहारी वाजपेयी जी के उस समय को मैं याद करता हूँ जब वे यहाँ सोशल सिक्यूरिटी का बिल लेकर आए थे। सब लोग बात करते हैं कि हम लोग मज़दूरों के बहुत हितैषी हैं, उनको उनके अधिकार मिलने चाहिए पर मैं समझता हूँ कि भारतीय जनता पार्टी हो या उसकी सरकार हो, हम टकराव के रास्ते को नहीं मानते हैं। हम मानते हैं कि दोनों के बीच में साम्य बैठाने की ज़रूरत है और बिना किसी के कुछ कहे हम उन मज़दूरों को, जिनकी आवाज़ के बारे में कई बार हिंसा की बात होती है, टकराव की बात होती है, हम इसी सदन में एकमत होकर बेहतर से बेहतर कानून बनाने का काम कर सकते हैं। जो काम इस सरकार ने किया है लेकिन जिस शुभ अवसर पर किया है, मैं फिर से यह कहूँगा कि भारत रत्न अंबेडकर जी को यह सच्ची श्रद्धांजलि होगी और संविधान के निर्माताओं ने जिनके अधिकारों के संरक्षण की बात की थी, उनको श्रद्धांजलि है और हमारे नेता अटल जी जिनका तीन दिन बाद जन्मदिन है, उनके प्रति यह श्रद्धा होगी, हमारा सम्मान होगा कि हम उनकी उन भावनाओं की यहाँ कद्र कर रहे हैं कि कल्याणकारी राज्य में कहीं न कहीं मज़दूरी और मेहनत के अलावा उनको कहीं न कहीं पारितोषिक देने की ज़रूरत है। उनके मन के सुख और उसके बच्चों के सुख को सुरक्षित रखने की ज़रूरत है और इस बिल में उसका अधिकार सुरक्षित रखा गया है। मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूँ। आपने बोलने का समय दिया, इसके लिए धन्यवाद।

श्री बलभद्र माझी (नबरंगपुर): उपाध्यक्ष महोदय, मैं आपका धन्यवाद करता हूँ कि आपने मुझे इस संशोधन विधेयक पर कुछ कहने का मौका दिया।

महोदय, आज्ञादी के पहले भी जब शासन चलता था तो बख्शीश का प्रावधान था। यदि कोई शासक खुश हो गया तो बख्शीश के रूप में कुछ देता था। वैसे ही यह बोनस नए तरीके से किसी को खुश होकर देने के रूप में है, न कि खुश करने के लिए। लेकिन इसमें जो दो तीन मूल बातें हैं, एक्ट में कुछ भिन्नता में देख रहा हूँ। जैसे कोई कंपनी हो, फैक्ट्री हो या एस्टैबलिशमेंट हो, काम तो सभी करते हैं, चाहे कोई मज़दूर हो या कोई टॉप एक्जीक्यूटिव हो, उन सभी का योगदान रहता है। सब काम करते हैं और फायदे के लिए लगे रहते हैं। मेरा आब्जैक्शन यह है कि रूपए 10 हजार लिमिट को बढ़ाकर रूपए 21 हजार कर दिया, तो उसमें कुछ ही लोग फायदा लेंगे लेकिन बाकी और लोग जो काम कर रहे हैं चाहे उच्च पद पर अधिकारी हों, वे भी तो उसी विभाग के लिए काम कर रहे हैं, क्या उनको कुछ नहीं मिलना चाहिए? अगर कुछ ही लोगों को बोनस देने की बात कम्पलसरी हो, तो तनखाह ही उतनी बढ़ा दी जाए।

दूसरी बात यह है कि जैसे बार-बार इनफ्लेशन को काउंटर करने के लिए हमने डीए देने का प्रावधान रखा है, क्या उसके ऊपर बोनस की ज़रूरत है? दस साल में हम लोग पे- कमीशन बैठाते हैं, जो भी कमियाँ हैं पेमेन्ट में, उसको सुधारने का प्रयास करते हैं। उसके बाद भी जबकि सातवें पे कमीशन की रिपोर्ट आने वाली है, उसके पहले फिर बोनस की जो अनाउंसमेंट है या अधिनियम को बदलने की कोशिश हो रही है, वह कितना उचित है। मैं नहीं समझता हूँ कि उसकी ज्यादा कोई ज़रूरत है। मूल एक्ट में जो कुछ प्रावधान हैं, जैसे मुझसे पहले मित्र ने कहा कि चाहे कंपनी घाटे में चले या फायदे में चले, बोनस तो मिलना ही चाहिए। कुछ लोग कहते हैं कि नौकरी करते हैं तो उसके लिए तो तनखाह मिलती है, काम करने के लिए भी ऊपर से कुछ मिलना चाहिए। ऐसा तो नहीं होना चाहिए कि फायदा हो या नुकसान हो, बोनस तो देना ही चाहिए। यह प्रावधान इस एक्ट में भी है। मैं पढ़ रहा था, इसके क्लॉज़ 10 में लिखा है :

Whether or not the employer has any allocable surplus in that accounting year, bonus has to be paid. यह जो जबरदस्ती है कि मिनिमम 8.3 परसेंट बोनस देना है, हम तो तभी खुश होंगे जब कोई कंपनी या मालिक या डिपार्टमेंट या विभाग तब खुश होगा, जब उसी विभाग को, उसी कंपनी को, उसी स्टैब्लिशमेंट को फायदा हो। अगर फायदा न हो तब भी जबरदस्ती बोनस देना है, उसके लिए शेड्यूल 4 में ऑफसेटिंग और अनसेटिंग का क्लॉज़ रखा है, लेकिन यह उसी साल के लिए लागू होना चाहिए, जिस साल हम लोग बोनस देने की बात कह रहे हैं।

महोदय, जब यह संशोधन ला रहे थे, तो मैं सोचता था कि इसमें भी कुछ संशोधन लाने की जरूरत है। इसी अधिनियम में ही, इसी कानून में ही एक और प्रावधान है कि बोनस के अलावा, क्लॉज 31ए में प्रोडक्टिविटी लिंकड बोनस देने का भी प्रावधान है। हम लोग दोनों चीज एक ही नियम में रखे हैं। हम बोनस दे सकते हैं या प्रोडक्टिविटी लिंकड बोनस भी दे सकते हैं। मेरे ख्याल से प्रोडक्टिविटी लिंकड बोनस ज्यादा कारगर होगा। कुछ कंपनियां और कुछ डिपार्टमेंट उसको फॉलो कर रही हैं। इससे यह हो रहा है कि कोई अधिकारी हो या कोई इर्रस्पेक्टिव ऑफ पोस्ट एंड क्लास एंड ग्रेड, सभी को कंपनी का फायदे के प्रपोर्शनेटली एकोर्डिंग टू देअर पे स्केल या ऐसा कुछ निर्धारित करके दिया जाता है। ऐसा नहीं है कि हम मजदूरों के खिलाफ हैं, लेकिन जो भी कंपनी में योगदान दे रहे हैं, उन सभी को फायदा होना चाहिए।

कोई व्यक्ति अगर अच्छा काम कर रहा है तो उसको बिल्कुल प्रोत्साहन मिलना चाहिए। यह मेरा थोड़ा ऑब्जेक्शन था कि पे-कमीशन की रिपोर्ट आने वाली है, तो अभी संशोधन लाने की जरूरत क्या थी? अगर सरकार इसको एक्सेप्ट करे कि प्रोडक्टिविटी लिंकड बोनस दें, न कि दो ही प्रावधान रखें। उसमें कुछ क्षेत्र में मनमानी हो रही है, कुछ लोग बोनस ही दे रहे हैं और बाकी लोगों को फायदा नहीं हो रहा है। मुझे ज्यादा कुछ नहीं कहना है। अगर इनसे सरकार बाद में भी कुछ बदलाव लाएगी तो अच्छा होगा। धन्यवाद, नमस्कार।

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Mr. Deputy Speaker, Sir, I rise to support the Payment of Bonus (Amendment) Bill, 2015. The Bill seeks to amend the Payment of Bonus Act, 1965. The Act provides for the annual payment of bonus to employees of certain establishments including factories and establishments employing 20 or more persons. Under the Act, bonus is calculated on the basis of the employee's salary and the profit of the establishment. If the establishment says that it has not earned profit, it would decline to pay bonus. What is the solution for such type of a situation? Who will monitor whether an establishment is in profit or not? Since I am in the midst of trade union activities, I know that in Mumbai and other parts of Maharashtra, there is a tendency among the corporate companies to make duplicate annual reports and accounts and misguide the Government agencies. What is the penalty for such under-estimation of profit by certain companies? This aspect has to be looked into very carefully.

Sir, the Act mandates payment of bonus to employees whose salary or wage is up to Rs. 10,000 per month. The Bill seeks to increase this eligibility limit to Rs. 21,000 per month. The Act provides that the bonus payable to an employee will be in proportion to his or her salary or wage. However, if an employee's salary is more than Rs. 3,500 per month, for the purpose of calculation of bonus, the salary will be assumed to be Rs. 3,500 per month. The Bill seeks to raise this calculation ceiling to Rs. 7,500 per month or the minimum wage notified for the employee under the Minimum Wages Act, 1948. The Act provides that the Central Government may make rules to implement its provisions. The Bill seeks to mandate prior publication of such rules in the Official Gazette to allow more public consultation.

As per the Statement of Objects and Reasons, the Central Government has been receiving representations from trade unions, individuals and various associations for enhancement or for removal of the above ceilings. After due consideration, the Central Government has decided to enhance the eligibility limit for payment of bonus from ten thousand rupees per mensem to twenty-one

thousand rupees per mensem. The Central Government has also decided to raise the calculation ceiling from three thousand and five hundred rupees per mensem to seven thousand rupees per mensem or the minimum wage for the scheduled employment, as fixed by the appropriate Government, whichever is higher. This amendment in the Act to increase wage ceiling and maximum amount of bonus was one of the assurances given by the Centre after 10 Central trade unions, including the trade union affiliated to the Shiv Sena went on one day strike on 2nd September. I am glad to say that the Central Government has accepted nine demands out of twelve submitted by the trade unions. It will benefit many workers working in small and medium enterprises in Maharashtra and in other States.

One thing is not clear to me. The hon. Minister says that the Bill will come into effect from 1st April, 2015. But recently we have received the amendment; it is made now 2014. We are going to pass it today. I do not know how it could be given retrospective effect. The hon. Minister may kindly explain this. It is because, the amendment is already submitted, so there is no necessity of this explanation.

It is a simple Bill. I am myself associated with the trade union movement in Maharashtra; I have no hesitation in supporting this Bill. Thank you very much.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Thank you, Deputy Speaker, Sir, for giving me an opportunity. First of all, I welcome and I support the Payment of Bonus (Amendment) Bill on my own behalf and on behalf of our Party.

As you know it very well, Sir, we consider workers as a very valuable asset for the country. It is only because of their hard work and patience that India is growing at a very fast pace. This Bill definitely helps the workers' welfare. It is because they are increasing the eligibility limit from Rs. 10,000 to Rs. 21,000 and also they are enhancing the ceiling for bonus from Rs. 3,500 to Rs. 7,000, whichever is higher.

As we all know, for any industry or for any society, wealth is important. If the industry is doing well and if they are having wealth, the wealth should be shared by the workers and the society.

I would suggest the hon. Minister that bonus also should be linked up with productivity. As some of our colleagues suggested, even for sick companies also, they have to give bonus. But, practically, we know very well, it is very difficult. So, when bonus is linked with productivity, definitely, productivity will increase in this country.

Our hon. Prime Minister is talking about 'Make in India'. We have the skilled labourers in our country. But unfortunately, since independence we are not managing our human resources properly particularly, the workers community. It is just because of the trade union politics and the wide gap between the management and the trade unions. So, when the trade union politics are minimised in the industries then only the productivity will be increased.

We are insisting on all the companies to increase their CSR to two per cent. I would also like to suggest the hon. Minister that, at least, one per cent profit of every company should be given to their employees in the form of bonus in addition to what this Bill proposes to give. The labour laws are very weak in our country in respect of welfare of the workers, for their houses and for their

children's education. We know that the workers are working for their whole lives but if anything happens to them neither the management nor the Government will come to their rescue. They will just give them some amount and settle the issue. It is just an eye-wash. That should not happen. We should always try to give social security and safety to our workers. Then only, they can work comfortably and given their best to our industries, either it is a private industry or any Government organisation. We have very weak labour laws even after independence.

Now, we have a very good Minister Shri Dattatreya *garu*. He also came from a very backward background. He is also having a long association with the workers. He knows personally the problem of the workers. That is why I suggest that, at least, in his tenure, we have to make stringent labour laws for the welfare of the workers of the country. We have to give social security and respect to the workers in our society. They should not be ill-treated. There should not be any kind of insecurity for the workers. The Government of India and the State Governments should always come for their rescue. Then only they will work properly and the productivity will go on.

Once again, I want to congratulate our hon. Minister for bringing a wonderful Bill for the welfare of the workers of this country. Thank you.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Thank you Deputy-Speaker, Sir. This is the time of festivals. We recently have Dussehra and Deepawali. Soon we have Christmas and other holidays. This is the time of bonus also. I think, the hon. Minister Shri Bandaru Dattatreyaaji definitely endeavoured himself to the masses of labours and so did the Government.

Sir, this is a welcome Bill. Our party supports it. I think, most of us here support it. In the Payment of Bonus Act of 1965, they had prescribed a certain bonus based on productivity and profits. I think, this Bill plans to increase both the slabs and the criteria whichever is higher - 8.33 or Rs. 7,000. They increased the slab from Rs. 10,000 to Rs. 21,000. The Act amended the eligibility and the base of bonus from Rs. 1,600 a month in 1965 to Rs. 10,000 a month in 2007. Now, it is going up to Rs. 21,000.

Sir, while I welcome this Bill, I see one significant flaw in this Bill, that is, the sharp cut-off of Rs.21,000. If a person is actually having Rs.21,000 salary and an employer wants to punish him, he can give an increment of Rs.500, with the result, he goes outside the slab, and actually he will have a loss of Rs.20,500 to his annual income. Actually, an employer can punish his employee by giving him an increment of Rs.500 if that person is having a salary of Rs.21,000. So, I think that it is a flaw and the Government needs to look into it.

One of the things that I propose is this. Yes, Sir, this is a festival season. Everyone should be happy; not three of my neighbours here and three of my neighbours there and I should not be unhappy. I think, the better proposition is that if we have slab on a sliding scale declining up to Rs.42,000. So, at a salary of Rs.21,000, we can have 8.33 per cent; at Rs.25,000 it can be seven per cent and at Rs.42,000 it can be zero. So, this will make everyone happy, and there is no loss to anyone.

While our Party is, of course, more concerned about the employees, we also would like to understand as to what the impact on revenue collection and tax collection is. By increasing bonus, you are also reducing the profits.

The company pays tax on their profits. In the last Budget Session, the Finance Minister announced tax exemption up to Rs.2,00,000 income per year for individuals. So, the bonus amount which is going out of the profits and into the employees is also not taxable. So, we would like to understand what the impact on revenue collection is.

Sir, there is really not much to speak except to congratulate and say a few things but I would also like to take this opportunity to suggest one more thing. The maximum limit that is prescribed is 20 per cent. Why can this not be enhanced to at least 40 per cent.? The minimum is 8.33 per cent and the maximum is 20 per cent. So, if some companies want to be generous and warm-hearted, they can actually increase it at their discretion and give it to their employees. We can exclude employees earning above Rs.1,00,000 or Rs.2,00,000. So, it will actually go to the lower level employees, who really need bonus.

Before I sit down and once again congratulate the hon. Minister, I would like to draw the attention of the hon. Minister to the plight of many employees. Under the guise of outsourcing, under the guise of part-time and under the guise of contract employees – we all know and I am sure the hon. Minister is also well aware of this – a lot of injustice is being done to the contract and outsourcing employees. There is no prescribed timing. They made to over work. They are under paid. There is no overtime. No health care facility is giving to them. So, I would request the hon. Minister to look into these issues.

Once again I congratulate the hon. Minister for bringing this Bill. It is a festive season, and the Minister has endeavoured himself to the entire workforce of the country.

Thank you.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Hon. Deputy Speaker, Sir, I rise to speak on the Payment of Bonus (Amendment) Bill, 2015.

Sir, till the enactment of the Payment of Bonus Act, 1965, demand for bonus was not a statutory right but a judicial right only. The word 'bonus' is a *Latin* origin, which we know. It means 'gift' or 'boon' but in the truest sense of the term in industrial field, it is really the deferred wage or salary which has not been paid at the time of payment of wage or salary and being given later on.

Sir, in the early European days, traders in Europe who had come to India used to make some *ex-gratia* payments because they were satisfied with their large profits. The practice of bonus payment as a periodical payment could be said to have begun during the First World War when the industries made huge profits.

There has been a long history of struggle of workers throughout the world, in general and throughout our country, in particular. Ultimately, the Government of India appointed a Bonus Commission on December 16, 1961. Some of its recommendations were implemented in the Payment of Bonus Act, 1965. In one of its recommendations, the then Bonus Commission had said that 60 per cent of the available surplus should be distributed as bonus. But still, it has not been implemented in the case of industries.

Nowadays, bonus is regarded as a part of emoluments by the workmen. For the purpose of amendment, in Section 2 of the Payment of Bonus Act, 1965, it is said: 'For the words "ten thousand rupees", the words "twenty one thousand rupees" shall be substituted. In Section 2 of the Principal Act, 'the words "three thousand and five hundred rupees" has been replaced by the words "seven thousand rupees" as minimum wage noticed by the appropriate government, whichever is higher.

Sir, for the purpose of this amendment, I would make a humble request to the hon. Minister. In the last few years, we have seen billionaires are increasing from 54 billionaires to 100 billionaires. Is it possible without accumulation of maximum profit by industries? So, it is by way of accumulation of profit.

It is found that the Indian capitalists are getting more profits as compared to others from all other countries of the world. The percentage of getting profit in India is more than what is there in the other countries of the world. There are numerous cases in our country where employers earned profit to the tune of more than 40 per cent as per their declared statement. So, on the one hand, it is being talked by our Government that they are doing a lot about the goodness and benefit of the workers whereas on the other hand the budget on social security purpose is getting reduced. In the 2013-14 Budget, for the social security purpose of labour, the allocation made was Rs. 2,920.71 crore; in the year 2014-15, it had been decreased to Rs. 2,668.88 crore; and in this year's Budget, another reduction is there, and it has come down to Rs. 2,587 crore only.

So, in this regard, I have to make a specific demand to the hon. Minister, which is also the demand of the maximum numbers of trade unions, to please remove the ceilings on eligibility of bonus. Calculation of bonus and enhancement of calculation formula, ceiling on gratuity should be done away with. Here, Rs. 21,000 is the ceiling. The persons who are doing job, the persons who are technically sound, are getting more than Rs. 21,000 as wage or salary. That means they are having something in the profit making. So, they should also get the bonus. For this reason, we have been making amendments. We may have another amendment also in the coming days.

So, it is better that ceiling should not be there and bonus should be there. In our 1961 Commission, it was said that 60 per cent of the profit should be given as bonus and now, we are seeing that 40 per cent of the profit is being accumulated by the industrialists or employers. As there is no ceiling for profit, then why ceiling for this bonus only. This is our humble request to the Minister that there should not be any ceiling, removal of ceiling should be there and with these words, I conclude.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): I thank the Chair for giving me this opportunity. I also thank the hon. Minister for Labour for taking the cause of the workforce in a serious manner. Very recently, the minimum pension has also been increased to Rs. 1000 for the workforce. This is a very big welcome step where India is more labour intensive. However, many of our colleagues have mentioned that it would be very ideal if the ceiling limit is removed. At the present juncture, taking the ceiling limit upto Rs. 21,000 is a welcome step. It is also a welcome step because it covers all the people – the skilled, the unskilled, manual, supervisory, managerial, administrative, technical, clerical and all the factories and companies who have 20 and above employees. This is a welcome step. The commitment to the Government is not much. Perhaps when compared to our larger Budget, it is only Rs. 3000 crore. Many hon. Members were asking as to why it is required. There is a spiralling price rise. It was right from the beginning. I will not say that this has happened in any particular Government. Where the Government employees salaries are much less when compared to the private sector salaries, this kind of bonus, minimum bonus even without the productivity and a larger bonus which is linked to productivity is a welcome step. Since we have a large workforce which is unskilled and manual, they have to look after their parents and all that. With the meagre salary that they are getting in the Government sector, it is impossible for them to look after on all the occasions like the festivals, marriages and education.

The workforce and trade unions are looking to the hon. Minister. The hon. Minister is himself a great trade unionist. The workforce and trade unions are looking for the reformation of labour laws. All the people are looking at him. The trade unions have a fear that the labour laws may be liberalized but instead of that, we are of the opinion that the social security and the employment security of the employees may be protected.

In my opinion, irrespective of a company whether it is making profit or not, minimum bonus should be paid. A bonus of 8.33 per cent should be paid and it is

being paid also. A balance has to be drawn between the labour and the capital because India is a labour intensive with most of the people as unskilled labour. We also need to protect our staff against the onslaught of the globalisation. The famous economist Keynes wrote once on multiplier effect. Blue collar wage earners are consumers. All the present people are also consumers. Their next generation will be a talent pool. India needs to be in the knowledge economy tomorrow. The deprived workers are a drag in the present and in the future. Therefore, it is high time that we have raised this and we have to protect them.

With these few words, I thank the Chair for giving me this opportunity.

श्री जय प्रकाश नारायण यादव (बाँका) : माननीय उपाध्यक्ष महोदय, पेमेंट ऑफ बोनस (अमेंडमेंड) बिल, 2015 पर बोलने के लिए मैं खड़ा हुआ हूँ। मैंने महंगाई पर बोलने के लिए तैयारी की थी, लेकिन माननीय संसदीय कार्य मंत्री के आग्रह को कबूल करना पड़ा।

श्रमिकों को बोनस मिले, मजदूरों को बोनस मिले। दो तरह के मजदूर होते हैं- एक संगठित मजदूर वर्ग है और दूसरा असंगठित मजदूर वर्ग है।

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकैय्या नायडू) : जयप्रकाश जी वाला संगठित वर्ग का है और हम लोग असंगठित वर्ग में हैं।

श्री जय प्रकाश नारायण यादव : धन्यवाद सर।

जो संगठित और असंगठित मजदूर हैं, ये दोनों की भट्टियों में हड्डियाँ जलाते हैं और पसीना बहाने का काम करते हैं। मजदूरों को मजदूर कहते हैं, श्रमिक कहते हैं, लेकिन ये मजदूर नहीं हैं। लेकिन इस देश में उसे मजदूर बनाया जाता है। उसकी मेहनत, श्रम और पसीने की जो कीमत होती है। जो फाउंडेशन है, जो बुनियाद है, जिस पर इमारत खड़ी होती है, जिस पर महल खड़ा होता है, गुम्बद खड़ा होता है और फाइव स्टार होटल खड़ा होता है, जिसमें जा कर हम बैठते हैं जो आलीशान बंगलों में रहते हैं लेकिन जिनका पसीना बहता है जो मजदूर हैं वे संगठित भी हैं लेकिन मजदूर नहीं हैं। कारखाने में काम करते हैं या बीड़ी बनाने वाले मजदूर हों या रिक्शा चलाने वाले मजदूर हों, सभी अपना पसीना बहाते हैं और सभी महंगाई की मार से तबाह होते हैं। डॉ. राम मनोहर लोहिया नारा लगाते थे "रोको महंगाई बांधो दाम, नहीं तो होगा चक्का जाम"। यह सवाल केवल महंगाई का ही नहीं था, बल्कि लोगों की जिंदगी का सवाल था। रोटी के सवाल से, भूख के सवाल से यह संबंधित है कि जैसे बिना पानी के मछली छटपटाती है, उसी तरह इंसान को रोजगार नहीं मिलेगा, रोटी नहीं मिलेगी, वेतन नहीं मिलेगा, बोनस नहीं मिलेगा तो बच्चों की दवा-दारू कैसे करेगा। बेटा-बेटी का विवाह कैसे कराएगा, कई परेशानियों से घिर जाएगा इसीलिए मजदूरों पर हमारी ज्यादा नज़र रहनी चाहिए। गिट्टी तोड़ने वाला, मिट्टी उठाने वाला, कुदाल चलाने वाला जैसे कहावत है कि जाड़ा हो या गरमी हो या बरसात डाकिया जरूर आएगा, वैसे ही जाड़ा हो, गरमी हो या बरसात हो मजदूर को तो मजदूरी करने जाना ही पड़ता है, उस पर डंडा भी चलता है और वह जाता भी है और वह सब कुछ अपने पेट की आग बुझाने और अपने परिवार के लिए करने जाता है। इसलिए वह पहाड़ को तोड़ता है, सफाई मजदूर है, मकान भी बनाता है, इसलिए कलम और कुदाल की बात कही जाती है। एक कलम चलाते हैं एक कुदाल चलाता है। कुदाल का महत्व ज्यादा होना चाहिए और कलम का महत्व कम होना चाहिए, ऐसा मैं मानता हूँ। जो भी संवेदनशील लोग होंगे कि कलम जरूर मेरे हाथ में है लेकिन

कुदाल चलाने वाले का भी महत्व बहुत ज्यादा है इसलिए कि इस देश में कभी कोई खाते-खाते मरता है और कोई हाथ पसार कर रोते-रोते मरता है। मजदूरों को रोने के लिए छोड़ देने की जगह अगर हम उन्हें बोनस देने का काम करेंगे तो गरीब मजदूरों के लिए बहुत अच्छा होगा।

महोदय, मैं एक मिनट का समय और लूंगा। जो महिलाएं हैं, जो श्रमिक महिलाएं हैं उनके लिए अगर बोनस में विशेषकर कुछ कंसिडर किया जाए तो अच्छा रहता कि बोनस के लिए महिलाओं के लिए एक विशेष क्लाज़ दी गई है। बुनकर लोग मेहनत करते हैं। मैं सभी मजदूरों के लिए कहना चाहता हूं कि जो बिल आ रहा है, वह तो अपनी जगह पर ठीक है लेकिन कहीं न कहीं मजदूरों के हित में और कलम तथा कुदाल में अंतर नहीं होना चाहिए बल्कि कुदाल पर ज्यादा जोर देना चाहिए। श्रमिक हमारे देश के समृद्धि का रास्ता देते हैं। यही बात कहकर मैं अपनी बात समाप्त करता हूं।

SHRI M. VENKAIAH NAIDU: Earlier I told the House through you, hon. Deputy-Speaker, Sir, that we were considering of sending that Bill to the Joint Committee and we were holding discussion in that regard. But I am sorry to inform the House that some parties are not willing for the same. That is why the Government has decided to take the Bill itself after this Bill. I have a habit of taking the House into confidence. That is why I just want to inform the House that that Bill will be taken up after this Bill. ... (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): It is very difficult to take that Bill. ... (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): The Bill may be sending to the Standing Committee. How can this Bill be directly taken up.... (*Interruptions*)

HON. DEPUTY SPEAKER: We will see it after this Bill is over.

17.00 hours

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Sir, I congratulate the hon. Minister for bringing this legislation. This House was really expecting very comprehensive labour law reforms. Hon. Minister himself stated recently that a major legislation with regard to labour was pending. Anyhow, I hope that such a legislation will come in future.

Sir, this Bill is confined mainly to three things. One, it increases the eligibility limit of salary from Rs. 10,000 to Rs. 21,000. The second thing is that the calculation of bonus will be made at the rate of Rs. 7,000 per month or the minimum wage notified under the Minimum Wages Act, whichever is higher. The third thing is the prior publication of the rules and retrospective effect from 01.04.2015. These are the main clauses of this Bill. These are good things.

What I am saying is that bonus is having a different interpretation and dimension now. Bonus was once treated as charity or *ex gratia*. Now bonus is a legal right and industrial disputes can be raised on the issue of bonus. Now it is legally having that status. Minimum bonus is 8.33 per cent and the maximum is limited to 20 per cent. I would suggest that this maximum limit of 20 per cent should be substantially increased. There is a logic behind it.

Similarly, two main amendments are very much required in this Bill. As I told, the maximum limit of 20 per cent should be enhanced. I would submit that we have to realise that labour is the biggest contribution in an industry. Human capital is the first thing which is followed by money and machinery. Unfortunately, human capital is not taken into consideration properly. Similarly, in our present Payment of Bonus Act, there are seven categories which are excluded from the purview of the Act. I would request the hon. Minister to re-examine that aspect also.

Sir, we have to realise one thing that 90 per cent of the employees in our country are working in the unorganized sector. We have also to think about what we can do for the workers in that sector.

At present, workers are dismissed from service on the ground of misconduct and as a result, they are disqualified from getting bonus. That is not fair because bonus is paid on the basis of days' work and earning, and not on the basis of character or conduct as such. So, that clause may also be amended.

Sir, structural changes are needed in this regard. Due to constraint of time, I do not want to take much time, but I would like to say one thing that the hon. Minister is a very honest Minister. He must come forward with basic reforms in the labour laws. This Bill is only a small thing. Anyhow, this is well and good.

With these few words, I conclude. Thank you very much.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I fully support the Bill because this Bill has come to this House for consideration after a series of strikes – 24-hour bandhs and 48-hour bandhs - and it is an assurance given by the Government to the ten trade unions in the country that bonus reforms would be made. As a part of this, the Payment of Bonus (Amendment) Bill is coming for our consideration.

I fully support the two proposed amendments regarding the eligibility for bonus – raising the pay ceiling limit from Rs. 10,000 to Rs. 21,000 and raising the limit on calculation of bonus from Rs. 3,500 to Rs. 7,000. I fully support these two proposals.

I am not going into the details of the bonus. We know that during the 1950s and 1960s, the bonus used to be considered as a part of the profit, but subsequently after the enactment of the Payment of Bonus Act, it is an accepted principle in the country that it is ‘deferred wages’. So, bonus is not part of profit, but it is absolutely ‘deferred wages’.

Most of the hon. Members from various corners of this House have stated that bonus should be linked with productivity. I fully support this view because productivity and production can be increased if you give such an incentive to the workforce. I would suggest that the productivity linked bonus should be independent of and separate from statutory bonus. The statutory bonus should never be coupled or linked with productivity because there are a lot of incidents about which we know from our experience of having been in the trade unions. Most of the industrial establishments in the country have a liking to have bonus which is linked with productivity. If it is linked with productivity, definitely they will make their balance sheet in such a way that there is no productivity and most of the workforce in the country will be out of the ceiling of bonus.

So, definitely the productivity-linked bonus should be a bonus other than that of the statutory bonus, which the Act envisages.

Also, there is a serious apprehension among the workforce in the country that the labour laws in the country are going to be weakened. The Government is taking into consideration the Second National Labour Commission's recommendations. There are five major recommendations. One of them is the codification of the labour laws. The Government is moving in that direction. I am not opposed to the codification of labour legislations. I fully support the codification of labour legislations. But I want to place on record the apprehension of the trade unions that on the pretext of codification of labour legislations or labour laws, the labour laws are getting weakened. Codification is the need of the hour and it is better for the performance of the labour laws in the country. But it shall not infringe or take away the right of the workforce in our country, existing statutory rights are never taken away, that assurance we want from the hon. Minister.

I would like to quote the hon. Minister's statement which I fully agree with because the Minister is doing wonderful work in this matter of labour law. I am also a member of the Consultative Committee. The Minister had assured and I quote, "The Government considers workers as very valuable assets for the country and it is only because of their hard work and passion that India is growing at a very fast pace". This is a very good observation on the part of the Minister and the Government.

Unfortunately, most of the economists, the neo-liberal reformist economists, do not subscribe to this view or they do not confirm this view. So, definitely this passion should be taken into consideration of the labour reforms in which the codification is going to take place. Codification is in respect of industrial relations, wages, social security, safety and welfare of the workers. Definitely this should be codified without infringing upon the rights of workers

which are in existence under various statutes. We have 44 labour legislations in the country. These 44 labour legislations have to be codified into five or four as the Government desires, but it shall never infringe upon the rights of the workers.

I have moved a proposal of an amendment regarding the ceiling limit. The trade unions' opinion, as just now my learned friend has already cited, is that the ceiling limit has to be taken away. Why should we have a ceiling limit? Let the ceiling limit be taken away. That is the long pending demand of the workforce. Anyway, it is coming up to Rs.21,000 and we do appreciate that, and also we do support. At the same time I would like to make another point and that is regarding the allowances. This Rs.21,000 should be excluding the allowances.

When we passed the Bill in respect of payment of salaries and allowances of the High Court judges and Supreme Court judges, we passed an amendment. What was the amendment? It was about the encashment of the leave benefit of the High Court judges and the Supreme Court judges. In that case, all the allowances availed by judges will be incorporated within the meaning of wages. As far as the workers are concerned, the wages mean only the minimum wages plus DA. Basic wage plus DA is the wage structure. But as far as the judges are concerned, all allowances will come. So, my submission is, excluding the allowances this ceiling limit may be accepted. That is the amendment proposal which I have made.

With these words, once again I support the Bill. I conclude. Thank you, Sir.

SHRI C.N. JAYADEVAN (THRISSUR): Mr. Deputy Speaker, Sir, thank you for giving me this opportunity to speak on the Payment of Bonus (Amendment) Bill, 2015.

Sir, this Bill is brought for enhancing the eligibility limit of the employees for payment of bonus from Rs.10,000 per mensem to Rs. 21,000 per mensem, and to raise the calculation ceiling from Rs.3,500 per mensem to Rs.7,000 per mensem for the minimum wage or the scheduled employment as fixed by the appropriate government whichever is higher.

This enhancement of limits does not make any difference considering the inflation and consequent rise in the wages of the employees over the years since the last amendment was made. Basically, the payment of bonus is supplement to wages and therefore taken as deferred wages. Linking bonus partly to profit sharing may at the most be construed as to what extent the deferred wage is to be accepted over and above the prescribed minimum limit which at present is 8.33 per cent even in case of no profit. Therefore, fixing the payment and eligibility limit is extraneous to the concept and meaning of bonus. Moreover, the Supreme Court has already said that bonus is a part of salary and there should not be any ceiling on it, both for the eligibility limit and calculation ceiling. Almost all the central trade unions have demanded for the removal of conditions on payment of ceiling and eligibility limits in a series of meeting with the Government.

I, in the name of my party the Communist Party of India, request the Government to reconsider their demand in this regard and bring about a fresh amendment to the Payment of Bonus Act to remove all conditions on payment of ceiling and eligibility limits.

SHRI M. UDHAYAKUMAR (DINDIGUL): Hon. Deputy Speaker, I express my sincere thanks and gratitude to our beloved leader hon. Chief Minister of Tamil Nadu Dr. *Puratchi Thalaivi Amma* for giving this opportunity to speak about the Payment of Bonus (Amendment) Bill, 2015 before this august House.

This Bill is to double the wage ceiling for calculating bonus as Rs 7,000 per month for factory workers and establishments with 20 or more workers. The Payment of Bonus (Amendment) Bill, 2015 is to enhance the monthly bonus calculation ceiling to Rs 7,000 per month from the existing Rs 3,500 per month. The amendment will be made effective from 1st April, 2015. The Bill also seeks to enhance the eligibility limit for payment of bonus from the salary or wage of an employee from Rs 10,000 per month to Rs 21,000. The Payment of Bonus Act, 1965 is applicable to every factory and establishment in which 20 or more persons are employed on any day during the accounting year.

The Bill also provides for a new proviso in section 12 which empowers the Central Government to vary the basis of computing bonus. At present, under section 12, where the salary or wage of an employee exceeds Rs 3,500 per month, the minimum or maximum bonus payable to the employees are calculated as if his salary or wage were Rs 3,000 per month. Our Tamil Nadu Chief Minister *Puratchi Thalaivi Amma* has protected the interest of thousands of employees working in various Departments of Tamil Nadu Government.

The last amendment to both the eligibility limit and calculating ceilings under the said Act was carried out in the year 2007 and was made effective from 1st April, 2006. The amendment in the Act to increase wage ceilings and bonus calculation ceiling was one of the assurances given by the Centre after ten central trade unions went on one day strike on 2nd September. The Payment of Bonus Act, 1965 was enacted with a view to providing for the payment of bonus to persons employed in certain establishments on the basis of profit or on the basis of

production or productivity and for matters connected therewith. Thereafter, the Act was amended several times and lastly amended in the year 2007. According to clause (13) of section 2 of the Act, 'employee means any person (other than an apprentice) employed on a salary or wage not exceeding ten thousand rupees per mensem in any industry to do any skilled or unskilled manual, supervisory, managerial, administrative, technical or clerical work for hire or reward, whether the terms of employment be express or implied.'

However, according to section 12 of the Act, the bonus payable to an employee whose salary or wage exceeds three thousand and five hundred rupees *per mensem* shall be calculated as if his salary or wage were three thousand and five hundred rupees *per mensem*.

The Central Government has been receiving representations from trade unions, individuals and various associations for enhancement or for removal of the above ceilings. After due consideration, the Central Government has decided to enhance the eligibility limit for payment of bonus from ten thousand rupees *per mensem* to twenty-one thousand rupees *per mensem*. The Central Government has also decided to raise the calculation ceiling from three thousand and five hundred rupees *per mensem* to seven thousand rupees *per mensem* or the minimum wage for the scheduled employment, as fixed by the appropriate Government, whichever is higher.

Section 38 of the Act empowers the Central Government to make rules for the purpose of giving effect to the provisions of the Act. Since, the said section does not provide for the previous publication of the rules, it is proposed to insert an enabling provision providing for previous publication for the purpose of inviting objections and suggestions in tune with the other legislations pertaining to welfare of labour.

In Tamil Nadu, Amma's efforts for the welfare of the labour force and the Act help the labour. The Government has come forward to help the labour. The Bonus Act is the right of the labour. Giving more bonus to the labour union is welcome on behalf of our Tamil Nadu Government as directed by hon. Puratchi Thalaivi Amma. We welcome the Bill.

Thank you, Sir.

SHRIMATI APARUPA PODDAR (ARAMBAG): Thank you, Deputy-Speaker, Sir, for allowing me to speak on this Payment of Bonus (Amendment) Bill, 2015.

The Bill provides for payment of bonus to persons employed in certain establishments on the basis of profits or on the basis of production or productivity.

The Act provides bonus to employees of certain establishments including factories and establishments employing 20 or more persons. Under the Act, the payment of bonus to the employees whose salary or wages is up to Rs. 10,000 per month. The Bill seeks to increase the eligibility limit to Rs. 21,000 per month. Under the new Act, the casual labour and the contract labour are eligible for bonus. The law stipulates that an employer is mandated to give a minimum bonus of 8.33 per cent of the salary. So, the worker earning Rs. 7,000 per month will receive a minimum bonus equivalent to 8.3 per cent of his salary.

An employee is entitled for bonus only when he has worked for 30 working days in the year. Considering the cost of living and other connected matters, it has to be reviewed. There should be no upper limit of salary for getting bonus. Everybody working in various sectors should get bonus.

Labour voices have been silent; over the years trade unions have been sterilised. But without a vibrant, well-paid workforce, India will not have a domestic demand to fuel its 1.3 billion people economy.

If companies do not pay bonus on time, the Government should take legal steps and speedy justice should be given to the labourer's family. I want the assurance from the hon. Minister who is present here.

I have a suggestion to the Minister that there should be a provision of giving bonus in advance for the employees who have some emergency in their families. At least 50 per cent of the bonus should be given to them in the case of an emergency.

On behalf of our Party, All India Trinamool Congress and our hon. Leader Mamata Banerjee, on this festive occasion, I welcome this Bill and support it. Thank you.

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : उपाध्यक्ष महोदय, मैं आपका धन्यवाद करता हूँ कि आपने मुझे बोनस भुगतान अधिनियम 2015 पर बोलने का अवसर दिया।

हमारे देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी द्वारा एवं श्रम एवं रोजगार मंत्री बंडारू दत्तात्रेय जी द्वारा यह जो विधेयक लाया गया है, मैं इसके समर्थन में खड़ा हुआ हूँ। दरअसल में यह विधेयक संगठित क्षेत्र में काम कर रहे श्रमिकों को प्रोत्साहित करने की दिशा में एक महत्वपूर्ण कानून है। मैं सबसे पहले अपनी सरकार द्वारा उठाए गए कदमों की सराहना करना चाहता हूँ कि आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने जो सबसे पहला कदम कर्मचारियों के हित में उठाया कि बहुत सारे कर्मचारियों को सेवानिवृत्ति के बाद 25 रुपये या 50 रुपये जो पेंशन मिलती थी, उसको बढ़ाकर 1000 रुपये करने का एक साहसिक निर्णय लिया। उसके बाद हमारी सरकार ने दूसरा ऐतिहासिक कदम उठाया प्रधान मंत्री बीमा सुरक्षा योजना का। उसके बाद तीसरा कदम हमारी सरकार ने उठाया प्रधान मंत्री जीवन ज्योति योजना का और चौथा कदम उठाया अटल पेंशन योजना का, तथा इसके साथ ही साथ ई.पी.एफ. के खाताधारियों को स्मार्ट कार्ड योजना से लाभ देने का कदम भी उठाया।

उपाध्यक्ष महोदय, हमें इस बात को कहने में तनिक भी संकोच नहीं है कि दुनिया में सबसे कम मज़दूरी अगर कहीं मज़दूरों को मिलती है तो वह हमारे देश में मिलती है लेकिन हमारी सरकार ने मज़दूरों की इस वेदना को अनुभव किया। जहाँ तक बोनस की बात की जाए तो इस बोनस विधेयक पर बोलने के पहले मैं कहना चाहूँगा कि भारत में बोनस देने की प्रथा प्रथम विश्वयुद्ध के बाद शुरू हुई जब कुछ वस्त्र मिलों ने वेतन का 10 प्रतिशत बोनस के रूप में अपने श्रमिकों को दिया। उसके बाद लगातार श्रमिकों की मांग को देखते हुए बोनस के भुगतान के संबंध में नियम बनाना ज़रूरी हो गया। भारत सरकार द्वारा स्थापित स्थायी लेबर समिति ने मत दिया कि बोनस भुगतान के लिए एक त्रिपक्षीय समिति बनाई जाए जो बोनस भुगतान के हर पहलू पर विचार कर अपनी सिफारिशें दे। सरकार द्वारा उन सिफारिशों को माना गया और 29 मई, 1965 को एक अध्यादेश लाया गया जो बाद में पेमेंट ऑफ बोनस एक्ट बना। वैसे तो इस एक्ट में कई बार संशोधन किए गए परन्तु आखिरी बार संशोधन सन् 2007 में किया गया जिसमें बोनस की सीमा को बढ़ाकर 3500 रुपये किया गया। यह कानून हर फ़ैक्ट्री और स्थापनाओं पर लागू है जहाँ पर कम से कम 20 श्रमिक कार्यरत हैं। यदि किसी कारणवश श्रमिकों की संख्या घट जाती है, परन्तु वह फ़ैक्ट्री या स्थापना इस एक्ट के दायरे में आ जाती है तो उसे अपने श्रमिकों को बोनस का भुगतान करना होगा। मैं समझता हूँ कि यह धारा बहुत ही महत्वपूर्ण होने के साथ-साथ श्रमिकों के हित में है जिससे कभी भी श्रमिक बोनस भुगतान से वंचित नहीं हो पाएँगे। अभी तक जो श्रमिक 10 हज़ार रुपये वेतन पाते थे, वे इस

एक्ट के दायरे में आते थे, परन्तु सीमा को बढ़ाया और 21 हजार रुपये किया गया। मैं समझता हूँ कि यह बहुत ही सराहनीय कदम है जिससे कि जो श्रमिक बोनस के दायरे से बाहर हो गए थे, वे भी बोनस पा सकेंगे। साथ ही बोनस की सीमा को बढ़ाए जाने के लिए जो कि 3500 रुपये से 7000 रुपये की गई है, वह आज के मूल्य सूचकांक को देखते हुए एक अच्छा और प्रोत्साहित करने वाला कदम है।

उपाध्यक्ष महोदय, इस विधेयक की जो सबसे महत्वपूर्ण बात है, वह यह है कि सरकार को ट्रेड यूनियन्स से इस बारे में जो ज्ञापन और सुझाव प्राप्त हुए थे, उन पर सरकार ने गौर किया और श्रमिकों के हित में यह निर्णय लिया गया कि वर्तमान बोनस की सीमा को 1 अप्रैल, 2000 से लागू किया जाएगा।

अंत में मैं इन शब्दों के साथ कि प्रधान मंत्री जी ने सबका साथ, सबका विकास, इस भावना के साथ ...(व्यवधान) काम किया है, मैं इस बिल का समर्थन करता हूँ।

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, अमीर प्रत्येक दिन चलता है खाना पचाने के लिए और गरीब 100 किलोमीटर चलता है कि खाना कैसे खाएँगे। यह फर्क है इस देश में। हम रात का खाना पचाने के लिए चलते हैं और गरीब सुबह खाना क्या खाएगा इसके लिए 100 किलोमीटर चलता है।

महोदय, गरीब और मजदूर हमेशा से वोट का आधार बनकर रह गया, कभी उसको यह कहा गया कि भाग्य, भगवान और किस्मत के भरोसे तुम जी लो, या जो राजनीतिक व्यवस्था है, आज़ादी के बाद आज तक हम उसको खैरात में देते रहे। मैं एक अर्थशास्त्री प्रो.बत्रा ने क्या कहा वह बताना चाहता हूँ। दुनिया की जानी मानी कंसलटैन्सी कंपनी मॉर्गन स्टैनली के कार्यकारी निदेशक चेतन रॉय के अंडर चार वर्षों में इस कंपनी की भारत की संपदा में लगभग 1 खरब डालर से अधिक की वृद्धि हुई लेकिन इस संपदा वृद्धि का लाभ बहुत सीमित है जो सिर्फ 2 प्रतिशत है। सेबी के अनुसार देश में कुल आबादी के सिर्फ चार से सात फीसदी लोगों के पास इसके शेयर हैं। इसमें भी कंपनियों के मालिकों का बहुत बड़ा हिस्सा है। 'आया' के मुताबिक 570 अरब डॉलर में से 350 अरब डालर कंपनियों के मालिकों के हिस्से में गया। अब आपको आश्चर्य होगा कि प्रो. बत्रा ने क्या कहा। इसमें कहा है कि दो बड़े-बड़े उद्योगपति, जिसके पास कुल एक लाख नब्बे हजार करोड़ थे, विडम्बना यह है कि वह इन भाइयों के बीच बंटकर अब 11 लाख हजार करोड़ रूपए हो गया। सुपर अमीरों और आम आदमी के बीच की खाई गहरी और चौड़ी होती जा रही है। उधारीकरण की लक्ष्मी गरीबों और आम आदमियों के घर का रूख करने के बजाए आबादी के छोटे हिस्से सुपर अमीरों के घर कैद हो गयी।

आपको आश्चर्य होगा, वर्ष 1983 में देश में कुल काले धन का अनुमान लगभग 36,786 करोड़ रूपए था, जो आज बढ़कर 9 लाख लाख करोड़ रूपए हो गया है। प्रोफेसर बात्रा ने कहा है कि सच पूछिए तो लक्ष्मी की वास्तविक कृपा इस देश के अरबपतियों, करोड़पतियों पर रही। गुलाबी अखबारों में आएदिन भारत के अरबपतियों, करोड़पतियों की बढ़ती तादाद पर खबरें छपती हैं।

यूएनडीपी का कहना है कि अरबपतियों और करोड़पतियों के साथ गरीबों की संख्या लगातार बढ़ रही है। देश की लगभग 80 प्रतिशत आबादी आज भी प्रत्येक दिन एक डॉलर से कम की आय पर निर्वाह कर रही है। मैं इस बिल के पक्ष में हूँ, लेकिन मेरा कहना इसमें हमेशा व्यवहारिक रहा है। मैं कहना चाहूँगा कि यह संतुलित हो। जैसे कृषि पर मजदूरों का क्या संतुलन होगा, किस तरह की संतुलित व्यवस्था होगी? बोनस तो ठीक है, आज आप दे रहे हैं। लोग खैरात भी देते हैं, लोगों ने दिया है। कई योजनाएं, अटल पेंशन योजना आई है। क्या आप फैक्ट्रियों में मजदूरों के शेयर को शेयर करेंगे? क्या सहकारिता के माध्यम से मजदूरों को आप कृषि में ले जाएंगे? क्या फैक्ट्री में मजदूरों का शेयर होगा? आप यदि मजदूरों को किसी

भी फ़ैक्ट्री में उसकी मजदूरी का, गुणवत्ता का शेयर दे देते हैं, तो फिर मजदूरों को किसी तरह का बोनस देने की जरूरत नहीं पड़ेगी। मजदूर भगवान, भाग्य और किस्मत के भरोसे नहीं जिएंगे। मजदूर किसी भी कीमत पर इस सरकार, इस राजनीतिक व्यवस्था का शिकार न हों। मजदूरों को बोनस के बजाए उस फ़ैक्ट्री में शेयर मिले और एक कठोर कानून मजदूरों के हित के लिए बनाए जाए, ताकि कोई मालिक, कोई फ़ैक्ट्री मालिक किसी मजदूर का शोषण नहीं करे। ...(व्यवधान)

श्री बंडारू दत्तात्रेय: डिप्टी स्पीकर सर, आज बोनस अमेंडमेंट बिल, 2015 पर हमारे सम्माननीय सदस्यों ने काफी गंभीरता से चर्चा की है। अभी तक जिन्होंने इस पर चर्चा की है, सारे पक्ष के लोगों ने सरकार के इस ऐतिहासिक निर्णय का स्वागत किया। इसके लिए मैं सभी लोगों, सभी पार्टियों को अपनी तरफ से और हमारे भारत के प्रधानमंत्री नरेन्द्र मोदी जी की तरफ से भी आपको धन्यवाद देना चाहता हूँ।

बोनस अमेंडमेंट बिल के संबंध में आप लोगों ने बताया कि दो महत्वपूर्ण मुद्दे हैं। एक है इल्लेजिबिलिटी लिमिट और दूसरा है कैलकुलेशन लिमिट। हम इसका इतिहास पहले देखेंगे। बोनस अमेंडमेंट वाले बिल के बारे में कहूंगा कि वर्ष 1965 में इल्लेजिबिलिटी लिमिट 1,600 रुपए थी और कैलकुलेशन सीलिंग 750 रुपए थी। वर्ष 1985 में, 20 साल के बाद 2,500 रुपए इल्लेजिबिलिटी लिमिट हुई और कैलकुलेशन लिमिट 1,600 रुपए रही। उसके बाद वर्ष 1995 में 3,500 रुपए इल्लेजिबिलिटी लिमिट रही और कैलकुलेशन सीलिंग 2,500 रुपए रही। वर्ष 2007 में इसकी 10 हजार रुपए इल्लेजिबिलिटी रही और 3,500 रुपए कैलकुलेशन सीलिंग रही। इसके 9 साल के बाद, यह सरकार आने के बाद, जैसा हमारे मित्रों ने कहा कि हमने इसमें कोई देरी नहीं की। मैं इसे पहले ही करने वाला था, लेकिन बिहार के इलेक्शन होने के कारण इसमें थोड़ी देर हो गई। हम काफी ट्रेड यूनियन के लोगों से, जितनी भी देश में नेशनल ट्रेड यूनियंस हैं, उन लोगों से ट्राइपार्टाइट मीटिंग में बैठक करके एक बहुत बड़ी कंसेस बनाई। पहले ही हम लोगों ने ट्रेड यूनियन वालों से बातचीत की थी। ट्रेड यूनियन वालों ने बहुत खुशी व्यक्त की है। मैं आपको बताना चाहता हूँ कि इसमें 10,000 रुपये से 21,000 रुपये की बढ़ोतरी की गई है, हमने कैलकुलेशन करके 7,000 हजार किया है।

हमारे मित्र सौगत राय जी और प्रेमचन्दन जी ने कुछ अमेंडमेंट दिए हैं, उनका डिमांड इसे और बढ़ाने की है, जब वह डिमांड आएगी तो मैं रिप्लाय करूंगा। केन्द्र सरकार ने वर्ष 2015 से इसे इम्प्लीमेंट करने का निर्णय किया था लेकिन प्रधानमंत्री ने स्वयं हमसे बातचीत की और कहा कि इसे नए साल 2016 से शुरू किया जाए, जितने भी गरीब मजदूर हैं, उनको इसका लाभ मिलना चाहिए, ऐसा हमारे प्रधानमंत्री जी का मत है। उनकी अनुमति मिलने के बाद हमने अमेंडमेंट भी लगाया। यह सरकार गरीबों और मजदूरों के लिए बहुत चिंतित है। उनका मिनिमम वेज बढ़ाना चाहिए, उनका स्किल बढ़ाकर ज्यादा से ज्यादा वेज सिक्यूरिटी देना है। यह हमारी सरकार की प्रतिबद्धता है। आगे आने वाले दिनों हमारी सरकार मजदूरों को सोशल सिक्यूरिटी देगी। वेज सिक्यूरिटी, जॉब सिक्यूरिटी और सोशल सिक्यूरिटी तीनों महत्वपूर्ण मुद्दे हैं। प्रधानमंत्री जी ने मेक इन इंडिया का फ्लैगशिप प्रोग्राम बनाया है, इसमें स्किल इंडिया भी है, इससे स्किल इंडिया भी बढ़ेगा। हमारे बंधुओं ने मिनिमम वेज के बारे में काफी चर्चा की, नेशनल ट्रेड यूनियन मिनिमम

वेज के बारे में काफी चर्चा कर रहे हैं, इस बारे में मैंने राज्य सरकारों से चर्चा की है। इस पर आमसहमति लाकर इसी सदन में एक नेशनल मिनिमम वेज बिल लाकर सारे देश में एक स्टेच्यूटरी प्रोविजन लाकर हर गरीब मजदूर को मिनिमम वेज मिलनी चाहिए, अभी तक यह एडवाइजरी नॉन-स्टेच्यूटरी था, हम इससे आगे बढ़कर मिनिमम वेज नहीं बल्कि हमारे मजदूर को फेयर वेज मिलने की बात कर रहे हैं, हम लोग यहां मिनिमम वेज की बात कर रहे हैं। विदेशों में टेक्निकल स्किल ज्यादा होता है, अपने देश में टेक्निकल फोर्स 1.7 परसेंट है लेकिन दूसरे देशों में बहुत ज्यादा है। हम इस फोर्स को बढ़ाने के लिए स्किल डेवलपमेंट का कदम उठाया है। दो-तीन इम्पोर्टेंट विषय है जिसे मैं आपके सामने प्रस्तुत करूंगा।

प्रेमचन्द्रन जी ने एक महत्वपूर्ण बात कही थी, लोग लेबर लॉ रिफार्मस कर रही हैं, जिसे करना चाहिए क्योंकि यह देश की जरूरत है। जैसा उन्होंने कहा कि the Second National Labour Commission has recommended codification. The Second National Law Commission was headed by the eminent trade union leader, Shri Ravindra Verma. He gave recommendations meant for our national interest. In those recommendations, codification is also there. We are going to do further codification. All 44 Central labour laws will be converged into four labour codes. The first labour code will be the code on industrial wages; second one will be the code on industrial relations; third one will be on social security; fourth one will be the safety and security of workers. These are the four major codes.

The paramount theme of my Government's labour reforms is to safeguard the interests of the workers. We are not at all going to take away the rights of the workers in any way. But a misinformation campaign is going on in this country. This campaign is going on in this country without having a proper knowledge. I have held 21 tripartite committee meetings with labour unions. There will be no infringement of rights of workers. All these measures are in the interest of the workers and are in favour of the workers. All the labour reforms are going to be in the interest of workers.

Whenever the Bills come before the House, I will definitely discuss them. Regarding other important aspects, I want to inform you that I am very much concerned about two things. One is, in India the unorganised workforce is very

high. About 93 per cent of the workforce is unorganised. In terms of numbers it is approximately 40 crores.

उस बारे में भी आप लोगों ने काफी चिंता की है। एक विषय के बारे में सब मैम्बर्स ने बताया। उस बारे में सरकार का क्या व्यू है, वह मैंने बताया था कि यह सब करने से केन्द्र सरकार पर 6203 करोड़ रुपये का बर्डन पड़ेगा। इस ऐतिहासिक निर्णय से देश में करोड़ों गरीब मजदूरों को लाभ होगा। इसलिए आप सभी इस बिल को एकमत होकर सहमति के साथ पास करें।

Lastly, I want to respond to some of the clarifications sought by hon. Members. I would like to thank Dr. Mamta Sanghamita for her support to the Bill. I would like to clarify that, suppose an employee gets a wage of Rs. 2,500, he or she would get bonus as per the formula of $Rs. 2,500 \times 12$, and the minimum bonus is 8.33 per cent.

I wish to inform the House that the amendment was made in 2007. I welcome the suggestion.

I have taken note of the suggestions of the hon. Members and I will definitely consider those suggestions and will examine them. Thank you.

HON. DEPUTY-SPEAKER: The question is:

“That the Bill further to amend the Payment of Bonus Act, 1965, be taken into consideration.”

The motion was adopted.

HON. DEPUTY-SPEAKER: Now, the House shall take up clause by clause consideration of the Bill.

Clause 2 Amendment of Section 2

PROF. SAUGATA ROY (DUM DUM): Yes. I beg to move:

Page 1, lines 5 and 6, --

for “twenty-one thousand rupees”

substitute “twenty-five thousand rupees”. (1)

I proposed that in page 1, lines 5 and 6, for “twenty-one thousand rupees”, that is the upper ceiling, one should substitute “twenty-five thousand rupees”. My purpose of moving the amendment is to bring certain matters to the attention of the Minister. Of course, we want the minimum amount to be raised. He has already raised it from Rs. 10,000 to Rs. 21,000, which is welcome. I would like it to be increased further to Rs.25,000/- The only thing which I want to point out to the hon. Minister is that the concept of bonus as has been stated by the hon. Minister ought to be changed. In the Statement of Objects and Reasons, he has said that bonus will be paid on the basis of profits or on the basis of production or productivity and for matters connected therewith. I strongly object to this. I think bonus is a right of the employees. Then, it should be treated as a deferred wage. They will calculate the allocable surplus and the companies will not give any bonus. I have the experience in the trade union movement.

HON. DEPUTY-SPEAKER: I shall now put Amendment No.1 moved by Prof. Saugata Roy to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran, are you moving your amendment No.3?

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

“Page 1, lines 5 and 6,--

after “twenty-one thousand rupees”

insert “(excluding all allowances)” (3)

I have already stated that it should be excluding all allowances because the High Court Judges’ and Supreme Court Judges’ allowance is being considered for calculating encashment of leave. Suppose that be the case, the same principle should be applicable to the working force in our country.

HON. DEPUTY-SPEAKER: I shall now put Amendment No.3 moved by Shri N.K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: Shri Adhir Ranjan Chowdhury – not there.

The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Amendment of Section 12

HON. DEPUTY-SPEAKER: Prof. Saugata Roy, are you moving Amendment No.2?

PROF. SAUGATA ROY (DUM DUM): I beg to move:

Page 1, line 9,--

for “seven thousand rupees”

substitute “eight thousand rupees”. (2)

The Hon. Minister, of course, has increased the basis of calculation from Rs.3500 to Rs.7000 which is welcome. I want to raise it further because the hon. Minister talked of bringing in four labour codes. I shall request him not to yield to the pressure of the big business and corporates for labour reforms where they want to have the right to hire and fire, take away the basic security of the workers. If that happens in the name of labour laws, labour reforms, we shall oppose it tooth and nail on behalf of the working class of this country.

HON. DEPUTY-SPEAKER: I shall now put Amendment No.2 moved by Prof. Saugata Roy to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: Shri Premachandran, are you moving your Amendment No.4?

SHRI N.K. PREMACHANDRAN : I beg to move:

“Page 1, line 9,--

after “seven thousand rupees”

insert “(excluding all allowances)” (4)

Sir, it is the same thing.

HON. DEPUTY-SPEAKER: I shall now put Amendment No.4 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

“That clauses 3 and 4 stand part of the Bill.”

The motion was adopted.

Clauses 3 and 4 were added to the Bill.

Clause 1

Amendment made:

Page 1, line 3,-

for “It shall be deemed to have come into force on the 1st day of April, 2015.”

substitute “It shall be deemed to have come into force on the 1st day of April, 2014.”. (7)

(Shri Bandaru Dattareya)

HON. DEPUTY-SPEAKER: The question is:

“That clause 1, as mended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting formula and the Long Title were added to the Bill.

SHRI BANDARU DATTATREYA: I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY-SPEAKER: Motion moved:

“That the Bill, as amended, be passed.”

PROF. SAUGATA ROY : Sir, I take just one minute.

HON. DEPUTY-SPEAKER: You have not given it in writing. You cannot ask like that.

PROF. SAUGATA ROY : In the Third Reading, we can always speak.

HON. DEPUTY-SPEAKER: You have to give it in writing. Then only, I can allow. All right, just tell what you want.

PROF. SAUGATA ROY : I want an assurance from the hon. Minister that in the name of labour reforms, the employers will not be given the right to hire and fire. That is all.

HON. DEPUTY-SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, in fact, the hon. Minister needs to be congratulated because it is a very historic thing. It is also because bonus has been raised, and that too retrospectively, which is something unheard of in the recent days. We must all compliment the Minister and also the Government and the Prime Minister.

17.45 hours**INSOLVENCY AND BANKRUPTCY CODE, 2015**

HON. DEPUTY SPEAKER: Item No.42. Before we take up the Insolvency and Bankruptcy Code, 2015, we have to allot time for discussion on the Bill. If the House agrees, we may allot two hours.

Hon. Minister.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I will call you.

... (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): We object. ... (*Interruptions*)

HON. DEPUTY SPEAKER: If necessary, we would extend the time. There is no problem.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Always we can extend the time. No problem.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I will call each hon. Member.

... (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I stated in the House. Some of the hon. Members who are raising this issue now were not there in the House then. For the second time, I stood up and explained to the House as to what has happened. At the cost of repetition, I am saying this. Some of the Members were not there at that time. ... (*Interruptions*) Let me complete. When some Members have brought to my notice that they want to study the Bill further, we thought among ourselves, consulted some Parties and then said, why not send the Bill to a Joint Committee of Parliament. Then, I talked to some of the Parties. Some Parties are also willing to give the names of their Members.

Unfortunately, when I went to the other House and started talking to people; some people said 'yes'; some people said, 'no'. We do not want to have a Joint Committee at all. The experience has been that whenever there is an important legislation, we try to discuss it in the House; sometimes we refer it to the Standing Committee. The Standing Committee in its collective wisdom – Standing Committee means both Lok Sabha and Rajya Sabha – makes some recommendations, and when the Bill comes back to Lok Sabha; after the Lok Sabha approves the Bill, the Bill goes to Rajya Sabha. Rajya Sabha is again sending it to the Select Committee. The purpose is, this is an important legislation where 'Ease of Doing Business' is involved. That is why, we have suggested that instead of having two times referring it to two Committees, let us have one Joint Committee. That is the spirit in which we have suggested. But unfortunately, I do not want to name the Parties, some of the Parties said, 'no', we do not want to agree to this. That being the case, there is no way. ... (*Interruptions*) Indian Parliament consists of both Houses. We should go by the experience. So, Parliament, in its collective wisdom, can refer it to the Joint Select Committee or to the Standing Committee also.

Here, the Government is of the view that we should not delay it further. It is something to do with reforms. It would accelerate the economy also. That being the case, we thought, and we are left with no option because some Parties are adamant of not joining this. So, we wanted it to be discussed and taken up now itself. ... (*Interruptions*)

HON. DEPUTY SPEAKER: I would call each one of you. Shri Sudip Bandyopadhyay. Please try to be very brief.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I just want to draw your attention because today hon. Minister, Venkaiah *ji* called me at his chamber. I met him, and he instructed or requested me to send two names. One from Lok Sabha.....

HON. DEPUTY SPEAKER: He has already accepted that.

SHRI SUDIP BANDYOPADHYAY: One from Rajya Sabha. What transpired is this. Why is the floor management vacillating in such a manner? We have submitted our names. Accordingly, we have taken a decision that it is going to be a Joint Select Committee. Venkaiah *ji* convinced me as to how far it is better. I told him that Shri Bhartruhari Mahtab is asking for a Standing Committee. He convinced me as to why Standing Committee is not better; better it is to go for the Joint Select Committee. When all the Opposition Parties are of the opinion that it should go to the Joint Select Committee, I feel that it is better to go to the Joint Select Committee.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Normally when a Bill is introduced in the House, it is referred to the Standing Committee as per the Speaker's decision. We have a system of Committee since 1993 that important Bills are referred to the Standing Committee. I fully endorse what the Minister of Parliamentary Affairs has said. There is an urgency to pass this Bill but urgency does not mean that we bypass the Standing Committee. The Standing Committee is a Mini Parliament; it is an all party Committee where the collective wisdom of the Parliament is reflected.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Mr. Deputy Speaker, Sir, normally the Ministers are obliged to reply to queries of the hon. Members. But now I am putting a query. What happens if in Bill after Bill the unanimous wisdom of the Standing Committee is questioned, not accepted and it is again referred to a Select Committee of the Upper House? How does one legislate under those circumstances?

SHRI BHARTRUHARI MAHTAB: I was coming to that aspect because what the Parliamentary Affairs Minister said and now the Finance Minister has also said is, now the Lok Sabha will deliberate and pass it and the wisdom of the Rajya Sabha will prevail and again the Bill will come back to us. This is the situation. To tide over the situation, this is not the answer.

SHRI ARUN JAITLEY: Sir, if he just yields, I will submit the Government's point of view. I think Mr. Mahtab is extremely experienced to understand that the strength of parliamentary democracy is that by amendments and alterations we eventually reach a consensus and by consensus the Bills are passed. The Indian Parliament set up one of the best traditions to have the Standing Committee mechanism where Members of Parliament from both Houses of Parliament are represented. It has never happened in the history since the Standing Committees were set up that getting a legislation passed becomes an obstacle race where some sections of the House feel that only obstacles are to be created and the Government's job is to jump over those obstacles. That is not how legislations can be done.

This House – I have said so outside and I have no hesitation in saying it now though I am a Member of the other House – is a directly elected House. It is elected on a manifesto; it is elected on a mandate. Occasionally it can happen that there is a difference of opinion. The Government has gone through the Standing Committee mechanism in all cases. The Standing Committees come out with unanimous recommendations. They go to the other House. Not as an exception, but almost as a rule, the Standing Committee is bypassed and the other House says, 'we will now refer it to a Select Committee'.

Now we have four methods by which we can bring a Bill to this House. The first is, if it is a Money Bill, it can be passed here, it has to be discussed in the other House, but the other House does not vote on it. The second is, if it is very urgent, we can bring it here, make a request to the Chair to dispense with the Standing Committee route and pass it. The third is that ordinarily every Bill should go to a Standing Committee and I concede that. The fourth is, the same set of rules say, it can also go to a Joint Committee. Let me submit that in this Bill, there are ingredients of a Money Bill. But we felt that it is better to have both Houses express their wisdom on it so that if it can be improved upon, the Government is open for it.

The Parliamentary Affairs Minister Mr. Naidu discussed with every section of the House and says, 'let us have a Joint Committee because the Standing Committee mechanism is being repeatedly challenged'. It is challenged because the Standing Committee recommendations, in at least a dozen legislations, have not been accepted and they are again referred to a Select Committee. So, let there be a Joint Committee mechanism where both Houses are represented. The Joint Committee will submit its Report in due course, it will come up before this House and then it will go to the other House. All parties in this House agreed for it and, therefore, when my friend from Trinamool Congress says, 'we were asked', he is absolutely right. One party agrees in this House and even gives the names and then its representatives in the other House say, 'we do not accept Joint Committee'. ... *(Interruptions)* It is one party; let us not name it. ... *(Interruptions)*

SHRI MOHAMMAD SALIM (RAIGANJ): Do you accept it as a veto?... *(Interruptions)*

HON. DEPUTY SPEAKER: Please, let him finish.

... *(Interruptions)*

SHRI ARUN JAITLEY: I do not accept it as a veto but to use your Marxist phrase, there are enough fellow travellers that they have. When they see that they can obstruct, they would love to obstruct. Therefore, we are now in a situation, if we go in for a Standing Committee, its findings will be questioned in the other House even if it is unanimous. If we go in for a Select Committee, this House is willing but one party in the other House will veto it.

SHRI P. KARUNAKARAN (KASARGOD): All other parties are agreeing to only one Committee.

SHRI ARUN JAITLEY: All right. May I just propose – when at least all the parties are represented here – can you come tomorrow morning at 11 o'clock and tell us all are represented? So, we will have a vote in the other House and by a

vote we will have a Select Committee. But you vote here for a Select Committee and in the other House you say we do not want a Select Committee.

Sir, may I just tell you, we can play these Parliamentary tactics but the world is not going to wait; this country is not going to wait; the economic legislation has to go on. Mahtab *ji*, with your experience, please suggest to me, what is the quick way out by which we can consult everybody, have the wisdom of all the sections and then legislate. Or, is it only an obstacle race where there is one party which wants to create obstacles and my only job is to jump over those obstacles? That is not how a legislation is framed in this country.

SHRI BHARTRUHARI MAHTAB : Deputy Speaker, Sir, he has given an elaborate answer explaining the situation that is prevalent. We fully appreciate the concern that has been expressed by the Government. But, is it over? When you go to Rajya Sabha, even if it is passed tomorrow, if not today, the same problem will persist because that is the design.

HON. DEPUTY SPEAKER: It has already been explained; the Minister also replied.

SHRI BHARTRUHARI MAHTAB: You have identified the design. If that is the design, you have a Select Committee.

HON. DEPUTY SPEAKER: Dr. Venugopal.

DR. P. VENUGOPAL (TIRUVALLUR): Hon. Deputy Speaker, Sir, the Minister has already explained but, anyhow, I want to share my view with the hon. Members. It is a big Bill amending and codifying 11 statutes. It is a normal procedure to send a fresh Bill to the Standing Committee. Further, we received this Bill only on Saturday when we were all in our constituencies. Also this Bill has many controversies. So, it should be sent to the Standing Committee for detailed scrutiny. ... (*Interruptions*)

SHRI P. KARUNAKARAN: Thank you, Deputy Speaker, Sir, fully listening the deliberations made by the hon. Finance Minister, I would like to know from the Government, we have not avoided the Standing Committee at present though there

are some obstacles in the Rajya or at any other place. Not only the Standing Committees are meant to scrutinize the Bill, as far as the legislation is concerned, we are really discussing only half of the legislations. Half of the legislation is done by the Secretariat. ... (*Interruptions*)

HON. DEPUTY SPEAKER: All right. Karunakaran *ji*, that is enough. Already you have made your point.

Hon. Members, Shri Arun Jaitley, hon. Minister of Finance had requested hon. Speaker not to refer the Insolvency and Bankruptcy Code, 2015 to the Standing Committee as the Bill intends to promote the ease of doing business and needs to be urgently enacted. Hon. Speaker has accepted the request.

The hon. Minister.

SHRI ARUN JAITLEY: Sir, I beg to move:

“That the Bill to consolidate and amend the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximisation of value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interest of all the stakeholders including alteration in the order of priority of payment of Government dues and to establish an Insolvency and Bankruptcy Fund and for matters connected therewith or incidental thereto, be taken into consideration.”

18.00 hours

If the hon. Chair desires, I can explain it now or it can explain it at the end of the debate.

HON. DEPUTY SPEAKER: No, you can explain it now.

SHRI ARUN JAITLEY: Sir, the present position with regard to the insolvency and bankruptcy in India is that we have many different legislations....

(Interruptions)

HON. DEPUTY SPEAKER: If the House agrees, can we extend the time of the House by one hour?

SHRI M. VENKAIAH NAIDU: Deputy-Speaker, Sir, there are two ways. One is extending it by two hour or two and a half hours, whatever the House wants and finish it. The other one is extending it by an hour and then completing it tomorrow because some of the hon. Members want to go early tomorrow. I have my own problem. Otherwise, I have no problem in sitting at length. Let us extend the House by one hour and then discuss it tomorrow.... *(Interruptions)*

HON. DEPUTY SPEAKER: First, we will extend it by half an hour. Then, we will see whether it can be extended up to one hour.

SHRI ARUN JAITLEY: I am straightway conceding what hon. Leader of the AIADMK and others have said. My first preference would be not to have it by a Money Bill, not to do it directly but to have it after consultation. Please get all your colleagues to agree to a Select Committee in both the Houses and there and then I have a Select Committee. ... *(Interruptions)*

HON. DEPUTY SPEAKER: It is Joint Committee.

... *(Interruptions)*

SHRI ARUN JAITLEY: I am sorry, I am using the word 'Select Committee' but it is a Joint Committee of both the Houses.... *(Interruptions)* Premachandranji, my only object is that please discuss it but it cannot go to Committee and Committee and Committee.... *(Interruptions)* That means, we will never be able to legislate. ... *(Interruptions)* This country cannot wait. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Deputy-Speaker, Sir, let us start the discussion now and continue it tomorrow. Let everybody get an opportunity.... *(Interruptions)*

SHRI ARUN JAITLEY: If you can persuade all your colleagues, even tomorrow morning, I will be agreeable. ... *(Interruptions)*

HON. DEPUTY SPEAKER: Let the Minister explain.

... *(Interruptions)*

SHRI ARUN JAITLEY: Let me explain.... *(Interruptions)* After all, all the hon. Members want to understand. ... *(Interruptions)*

HON. DEPUTY SPEAKER: Mr. Premachandran, I will call you after the Minister's remarks.

... *(Interruptions)*

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, as per Rule 75 (1), we can initiate the discussion, we can start the discussion in principle. Let the hon. Minister initiate the discussion in principle of the Bill. Let the consensus come tomorrow. Then, definitely he can opt for the options as envisaged in Rule 75 (1). Let it not be a threadbare discussion.... *(Interruptions)*

HON. DEPUTY SPEAKER: If the House agrees, can we extend the time of the House by one hours?

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY SPEAKER: Okay, we extend the time of the house by one hour.

... (*Interruptions*)

SHRI ARUN JAITLEY: Sir, in case a business runs into such losses that it becomes completely insolvent or bankrupt and cannot run then, what are the consequences? The assets which are lying in that business go wasted. The workmen who work there do not get a rupee. Their families start starving. The secured creditors and the bankers do not get their money. The unsecured creditors do not get their money. Revenue and taxation does not get money. So, it is one of the essential aspects with regard to ease of doing business, just as entry into business must be made easy for those who become insolvent or bankrupt rather than allow the bankrupt or the liquidated asset to be wasted and frittered away. Then, there must be an easy formulation of an exit. What is the exit which is available today? I will start with companies and then come to individuals or I can start the other way. With regard to private individuals who do business, there is a Provincial Insolvency Act. So, at the district level every district in the country has an insolvency court. This insolvency mechanism has existed for decades. It has completely become defunct and whatever becomes insolvent in terms of individual or a limited partnership goes to the insolvency court. The insolvency court recovers the assets and starts distributing it. Virtually nothing reaches as far as the workmen or the creditors are concerned.

As far as companies are concerned, there are different methodologies. One methodology that exists in the original Companies Act, which is commercial insolvency, is the inability to pay your debt.

So, if you are unable to pay your debt, the creditor will issue a notice and start winding up proceedings. If you are wound up, you will go before the official liquidator in the High Court, which is a procedure that takes years; your assets will

be liquidated in accordance with the priority, which is called a waterfall provision. So, the Companies Act has a provision where the first amount will go to taxes; then some amount will go to secured creditors; some amount will come to workmen, etc. and then that money itself is distributed.

The second mechanism, which was created in 1985, was created that under the Sick Industrial Companies Act, that is, BIFR was created. So, when the economic performance, financial performance of a company is sliding down, the company enters BIFR. Once it enters BIFR, it acquires an iron curtain around it. When it acquires an iron curtain around it, no creditor, no workmen will ever get his dues till the iron curtain of BIFR remains. BIFR will try to revive it, appoint an operating agency. Very few companies have seen a revival. Ultimately, an order of winding up comes; if revival is not possible, assets are squandered, and they go back to the company court in the High Court, where again they are distributed in accordance with the provisions of the Companies Act. Not many workmen or creditors or taxation authorities have got their dues.

There is another mechanism, which is also the Debt Recovery Tribunal, where banks and financial institutions can move for recoveries of their moneys and they can recover their moneys through DRT.

There is a fourth mechanism which was set up in the year 2001, which is the SARFAESI Act, where instead of the bank chasing the debtor or the debtor chasing the bank, they create a situation whereby the bank and financial institution will issue a notice and take possession of the assets of the debtor, and then recover their own money by sale of those assets. There also we have seen, and my friends in Parliament will agree, that workmen again are the sufferers and they come down very much in low priority.

Now, an Expert Committee was set up. This Expert Committee prepared a draft of this Bill. The draft was set out for public consultation. All these insolvency and bankruptcy laws have been consolidated into one. It is a mechanism by which two kinds of bankruptcies or insolvencies can come about.

One is with regard to companies and limited liability institutions, and the other is with regard to the private individuals and the unlimited liability institutions. Those mechanisms have been mentioned. After those companies become insolvent, there are insolvency professional agencies; there is a regulator created to manage those agencies, which will look after the professionals, and this will develop into an important institution. Then, finally, when a company or an individual becomes bankrupt or insolvent, all his assets will be taken into custody. Therefore, we have changed the priority, which is called the 'waterfall' provision, as to how the moneys will be distributed. So, while distributing the money, the workmen will get their subsistence in the first instance. So, मजदूर का सबसे पहले हक होगा एक वर्ष की तनखाह, ताकि उसे कुछ वेतन मिल पाए। Along with him, some secured creditors will come in. After that, the unsecured creditors will come in. Thereafter, the taxation authorities will come in because if the taxation authorities come right on top, they will take away everything and workmen, banks and financial institutions will not get anything. Therefore, the Government, by virtue of this, is taking a big hit. We are amending the Income Tax Act, the Central Excise Act, the Customs Act and the Finance Bill. All those financial legislations are being amended. So, moneys going into the coffers of this Government go down in priority so that other claimants – workmen, secured creditors and other creditors – go high up on this. So, we have changed that. It is a progressive piece of legislation. The purpose of this legislation would be that assets of businesses which cannot function should not remain unutilized. Those assets recovered; and the stakeholders, that is, the workmen, the secured creditors -- we have also taken care of the non-workmen employees -- get the first right. Thereafter, the unsecured creditors come in; and thereafter, the taxation authorities come in. For this purpose, while also giving monies out of the Consolidated Fund, we are creating a Bankruptcy Fund.

I could have styled it even as a Money Bill as I said. But I want discussion because it is an important piece of legislation, and I do not want it to rush it

through. As Shri Premachandranji made a very reasonable suggestion, please persuade all your colleagues. We are willing to go to one Committee. But we cannot go to Committee after Committee, which means assets of thousands and thousands of crores would be lying idle in this country; workmen would be starved to death and not getting anything; banks and financial institutions would be squeezed out; monies of the revenue would be remained there because we are playing a political chessboard with each one of us. That cannot be accepted.

Therefore, if you are willing for a Joint Committee. Every wisdom of the Standing Committee has been questioned in the other House. I do not want to refer to the proceedings of the other House. Therefore, we have to come out. The alternative mechanism mentioned in the rules of this House and the other House is a Joint Committee. So, if everybody agrees to a Joint Committee of both Houses, I am willing for it. Otherwise I am willing to take a chance. Let this House pass it and we will see what happen in the other House.

With these few words, I commend this Bill to the hon. House.

SHRI N.K. PREMACHANDRAN: Sir...

HON. DEPUTY-SPEAKER: Mr. Premachandran, whatever you have suggested, he has already accepted.

SHRI N.K. PREMACHANDRAN: So, let us take it tomorrow.

HON. DEPUTY-SPEAKER: No, no.

SHRI N.K. PREMACHANDRAN: The Minister has made a discussion in principle of the Bill. We accept it. Let us come tomorrow. Suppose the Joint/Select Committee is not possible.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Let the discussion start. If something comes up tomorrow, we will discuss it tomorrow...

(Interruptions)

SHRI N.K. PREMACHANDRAN: Under what rule would it be discussed?...
(*Interruptions*)

SHRI ARUN JAITLEY: Everything is not happening as a matter of principle. So, if the other House has to refer it to the Select Committee, let it be done tomorrow, so the next three months can be utilized. Otherwise what will happen is, you pass it tomorrow; it goes to the other House in February or March, then we go to sometime later next year. After all, please understand that the country is passing through a very critical phase in terms of economy. We need reforms/legislations. Introduced in 2011, and we are towards the end of 2015, the GST is still being held up for political reasons.

Therefore, people also have expectations from this House. This should be taken up for consideration today. What happens in the other House, will happen tomorrow. If the other House has the wisdom to say: “We agree for a Joint Committee”, I have expressed my reasonableness. I am agreeable here and now...
(*Interruptions*)

SHRI MOHAMMAD SALIM: But, Sir... (*Interruptions*)

HON. DEPUTY-SPEAKER: The hon. Minister has already accepted your suggestion.

... (*Interruptions*)

HON. DEPUTY-SPEAKER: Motion moved:

“That the Bill to consolidate and amend the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximisation of value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interest of all the stakeholders including alteration in the order of priority of payment of Government dues and to establish an Insolvency and

Bankruptcy Fund and for matters connected therewith or incidental thereto, be taken into consideration.”

Now, Dr. Kirit Somaiya.

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : उपाध्यक्ष महोदय, इनसोलवेंसी और बैंकरप्सी बिल को दीवाला काड न यानी दिवाला निकालना। वास्तव में जब अरुण जेटली जी कह रहे थे तो संसद के बाहर पूरा हिन्दुस्तान इसी विषय पर चर्चा कर रहा है कि हम किस का दीवाला निकालने जा रहे हैं, संसदीय लोकतंत्र का या संसदीय कार्यपद्धति का? दीवाला निकालते हैं, कोई अपना आर्थिक दीवाला निकालता है, कोई अपनी बुद्धि के दीवालिएपन का प्रदर्शन करता है, लेकिन पिछले कुछ दिनों से जो हो रहा है, उसमें हम अपने निजी राजनैतिक स्वार्थ के लिए क्या हम देश के अर्थतंत्र का दीवाला निकालने जा रहे हैं?

यह 21वीं सदी की पीढ़ी हमसे सवाल पूछ रही है। हमें अपनी आर्थिक अवस्था के ऊपर इतना गर्व और अभिमान नहीं करना चाहिए। आज हमारे सामने उदाहरण हैं, दृष्टांत हैं, अमरीका ने सब प्राइम क्राइसेज देखा है, सब प्राइम क्राइसेज के समय अमरीका की जो पांच साल अवस्था थी, पांच साल के बाद अमरीका उससे बाहर निकला। अभी ग्रीस जैसे देश का दीवाला निकल गया। जो माननीय सदस्य सदन में उपस्थित हैं और जो अनुपस्थित हैं, मैं उन सबसे एक ही प्रार्थना करना चाहूंगा कि दीवाला नहीं दिलवाला देखिये। आज आप अपने राजकीय स्वार्थ के लिए अगर बीजेपी का या मोदी जी की लोकप्रियता का दीवाला निकालने की बात करते हो, लेकिन कहीं अनजाने में आप देश के अर्थतंत्र का दीवाला निकालने की ओर तो नहीं जा रहे हो। अभी वित्त मंत्री, श्री अरुण जेटली जी बता रहे थे कि आज पूरा देश जीएसटी की ओर देख रहा है। आज पूरा देश इनसोलवेंसी, बैंकप्सी की ओर देख रहा है। हमारे मित्र महताब जी यहां उपस्थित हैं। मैं और वह दोनों फाइनेंस कमेटी ऑन पब्लिक एकाउंट कमेटी के सदस्य हैं।

माननीय उपाध्यक्ष महोदय, हमने इस समिति में एनपीए की चर्चा की। **what is the status of NPAs?** यह सरकार साल भर पहले आई तो यह एनपीए या जिसे हम कहते हैं कि जो इस प्रकार के असैट्स हैं और वहां जो असैट्स हैं, स्ट्रैस्ड असैट्स, आज हम कहां तक पहुंचे हैं, आज साढ़े सत्रह प्रतिशत एनपीए और स्ट्रैस्ड असैट्स हो गये हैं। यानी सौ रुपये में से लगभग 18 रुपये वापस आयेंगे कि नहीं, इसकी चिंता है और उसके पश्चात भी बैंक अगर वह पैसा वसूल करने का प्रयास करता है और वह कंपनी इनसोलवैन्ट डिक्लेयर करने के लिए बैंक्रेप्ट करने का प्रयास करती है तो क्या स्थिति होती है, एक कोर्ट से दूसरे कोर्ट और दूसरे कोर्ट से तीसरे कोर्ट, एक कायदे से दूसरा कायदा, दूसरे कानून से तीसरा कानून होता रहता है। मैं वित्त मंत्री जी से कहूंगा कि वह अपने मंत्रालय को कहें कि हिंदुस्तान में पिछले 25 सालों में इस प्रकार की कितनी पार्टनरशिप फर्म्स या कितनी कंपनियां हैं, जिन्होंने अपना दीवाला निकाला और उसके जो असैट्स थे, उन असैट्स में से रिकवरी करके क्रेडिटर्स को कितना पैसा दे पाये, आप मुझे एक कंपनी का नाम बतायें। मैं एक चार्टर्ड एकाउन्टेन्ट हूं। **What we study and what we are**

practising is totally different. आज स्थिति ऐसी है कि स्टडी करते समय ऐसा कहते हैं कि वर्ल्ड में अमरीका जैसे डेवलपड कंट्री में दो साल में इनसोलवेन्सी की प्रक्रिया पूरी हो जाती है और हिंदुस्तान में दो-दो पीढ़ियां चलती रहती है। इसलिए मैं सबसे पहले वित्त मंत्री जी से प्रार्थना करूंगा और उन्हें धन्यवाद भी दूंगा कि आज आप एक कदम आगे आए हैं, कृपया यह कदम पीछे मत लेना, अब आगे ही बढ़ते जाना। अगर कोई पार्टी अपने निजी स्वार्थ के लिए, कोई राजनीतिक पार्टी अपनी पार्टी के नेता को इस्ताब्लिश करने के लिए अगर देश की प्रगति थामना चाहेगी, रोकना चाहेगी तो अब इस लोक सभा को संसद रुकना नहीं चाहिए।

मैं अरुण जेटली जी के विषय में एक बात और कहना चाहूंगा कि पिछले दो दिनों से कुछ अलग-अलग प्रकार की चर्चा हो रही है, कुछ लोगों ने विवाद पैदा करने का प्रयास किया। लेकिन हम यहां सिर्फ भारतीय जनता पार्टी के लोग ही नहीं, एनडीए के लोग ही नहीं, बल्कि सारे हिंदुस्तान को श्री अरुण जेटली की जो निष्ठा है, उनकी जो बुद्धि है, उनकी जो कमिटमेंट है, उनकी प्रामाणिकता है, उसके लिए अभिमान है। जेटली जी, आप आज जो कदम उठाने जा रहे हैं, वह देश की अर्थव्यवस्था के लिए बहुत अच्छा कदम है। हम देखते हैं कि हमारा मुंबई शहर देश की आर्थिक राजधानी है। मुंबई में इतनी कंपनियां बंद पड़ी हैं। उसके असेट्स, पूरी इमारत खत्म हो गई है। अंदर जा कर देखते हैं तो मशीनरी सड़ गई है और कितने साल हो गए, तो पता चला दस साल, पंद्रह साल, पच्चीस साल हो गए हैं। यह किसका पैसा है? यह किसका असेट्स है? यह पैसा बैंको से लिया हुआ है। यह पैसा क्रेडिटर्स का है। यह पैसा मज़दूरों का है। मज़दूर हमें मिलने आते हैं और कहते हैं कि मेरी चार साल की तनखाह नहीं मिली है। मज़दूर हमें मिलने आते हैं, कहते हैं कि मेरे प्रोविडेंट फंड का ड्यू नहीं मिला है। मज़दूर हमारे पास आ कर कहते हैं कि मेरे बेटे का ऑपरेशन कराना है सर, मेरी मेहनत की कमाई यहां रुक पड़ी है, लेकिन मेरे पास बीमारी के इलाज के लिए पैसे नहीं है। उस समय पर हम सिर्फ अपने ईगो के लिए काम करेंगे? आज देश आगे बढ़ता जा रहा है। आज देश की 21वीं सदी की जो पीढ़ी है, वह आगे देखती है। वह चांद को हथेली में पकड़ना चाहते हैं। प्रगति सबके कारण हुई है। कोई भी सोच नहीं सकता था कि बीएसएनएल सन् 2015 में प्रॉफिट करेगा। कोई सोच भी नहीं सकता था कि एयर इंडिया प्रॉफिट करेगा। यह हम सबके कारण हुआ है। यह 21वीं सदी की जो यंग जनरेशन है, उसके कारण हुआ है। हमें अगर यह प्रगति और ज्यादा गति से आगे ले जानी है तो फिर इस प्रकार के बिल को, जिसको बैंकप्सी बिल कहें, इकॉनमिक बिल कहें, इसको इकॉनमिक रिफॉर्म कहें, हम जो भी शब्द देना चाहें, हमें यह भी बिल पास करना चाहिए। मैं तो माननीय मंत्री जी से विनती करूंगा कि सिर्फ यहीं मत रुकना। अगर जीएसटी के बारे में हमने यहां पर चर्चा की,

हम सबने मिल कर जीएसटी पास किया, अगर यह जीएसटी पास होता है तो 2 पर्सेंट आपका जीडीपी ग्रोथ बढ़ेगा। क्योंकि कितना वेस्ट ऑफ एनर्जी है। कितना क्रप्शन के कारण पैसा वापस जाता है। ईज़ ऑफ बिज़नेस यह हम सबकी नीति है। इसके लिए इस प्रकार के बिल को रोक कर एक पीढ़ी दूसरी पीढ़ी को जाते-जाते अपना कर्जा दे कर जाए और वह बिल में लिखे कि बेटा वह जो कंपनी वहां खड़ी है, उसकी बिल्डिंग खत्म हो गई है, लेकिन वह दिवालिया घोषित हो चुकी है, उसमें से जब पैसा रिकवर होगा तो मेरा यह कर्जा तुम वापस करना। इस प्रकार की भावना हम यहां पर समाप्त करें। **The Presidency-Towns Insolvency Act, 1909 is more than 105 years old Act.** सौ साल हो गए हैं और सौ साल पुरानी अर्थव्यवस्था और आज की अर्थव्यवस्था में कितना अंतर है। मैं अंत में यही अपील करूंगा कि यह 21वीं सदी का बिल है, इस बिल को हम युनानिमसली पास कर के 8-10 पर्सेंट देश की जीडीपी को आगे बढ़ाएं। यही प्रार्थना और इस बिल का समर्थन कराते हुए आपको धन्यवाद अदा करता हूँ।

PROF. SAUGATA ROY (DUM DUM): Sir, let me state at the outset that as a Member of this House I do not appreciate the way in which the Bill was brought. The rule is that you always bring a Bill before the Business Advisory Committee. The Business Advisory Committee allocates time and then we discuss the Bill. Without going to the Business Advisory Committee to bring a Bill to the House is not proper. I wanted to point that out to you but you did not let me. But anyway, put it on record.

I heard the Finance Minister on why he has to bring the Bill. In the morning the talk was that the Joint Committee of both Houses will be formed. Shri Sudip Bandyopadhyay on behalf of our party even gave the names of our proposed representatives. But after that the Government turned and did a flip-flop. They said that they will discuss the Bill and pass it, if not today, tomorrow. This is not the way a legislation, and such an important legislation particularly, should be passed.

The Finance Minister expressed his frustration with the way legislations may be processed. I appreciate that as Finance Minister, he has committed to the nation that he will get the GST Bill passed. Somehow or other, we passed the Bill in Lok Sabha. The Government has a clear majority. But they could not get it passed in the other House. Now, it is not our problem or our fault if the ruling party does not have a majority in the Rajya Sabha.

I think that politically, they should take the reality into consideration before they bring revolutionary Bills. They do not have a majority in the present bicameral system. They have to find a way, but the way Mr. Jaitley has found, I think, is not proper. Ultimately, politics consists of reaching out and convincing people. However intransigent, we talk with rebel groups in the country. Why can the Government not reach out and talk to the opposition parties and find a solution? After all, they are the ruling party, they are the Ministers. The responsibility is solely theirs, but I find a problem with this.

SHRI ARUN JAITLEY: Since you are on a question of fact, have I stated anything wrong? I will just correct the facts.

Forget reaching out, those who are not coming on board, we have reached them out Session by Session, in Parliament and in meetings at their residences. The Prime Minister has also spoken to them. Still if somebody decides that India's progress must be halted, then this House cannot ignore that harsh reality.

PROF. SAUGATA ROY : The Finance Minister is quite right. He talked of tea parties that took place at various places, but we, in the Parliament, are not aware of this. It was never reported that they have tried these, these tricks. We only learn from the newspapers that such and such person had a tea party with such and such person. Is this the way a legislation should be placed? You are an experienced parliamentarian, Sir. You please consider.

May I say that we have in the story books a story of doing something on the rebound? Say, a boy is in love with a girl or a girl is in love with a boy. Then, the girl rejects the boy. Then, what happens? On the rebound, the boy goes and marries some other girl. This is called an action on the rebound. It seems to be that Mr. Jaitley takes actions on the rebound.

The first thing he did after losing the Bihar elections is that he went and announced FDI for many items. He told me that day that I have a problem with FDI. I have no problem with FDI. All I want to say is that I have a problem with the way Mr. Jaitley is trying to introduce FDI. Every different item of FDI should be separately scrutinized, before you take a decision. At one go, you do not announce FDI, which is what Mr. Jaitley said.

Especially I remember Shrimati Sushma Swaraj's speech against FDI in retail. I do not know how, after that, there is a total flip flop by the Government on FDI. Our State also welcomes FDI, if brought in the proper sectors, but our party does not approve of FDI in defence, to which the Finance Minister seems committed. So, securing a political point against a minor person like me - you do not question my *bona fide* about FDI - is not done.

Again, Mr. Jaitley has done another act on the rebound like that jilted lover. The day he learned that Goods and Services Tax Bill will not be passed in Rajya

Sabha, he went ahead and brought this Insolvency and Bankruptcy Code. I read statements from his Revenue Secretary, one Mr. Shaktikanta Das...
(Interruptions)

SHRI NISHIKANT DUBEY (GODDA): He is Economic Affairs Secretary.

PROF. SAUGATA ROY: Yes, he is Economic Affairs Secretary. He is an IAS officer from Odisha Cadre, I think.

DR. P. VENUGOPAL (TIRUVALLUR): He is from Tamil Nadu.

PROF. SAUGATA ROY : Maybe, he is from Odisha, Cuttack, I believe.

Again, the Economic Affairs Secretary says that this is the most important reform-based legislation after GST. You have not got the best, so you are choosing for the second best. We could not pass the GST, so you have brought the Insolvency and Bankruptcy Code.

SHRI ARUN JAITLEY: They are not alternatives.

PROF. SAUGATA ROY: It seems that you have done this on the rebound. Otherwise, why should it be done in a hurry? Why there is confusion, I do not know. This is the feeling I have about the Bill.

Sir, you are an experienced parliamentarian. On the last but one day of Parliament, they come out with a Bill which has 252 clauses, which seeks to amend 11 different Acts – Income Tax Act; Customs Act; Central Excise Act; SARFAESI; Debt Recovery Tribunal Act, Company Law, etc. This is being done with one Bill, being passed after two hours discussion, as per your idea. It seeks to amend 11 Acts. Strangely, it is called a Code, but technically how can it be called a ‘Code’? Why because in a Code, all the other Bills will have to be repealed. He has not repealed any Act excepting one. So, this is also not a proper Code, if I may say so.

Now, as I said, all of us did not get enough time to study the Bill. Still, we did not fly away from the responsibility of speaking on this Bill. Again, I refer to another weakness of Lawyer-Ministers of all times. When Mr. Kapil Sibal was the HRD Minister, he brought in a large number of legislation on education like Right

to Education Act, Foreign Educational Institutions Bill, etc. Excepting one, none of the other Bills were passed, though they were placed in Parliament. Mr. Jaitley is going in the lawyer's way of bringing in legislation when none is needed. We studied in the Standing Committee on Finance the Benami Transactions Bill. It was the considered opinion of the Members, which we will give in a report later, that it was not necessary to bring in that Bill. They felt that the Income Tax Act, 1961 could have been suitably amended to cover the aspects in Benami Transactions Bill. He also brought a Bill relating to foreign black-money, in order to bring in black-money from abroad. I do not know, apart from creating fear in the minds of many, what that Bill seeks to achieve.

As we have repeatedly said, the Prime Minister's promise of bringing back black-money stashed in foreign shores remains an unfulfilled dream. The common man waits in hope, looking at the sky, as to when Rs. 15 lakh that are supposed to be put in his account will fructify.

Mr. Jaitley is good at drafting the Bills. He is good at bringing them to the House, but I have certain points on which I need clarifications. As I said, we came back to Delhi on Sunday night. I was told that this Bill with 252 clauses was supplied to us on Saturday morning in our Delhi address. We are in the House throughout yesterday and also today. At 5.00 p.m. we are told that this huge Bill is coming. Now, I want to ask the Finance Minister a few simple questions.

I do not know why he calls it major reforms legislation. In fact, he is not doing anything which will encourage investment further. He has brought a Bill dealing with companies which are closed or on the verge of being closed or going into liquidation or on the verge of going into liquidation. I do not know how it is a big reforms Bill. How it will bring more investment to India etc.

Now, let us study one or two aspects. As a trade union person, having been associated with the fate of many companies which were closed down, what did we do? When the creditors were pressing the company, the company got closed one day. In our State, the rule is that you have to give two months' notice. They gave

the two months' notice. But the statutory dues of the workers remained pending. So, the creditors went to the High Court and obtained an order to appoint a Liquidator. An Official Liquidator was appointed and this Official Liquidator then started the process of selling off the assets of the company. The priority was listed. We always pleaded in the High Court – though we are not lawyers but through our lawyers – to please give the priority to the workers' preference. Workers have a lot of demand. But this process was not entirely unworkable. I will say that in many companies, this liquidation proceeding did give some money to the workers. I will give you a famous example. Long before Sharda, there was a Sanchaita Investment case in West Bengal. Sanchaita was some sort of a secret chit fund which went burst. Many middle class people had kept money over there. The creditors went to the High Court. A Liquidator was appointed. I know that the Liquidator for five years slowly started paying something to those depositors who had filed an application with him. Ultimately I think, they got 25 per cent or 30 per cent money that they had deposited with Sanchaita. As Shri Jaitley claimed that this was not a workable thing, I would say that it was partly a workable thing. He has totally dismissed it. Maybe, Shri Jaitley may have appeared for liquidation of the sub-company. I do not know on which side. That was a process that was known.

Secondly, he talked about the Board of Industrial Finance and Reconstruction (BIFR). First, the idea was that if a company loses money for three consecutive years, then they went to a body called the Board of Industrial Finance and Reconstruction (BIFR). We, as workers, used to go to the SCOPE Complex to give our deposition to the BIFR. Then they announced a reconstruction. In many cases, even the public sector undertakings were going to the BIFR from 1991 onwards. I will give an example. Shri Jaitley will verify it. The Bengal Chemical and Pharmaceutical Works is a Government of India company under the Ministry of Chemicals and Fertilizers. It went to the BIFR. The BIFR gave a package. The Central Government gave money. The company is running well. Now they say

that the BIFR created a thick screen through which nobody can penetrate. The idea of the BIFR was and should be that you should reconstruct the company, so ask the State Government to give up some of its sales tax claims, even ask the Centre to give up some of its tax claims, and also in an equitable fashion try to satisfy the creditors so that a future remained for the company.

Now, Mr. Jaitley is venturing into uncharted territory when instead of BIFR he suggests a fresh mechanism by which the problem of sick industries will be met. I do not know. Mr. Jaitley like all Governments likes to set up more bodies which will mean more employment and employment to important people. We have a member here. Her husband was a member of the AIFR, the appellate body for the BIFR. So, Mr. Jaitley is again forming a Board with a lot of power. It will be called Insolvency and Bankruptcy Board of India. How many Boards have been set up by Government of India? BIFR was set up by Government of India. Why do you need more Boards all the time to really sort out the problems? This is increase of the bureaucracy.

Sir, I want that some of the members of the Board should be banking professionals. It is not mentioned in the composition of the Board. The basic idea is to how to settle the law with the banks.

Now I come to my next point. Mr. Jaitley has totally said that all this is not working. There was the SARFAESI Act. The full name is very big. The full name is the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interests Act, 2002. It is known as SARFAESI Act, which again is being subsumed into this Act. Now SARFAESI Act came with a new idea. I told you earlier about liquidation. The next process was BIFR. The third is the SARFAESI Act. When a bank was not getting money from the debtor, from the company, then there will be application of the SARFAESI. The bank will get total control. Then what happens is that a new sort of company came into being overnight. These are called asset management companies. They were not there before. They only came into being after SARFAESI Act was enacted.

These asset reconstruction companies are going about doing their job in trying to reconstruct the company. The idea is the same. Use the assets so that something can be salvaged and some money can be given. Now Mr. Jaitley, our hon. Finance Minister, has gone a step further. He said, no, we will have new types of professionals. They are called insolvency professionals, professionals who are experts in winding up companies. And we will have resolution professionals. It is alright you create some employment or some sort of professionals. But my basic idea is that we are again going into a blind alley, a trap in over legislation, in creating too many multiple agencies. Without going into any of the details, we are going into a situation where more will be at stake.

Why are we concerned? That is because in our State there are sick companies. In my Constituency there are any number of sick companies which closed down and we hold the workers' hands for years together. We do not want to go further into blind alleys.

Lastly, he has talked about a new fund with this Insolvency and Bankruptcy Board of India. His idea, if I understood correctly, is that all the assets should go into the Consolidated Fund of India and then that fund will be transferred to this Board. They will decide on the payment to the different creditors. My simple question is whether it is only the asset of the closed companies or it is some money that the Government will give to revive sick companies. If that is so, the question remains, there are small fraudsters and there are big fraudsters like Kingfisher. They have siphoned off money from a company and now the company goes into liquidation. Will the Government pay from the Consolidated Fund of India to revive or pay back the fraudsters? So, that question is not quite clear to me from the law as such.

I still want that this Bill should go to the Standing Committee. I am the Member of the present Committee. The last Standing Committee was headed by Shri Yashwant Sinha, one of the most efficient BJP Members and father of our hon. Minister of State for Finance. They

gave reports on so many important legislations. Why has Shri Jaitley, for want of a majority in Rajya Sabha, lost faith in the Standing Committee process which has been one of the high marks, one of the bright spots of the Parliamentary system where people sit together and discuss. Shri Nishikant Dubey and Shri Bhartruhari Mahtab agree on points and then proceed on that. ... (*Interruptions*)

We can only talk of ourselves. Shri Jaitley, you are a big Minister and the leader of the Rajya Sabha. Why are you losing faith? Just for political expediency, please do not destroy or disturb an institution which has been set up. As I mentioned throughout my speech, in his hurry to bring a reform on the rebound, he has gone in for massive 252-clause legislation. I saw a statement by the Secretary General of CII Shri Chandrajit Banerjee, the only person who has welcomed it, saying how it will improve the ease of doing business in India. These Chambers and Confederations represent only the interest of the corporate classes. I do not know of a single case where any Chamber of Commerce has taken up the case of a single sick industry. They only think what is profitable for them. So, I do not know whether I can congratulate him, but if Shri Jaitley is satisfied with the certificate of General Secretary of CII that it will improve ease of doing business, good luck to him. May India prosper.

श्री आनंदराव अडसुल (अमरावती): माननीय उपाध्यक्ष जी, मैं दिवाला और शोधन अक्षमता संहिता के समर्थन में बोलने के लिए खड़ा हुआ हूँ। सदन में चर्चा बहुत हुई है कि एक महत्वपूर्ण बिल होने के कारण स्टैंडिंग कमेटी या ज्वाइंट कमेटी के पास भेजा जाए। माननीय विद्वान मंत्री जी ने आज की परिस्थिति बताई है और वह सही भी है।

देश के उद्योग जगत के बारे में अगर हम बात करें तो बहुत से उद्योग चाहे पब्लिक सैक्टर हो, प्राइवेट सैक्टर हो, इंडिविजुअल बेस के हों, आज ऐसे बहुत से उद्योग बंद पड़े हैं। प्रमुख रूप से स्टील इंडस्ट्री, फर्टीलाइजर इंडस्ट्री, केमिकल इंडस्ट्री, टेक्सटाइल इंडस्ट्री यहां तक कि कुछ फाइनेंशियल इंस्टीट्यूशंस और बैंक भी आज की स्थिति में वीक हैं या सिक हैं या बंद पड़ी हैं। महाराष्ट्र और उत्तर प्रदेश में शुगर इंडस्ट्रीज हैं। आज की स्थिति में उन पर असर पड़ रहा है कि सालों से जो वर्कर वहां काम करते थे, वे बेरोजगार हो चुके हैं। उन्हें तनखाह नहीं मिलती है और न ही उनके लीगल ड्यूज उन्हें मिलते हैं। अगर दूसरा पहलू देखें तो इंडस्ट्री में हमने जो करोड़ों रुपए इनवेस्ट किए हैं, वह मशीनरी जंग लगने की वजह से खराब हो गई है। दुर्भाग्य की बात यह है कि पिछले दस सालों से यूपीए सरकार ने इस तरफ कोई ध्यान नहीं दिया है। आदरणीय नरेन्द्र मोदी जी के नेतृत्व में हमारी सरकार काम कर रही है और जेटली जी जैसे विद्वान वित्त मंत्री जी इस विषय को देखते हैं तो उन्होंने यह बिल सदन में प्रस्तुत किया है। इसके पहले आज तक इस विषय पर कोई भी कानून नहीं था।

हमें मंत्री जी का इस बात के लिए अभिनंदन करना चाहिए कि एक नहीं, दो नहीं बल्कि एक साथ ग्यारह कानून लाए हैं। इन एक्ट्स के नाम मैं पढ़कर सुनाना चाहता हूँ - इंडियन पार्टनरशिप एक्ट 1932, दि सेंट्रल एक्साइज एक्ट 1944, दि इनकम टैक्स एक्ट 1961, दि कस्टम्स एक्ट 1962, दि रिकवरी आफ डेट्स ड्यूज टू बैंक एंड फाइनेंशियल इंस्टीट्यूशंस एक्ट, 1993, दि फाइनेंस एक्ट 1994, सिक्योरिटी इनटेरेस्ट एक्ट 2002, दि सिक इंडस्ट्रीयल कम्पनी स्पेशल प्रोविजनंस रिफिल एक्ट 2003, दि पेमेंट आफ सेटलमेंट सिस्टम एक्ट 2007, दि लिमिटेड लाइबिलिटी पार्टनरशिप एक्ट 2008 और दि कम्पनीज एक्ट 2013। इस परिस्थिति को देखने के बाद अगर हमें इनसोल्वेंसी डिक्लेयर करना है, बैंकरपसी डिक्लेयर करना है तो जब तक इन सभी कानूनों का हम आधार नहीं ले लेंगे तब तक हम कामयाब नहीं होंगे। मैं मंत्री जी को इस बात के लिए भी धन्यवाद देना चाहूंगा कि उन्होंने पहला क्लेम वर्कर्स का रखा है। हमारे में से बहुत से लोग वर्कर्स को रिप्रेजेंटेशन करते हैं। मैं फर्टीलाइजर एंड केमिकल कमेटी का चेयरमैन होने के नाते पूना में पिंपरी में गया

था। हम शिव सेना के सांसद आपके पास इश्यु भी लेकर आए थे। एच.एल. कम्पनी जो देश में 1954 में एंटी बायोटिक पहली कम्पनी बनी थी। इसका भी अपना एक अलग इतिहास है। जब कस्तूरबा गांधी जी बीमार थीं और उन्हें एंटी बायोटिक इंजेक्शन चाहिए था लेकिन यह इंजेक्शन नहीं मिला और शायद इस दुर्भाग्य से उनका देहांत हो गया। इस वजह से नेहरू जी ने 1954 में यह कम्पनी वहां स्थापित की थी। दुर्भाग्य से कई सालों से कम्पनी वर्किंग केपिटल के अभाव में चल नहीं रही है। यह घाटे में है और चल भी नहीं रही है। लगभग 14-15 महीनों से वर्कर्स को सैलरी नहीं मिली है। जिस समय मैंने वहाँ विजिट किया था तो उस समय कंपनी के पास 20 करोड़ रुपये के ऑर्डर भी थे। आज दुर्भाग्य यह है कि उस कंपनी पास 266 एकड़ भूमि है। 100 एकड़ भूमि से ज्यादा में उनका प्लांट है और करीब 100 एकड़ भूमि में ऑफिसोज और क्वार्टर्स हैं तथा 66 एकड़ भूमि खाली पड़ी है। यदि उसमें से कुछ लैंड, जो एक्सेस लैंड है, की बिक्री करें, महाराष्ट्र की महाडा जैसी एक गवर्नमेंट एजेंसी, जो 18 करोड़ रुपये प्रति एकड़ से खरीदने को तैयार है। तो, निर्णय लेने की जरूरत है ताकि कुछ न कुछ रास्ता निकले। यदि आज सरकार के पास पैसे नहीं हैं तो वहाँ से भी हम पैसे निकाल सकते हैं।

मैंने बहुत-सी केमिकल इंडस्ट्रीज देखी है, जिनकी हालत भी वही है। बहुत-सी फर्टिलाइज़र इंडस्ट्रीज देखी, उनकी हालत भी वही है। एक हेवी इंडस्ट्री मिनिस्ट्री हमारे पास है। हमने देखा कि हेवी इंडस्ट्री का मतलब है कि बहुत बड़ी इंडस्ट्रीज होगी और थी भी, लेकिन आज 37 में से केवल दो इंडस्ट्रीज चालू हैं। इसलिए यदि हम दिस वे ऑर दैट वे निर्णय नहीं लेंगे, तो उसमें और भी नुकसान होते जाएंगे। मशीनरी का नुकसान होगा, वर्कर्स का नुकसान होते आया है और भी होगा। इसके साथ-साथ, ये नैशनल प्रोपर्टी है चाहे वह पब्लिक सेक्टर की हो या प्राइवेट सेक्टर की हो या इंडिविजुअल इस्टैब्लिशमेंट हो, कुछ भी हो **ultimately this is the national property.** इन नैशनल प्रोपर्टीज का इस्तेमाल यदि हम सही तरीके से न करें, जहाँ रिवाइवल जरूरी है, वहाँ रिवाइवल नहीं करेंगे, जहाँ सही मायने में लिक्विडेशन में निकालना है, वहाँ लिक्विडेशन में निकालना जरूरी है, लेकिन निर्णय होना जरूरी है, जिन्हें करने से हमारा भविष्य में होने वाला नुकसान टल जाएगा। इसलिए शायद आज का यह नुकसान इन सब बातों के लिए एक वरदान होगा, ऐसा मुझे लगता है। यह एक वरदान होगा। हमारे विद्वान मंत्री जी ने यह भी प्रावधान किया है कि :

“The above Act will support credit market and facilitate more investment leading to higher economic growth and development. ”

हाँ, इससे जरूरी हम उत्पादन कर पाएंगे। तीसरी बात, उन्होंने बुद्धि से काम किया है कि :

“The said Code also seeks to provide for establishment of the Insolvency and Bankruptcy Board of India. ”

यहाँ एक बोर्ड भी तैयार किया जाएगा। इसके साथ ही इसमें यह है कि :

“The Code also proposes to establish a fund to be called the Insolvency and Bankruptcy Fund of India for the purpose specified in the Code. ”

उसमें एक यह प्रावधान अच्छा किया गया है। यानी सभी तरीके से विचार करके, सभी कानूनों को इकट्ठा करके, जिन अलग-अलग कानूनों के कारण, जैसा यहाँ डीआरटीआई का उल्लेख हुआ, तो आज इसी माध्यम से कि इंसोल्वेंसी और बैंकरप्टसी के लिए हमारे लिए फायदा होगा।

अंत में, मैं मंत्री जी को एक-दो चीज और कहना चाहता हूँ कि हमारे महाराष्ट्र एवं एवं देश में बहुत-सी को-ऑपरेटिव इंडस्ट्रीज हैं। एक कॉमन आदमी के लिए, एक स्मॉल आदमी के लिए वे काम करती हैं। किन्हीं कारणों से कभी-कभी मिस-मैनेजमेंट होता है, कभी गवर्नमेंट की पॉलिसी के कारण मिस-मैनेजमेंट होती है, कभी नयी टेक्नोलॉजी के अभाव के कारण कंपीटिशन में अन्य के बराबर काम नहीं कर पाती, इसलिए भी लॉस में जाती हैं, तो इनके रिवाइवल के लिए भी कोई प्रपोजल होना चाहिए। यदि यह इसमें नहीं आएगा, यदि ऐसा भी प्रपोजल हम वर्क-आऊट करेंगे तो इन को-ऑपरेटिव इंडस्ट्रीज को भी हम राहत दे पाएंगे। ऐसा मुझे लगता है। यदि सभी तरीकों से हम विचार करेंगे, तो आज का यह बैंकरप्टसी एंड इंसोल्वेंसी कोड बिल, 2015 देश के भले के लिए, देश की जनता के भले के लिए और उद्योग जगत के भले के लिए है। इसलिए मैं तहे दिल से मेरी तरफ से और मेरी पार्टी शिव सेना की तरफ से इस बिल का समर्थन करता हूँ।

HON. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow, 23rd December, 2015 at 1100 a.m.

18.59 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 23, 2015/Pausha 2, 1957 (Saka).*
